BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL No. 33 of 2024 (SZ)

IN THE MATTER OF:

S.P. MUTHURAMAN
son of S. Ponnusamy,
Door No. 204, Railway Feeder Road,
Sankar Nagar Post,
Tirunelveli-627 357 ... Appellant

Vs.

1. The Union of India,
represented by the Secretary to Government,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Vayu Wing, 3d Floor, Aliganj,
Jorbagh Road, New Delhi-110003.

2. The Member Secretary,
Industry-III, -EAC,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Vayu Wing, 3rd Floor, Aliganj,
Jorbagh Road, New Delhi-110003.

3. The Member Secretary,
Tamil Nadu Pollution Control Board,
No. 76, Mount Road,
Guindy, Chennai-600 032.

4. The District Environment Engineer,
Krishnagiri District,
Office of the Tamil Nadu Pollution Control Board,
Plot No. 149/A, First Floor,
SIPCOT Industrial Estate Phase -1,
Dharga, Hosur-635 126,
Krishnagiri District.

5. M/s. Chemplast Sanmar Limited,
Represented by its President,

No. 44, Theertham Road,
Berigai, Suligunta Village,
Shoolagiri Taluk,
Krishnagiri District-635 105.

...Respondents

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Certified that the above documents are true copies of the originals

Dated at Chennai on this the 12TH day of November, 2024

Counsel for the 5th Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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For CHEMPLAST SANMAR LIMITED

Authorised Signatory

Represented by its President,
No. 44, Theertham Road,
Berigai, Suligunta Village,
Soolagiri Taluk, Krishnagiri District-635 105. ...Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THE 5TH RESPONDENT

I, K. Sethuraman, son of K. Kalyanasundaram, aged about 59 years, having my office at No. 9, Cathedral Road, Chennai – 600 086, do hereby solemnly affirm and state as follows:

1. I am the Authorized Signatory of the 5th Respondent Company. I am duly authorised to file this Counter Affidavit on its behalf. I am also well acquainted with the facts of the case.
2. At the outset I submit that this Appeal is neither maintainable in law nor in the given facts of this case, and is therefore liable to be dismissed in limine.
3. I deny all the allegations contained in the Petition filed in support of this Appeal save those that are specifically hereinafter admitted. The Appellant is put to strict proof of such of those allegations that have not been expressly admitted.
4. Before setting out the facts and/or traversing the various allegations set out in this Appeal, the 5th Respondent herein craves the leave of this Hon'ble Tribunal to raise the following objections in law which would per se establish that this Appeal would not be maintainable:
   i. In the absence of any embargo placed under the Said Acts, nor is there any rule, regulation and/or order, that prevents the 5th Respondent from filing an

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Application for the proposed 2nd expansion of its Berigai Unit, during the pendency of an Application for the proposed 1st Expansion of its Berigai Unit.

ii. It would be relevant to point out that the 1st Respondent had issued Notification No. S.O.980-(E), dated 2nd March, 2021, that permits existing industries carrying on business in the processing, production and manufacturing sectors to claim exemption from obtaining a prior EC with regard to any increase in its production capacity with or without any change in (i) raw material-mix; or (ii) product-mix; or (ii) quantities within products; or (ii) number of products including new products falling in the same category or; (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the EC of the project, provided there is no increase in pollution load. Since the 5th Respondent had followed the process that has been laid down in the aforementioned said notification, and obtained the NIPL Certificate and CTE prior to carrying out the expansion of its Berigai Unit, since the said expansion does not result in any increase in pollution load as stipulated in the said notification, it is submitted that there would be no requirement for the 5th Respondent to secure a prior EC. Hence the allegation that prior EC is to be obtained for increasing the production capacity from 1081.4 TPA to

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1601.4 TPA of its Berigai Unit is therefore untenable and hence liable to be rejected in limine.

iii. All the relevant particulars pertaining to the 5th Respondent's proposed 2nd Expansion of its Berigai Unit was presented to the public by M/s. Aqua Air Environment Engineering Pvt. Ltd., an EIA Consultant, and the 5th Respondent Company's President, during the Public Hearing that was held on 12.05.2023. The Certified Copy of the Compliance Report (CCR) issued by the 1st Respondent's Integrated Regional Office (South Eastern Zone) Chennai vide letter dated 05.07.2023, was based on conditions stipulated in the EC dated 29.04.2009 that was issued by the 1st Respondent **(Annexure – 20)**. The said CCR was submitted by the 5th Respondent along with the EC Application in the PARIVESH Portal of the 1st Respondent. The Minutes of the Meeting dated 21.09.2023, reflects the proceeding of the 65th Meeting of the EAC held on 14.09.2023, which per se will clearly establish that the EAC considered the proposal that had been submitted by the 5th Respondent for the 2nd Expansion of its Berigai Unit along with EIA/EMP reports. The EAC had observed that the EIA reports were found to be compliant with the TOR issued with regard to the 5th Respondent's proposed 2nd Expansion of its Existing Unit, reflecting the present environmental status and the projected scenario for all the environmental components. The EAC had further observed the 5th Respondent as having

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confirmed that the data and information that it had furnished in its Application and enclosures, were true to the best of its knowledge and belief, and that no information had been suppressed by it in the EIA reports. The unit has obtained CCR from IRO, MoEF & CC **(Annexure – 20)** which covers the status of NIPL approval received from TNPCB for the Change in product mix with 50 percent increase in production capacity from 1081.4 MTPA to 1601.4 MTPA with no increase in Pollution load, under the section - Present status of the Project (Page No. 2 of CCR) and Compliance status of General Condition (2).This clearly states there is no suppression of facts. The EAC had also recorded that no non-compliance on the part of the 5th Respondent had been observed in the said CCR, and that it had also taken into consideration the 5th Respondent's response to the Appellant's Complaint pertaining to the proposed 2nd expansion of its Berigai Unit. It was only based on and pursuant to lengthy deliberations at the said meeting, did the EAC finally recommend the proposed 2nd Expansion of the 5th Respondent's Berigai Unit for granting of the EC. The allegations to the contrary as set out by the Appellant would therefore be wholly devoid of merit and hence liable to be rejected in toto.

In the light of what has been stated hereinabove, it is submitted that this Appeal would not be maintainable and hence liable to be dismissed in limine.

5. The facts in brief pertaining to this Appeal are as follows:

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i. The 5th Respondent is a constituent of the Sanmar Group, one among the oldest and most prominent corporate groups in South India. It is a major manufacturer of speciality chemicals, such as, but not limited to Specialty Paste PVC Resin and Agro-chemicals, pharmaceutical and fine chemicals. It also produces other chemicals such as, Caustic Soda, Chloro chemicals, Hydrogen Peroxide, Refrigerant gas and Industrial Salt. It is also a leading supplier of Intermediates for global Agrochemical, Pharmaceutical and Fine Chemical innovators, which intermediates involve complex multi-step synthesis using unique chemistries (hereinafter referred to as the Said Products). The 5th Respondent's manufacturing facilities are located at Mettur, Berigai and Vedaranyam in Tamil Nadu, and at Karaikkal, in the Union Territory of Pondicherry.

ii. The 5th Respondent, was known as M/s. Sanmar Specialty Chemicals Ltd. It had obtained an Environmental Clearance (hereinafter referred to as EC) from the 1st Respondent, vide letter dated 29.04.2009, bearing F. No. J-11011/104/2009-IA-II (I), for manufacturing the aforementioned Said Products to an extent of 1081.4 metric tonnes per annum (hereinafter referred to as MTPA) at its manufacturing facility at Berigai, Tamil Nadu (hereinafter referred to as the Berigai Unit). (**Annexure – 1**).

iii. The 5th Respondent's request for Amendment in the EC, granted by the 1st Respondent vide its letter dated 29.04.2009, for the name change from M/s.

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Sanmar Specialty Chemicals Ltd to M/s. Chemplast Sanmar Limited, was approved by the State Level Environment Impact Assessment Authority, Tamil Nadu, vide its Order dated 06.08.2020, bearing Lr. No. SEIAA/TN/ EC/IND2/C.No.14969/Amendment/2020. **(Annexure – 2).**

iv. Thereafter, on 31.07.2021 the 5th Respondent uploaded an online application **(Annexure – 24)** in the PARIVESH Portal of the 1st Respondent along with the relevant annexures requesting for a "No increase in Pollution Load" (hereinafter referred to as NIPL) Certificate for increasing its production capacity in its Berigai Unit from 1081.4 MTPA to 1601.4 MTPA (hereinafter referred to as the 1st Expansion), in compliance with what had been stipulated in the Notification No. S.O.980-(E), dated 02.03.2021 issued by the 1st Respondent **(Annexure – 23).**

v. Thereafter, vide letter dated 05.11.2021, the 5th Respondent had submitted to the 3rd Respondent **(Annexure 3),** an application along with the 'NIPL certificate' from M/s. Shree Green Consultants, Surat (10 copies) and 'NIPL assessment report', as well as certain additional documents pertaining to the change in product mix application.

vi. The 3rd Respondent's Pollution Load Assessment Committee (hereinafter referred to as PLAC) had based on and pursuant to its meeting that was held on 27.01.2022, recommended that the 5th Respondent's request for the granting of consent for its 1st expansion of its Berigai Unit, without EC, could

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be considered by the 3rd Respondent, subject to certain conditions. Accordingly, the NIPL Certificate for 5th Respondent's 1st Expansion of its Berigai Unit, was issued by the 3rd Respondent vide its letter dated 17.03.2022, bearing Lr No. TNPCB/T6/F.13598HSR/2021. (**Annexure -4**).

vii. Thereafter, the 5th Respondent had on 01.04.2022, submitted an online Application in the 3rd Respondent's OCMMS Portal **(Annexure - 25)**, wherein it had sought for the 'Consent to Establish' (hereinafter referred to as CTE) for its 1st Expansion of its Berigai Unit and accordingly requested the 3rd Respondent to grant CTE for the proposed expansion of its Berigai Unit. **(Annexure -5).**

viii. On 03.06.2022, the 3rd Respondent issued Orders under the provisions contained not only in Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, but also in Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, granting CTE to the 5th Respondent for the proposed 1st Expansion of its Berigai Unit. **(Annexure – 6A & 6B).**

ix. The 5th Respondent thereafter wrote to the 4th Respondent on 05.07.2023, bearing reference No. YBG/RJ9/TNPCB/CTO-1/2023, informing the fact of it having submitted an online application for 'Consent to Operate' (hereinafter referred to as CTO) in the 3rd Respondent's OCMMS Portal, after obtaining CTE Orders, and therefore requested the 4th Respondent to

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grant CTO Orders for its proposed 1st Expansion of its Berigai Unit. (**Annexure -7**).

x. On 18.08.2023, the 3rd Respondent issued its Orders in the manner as contemplated under the provisions contained not only in Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 but also under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, granting CTO to the 5th Respondent for the proposed 1st Expansion of its Berigai Unit, which was valid until 31.03.2028. **(Annexures – 8A and 8B).**

xi. Meanwhile, on 03.12.2022, the 5th Respondent submitted an online Application **(Annexure- 26)** in the PARIVESH Portal of the 1st Respondent for securing the Terms of Reference (hereinafter referred to as TOR) for the proposed expansion of its Synthetic Organic Chemicals and Pesticide Specific Intermediates in its Berigai Unit, for the purposes of increasing its production capacity from 1601.4 MTPA to 20001.4 MTPA, and its R&D capacity of 30 MTPA (hereinafter referred to as 2nd expansion). On 30.11.2022, the 5th Respondent wrote to the 2nd Respondent in this regard, enclosing therewith 'Form-I' as well as a Pre-Feasibility Report for the purposes of obtaining TOR. **(Annexure – 9).**

xii. The 1st Respondent had vide letter dated 10.12.2022, bearing No. J-11011/104/2009-IA-II(I), prescribed the Standard TOR that were required to be complied with by the 5th Respondent, under the provisions of EIA

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Notification, 2006, for the purpose of preparing the Environment Impact Assessment (EIA) Report, and the Environment Management Plan (EMP), for obtaining prior EC prescribed with public consultation, both with regard to the Pesticides Industry as well as the Synthetic Organic Chemicals Industry were set out in detail with regard to the proposed 2nd Expansion. **(Annexure 10).**

xiii. On 15.03.2023, the 5th Respondent submitted the Draft Environment Impact & Risk Assessment Report, and a brief summary for the public hearing to the 4th Respondent, requesting for conducting a Public Hearing with regard to the proposed 2nd Expansion of its Berigai Unit. (**Annexure -11**). On 07.04.2023, Public Hearing advertisements were published in Tamil and English newspapers, by the 3rd Respondent, with regard to the proposed 2nd expansion of its Berigai Unit. **(Annexure – 12A & 12B).**

xiv. On 12.05.2023, the Public Hearing for the proposed 2nd Expansion project of the 5th Respondent's Berigai Unit was conducted by the 4th Respondent, at M/s. HMS Mahal, 4/1332, Berigai Check Post, Soolagiri Road, Berigai, Krishnagiri District – 635105, and upon conclusion of which the proceedings of the said Public Hearing were published by the 4th Respondent. **(Annexure – 13 A & 13B).**

xv. On 30.08.2023, the 5th Respondent submitted its online Application **(Annexure – 27)** for EC along with the final EIA Report through the

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PARIVESH Portal of the 1st Respondent, with regard to its proposed 2nd expansion of its Berigai Unit. The 5th Respondent had on 26.08.2023, also submitted the EIA/EMP report as well as the RA/DMP report **(Annexure – 28)** to the 2nd Respondent, and while so doing requested the 2nd Respondent for its Application for the EC to be processed at the earliest in order to enable it to receive EC for its proposed 2nd Expansion of its Berigai Unit. (**Annexure -14)**

xvi. The proposal for the issue of the EC for the 5th Respondent's proposed 2nd Expansion of its Berigai Unit, was considered at the 65th Meeting of the 1st Respondent's Expert Appraisal Committee (hereinafter referred to as EAC) that was held on 14.09.2023, vide Agenda Item No. 5. It was only after a lengthy deliberation, that the EAC recommended the proposed 2nd expansion project of the 5th Respondent's said Berigai unit for the grant of EC. (**Annexure – 15**).

xvii. On 17.10.2023, the 1st Respondent had vide File No. J-11011/104/2009-IA-II(I), granted EC for the 5th Respondent's proposed 2nd Expansion of its Berigai Unit. (**Annexure – 16**).

xviii. On 10.11.2023, the 5th Respondent vide its letter bearing Ref. YBG/RJ/TNPCB/CTE/112023 wrote to the 4th Respondent, informing that it had submitted an Application online for CTE in the OCMMS Portal of the 3rd Respondent, vide Application No. 55949140, dated 03.11.2023,

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requesting for the granting of CTE for its 2nd Expansion of its Berigai Unit, and while so doing requested the 4th Respondent to process its Application for the grant of the CTE. **(Annexure – 17)**

xix. The 3rd Respondent had finally on issued Orders dated 27.03.2024, issued orders not only under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, but also under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, granting CTE to the 5th Respondent for its proposed 2nd Expansion of its Berigai Unit. **(Annexure -18A&18B).**

The facts hereinabove set out will clearly establish that the 5th Respondent is fully compliant with all the rules and regulations, and it was only based on which it had finally been granted the CTEs with regard to both its expansions of its Berigai Unit.

6. Without prejudice to what has been stated hereinabove, the 5th Respondent craves the leave of this Hon'ble Tribunal to deal with various allegations that have been raised in this Appeal paragraph wise:

i. The allegations contained in paragraphs 1 to 3, are matters of facts which are on record, and hence not adverted to.

ii. The allegations contained in paragraph 4 are denied as incorrect and misleading. The allegation that on 01.04.2022, an Application was preferred by the 5th Respondent to the 3rd Respondent for the issuing of CTE (Expansion) for the purposes of increasing the production of its Said

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Products from 1,081.4 MTPA to 1,601.4 MTPA, and that as per the guidelines issued in EIA Notification, 2006, for the proposed expansion of any existing unit, prior EC certificate is to be obtained, and that the 'CTE' Certificate should follow the EC Certificate, contrary to which CTE had been issued by the 3rd respondent to the 5th Respondent vide its letter dated 03.06.2022, both under the Air & Water (Prevention and Control of Pollution) Acts without prior EC for the enhanced production of 30 products (21 new products plus 9 old products), and as a consequence of which both the 3rd Respondent and the 5th Respondent have acted in violation of the aforementioned said rules and regulations, and that the CTE that was issued is valid up to 31.03.2027, are denied as factually incorrect and misleading. In this context, it is submitted that the 1st Respondent had issued Notification No. S.O.980-(E), dated 2nd March, 2021, which permits existing industries carrying on business in the processing, production and manufacturing sectors to claim exemption from obtaining prior EC with regard to any increase in its production capacity with or without any change in (i) raw material-mix; or (ii) product-mix; or (ii) quantities within products; or (ii) number of products including new products falling in the same category or; (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the EC of the project, provided that there is no increase in pollution load (derived on the basis of

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such Prior Environmental Clearance). Since, the 5th Respondent having followed the process laid down in the said notification in the manner as hereinabove recited, that is, while setting out the facts, and having obtained NIPL certificate and CTE, for the expansion of its Berigai Unit. The relevant facts in this regard are hereinafter reiterated.

I. The 5th Respondent submitted an online Application **(Annexure – 25)** dated 31.07.2021, in the PARIVESH Portal of the 1st Respondent, requesting for the issuance of NIPL Certificate for its 1st Expansion of its Berigai Unit.

II. The 3rd Respondent's PLAC at their meeting that was held on 27.01.2022, recommended that the 5th Respondent's request for grant of consent for the 1st expansion of its Berigai Unit, without EC, could be considered by the 3rd Respondent subject to certain conditions.

III. Based on and pursuant to which the NIPL Certificate was issued to the 5th Respondent by the 3rd Respondent vide its Letter dated 17.03.2022, bearing Lr No. TNPCB/T6/F.13598HSR/2021.

IV. On 01.04.2022, the 5th Respondent submitted an Application online in the OCMMS Portal of the 3rd Respondent, seeking CTE for the 1st expansion of its Berigai Unit.

V. Based on the Application for grant of CTE that was submitted by the 5th Respondent, the 3rd Respondent had vide its order dated

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03.06.2022, that was passed under the Air and Water Acts, granted CTE to the 5th Respondent for the 1st expansion of its Berigai Unit.

VI. On 05.07.2023, the 5th Respondent submitted an online Application in the OCMMS Portal of the 3rd Respondent, requesting for the issuing of the CTO for the 1st expansion of its Berigai Unit (as per NIPL Certificate) (**Annexure – 7**).

VII. It was only after the 3rd Respondent had conducted a thorough site inspection, it had vide its Orders dated 18.08.2023, passed under the Air and Water Acts, granted CTO to the 5th Respondent with regard to its 1st expansion of its Berigai Unit.

From the above it would be clear that all the Rules and Regulations had been followed by the Respondents with regard to the grant of the CTO for the 1st Expansion of the 5th Respondent's Berigai Unit.

iii. The averment contained in paragraph 5 that during the pendency of the above said CTE, but prior to the completion of the expansion activities from 1,081.4 MT to 1,601.4 MT per annum, the 5th Respondent had on 03.12.2022 preferred an Application to the 2nd Respondent for the grant of 'Prior Environment Clearance' for the further expansion of the volume of its Said Products from 1,601.4 MT to 20,031.4 MT per annum along with an Environment Impact Assessment Report. This being a statement of fact, based on record, the same is not being adverted to. In this context it is

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mentioned, that only upon considering the long term prospects that the 5th Respondent had proposed to expand its production in its Berigai Unit beyond 1601.4 MTA, since as per its market projections, it anticipated that the demand for its Said Products as well as for certain new products would grow exponentially and it was only to be able to cater to this demand that it had decided to apply for its 2nd Expansion of its Berigai Unit.

iv. The allegations contained in paragraph 6 are denied as incorrect and misleading. The averment that in the 3rd Respondent's CTE (Expansion) Order dated 03.06.2022, while issuing the CTE, it had imposed an important condition, namely, *"the Unit shall comply all the conditions as mentioned in the No Increase in Pollution Load Certificate, dated 17.03.2022 issued to the unit by PLAC strictly without any lapse"*. This being a matter of record, is not adverted to. The allegation that in the said Application, the 5th Respondent has intentionally suppressed certain facts and adopted illegal methods to obtain prior EC, are denied as patently false and hence misleading. In this context it is submitted that at no point in time did the 5th Respondent suppress any fact since it had initiated its proposal for the expansion of its production capacity of its Berigai Unit, by strictly complying with all the relevant rules and regulations, including but not limited to, the public consultation and securing of EC for its 2nd Expansion of its Berigai Unit. The proposal for the EC for the proposed 2nd Expansion

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of its Berigai Unit, was duly considered at the 65th meeting of the EAC that was held on 14.09.2023. During which only upon due deliberation did the EAC recommend the grant of the EC with regard to the proposed 2nd Expansion of the 5th Respondent's Berigai Unit.

v. The allegations contained in paragraph 7 are denied. The allegations that one of the primary condition that was laid down in the NIPL Certificate dated 17.03.2022, issued by the 3rd Respondent's PLAC, was that *"the unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit a report to the TNPCB"*, and that the aforementioned condition has till date not been complied with by the 5th Respondent, and that the compliance certificate of the aforementioned condition had also not been annexed in the Environment Impact Assessment Report dated 03.12.2022 that the 5th Respondent had submitted to the 2nd Respondent, and that the 5th Respondent had filed the application for prior EC suppressing the above facts, are denied as incorrect and misleading. In this context it is submitted that the 5th Respondent had not suppressed any facts to the authorities concerned as sought to be alleged. On the contrary, it had complied with all the statutory rules and regulations while applying for and securing the EC for its 2nd Expansion of its Berigai Unit. One of the conditions that was laid down in the NIPL Certificate dated 17.03.2022, issued by the 3rd Respondent's PLAC, was that, *"6. The*

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unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit a report to the TNPCB", In this context, it is submitted that this condition can obviously be complied with by the 5th Respondent only upon commencing the operation of product mix in its Berigai Unit. On 18.08.2023, the 3rd Respondent had issued Orders not only under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 but also under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, granting CTO to the 5th Respondent for the proposed 1st Expansion of its Berigai Unit, which was to remain in force until 31.03.2028. The 5th Respondent had made a conscious decision in order to optimize its production and in order to achieve its targeted production capacity of 1601.4 MTPA in its Berigai Unit, by ensuring that the Pollution Load Assessment (PLA) is carried out at this maximum production level. Since a period of 4 (four) months would be required for the 5th Respondent to carry out this exercise to optimize its production capacity, reckoned, that is, from the date of receipt of Orders passed by the 3rd Respondent dated 18.08.2023, granting CTO. At this juncture, it would be relevant to submit that the 5th Respondent had complied with all the conditions that was stipulated at the 3rd Respondent's PLAC during its meeting that was held on 27.01.2022, for granting the NIPL Certificate. The compliance status of the conditions as stipulated in the NIPL

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Certificate was submitted by the 5th Respondent to the 3rd Respondent vide its Letter dated 31.10.2023, bearing No. YBG/RJ9/TNPCB/JCEE/31102023 **(Annexure – 21).** Thereafter, vide letters dated 22.02.2024 and 07.03.2024, that the 5th Respondent had addressed to the 3rd Respondent, clearly sets out the, *"Pollution Load Assessment Report for the Product Mix Change with increase in production to 1601.4 TPA from 1081.4 TPA at M/s. Chemplast Sanmar Limited, Berigai",* issued by M/s. Aqua Air Environmental Engineers Pvt. Ltd., Surat, an EIA accredited Consultant, and one of the leading QCI/NABET accredited consultant **(Annexure 29)** for carrying out EIA studies for 5(b) Pesticides industry and pesticide specific intermediates (excluding formulations) and 5(f) Synthetic organic chemicals industry projects, was submitted to the 3rd Respondent **(Annexure – 19A & 19B).** The aforementioned said Pollution Load Assessment Report concluded that, *"After careful comparison and assessment of Pollution loads with respect to Air Emission at point source in terms of emission intensity, effluent generation per MT of product, individual categories of waste generation per MT of the Product and the water-drawals during the assessment period of one month for the production of Product Mix change with increase in production quantity, it is found that the pollution load is*

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within the quantity stipulated as in the NIPL proposal report submitted earlier and NIPL Certificate issued by the PLAC".

vi. The allegations contained in paragraph 8 that on 19.08.2023, the Appellant had issued an e-mail to the 2nd Respondent requesting that it ought to reject the 5th Respondent's Application dated 03.12.2022, and that the Orders for CTO for the 1st Expansion, issued to the 5th Respondent by the 3rd Respondent on 18.08.2023, and that on 23.08.2023, the Appellant had sent yet another written representation to the 2nd Respondent by Registered Post with Acknowledgement Due with copies marked to the 3rd and 4th Respondents, requesting that the 5th Respondent's Application for issuance of Prior EC for the 2nd expansion of its Berigai Unit be rejected, which being matter of record is not adverted to. In this context it is submitted that vide its letter dated 14.09.2023, the 5th Respondent had submitted additional information to the 2nd Respondent vide *'Annexure 6– Justification for the Complaint against the project'* **(Annexure – 22)**, and which response was duly recorded in the Minutes of 65th Meeting of the EAC, dated 21.09.2023.

vii. The allegations contained in paragraph 9 are denied as incorrect and misleading. The allegations that based on the Application dated 03.12.2022, "Terms of Reference" was issued by the 2nd Respondent on 10.12.2022, with regard to the 2nd Expansion of the Berigai Unit of the 5th

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Respondent from 1,601.4 MTPA to 20,031.4 MTPA, and based on the aforementioned Terms of Reference, a Public Hearing was held on 12.05.2023 at HMS Mahal, Berigai, where other than the officials, 134 members of the public had also participated. This being a matter of record is therefore not being adverted to. The allegations that the Appellant could not attend the said Public Hearing on 12.05.2023, due to personal reasons, and that he sent a written representation to the 4th Respondent where he had clearly set out that the 5th Respondent as having intentionally suppressed the fact that it has the EC to manufacture the Said Products for a volume of 1,081.4 MTPA, which is valid until 31.03.2027 and that a subsequent application for expansion from 1,081.4 MTPA to 1,601.4 MTPA was under process, despite which the 5th Respondent had conducted a public hearing for the expansion of capacity of the Berigai Unit for the manufacture of its Said Products from 1,601.4 MTPA to 20,031 MTPA, and that the Appellant had further requested the 4TH Respondent to communicate his objections to the 2nd Respondent, is not admitted and the Appellant is put to strict proof of the same. In this context, it is submitted that there is neither an embargo that has been placed nor any order that has been issued by the 1st to 4th Respondents, nor is there any rule and/or regulation, that prevents the 5th Respondent from filing an Application for the proposed 2nd expansion of its Berigai Unit, during the pendency of an Application for

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the proposed 1st expansion of its Berigai Unit. So long as the proposed expansion of the 5th Respondent's Berigai Unit does not result in any increase in pollution load, as stipulated in Notification No. S.O. 980(E) dated 02.03.2021, that has been issued by the 1st Respondent, there can be no requirement for a prior EC. This contention as put forward by the Appellant is therefore wholly devoid of any merit and is neither sustainable in law and/or in the given facts of this case and under the circumstances this Appeal is liable to be dismissed in limine.

viii. The allegations contained in paragraph 10 is denied as being repetitive. The allegations that the Consent to Operate for the 5th Respondent's 1st Expansion of its Berigai Unit had been issued on 18.08.2023, and that it was only upon complying with the terms and conditions, that has been stipulated while issuing the CTO, would the expansion activities reach its finality, however the 5th Respondent by wholly suppressing the fact that while the process for the 1st Expansion of its Berigai Unit was underway, it had applied for the 2nd Expansion of its Berigai Unit, from 1,601.4 MTPA to 20,031 MTPA, and that while submitting the application for Prior EC for the 2nd Expansion of its Berigai Unit, the 5th Respondent had not filed its compliance report, are denied as wholly misleading. In this context and at the risk of repetition it is submitted that there is no rule and/or regulation that prevents the 5th Respondent from preferring an Application for its

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proposed 2nd Expansion of its Berigai Unit, whilst its' Application for EC with regard to its 1st Expansion of its Berigai Unit, is pending. All the relevant particulars pertaining to the 5th Respondent's proposed 2nd Expansion of its Berigai Unit was presented to the public by M/s. Aqua Air Environment Engineering Pvt Ltd., an EIA consultant, and the 5th Respondent's President, during the Public Hearing that was held on 12.05.2023. The certified copy of the Compliance Report (CCR), had been issued by the 1st Respondent's Integrated Regional Office (South Eastern Zone), Chennai, vide letter dated 05.07.2023, bearing reference No. E.P/12.1/862/TN/795, based on the conditions that were stipulated in the Environmental Clearance bearing F. No. J-11011/104/2009-IA-II (I) dated 29.04.2009 issued by the 1st Respondent, and the said CCR was submitted by the 5th Respondent along with the EC Application in the PARIVESH Portal of the 1st Respondent. Minutes of the Meeting dated 21.09.2023 recorded the proceeding of the 65th Meeting of the EAC that had been held on 14.09.2023 with regard to the proposal submitted by the 5th Respondent for the 2nd Expansion of its Berigai Unit, in terms of which the EAC had considered the aforementioned said Proposal that had been submitted by the 5th Respondent along with EIA/EMP reports, and EAC noted that the 5th Respondent had reported that the Certified Compliance Report of the existing EC dated 29.04.2009 and 06.08.2020 (for production capacity of

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1081.4 MTPA) was issued by IRO Chennai vide its letter dated 05.07.2023 bearing reference No. E.P/12.1/862/TN/795 based on the site inspection dated 09.06.2023, and that no noncompliance had been observed in the said Compliance Report. Thereafter it was only based on and pursuant to a great deal of deliberations at the said meeting, did the EAC finally recommend the proposed 2nd expansion of the 5th Respondent's Berigai Unit for the grant of EC.

ix. The allegations contained in paragraph 11 are denied as false and also repetitive. The allegations that the EAC had in its 65th Meeting held on 14.09.2023, had recommended the grant of EC to the 5th Respondent's 2nd Expansion activities without considering the 5th Respondent's past activities, since it had applied for the expansion of production in its Berigai Unit from 1,081.4 MT to 1,601.4 MT per annum, which process has not been completed till date, and that the failure on the part of the 5th Respondent in submitting the compliance report, are denied as repetitive and having been dealt with in the earlier paragraphs is therefore not being once again adverted to herein. Notwithstanding this, it is submitted that the Minutes dated 21.09.2023, recording the proceedings of the 65th Meeting of the EAC Committee that was held on 14.09.2023, records the deliberations of the EAC, inter alia observing that the EIA reports were in compliance with the TOR that had been issued with regard to the 5th

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Respondent's proposed 2nd Expansion project of its Berigai Unit. The EAC also observed that the 5th Respondent had confirmed that the data and information that had been furnished in its Application and enclosures were true to the best of its knowledge and belief, and that no information had been suppressed in the EIA reports. Further, the EAC had also taken into consideration the 5th Respondent's response to the Appellant's Complaint pertaining to the proposed 2nd Expansion of its Berigai Unit, while recommending the 5th Respondent for EC.

x. The allegations contained in paragraphs 12 and 13 are matters of records, pertaining to Appellant and the 2, 3rd and 4th Respondents, which does not involve the 5th Respondent, and hence not adverted to herein.

xi. The allegations contained in paragraph 14 that as per the recommendations of the EAC, the 1ST Respondent had on 17.10.2023, issued EC for the 5TH Respondent's 2nd Expansion activities of its said Berigai Unit without taking into consideration of its past activities, who had applied for the said expansion of production from 1,081.4 MT to 1,601.4 MT per annum, which process has not been completed till date, and also the failure on the 5TH Respondent's part in submitting the compliance report, are denied as repetitive. The said allegation having been dealt with earlier is therefore not once again being adverted to herein.

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xii. The allegations contained in the Grounds of Appeal No. (i), are denied. The allegation that as per the Environment Impact Assessment Notification, 2006, for every expansion activity of an existing activity a prior Environment Clearance certificate from the authorities concerned, should be obtained, is denied as false and misleading. In this context, it is submitted that the 1st Respondent had issued Notification No. S.O.980-(E), dated 2nd March, 2021, which permits the entities carrying on business in the processing, production and manufacturing sectors to claim exemption from obtaining prior EC with regard to any increase in the production capacity with or without any change in (i) raw material-mix; or (ii) product-mix; or (ii) quantities within products; or (ii) number of products including new products falling in the same category or; (iv) configuration of the plant or process or operations in the existing area or in areas contiguous to the existing area as specified in the EC of the project, provided there is no increase in pollution load.

xiii. The allegations contained in Grounds of Appeal No. (ii), are denied. The allegation that the 5th Respondent had obtained prior EC for the production of its products to the tune of 1,081.4 MTPA, and that without obtaining the prior EC, the 5th Respondent had obtained the 'CTE' for the expansion of production from 1,081.4 MTPA to 1,601.4 MTPA, is denied as misleading. In this context and at the risk of repetition, reference is once again drawn

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to the 1st Respondent's Notification No. S.O.980-(E), dated 2nd March, 2021, which permits the entities in certain sectors to claim exemption from obtaining prior EC with regard to increase in its production capacity with or without any change inter alia in raw material-mix; product-mix; quantities within products; etc., including new products falling within the same category, if the configuration of the plant or process or operations is located in the existing area or in areas contiguous to the existing area which is specified in the EC of the project, provided there is no increase in pollution load. Since this aforementioned Notification applies to the 5th Respondent herein on all force, the 5th Respondent by following the process as laid down in the said notification, had not only obtained the NIPL Certificate from the 3rd Respondent on 17.03.2022, but also the CTE from the 3rd Respondent vide Orders dated 03.06.2022 with regard to the 1st Expansion of its Berigai Unit. Further, the CTO for the 1st Expansion of its Berigai Unit was granted to the 5th Respondent, by the 3rd Respondent vide its orders dated 18.08.2023.

xiv. The allegations contained in Grounds of Appeal No. (iii) to (v) are denied. The allegation that while issuing the CTE, one important condition, that is, *"the unit shall comply all the conditions as mentioned in the NIPL Certificate issued to the unit by the PLAC"* was laid down, and that an important condition that had been imposed in the PLAC Certificate was,

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"the unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit report to the TNPCB", and that both the aforementioned two conditions, as set out in Grounds of Appeal No. (iii) and (iv), have till date not been adhered to by the 5TH Respondent from the Application submitted for issuance of prior EC for further expansion from 1,601.4 to 20,031.4 MTPA, are denied as incorrect and misleading. In this context, it is reiterated and submitted that it was a conscious and a deliberate decision that the 5th Respondent had made, namely to wait until it optimizes its production process and in order to achieve its targeted production capacity of 1601.4 MTPA in its Berigai Unit, by ensuring that the Pollution Load Assessment (PLA) is carried out at this maximum production level. This entire exercise took around 4 (four) months, reckoned from the date of receipt of Orders dated 18.08.2023 issued by the 3rd Respondent granting CTO to the 5th Respondent. In the meanwhile, the 5th Respondent on 31.10.2023**(Annexure-21)**, had submitted a report on the *"Compliance Status of Conditions Stipulated in the No Increase in Pollution Load Certificate"* to the Joint Chief Environment Engineer of the TNPCB. The 5th Respondent had thereafter engaged the services of M/s. Aqua Air Environmental Engineers Pvt. Ltd, a NABET/QCI accredited EIA consultant, to carry out the Pollution Load Assessment Study with regard to the proposed 1st Expansion of its Berigai

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Unit. This could be carried out only upon achieving the maximum production capacity, and that too only upon obtaining the CTO from the 3rd Respondent. Since the aforesaid maximum production capacity could be achieved by the 5th Respondent only during January 2024, the Pollution Load Assessment Study was carried out by the said EIA consultant in the month of January, 2024, and the Pollution Load Assessment Report, was issued in and around February of 2024, which was then submitted not only to the 3rd Respondent on 07.03.2024 but also to the Joint Chief Environmental Engineer of TNPCB on 22.02.2024. It would at this juncture be relevant to submit that the aforesaid Pollution Load Assessment Report concluded that the pollution load for the proposed 1st Expansion of the said Berigai Unit was within the scope and ambit of the quantity as stipulated in the NIPL proposal report, and the NIPL Certificate that had been issued by the 3rd Respondent's PLAC.

xv. The allegations contained in Grounds of Appeal Nos. (vi) and (vii), are denied. The allegations that no compliance certificate of the aforementioned said conditions (mentioned in Grounds of Appeal Nos. (iii) and (iv)) have been annexed by the 5TH Respondent while applying for the further 2nd Expansion of the said Berigai Unit which are mandatory for the purposes of and while considering further expansion, and that since the rule/provision regarding the Certified Compliance Report not having been

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followed by the 5th Respondent, it has acted in violation of rules laid down in the Official Memorandum dated 08.06.2022, issued by the 2nd Respondent, are denied as incorrect and misleading. In this regard it is submitted that the certified copy of the Compliance Report (CCR), was approved by the 1st Respondent, based on the conditions as stipulated in the Environmental Clearance bearing F. No. J-11011/104/2009-IA-II (I), dated 29.04.2009, for the production capacity of 1081.4 MTPA, had been obtained by the 5th Respondent from the 1st Respondent's Integrated Regional Office (South Eastern Zone), Chennai vide Letter dated 05.07.2023, bearing reference No. E.P/12.1/862/TN/795, which the 5th Respondent had submitted along with the EC Application in the PARIVESH Portal of the 1st Respondent. As regards to what had transpired at the said 65th Meeting of the EAC that was held on 14.09.2023, was recorded in the Minutes of the Said Meeting dated 21.09.2023, wherein it has been recorded that a proposal for expansion had been submitted by the 5th Respondent along with EIA/EMP reports, and whereupon the EAC duly observed that the 5th Respondent had reported that the Certified Compliance Report of the existing EC dated 29.04.2009 and 06.08.2020 (for production capacity of 1081.4 MTPA) was issued by IRO Chennai vide Letter dated 05.07.2023 bearing reference No. E.P/12.1/862/TN/795 based on the site inspection dated 09.06.2023, and that no noncompliance

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had been observed in the said Compliance Report. Based on and pursuant to a lengthy deliberation by the EAC at the said meeting, the EAC recommended that the EC be granted in favour of the 5th Respondent for its proposed 2nd expansion project of its Berigai Unit.

xvi. The allegations contained in Grounds of Appeal No. (viii), are denied. The allegation that the 5th Respondent has wholly violated the generic conditions stipulated in paragraphs (3) and (4) of the 'TOR' that had been issued for the 5th Respondent's 2nd expansion of its said Berigai Unit, is denied. In this regard, the 5th Respondent reiterates and submits that the Environment Impact and Risk Assessment Study Report as per the TOR that had been granted along with the EC Application, would establish the fact that the 5th Respondent had fully complied with all that had been stipulated in the TOR, including but not limited to the conditions as stipulated in paragraphs 3 and 4 therein. At the 65th Meeting of the EAC that was held on 14.09.2023, and based on the recordings of the said meeting in the Minutes of the Said Meeting dated 21.09.2023, that is, was only upon considerable deliberations by the EAC on the proposal for expansion of its said Berigai Unit that had been submitted by the 5th Respondent along with EIA/EMP Reports, the EAC had observed that the EIA reports were compliant with the TOR that had been issued to the 5th Respondent, that reflects the current environmental status and the projected

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scenario pertaining to all the environmental components with regard to the 5th Respondent's said Berigai Unit.

xvii. The allegations contained in Grounds of Appeal No. (ix), are denied. The allegation that No 'Consent to Operate' for the 1st Expansion of the 5th Respondent's Berigai Unit had been issued by the Authority until 17.08.2023, and that being so, the Application for the 2ND expansion from 1,601.4 to 20,031.4 MT per annum was unlawful and illegal, is denied as repetitive. Notwithstanding the fact that this allegation had already been dealt with, in the present context it is submitted that neither is there any embargo nor any regulation that has been issued by the 1st to 4th Respondents, that prevents the 5th Respondent from filing its Application for the proposed 2nd Expansion of its Berigai Unit, during the pendency of an Application for EC with regard to the 1st Expansion of its Berigai Unit. So long as the proposed expansion of the 5th Respondent's Berigai Unit does not result in any increase in pollution load, as stipulated in Notification No. S.O.980 (E) dated 2nd March, 2021 issued by the 1st Respondent, the Application preferred by the 5th Respondent for the 2nd Expansion of its Berigai Unit would not in any manner stand vitiated, and it would be in order.

xviii. The allegations contained in the Grounds of Appeal No. (x), are denied. The averment that a public hearing was conducted on 12.05.2023 and CTO

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for the 1st Expansion of the 5th Respondent's Berigai Unit was issued on 18.08.2023, is an admitted fact. The allegations that at the public hearing that was conducted, the 5th Respondent suppressed the fact that this was with regard to its proposed expansion of its production capacity from 1,601.4 to 20,031.4 MTPA, is denied as false. In this regard it is submitted that the details of the 5th Respondent's proposed 2nd Expansion of its Berigai Unit, was in actual fact presented to the public at the aforementioned said public hearing that was conducted on 12.05.2023, not only by M/s. Aqua Air Environment Engineering Pvt Ltd., an EIA Consultant, but also by the President of the 5th Respondent's Company. This fact has been duly recorded in the Proceedings of the aforesaid Public Hearing dated 12.05.2023, that was later issued by the 4th Respondent. It would also be relevant to submit that the issues raised during the Public Hearing on 12.05.2023, were noted by the EAC at its 65th Meeting that was subsequently held on 14.09.2023, which is reflected in the Minutes of the said meeting dated 21.09.2023. Further there is an unambiguous admission on the Appellant's part in paragraph 9 of this Appeal that the public hearing for the 2nd Expansion of the 5th Respondent's Berigai Unit had been conducted by the 5th Respondent. Under the circumstances, the Appellant's said allegation is wholly devoid of merit and hence liable to be rejected in toto.

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xix. The allegations contained in the Grounds of Appeal No. (xi) are denied. The allegation that proper permission from the National Biodiversity Board or Tamil Nadu National Biodiversity Board ought to have been obtained by the 5th Respondent prior to its filing of its Application for expansion of its Berigai Unit, and that this permission has also not been obtained by the 5th Respondent, and therefore the 5th Respondent has committed yet another violation, are denied as misleading. In this context it is submitted that the 5th Respondent is neither proposing to use any biological resources nor knowledge associated therewith as per the provisions contained in the Biological Diversity Act, 2002 (hereinafter referred to as the Said Act) for its expansion activities in order to warrant the filing of any Application for the purposes of securing any permission in the manner as contemplated as per the provisions contained under the Said Act. Further, that apart there are no notified Forests and wildlife sanctuaries located within 10km radius of the 5th Respondent's said Berigai Unit. In the absence of which there is no requirement for the 5th Respondent to seek any permission from the National Biodiversity Board or Tamil Nadu National Biodiversity Board. The details pertaining to the aforementioned issues had also been submitted by the 5th Respondent to the Join Chief Environment Engineer, TNPCB vide its letter dated 31.10.2023.

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In light of the above, the 5th Respondent submits that this Appeal would neither be maintainable in the given facts of this case and/or law and is therefore liable to be dismissed in limine. The 5th Respondent therefore prays that this Hon'ble Tribunal may be pleased to dismiss this Appeal under the circumstances with exemplary costs, and thus render justice.

For CHEMPLAST SANMAR LIMITED

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Solemnly affirmed at Chennai
on this the 12th day of November, 2024
and signed his name in my presence

BEFORE ME

Sneha Ramanand
4489/2023
No.148, 2nd Line Beach, Ch-01.
ADVOCATE: CHENNAI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

Appeal No.33 of 2024 (SZ)

S.P. Muthuraman,
Tirunelveli

... Appellant

Vs.

The Union of India rep. by
the Secretary to Government,
Ministry of Environment, Forest
& Climate Change, New Delhi
& 4 others

... Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THE 5TH RESPONDENT

Mr.S.Raghunathan
(M.S.No. 318/1977)
Mr.J.V.Sakthi Baalakrishnan
(Ms.3994/2018)
Karan Kothari
(Ms.4350/2021)

Mobile No.97908 09896
Mobile No.90924 11000

Email ID: nrrandschennai@gmail.com

A1

By speed post

Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: hsmalviya@gmail.com
Telephone: 011: 2436 7076

F. No. J-11011/104/2009-IA-II (I)

Dated : April 29, 2009

To

M/s Sanmar Specialty Chemicals Limited
Village Suligunta, Berigai, Hosur taluk
Krishnagiri District,
Tamil Nadu

Pin - 635105

Sub: **Modernization of existing unit with Change in products mix for M/s Sanmar Specialty Chemicals Limited at 44, Theertham Road, Suligunta village, Berigai, Hosur Taluka Krishangiri District Tamil Nadu by M/s Sanmar Specialty Chemicals Limited - Environmental Clearance reg.**

Sir,

This has reference your letter no. MV/mdk/MoEF/081205 dated January 28, 2009 along with Form-I and detailed feasibility report seeking environment clearance under EIA Notification 2006 for the above-mentioned project and subsequent communication vide letter no. MV/rt/MoEF/090113 dated 28th January 2009 and letter no. MV/MoEF/090306 dated 9th March 2009.

2.0 The Ministry of Environment and Forests has examined the proposal and noted that the proposal is for environment clearance for modernization of existing unit with Change in products mix for M/s Sanmar Specialty Chemicals Limited at 44, Theertham Road, Suligunta village, Berigai, Hosur Taluka Krishangiri District Tamil Nadu by M/s Sanmar Specialty Chemicals Limited. M/s Sanmar Specialty Chemicals Limited (SSCL) (erstwhile M/s Drachem Speciality Chemicals Ltd.) was established in 1991 to manufacture organic chemicals. In the year 1998, M/s Naturchem India Limited (NCIL), another company was merged with SSCL. M/s Naturchem India Limited (NCIL) was commissioned in the year of 1997, after obtaining environmental clearance from MoEF and the consent to operate from TNPCB to manufacture 1.4 MT of Phyto chemicals. In the year 2001-02 TNPCB granted consent orders under Water and Air Acts to manufacture 1084.6 MT/Annum of organic chemicals & 0.45 MT of Phyto chemicals and it is valid till date. Now the company has proposed to replace some of the existing products of speciality chemical. The total cost of the project will be Rs. 30 Crores. The total land required for the project will be 40 acres. No eco-sensitive areas are located within 15 km periphery of the plant. Details of the existing and proposed products are as given below:

List of Existing Products			List of Proposed Products		
S.No	Product	Existing (MTPA)	S.No	Product	Proposed (MTPA)
				Synthetic Organic chemicals	
	PHYTO CHEMICALS			**PHYTO CHEMICALS (BULK DRUGS)**	
1	Colchicine	**0.45**	1	Colchicine	1.1
2	Thiocolchicoside		2	Thiocolchicoside	
	Total	**0.45**		**Total**	1.4
	Organic Chemicals			**Organic Chemicals**	
1	Mahagonate		1	Mahagonate	
2	Vetikone		2	Vetikone	
3	Anisyl acetone		3	Anisyl acetone	
4	Para Methyl acetophenone		4	Para Methyl acetophenone	
5	Para Methoxy phenylacetone		5	Para Methoxy phenylacetone	
6	Tyramine		6	Para methoxy benzylcyanide	
7	Para methoxy phenyl ethyl amine		7	Para methoxy phenylethylamine	
8	CHEA		8	Tyramine/Tyramine HCL	
9	Para Methoxy benzyl cyanide		9	CHEA	
10	Para Methoxy phenyl acetic acid		10	BHBA	
11	BHBA		11	ATSC	
12	ATSC		12	Sandur-3	
13	Sandur-3		13	T4C	
14	T4C		14	4- Hydroxy Indanone	
15	2-Chlorophenothiazine		15	Substituted alkyl aryl amine	
16	Ethyl Benzoylacrylate		16	Nitroaniline	
17	DiChloro phenyl-1-Tertralone		17	Aminobenzenetricarboxylic acid	
18	D (-)Mandelic acid		18	TR1600/TR1400	
19	L (+)Mandelic acid		19	Aminophthalicacid	
20	Chloromandelic acid		20	PSH	
21	TTC		21	Cyanodiester	
22	Ethyl -2-Bromo isovalarate		22	Cabsans	

23	Anisyl Alcohol		23	Aloin	1080
24	FRAMBINONE		24	CD 675	
25	Greenyl Acetate		25	2- Fluoro acetophenone	
26	Rosatol		26	Methoxy tetralone	
27	Methyl Benzoate		27	Methyl-2-phenoxy isobutyrate	
28	Sandrol		28	4-Chloro butyl veratrate	
29	3-Amino 4-CyanoPyrazole		29	2-Thionyl methyl malonic mono ester	
30	DS 10C		30	AE phenol	
31	Methyl Benzoyal Formate		31	Long chain alcohol ester	
32	DBEDD		32	3.4-Dichloro benzamideamine	
33	HOPA		33	2- Chloro-N,N-dimethylpropylamine	
34	Diethoxy acetophenone		34	Benzhydrol	
35	Cupferron ammonium salt		35	PAPT	
36	Forskolin		36	Phenoxyethylamine	
			37	Substituted benzophenone	
			38	2-S-Aminobutramide HCl	
	Total	**1084.6**		**Total**	**1080**
	Grand Total	1085.05		**Grand Total**	1081.4

3.0 All the process equipments will be connected to the scrubbers and equipment where solvents are distilled will be provided with condensers, vent condensers and after coolers and the receivers will be connected to the scrubber. The scrubbers will be circulated with appropriate scrubbing solution like caustic, hypochlorite, water etc. The pH indicator and pressure switches will be provided to ensure quality of scrubbing liquid for effective scrubbing. All the storage tanks of solvents will be provided vent condensers with chilled water/chilled brine circulation to prevent emission from storage tanks. The total water requirement of 207.5 KLD for the proposed plant will be sourced from existing bore wells. The waste water generated from the plant will be segregated into two streams (lean and concentrate effluent). The lean effluent is treated through the conventional wastewater treatment system and then passed through Reverse Osmosis (RO) system. The rejects from the RO system and the neutralized concentrate effluent bearing high TDS will be evaporated in the Multiple Effect Evaporator (MEE). The treated wastewater will be totally recycled and the solid waste generated is deodorized and disposed in the secured landfill constructed as per CPCB guidelines and approved by TNPCB located within the premises. The zero liquid discharge effluent treatment is fully operational. No additional water pollution is envisaged due to the proposed modernization project with change in the product mix.

4.0 The project activity is listed at S.N. 5(f) under Category 'A' hence the proposal was considered and appraised at central level in 92nd meeting of the Expert Appraisal Committee (Industry) held during 18th - 20th March, 2009. The Public hearing was exempted as per para 7(ii) of the EIA Notification, 2006.

5.0 Based on the information submitted by the Project Authorities, the Ministry of Environment and Forests hereby accords the environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to compliance of the following specific and general conditions:

A **SPECIFIC CONDITIONS:**

i) The project authorities shall install full-fledged own Effluent Treatment Plant (ETP) to treat the wastewater and ensure zero discharge from the plant through recycling/reuse of the treated wastewater or evaporation. The domestic wastewater shall be disposed of through the septic tanks and soak pits. The company shall segregate and treat the cyanide bearing effluent chemically to ensure that treated effluent conform to prescribed limits.

ii) The Company shall obtain permission for drawl of ground water from the Central Ground Water Authority or State ground Water Board and copy of the same shall be submitted to the Ministry's Regional Office at Bangalore.

iii) The Company shall install sufficient air pollution control arrangements to achieve the standards prescribed by the Tamil Nadu Pollution Control Board (TNPCB).

iv) Data on ambient air quality stack emission and fugitive emissions shall be uploaded on the company's website and also regularly submitted online to Ministry's Regional office at Bangalore, Tamil Nadu Pollution Control Board and Central Pollution Control Board as well as hard copy once in six months. Data on SPM, SO_2 and NOx shall also be displayed prominently outside the premises at the appropriate place for the general public.

v) The Company shall provide the monitoring arrangement with stacks/vents and regular monitoring shall be carried out and reports submitted to the TNPCB, CPCB and Ministry's Regional Office at Bangalore.

vi) Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits imposed by TNPCB.

vii) For control of fugitive emission and VOCs following steps shall be followed :

A. Closed handling system shall be provided for solvents.
B. Reflux condenser shall be provided over reactors wherever volatile solvents are used.
C. Pumps shall be provided with mechanical seals to prevent leakages.
D. System of leak detection and repair of pump/pipeline based on preventive maintenance.
E. Solvents shall be taken from underground storage tanks to reactors through closed pipeline. Solvent Storage tanks in the tank farm shall be vented through condenser operated on chilled water.

viii) The process emissions and particulate matter from various units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of

pollution control system(s) adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.

ix) The project authorities shall sale spent oil shall be sold to approved recycler. The empty containers and bags shall be sold to TNPCB registered dealers.

x) During transfer of materials, spillages shall be avoided and garland drains be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.

xi) The project authorities shall develop greenbelt in 33% of project area as per the guidelines of CPCB to mitigate the effect of fugitive emission.

xii) Adequate financial provision shall be made in the budget of the project for implementation of the above suggested environmental safeguards. Fund so earmarked shall not be diverted for any other purposes.

xiii) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

xiv) The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.

xv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

GENERAL CONDITIONS

i. The project authorities shall strictly adhere to the stipulations of the SPCB/state government or any statutory body.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

iii. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended. Authorization from the SPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.

iv. Ambient air quality monitoring stations shall be set up in the downwind direction as well as where maximum ground level concentration are anticipated in consultation with the State Pollution Control Board.

v. For control of process emissions, stacks of appropriate height as per the Central Pollution Control Board guidelines shall be provided. The scrubbed water shall be sent to ETP for further treatment.

vi. The company shall undertake following Waste Minimization measures :-

- Metering of quantities of active ingredients to minimize waste.
- Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
- Maximizing recoveries
- Use of automated material transfer system to minimize spillage.
- Use of "Closed Feed" system into batch reactors.

vii) The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the SPCB shall be obtained for collections/treatment/ storage/disposal of hazardous wastes.

viii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

ix. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.

x. The project authorities shall provide rainwater harvesting system and ground water recharge.

xi. The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office /SPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.

xii. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office.

xiii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

6.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

7.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner shall implement these conditions.

8.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

9.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

(H.S. Malviya)
Joint Director

Copy to : -

1. The Secretary (Environment), Govt. of Tamil Nadu, Fort. St. George, Chennai- 560560.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Tamil Nadu Pollution Control Board, 100, Anna Salai, Guindy, Chennai - 600032.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wings, 7th Main Road, IInd Block, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File.
7. Monitoring File.
8. Record File.

(H.S. Malviya)
Joint Director

A2

THIRU.R.VIJAYABASKARAN, ME, M.B.A
MEMBER SECRETARY (A/c)

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE (EC) AMENDMENT

Lr No. SEIAA/TN/ EC/IND2/C.No.14969/Amendment/2020 Dated: 06.08.2020.

To,

M/s. Chemplast Sanmar Limited
No.9, Cathedral Road,
Chennai -600 086.

Sir,

Sub: SEIAA, TN - Name change Amendment in the Environmental Clearance from M/s. Sanmar Specialty Chemicals Limited to M/s. Chemplast Sanmar Limited - Manufacturing of the Phyto Chemicals (Bulk drugs) at 44, Theertham Road, Suligunta Village, Berigai, Hosur Taluk, Krishangiri District, Tamil Nadu - Reg

Ref: 1. F.No.J-11011/104/2009-IA-II(I) dated 29.04.2009.
2. MoEF&CC Notification No.S.O.1223 (E) dated 27.03.2020.
3. Online Proposal No: SIA/TN/IND2/162859/2020 dated 22.07.2020.
4. The Hon'ble National Company Law Tribunal, Single Bench, Chennai dated 26.04.2019.
5. Minutes of 387th SEIAA meeting held on 06.08.2020.

****

This has reference to your online application dated 22.07.2020, for change of name from Sanmar Specialty Chemicals Limited, Suligunta Village, Berigai, Hosur Taluk, Krishnagiri

MEMBER SECRETARY
SEIAA-TN

District to M/s. Chemplast Sanmar Limited as per the Hon'ble National Company Law Tribunal, Single Bench, Chennai.

1. The MoEF&CC has earlier accorded Environment Clearance vide F.No.J-11011/104/2009-IA-II(I) dated 29.04.2009 in the name of M/s. Sanmar Specialty Chemicals Limited, for the modernization of existing unit with change in products mix.

2. The unit M/s. Sanmar Speciality Chemicals Limited (SSCL), has been amalgamated with its subsidiary company Chemplast Sanmar Limited (hereinafter referred to as "CSL"), having registered office at 9, Cathedral Road, Chennai 600 086, under a Scheme of Amalgamation/Arrangement approved by the Hon'ble National Company Law Tribunal, Chennai Bench ("NCLT"), vide its order dated 26th April 2019 under the provisions of Companies Act, 2013 read with rules there under. Under the said Scheme as approved by NCLT, the Company has been amalgamated with CSL as a going concern and all assets, liabilities, contracts, arrangements, Permits, Licenses, approvals , employees etc. of their Company have been transferred to and vested in CSL.

3. The unit has submitted the Memorandum of Association in the companies Act, 1956 company limited by shares in the name of M/s. Chemplast Sanmar Limited.

4. The MoEF&CC has issued the amendment Notification dated 27.03.2020 in this notification , it is stated that " All the proposals for projects or activities in respect of Active Pharmaceutical Ingredients(API) received up to 30th September 2020 shall be apprised as category B2 projects ".

5. The proposal was placed in the 387th SEIAA meeting held on 06.08.2020. The Authority decided to issue the name change amendment as per the request of the proponent. The name of the said company shall be read hereafter as "M/s. Chemplast Sanmar Limited- M/s. Sanmar Speciality chemicals Limited" instead of Sanmar Speciality Chemicals in the Environment Clearance and all other conditions stipulated in the Environment Clearance accorded vide reference 1st cited is remains unaltered.

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.

2. The Chairman, Central Pollution Control Board, PariveshBhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.

3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.

4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai - 34.

5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi 110003.

6. The Commissioner, Shoolagiri Panchayat Union, Berigai.

7. Stock File.

A-3

Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

November 05, 2021

To,
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy, Chennai - 600 032

Sub: Submission of application set with no increase pollution load certificate for obtaining change in product mix for M/s. Chemplast Sanmar Limited-Sanmar Speciality chemicals division located at 5, 7/1, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1, 3A, 3B, 4, 2/1A, 1B, 13/1, 14/1A, 2A Suligunta Village, Berigai, Shoolagiri Taluk, Hosur, Krishnagiri District, Tamil Nadu

Ref: 1. Circular Memo: TNPCB/P&D/F.004987/PLAC/2017 dated 24.03.2021
2. MoEF&CC Notification S.O.980(E) dated 02.03.2021

Dear Sir,
With reference to above subject matter, we are hereby submitting application set with "No Increase Pollution Load" certificate for obtaining change in product mix for M/s. Chemplast Sanmar Limited-Sanmar Speciality chemicals division located at 5, 7/1, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1, 3A, 3B, 4, 2/1A, 1B, 13/1, 14/1A, 2A Suligunta Village, Berigai, Shulagiri Taluk, Hosur, Krishnagiri District, Tamil Nadu application with "No increase Pollution load assessment report" along with following documents for change in product mix application.

1. 10 Copies of No increase pollution load certificate from Shree Green Consultants, Surat.
2. Acknowledgment copy of application on Parivesh portal
3. Appendix-I
4. Appendix-II
5. Appendix-III

We request your kind self to accept our and Pollution load assessment report and arrange PLAC meeting and grant us change in product mix at the earliest.

Thanking you.

Yours Faithfully,
For **M/s. Chemplast Sanmar Limited-Sanmar Speciality chemicals division**

Yogeeswara Basappa Gowda
Sr. Vice President – Operations

Enclosed : As above

15 NOV 2021

Responsible Care

A-4

BY SPEED POST

TAMIL NADU POLLUTION CONTROL BOARD

From
Thiru R.Kannan, M.Tech.,
Member Secretary (i/c),
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy
Chennai – 600 032.

To
The Director
M/S. Chemplast Sanmar Lismited- Sanmar Speciality chemicals division S.F.No.5, 7/1, 2, etc., Suligunta Village, Berigai, Shulagiri Taluk, Hosur, Krishnagiri District

Lr No. TNPCB/T6/F.13598HSR/2021 Dated : 17.03.2022

Sir,

Sub: TNPCB- Industries – M/S. Chemplast Sanmar Lismited- Sanmar Speciality chemicals division S.F.No.5, 7/1, 2, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1,2, 3A, 3B, 4, 12/1A,1B, 13/1, 14/1A, 2A, Suligunta Village, Berigai, Shulagiri Taluk, Hosur, Krishnagiri District – application for " No Increase in Pollution Load Certificate - decision of Pollution Load Assessment Committee meeting held on 27.01.2022 - communicated - Reg

Ref:
1. Environmental Clearance issued by MoEF F.No.J-11011/104/2009-IA-II(I) dated: 29.04.2009
2. Your application submitted for requesting " No increase in Pollution Load Certificate Dt. 5.11.2021
3. Minutes of PLAC meeting held on 27.01.2022

******

Your kind attention is invited to the reference 1st cited, wherein you have applied for "No Increase in Pollution Load Certificate" for the following modification/increase in production in the existing unit of M/s. Chemplast Sanmar Lismited- Sanmar Speciality chemicals division S.F.No.5, 7/1, 2, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1,2, 3A, 3B, 4, 12/1A,1B, 13/1, 14/1A, 2A, Suligunta Village, Berigai, Shulagiri Taluk, Hosur, Krishnagiri District

1. **Products:**

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
A	**PHYTO CHEMICALS**		**PHYTO CHEMICALS**		
1.	COLCHICINE	1.4	COLCHICINE	1.4	No change in production
2.	THIOCOLCHICOSIDE		THIOCOLCHICOSIDE		
B	**ORGANIC CHEMICALS**		**ORGANIC CHEMICALS**		
3.	MAHGONATE	1080	MAHGONATE	1600	Removed

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Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
4.	VETIKONE		VETIKONE		Removed
5.	ANISYL ACETONE		ANISYL ACETONE		Removed
6.	PARA METHYL ACETOPHENONE		PARA METHYL ACETOPHENONE		Removed
7.	PARA METHOXY PHENYLACETONE		PARA METHOXY PHENYLACETONE		Removed
8.	PARA METHOXY BENZYL CYANIDE		PARA METHOXY BENZYL CYANIDE		Removed
9.	PARA METHOXY PHENYL ETHYLAMINE		PARA METHOXY PHENYL ETHYLAMINE		Removed
10.	TYRAMINE/THYRAMIN E HCL		TYRAMINE/THYRA MINE HCL		Removed
11.	BHBA		BHBA		Removed
12.	ATSC		ATSC		Removed
13.	SANDUR-3		SANDUR-3		Removed
14.	4-HYDOXY INDANONE		4-HYDOXY INDANONE		Removed
15.	NITROANILINE		NITROANILINE		Removed
16.	AMINOBENZENETRIC ARBOXYLIC ACID		AMINOBENZENETRI CARBOXYLIC ACID		Removed
17.	AMINOPHTHALIC ACID		AMINOPHTHALIC ACID		Removed
18.	PSH		PSH		Removed
19.	CYANODIESTER		CYANODIESTER		Removed
20.	CABSANS		CABSANS		Removed
21.	ALOIN		ALOIN		Removed
22.	CD675		CD675		Removed
23.	2-FLURO ACETOPHENONE		2-FLURO ACETOPHENONE		Removed
24.	METHOXY TETRALONE		METHOXY TETRALONE		Removed
25.	2-THIONYL METHYL MALONIC MONO ESTER		2-THIONYL METHYL MALONIC MONO ESTER		Removed
26.	LONG CHAIN ALCOHOL ESTER		LONG CHAIN ALCOHOL ESTER		Removed
27.	3,4 DICHLORO BENZAMIDEAMINE		3,4 DICHLORO BENZAMIDEAMINE		Removed
28.	2-CHLORO-N,N-DIMETHYLPROPYLAM INE		2-CHLORO-N,N-DIMETHYLPROPYL AMINE		Removed
29.	BENZHYDROL		BENZHYDROL		Removed
30.	PAPT		PAPT		Removed
31.	PHENOXYETHLAMINE		PHENOXYETHLAMI NE		Removed

TAMIL NADU POLLUTION CONTROL BOARD

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
32.	SUBSTITUTED BENZOPHENONE		SUBSTITUTED BENZOPHENONE		Removed
33.	2-S-AMINOBUTRAMIDE HCL		2-S-AMINOBUTRAMIDE HCL		Removed
34.	CHEA*		CHEA*		Increase in capacity
35.	T4C*		T4C*		Increase in capacity
36.	AE PHENOL*		AE PHENOL*		Increase in capacity
37.	4-CHOLO-BUTYL VERATRATE*		4-CHOLO-BUTYL VERATRATE*		Increase in capacity
38.	TR1600/TR1400*		TR1600/TR1400*		Increase in capacity
39.	SUBSTITUTED ARYL ALKYL AMINE*		SUBSTITUTED ARYL ALKYL AMINE*		Increase in capacity
40.	METHYL-2 PHENOXY ISOBUTYRATE*		METHYL-2 PHENOXY ISOBUTYRATE*		Increase in capacity
41.	-		(4R)- 2-OXOOXAZOLIDINE - 4- CARBOXYLIC ACID (COX)		Newly added product
42.	-		4-t BUTYLPHENYLACETONITRILE		Newly added product
43.	-		1-BROMO-3,5-DICHLOROBENZENE (DCBB)		Newly added product
44	-		4-CHLORO-2-NITRO BENZOIC ACID		Newly added product
45.	-		2-(4-BROMO PHENYL) PROPANOL (BPP)		Newly added product
46.	-		2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT)		Newly added product

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Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
47.	-		TETRACHLORO BUTYRIC ACID (TCBA)		Newly added product
48.	-		IONOPHOR		Newly added product
49.	-		4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)		Newly added product
50.	-		PARA METHYL PHENCYL CHLORIDE (PMPC)		Newly added product
51.	-		SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na)		Newly added product
52.	-		2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA)		Newly added product
53.	-		METHYL CARBAZATE		Newly added product
54.	-		TETRALONE IMINE		Newly added product
55.	-		DIAMIDE		Newly added product
56	-		SULFONAMIDE		Newly added product
57.	-		5-CHLORO-8-HYDROXY-QUINOLINE (CHQ)		Newly added product
58.	-		PHENYLGUANIDINE CARBONATE (PGC)		Newly added product
59.	-		FE (III) ACETYL ACETANOATE		Newly added product
60.	-		ANODE		Newly added

TAMIL NADU POLLUTION CONTROL BOARD

Sr. No.	Name of the products, by products and intermediate products	Existing production (Ton/Year)	Name of the products, by products and intermediate products	Proposed production (Ton/Year)	Remark
					product
61.	-		CATHODE		Newly added product
	BYPRODUCTS		BY PRODUCT		From new proposed products
1	-		Dil. HYDROCHLORIC ACID	1050	
2	-		Dil. SULPHURIC ACID	750	

2.Raw materials (Product – wise)

Sl.No.	Name of Product name	Quantity (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
A	Phyto Chemicals			
1	COLCHICINE	1.4	Caustic Soda	1.134
			Hyflo	1.778
			Sodium Chloride	1.638
			Acetic acid	0.196
			Activated carbon	0.224
			Chloroform	10.64
			DNS	11.97
			Ethyl acetate	5.67
			Hexane	1.778
			Methanol	15.12
			Sub Total	50.148
2	THIOCOLCHICOSIDE	1.4	Caustic Soda	3.5
			Calcium carbonate	2.52
			Hyflo	1.078
			Sodium Carbonate	2.31
			Sodium Chloride	9.114
			Sodium methyl mercaptide	1.918
			Sodium Hypochlorite	16.912
			Acetic acid	2.128
			Activated Carbon	0.616
			Chloroform	65.8
			DNS	42.7
			Ethyl acetate	3.36
			G.S. Seed	377.86

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Sl. No.	Name of Product name	Qty (TPA)	Name of the Raw material (product wise)	Quantity (TPA)
			Sodium ferrocyanidedecahydrate	336
			Manganese sulfate monohydrate	224
			Sodium sulfate	176
			Sub Total	**1808**

3.Sewage:

Details	Existing – 12 KLD				Proposed -12 KLD			
	Existing (Quantity in KLD)				Proposed*(Quantity in KLD)			
	Pollution load before treatment		Pollution load after treatment		Pollution load before treatment		Pollution load after treatment	
	mg/lit	Kg/day	mg/lit	Kg/day	mg/lit	Kg/day	mg/lit	Kg/day
BOD	485	0.0058	6.4	0.0001	485	0.0058	6.4	0.0001
TSS	900	0.0108	19.6	0.0002	900	0.0108	19.6	0.0002

Details	Existing – 12 KLD				Proposed -12 KLD			
	Existing (Quantity in KLD) – 4.05 KL/ton of product				Proposed*(Quantity in KLD)- 2.74 KL/ton of product			
	Pollution load before treatment		Pollution load after treatment		Pollution load before treatment		Pollution load after treatment	
	mg/lit	kg/Ton of Product	mg/lit	kg/Ton of Product	mg/lit	kg / Ton of Product	mg/lit	kg/Ton of Product
BOD	485	0.002	6.4	0.00003	485	0.001	6.4	0.00002
TSS	900	0.004	19.6	0.00007	900	0.002	19.6	0.00005

4.Trade Effluent:

Concentration of Pollution (for all manufacturing process and utilities)				
Details	Existing 68KLD- (22.95 KL/ton of product)		Proposed 68KLD* (15.50 KL/Ton of product)	
	Pollution concentration before treatment (mg/l)	Pollution concentration after treatment (mg/l)	Pollution concentration before treatment (mg/l)	Pollution concentration after treatment (mg/l)
BOD	118.83	6.5	128.87	6.4
COD	341.65	20.0	533.25	19.4
TSS	86.15	3.0	87.39	2.8
TDS	2376.70	96.0	1925.64	96.0
Chlorides	1039.80	37.5	340.7	36.2

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Sulphates	77.24	6.0	47.40	5.9
Oil and Grease	8.10	1.0	8	0.8
Ammoniacal Nitrogen	40.11	4.4	63.69	4.4
Sulphide	11.88	2.0	14.81	2.0

*Boiler blow down and cooling tower bleed off is included in the calcuiation of all the above parameters

Total Pollution load (Kg/Day) (For all manufacturing process and Utilities)

Details	Existing			Proposed*		
	Qty of Effluent in KLD			Qty of Effluent in KLD		
	Pollution Load before treatment(kg/day)	Pollution load after treatment (kg/day)	Performance efficiency. (%) [(2-3)/2*100]	Pollution load before treatment (kg/day)	Pollution load after treatment (kg/day)	Performance efficiency. (%) [(5-6)/5*100
1	2	3	4	5	6	7
BOD	8.07	0.44	94.53	8.72	0.43	95.03
COD	23.19	1.36	94.15	36.07	1.31	96.36
TSS	5.85	0.20	96.52	8.91	0.19	96.79
TDS	161.38	6.52	95.96	130.27	6.50	95.01
Chlorides	70.60	2.55	96.39	23.05	2.45	89.37
Sulphates	5.24	0.41	92.23	3.21	0.39	87.55
Oil and Grease	0.55	0.07	87.65	0.54	0.05	90.00
Ammoniacal Nitrogen	2.72	0.29	89.03	4.31	0.29	93.09
Sulphide	0.81	0.13	83.16	1.00	0.13	86.49

Details	Existing			Proposed*		
	Qty of Effluent in KLD (22.95 KL/ton of product)			Qty of Effluent in KLD (15.50 kl/ton of product)		
	Pollution Load before treatment(kg/day) Kg/Ton	Pollution load after treatment Kg/Ton	Performance efficiency. (%) [(2-3)/2*100]	Pollution load before treatment Kg/Ton	Pollution load after treatment Kg/Ton	Performance efficiency. (%) [(5-6)/5*100
1	2	3	4	5	6	7
BOD	2.72	0.15	94.53	1.988	0.098	95.03
COD	7.83	0.46	94.15	8.221	0.299	96.36
TSS	1.97	0.07	96.52	2.031	0.043	96.79

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TDS	54.47	2.20	95.96	29.692	1.482	95.01
Chlorides	23.83	0.86	96.39	5.254	0.558	89.37
Sulphates	1.77	0.14	92.23	0.732	0.089	87.55
Oil and Grease	0.19	0.02	87.65	0.123	0.011	90.00
Ammoniacal Nitrogen	0.92	0.10	89.03	0.982	0.066	93.09
Sulphide	0.27	0.04	83.16	0.228	0.030	86.49

Boiler blow down and cooling tower bleed off is inciuded in the calculation of all the above parameters *

5.AIR POLLUTION

Pollution Load (Existing)

S. No.	Source of emission	Pollution load before treatment (Kg/Day)					Pollution load after treatment (Kg/Day)				
		PM	SO_2	NOx	CO	Cyanide	PM	SO_2	NOx	CO	Cyanide
Fuel Gas Stacks											
1	Boiler-1 (9 TPH)	251.16	124.10	94.80	280.71	NA	69.77	34.47	27.09	73.87	NA
3	D.G Set (750 KVA)- 1 Nos.	3.63	1.70	1.28	5.57	NA	1.04	0.47	0.38	1.64	NA
3	D.G Set (600 KVA)- 1 Nos.	3.24	1.76	1.45	5.35	NA	0.93	0.50	0.42	1.53	NA
4	D.G Set (600 KVA)- 1 Nos.	12.92	7.19	5.32	23.16	NA	3.80	2.12	1.56	6.81	NA
5	D.G Set (320 KVA)- 1 Nos.	6.28	3.05	1.52	10.04	NA	1.74	0.85	0.42	2.79	NA
6	Thermic Fluid Heater	1.30	3.38	0.15	BDL	NA	0.36	0.94	0.04	BDL	NA
Process gas stacks											
1	Scrubber at plant -I	BDL	BDL	7.32	BDL	BDL	BDL	BDL	2.09	BDL	BDL
2	Scrubber at plant -II	BDL	BDL	5.91	BDL	BDL	BDL	BDL	1.60	BDL	BDL
3	Scrubber at plant -II	BDL	5.5	BDL	BDL	BDL	BDL	1.57	BDL	BDL	BDL
4	Scrubber at plant -II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
5	Absorber at plant -I	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
6	Scrubber at R&D plant	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
7	Phyto Plant Scrubber (Process)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
8	Scrubber at Plant-II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

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S. No.	Source of emission	Pollution load before treatment (Kg/Day)					Pollution load after treatment (Kg/Day)				
		PM	SO_2	NOx	CO	Cyanide	PM	SO_2	NOx	CO	Cyanide
9	Scrubber at Pilot Plant	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10	Scrubber at Plant-IV	BDL	BDL	BDL	0.24	BDL	BDL	BDL	BDL	0.07	BDL
11	Scrubber at Plant-IV	BDL	BDL	BDL	1.28	BDL	BDL	BDL	BDL	0.34	BDL
12	Scrubber at Plant-IV	BDL	BDL	BDL	0.31	BDL	BDL	BDL	BDL	0.09	BDL

S. No.	Source of emission	Pollution load before treatment Kg/Ton of product					Pollution load after treatment Kg/Ton of product				
		PM	SO_2	NOx	CO	Cyanide	PM	SO_2	NOx	CO	Cyanide
Fuel Gas Stacks											
1	Boiler-1 (9 TPH)	84.77	41.89	32	94.75	NA	23.55	11.63	9.144	24.93	NA
2	D.G Set (750 KVA)-1 Nos.	1.225	0.574	0.432	1.88	NA	0.351	0.159	0.128	0.554	NA
3	D.G Set (600 KVA)-1 Nos.	1.094	0.594	0.489	1.806	NA	0.314	0.169	0.142	0.516	NA
4	D.G Set (600 KVA)-1 Nos.	4.361	2.427	1.796	7.817	NA	1.283	0.716	0.527	2.299	NA
5	D.G Set (320 KVA)-1 Nos.	2.12	1.029	0.513	3.389	NA	0.587	0.287	0.142	0.942	NA
6	Thermic Fluid Heater	0.439	1.141	0.051	BDL	NA	0.122	0.317	0.014	BDL	NA
Process gas stacks											
1	Scrubber at plant -I	BDL	BDL	2.471	BDL	BDL	BDL	BDL	0.705	BDL	BDL
2	Scrubber at plant -II	BDL	BDL	1.995	BDL	BDL	BDL	BDL	0.54	BDL	BDL
3	Scrubber at plant -II	BDL	1.856	BDL	BDL	BDL	BDL	0.53	BDL	BDL	BDL
4	Scrubber at plant -II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
5	Absorber at plant -I	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
6	Scrubber at R& D plant	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
7	Phyto Plant Scrubber (Process)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

TAMIL NADU POLLUTION CONTROL BOARD

8	Scrubber at Plant-II	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
9	Scrubber at Pilot Plant	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10	Scrubber at Plant-IV	BDL	BDL	BDL	0.081	BDL	BDL	BDL	BDL	0.024	BDL
11	Scrubber at Plant-IV	BDL	BDL	BDL	0.432	BDL	BDL	BDL	BDL	0.115	BDL
12	Scrubber at Plant-IV	BDL	BDL	BDL	0.105	BDL	BDL	BDL	BDL	0.03	BDL

Pollution Load (Proposed)

Sr. No.	Source of emission	Pollution load before treatment Kg/Ton of product					Pollution load after treatment Kg/Ton of product				
		PM	SO2	N Ox	C O	Cyanide	PM	SO_2	NOx	CO	Cyanide
Fuel Gas Stacks											
1	D.G Set (600 KVA)- 1 Nos.	0.83	0.41	0.28	1.28	NA	0.22	0.11	0.08	0.36	NA
2	D.G Set (600 KVA)- 1 Nos.	0.73	0.38	0.29	1.15	NA	0.23	0.11	0.08	0.35	NA
3	Thermic Fluid Heater	0.18	1.08	0.05	BDL	NA	0.05	0.30	0.01	BDL	NA
Process Emission Stacks											
1	Scrubber at plant -V	BDL	BDL	0.07	BDL	BDL	BDL	BDL	0.02	BDL	BDL
2	Scrubber at plant -V	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
3	Scrubber at plant -V	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
4	Scrubber at plant -V	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Hazardous waste generation:

Sl. No.	Details of waste Category wise		Existing (T/T of product)	Proposed* (T/T of product)	Remark If Any
1.	Contaminated aromatic, aliphatic or napthenic solvents may or may not be fit for reuse	I- 20.1	0.006	0.004	Reduction by 0.002 Ton/Ton
2.	Distillation residues	I-20.3	0.018	0.012	Reduction by 0.006 Ton/Ton
3.	Used or spent oil	I- 5.1	0.009	0.006	Reduction by 0.003 Ton/Ton
4.	Chemical sludge from waste water treatment	I- 35.3	2.312	1.561	Reduction by 0.751 Ton/Ton
5.	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I-33.1	0.037	0.025	Reduction by 0.012 Ton/Ton

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6.	Spent catalyst	I-28.2	0.001	0.001	No change
7.	Contaminated cotton rags or other cleaning materials	I-33.2	0.002	0.001	Reduction by 0.001 Ton/Ton
8.	Spent solvents	I-28.6	0.324	0.219	Reduction by 0.105 Ton/Ton

The difference between existing and proposed pollution load of the water air and solid waste parameters:

Maximum pollution load derived for each environmental parameters like COD, BOD, TDS, TSS, Air emission load is given in below table:

Sr. No	Parameters	Existing		Proposed Value in Kg/day		Remark	
		Value in Kg/day	Value in Kg/MT	Value in Kg/day	Value in Kg/MT		
A	**Water pollution**						
1.	COD	1814.94	613.15	1804.81	412.05	Reduced by 10.13 Kg/day	Reduced by 201.1 Kg/MT
2.	BOD	604.34	204.16	599.44	136.85	Reduced by 4.90 Kg/day	Reduced by 67.31 Kg/MT
3.	TDS	6802.07	2298.0	6798.43	1552.15	Reduced by 3.64 Kg/Day	Reduced by 745. 85 Kg/MT
4.	TSS	47.91	16.19	47.65	10.85	Reduced by 0.26 Kg/day	Reduced by 5.33 Kg/MT

Sr. No	Parameters	Existing		Proposed		Remark
		Value in Kg/day	Value in Kg/MT	Value in Kg/day	Value in Kg/MT	
B	**Air pollution**					
1.	Air emission Load	239.30	80.84	237.12	54.13	Reduced by 2.18 Kg/Day Reduced by 26.71 Kg/MT

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This subject was discussed in detail in the PLAC meeting held on 27.01.2022 and the committee decided to certify that there is no increase in pollution load due to the above said modification/increased in production by the unit. Hence the committee has recommended that request of the unit to grant Consent without Environmental Clearance can be considered by TNPCB subject to the following conditions:

1. The unit shall comply with all the conditions imposed in the Environmental Clearance issued by MOEF vide F.No.J-11011/104/2009-IA-II(I) dated: 29.04.2009 and EC amendment from SEIAA videLr No. SEIAA/TN/EC/IND2/C.No.14969/Amendment /2020 dated: 06.08.2020.
2. The unit shall comply with all existing norms of discharge and emission as well as changes if any made by Authorities like MoEF& CC, CPCB and TNPCB from time to time.
3. The unit shall comply with all the conditions imposed by the TNPCB in the consent order when granted.
4. The TNPCB shall monitor the unit periodically to confirm the real time pollution load after operation.
5. The unit shall not go for any expansion or installation of new machineries without prior consent of the Board.
6. The unit shall under take to work out the pollution loads after commencing the operation of product mix change and submit report to TNPCB.
7. Sewage to be monitored for quantity and quality on monthly basis and the reports to be submitted to TNPCB.
8. Ambient Air Quality and stack emission to be monitored by external agency once in a month and the reports to be submitted to TNPCB on regular basis.
9. Hazardous wastes to be segregated and stored in designated areas and properly disposed for recycling/TNWML for disposal.
10. The unit shall furnish Environmental Management Plan and 3rd party Audit.
11. The unit shall install the approved retrofit emission control device in the DG sets for reduction of emission of Particulate matter before 31.03.2022.

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12. The unit shall provide online monitors for effluent, ambient and emission parameters and shall make proper connectivity with WQW and CAC of TNPCB for continuous monitoring of water and Air Quality.
13. The unit shall comply with the consent order conditions, various directions issued by TNPCB/CPCB/NGT etc., from time to time.
14. The unit shall obtain NOC from the Tamil Nadu bio Diversity Board-National Bio diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.
15. As per EIA notification, if on verification the TNPCB holds that the change or expansion or modernization will result or has resulted in increase in pollution load, the exemption claimed under this clause shall not be valid and it shall be deemed that the project proponent was liable to obtain prior Environmental clearance before undertaking such changes or increase , as per the clause (a) of sub para (ii) of para 7 of EIA notification and the provisions of Environment (Protection) Act, 1986 shall apply accordingly.
16. It shall be the responsibility of the project proponent to satisfy itself about "no increase in pollution load" as a result of changes, expansion or modernization, as the case may be, before under taking such changes or increase, and the project proponent shall be liable for action under the provisions of the Environment (Protection) Act, 1986 if on verification of facts or claim it is found that such change or expansion or modernization involves increase in pollution load.

Receipt of this letter shall be acknowledged

21/2/22

For Member Secretary

Copy to

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Hosur

A-5

Chemplast Sanmar Limited
Custom Manufactured Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
E-mail: csl@sanmargroup.com
www.chemplastsanmar.com
CIN L24230TN1985PLC011637

The Joint Chief Environmental Engineer,
Tamil Nadu Pollution Control Board,
Auxilium College Road,
Vellore – 632006.

Dear Sir,

Ref: 1. Water Consent Order No: 2005127031342 Dated: 19.08.2020
2. Air Consent order No: 2005227031342 Dated: 19.08.2020
3. Letter No.TNPCB/T6/F.13598HSR/2021 Dated17.03.2022

Sub: **Application for Consent to Establish-Plant Expansion Activity- under "No increase in Pollution Load" Submission reg**

We are, Chemplast Sanmar Limited, Custom Manufactured Chemicals Divn., is a leading manufacturer of speciality chemicals used as intermediates for global Agrochemical, Pharmaceutical and Fine Chemical innovators. The Plant manufactures speciality chemicals and is in operation since 1999 and the facility located on above mentioned address. We have obtained Environmental clearance (Vide Ref. F.No J-11011/104/2009-IA-II(I) Dated 29.4.2009) apart from consent to operate for capacity of 1.4 TPA of Phyto chemicals and 1080 TPA of Organic chemicals and consent is valid till 31March 2022 as above-mentioned reference no.

These speciality chemicals of intermediates involve complex multi step synthesis using unique chemistries. Following key process are involving in the products on various stage based on products

1. Alkylation
2. Cyanation,
3. Hydrogenation
4. Condensation
5. Hydrolysis
6. Distillation
7. Product isolation and
8. Drying and
9. Packing

Hope, the pharmaceutical industry is growing year on year and the demand for the products had increased in the past years. In order to meet the continuous growing demand of the products, we are (Chemplast Sanmar Limited, Custom manufactured chemicals Divn) proposing to enhance the production capacity from the existing 1.4 TPA of Phyto chemicals and 1080 TPA of Organic chemicals to 1.4 TPA of Phyto chemicals and 1600 TPA of Organic chemicals (As consolidated quantity of 1081.4 to 1601.4 TPA) apart from the by-products namely 1050 TPA of Dilute Hcl and 750 TPA of Dilute. Sulphuric Acid.
Following table gives the details of the proposed expansion:

SL. No.	Consented Name of the product	Consented Quantity	Enhanced Name of the product	Enhanced Quantity
1	PHYTO CHEMICALS (1.Colchicine, 2.Thiocolchicoside)	1.4 TPA	PHYTO CHEMICALS (1.Colchicine, 2.Thiocolchicoside)	1.4 TPA
2	ORGANIC CHEMICALS (1.Mahagonate, 2 Vetikone, 3.Anisyl Acetone, 4.Para Methyl Acetophenone, 5.Para Methoxy Phenyl Acetone, 6.Para Methoxy Benzyl Cyanide, 7.Para Methoxy Phenyl Ethylamine, 8.Tyramine/Thyramine HCL, 9. CHEA, 10. BHBA, 11. ATSC, 12. Sandur-3, 13. T4C, 14. 4-Hydoxy Indanone, 15. Substituted Aryl Alkyl Amine, 16. Nitroaniline, 17. Aminobenzenetricarboxylic acid, 18. TR1600 / TR1400, 19. Aminophthalic acid, 20.PSH, 21. Cyanodiester, 22. Cabsans, 23. Aloin, 24. CD675, 25. 2-Fluro acetophenone, 26. Methoxy tetralone, 27.Methyl-2 phenoxy isobutyrate, 28. 4-Chloro-Butyl veratrate, 29. 2-Thionyl methyl malonic mono ester, 30. AE Phenol, 31. Long chain alchohol Ester, 32. 3,4 Dichoro Benzamideamine, 33. 2-Choro-N,NDimethylpropylamine, 34. Benzhydrol, 35. PAPT, 36, Phenoxyethlamine, 37. Substituted Benzophenone, 38. 2-S- Aminobutramide HCL)	1080 TPA	ORGANIC CHEMICALS (1.Chea, 2.T4c, 3.Ae Phenol, 4.4-Cholo-Butyl Veratrate, 5.Tr1600/Tr1400, 6.Substituted Aryl Alkyl Amine, 7.Methyl-2 Phenoxy Isobutyrate, 8.(4r)- 2-Oxooxazolidine -4-Carboxylic Acid (Cox), 9.4-T Butylphenylacetonitrile, 10.1-Bromo-3,5-Dichlorobenzene (Dcbb), 11.4-Chloro-2-Nitro Benzoic Acid, 12.2-(4-Bromo Phenyl) Propanol (Bpp), 13.2-Chloro-5-Chloromethyl-1,3-Thiazole (Ccmt), 14.Tetrachloro Butyric Acid (Tcba), 15.Ionophor, 16.4-Bromo-2-Fluoro Hydroxy Biphenyl (Bfb), 17.Para Methyl Phencyl Chloride (Pmpc), 18.Sodium 4-(2,4-Dichlor M-Toluoyl)-1,3-Di Methyl -5-Pyrazolate (My710na), 19.2-Trifluoromethyl Benzene Sulfonamide (Tbsa), 20.Methyl Carbazate, 21.Tetralone Imine, 22.Diamide, 23.Sulfonamide, 24.5-Chloro-8-Hydroxy-Quinoline (Chq), 25.Phenylguanidine Carbonate (Pgc), 26.Fe (Iii) Acetyl Acetanoate, 27.Anode, 28.Cathode)	1600 TPA

By product

SL. No.	Consented Name of the By-product	Consented Quantity	Enhanced Name of the By-product	Enhanced Quantity
1	NA	Nil	1.Dil. HYDROCHLORIC ACID)	1050 TPA
2	NA	Nil	2.Dil. SULPHURIC ACID	750TPA

While Chemplast Sanmar Limited proposes to increase the capacity from 1081.4TPA to 1601.4 TPA without increase in any pollution load from existing level. We would like to define the following Environmental Management Plan /measures taken on this enhanced production quantity.

Zero Liquid Discharge

The plant already has a Zero Liquid discharge facility with consented 68 KLD trade effluent generation and will continue to remain a zero Liquid discharge facility with same Trade effluent Generation quantity i.e., without increasing the pollution load even after the enhancement of production to 1601.4 TPA. A Detailed water balance is given as one of the annexures submitted along with the CTE application.

Also, we are proposing the same quantity of Sewage effluent (12 KLD) for treating at our already existing sewage treatment plant and the treated sewage is utilized for green belt development.

Air Pollution

The plant meets all the air quality standards set by the board. Details of the Latest monitoring reports are attached as annexure in the CTE application. We have removed the existing three stacks (DG sets) and added six new stacks for this expansion. The design and operation of the stacks ensures that the standards and pollution load will meet even after the enhancement. The details of the stacks are given in separate Annexure in the Document section of the CTE application. The unit will meet the entire environmental standard stipulated by the Board.

Hazardous waste

The solid Hazardous wastes that are generated from plant are remains same even after increase of the Production capacity from 1080 TPA to 1600 TPA. The details of waste generation and disposal details are given in separate Annexure in this CTE application in Document section.

Water requirements:

Total water requirements 207.5KLD (existing) is also remain the same even after the enhancement of production capacity. The source water remains same from Chemplast Sanmar Ltd bore well located inside the premises.

Land utilization

We have planned to utilize the existing 5Acre (approx.) vacant area for this expansion to the additional raw materials storage, product storage, other utility function as well as mechanical fabrication shed etc.

No increase in Pollution load Approval:

TNPCB has issued an approval letter for an increase of production capacity to 1601.4 TPA from 1081.4 TPA with no increase in pollution load. Ref.no: - Letter No. TNPCB/T6/F.13598HSR/2021 Dated 17.03.2022 and the TNPCB approval letter is attached in the document section.

Additional measures to ensure No Increase in Pollution Load:

Even though there is no increase in pollution load with increase of production capacity, as additional control measures following facilities will put in place to ensure there is no increase in pollution load.

Process optimization:

- Robust R&D lab with the facility of Jacketed Reactors, Automation & process control, Data login to record critical control parameters of process (improvement in efficiency)
- Reaction Calorimetric and Differential scanning Calorimetric study done to ensure process safety and design the process / plant to avoid the runaway reaction. (Improvement in process safety)

Water in pollution:

- Separate collection of waste water at site and equalized before treatment.
- Also, adopted the use of Jacketed reactor, which ensures uniform heat exchange and also allows for more consistent temperature or concentration levels.
- All Reactors will be fitted with two stage condensers. First stage with Chilled water at 8 Deg C and second stage with Chilled Brine at -20 Deg C. This is dependent on fluid to be cooled and reduces emission significantly.
- Mono fluid will be used in Reactor Jacket for heating and cooling purpose to avoid contamination and thereby reduction in waste (lean) water generation.

Air pollution:

- Double stage Scrubbers will be used to reduce air pollution emission to the maximum extent

All the required documents are uploaded in the documents section of this application in TNPCB OCMMS. Hence, we kindly request you to grant the consent to Establish for the proposed expansion. The required consent fee for the Proposed GFA value of Rs. 22000 Lakhs, we have paid Rs. 8,80,000 in the form of Demand Draft (DD No. 130813950 via Indian Overseas Bank)

We shall be happy to provide any further information/data, if required by you.

Looking forward to hear from you.

Thanking You,

Yours Faithfully,

For CHEMPLAST SANMAR LIMITED
Custom Manufactured chemicals Divn.

Senior Vice President-Operations
Authorized Signatory

Copy To: District Environmental Engineer (TNPCB), Hosur.

A -6A

Category of the Industry :

RED

சுதந்திரத்திருநாள்
அமுதப்பெருவிழா

CONSENT ORDER NO. 2206241783392 DATED: 03/06/2022.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/A/2022 DATED: 03/06/2022

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F. No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA Village, Shoolagiri Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)-Issued- Reg.

REF: 1. Unit's Application for CTE (exp) dated: 01.04.2022
2. IR.No : F.0027HSR/RL/JCEE-M/HSR/2022 dated 30/05/2022
3. Board's (Technical Sub Committee) Resolution No.196 - 05(revised) dt. 13.05.2022

Consent to establish or take steps to establish for Expansion is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,
M/s . CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village,
Shoolagiri Taluk,
Krishnagiri District.

This Consent to establish for Expansion is valid upto **March 31, 2027** , or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:33:05 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI,
Pin: 600086

Copy to:

1.The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHOLO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
	By-Product Details		
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. This consent to establish for Expansion is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I	Point source emission with stack :			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Scrubber at Plant - I (Existing)	Wet Alkali Scrubber,stack	6.1	35715.214
2	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
3	Scrubber at Plant - II (Existing	Wet Alkali Scrubber,stack	17	35528.924
4	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	35715.214
5	Absorber at Plant -I (Existing)	Wet Alkali Scrubber,stack	4	
6	Scrubber at R & D plant (Existing)	Two stage wet alkali scrubber,stack	12	35892.46
7	Phyto Plant Scrubber (Process) (Existing)	Wet Alkali Scrubber,stack	19	11106.18
8	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	34273.728
9	Scrubber at Pilot Plant (Existing)	Wet Alkali Scrubber,stack	6.1	24205.255
10	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	800
11	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	8600
12	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	416
13	Boiler- 9MT/Hr (Existing)	Mechanical Dust Collector, Stack	40	58362.913
14	D.G Set (600 KVA) (Existing)	Stack	12	7080
15	D.G Set (600 KVA) (Existing)	Stack	12	7080
16	D.G Set (750 KVA) (Existing)	Stack	12	10870
17	D.G Set (320 KVA) (Existing)	Stack	9.8	8302
18	Thermic Fluid Heater (Existing)	Stack	9	10194.798
19	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
20	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
21	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
22	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
23	D.G Set (600 KVA) (Proposed)	Stack	12	7080
24	D.G Set (600 KVA) (Proposed)	Stack	12	7080

25	Thermic Fluid Heater (Proposed)	Stack	9	10194.798
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	FBD(2Nos)	Noise	Bag Filter	
2.	Compressor	Noise	PPE	
3.	MEE	Noise	PPE	
4.	DG Set(4Nos)	Noise	Acoustic enclosures with stack	
5.	ETP Blower	Noise	Silencers and Bellow with Acoustic Enclosures	

3 **Special Additional Conditions:**

i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

4 **Additional Conditions:**

1. The unit shall operate and manufacture the products as per the existing consented quantity (Annual production should be within the consented capacity) till getting CTO Expansion from the Board and also the unit shall start their construction and other establishing activities towards expansion only after getting CTE Expansion from the Board.
2. The unit shall operate and maintain the existing APC measures efficiently and continuously so as to bring the quality of emission to satisfy the NAAQ/SM /ANL standards as prescribed by the Board and also unit establish the proposed emission sources as mentioned in the application with APC measures only after getting CTE Expansion from the Board .
3. The unit shall ensure the online connectivity with Care Air Centre of TNPCB, Chennai/CPCB to provide proper quality data at all times for the existing.
4. The unit shall comply with emission standards as prescribed in MOEF &CC notification dated 25.08.2014 and 09.05.2016.
5. The unit shall continue to develop green belt within the premises.
6. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
7. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
8. The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015.
9. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
10. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
11. The unit shall not evoke any complaint from the nearby public due to its establishment activity.
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:33:44 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:34:22 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

A-63

Category of the Industry :

RED

சுதந்திரத்திருநாள் அமுதப்பெருவிழா

CONSENT ORDER NO. 2206141783392 DATED: 03/06/2022.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2022 DATED: 03/06/2022

SUB: TNPC Board-Consent for Establishment FOR EXPANSION- I CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F. No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA Village, Shoolagiri Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 25 of the Water(Prevention and control of Pollution)Act,1974 , as amended in 1988 (Central Act 6 of 1974) –Issued- Reg.

REF: 1. Unit's Application for CTE (exp) dated: 01.04.2022
2. IR.No : F.0027HSR/RL/JCEE-M/HSR/2022 dated 30/05/2022
3. Board's (Technical Sub Committee) Resolution No.196 - 05(revised) dt. 13.05.2022

Consent to establish or take steps to establish for Expansion is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,
M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village,
Shoolagiri Taluk,
Krishnagiri District.

This Consent to establish for Expansion is valid upto **March 31, 2027**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI Date: 2022.06.03 21:30:06 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI,
Pin: 600086

Copy to:

1.The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHOLO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
	By-Product Details		
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a	**Sewage Treatment Plant:**		
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic tank	1	3.5x3.5x2.2
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screen chamber	1	1x1x0.5
2.	Oil Trap	1	1.5x1.5x1.30
3.	Collection tank	1	2x2x3
4.	Anoxic tank	1	1.25x1.65x3
5.	Aeriation tank	1	1.25x2.65x3
6.	Tube Settler tank	1	1x1.5x2.7
7.	Filter feed tank	1	1x1.5x2.7
8.	STP treated water tank	1	1.25x2x3
9.	Pressure Sand Filter	1	0.4 m dia x 1.5 m ht
10.	Activated Carbon Filter	1	0.4 m dia x 1.5 m ht
11.	Cartridge Filter	2	1.25 m3/hr
12.	UV system	1	140mm dia x 900 mm L
13.	Sludge drying bed	2	2x2x1.3
b	**Effluent Treatment Plant:**		
Treatment status: Individual ETP			

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Primary Treatment unit	1	3x2x4.05
2.	Buffer Tank	1	5x5.5x2
3.	Anaerobic Tank	1	12x6.15x4
4.	Aeration 1	1	15.3x15.3x3.5
5.	Aeration 2	1	14x9x4.5
6.	Aeration3	1	6.5x5.6x4
7.	Aeration 4	1	6.6x6.6x4
8.	Secondary Clarifier 1	1	4 m dia x 3.9 m Ht
9.	Secondary Clarifier 2	1	5.5 m dia x 3.5 m Ht
10.	Sludge Holding Tank	1	2x2x3
11.	Tertiary Treatment Unit	1	4x2x3
12.	Clear Water Tank	1	6.5x7.2x3
13.	Permeate Tank	1	6.5x7.2x3
14.	Drain Pit	1	2x2x2.5
15.	TSS Sludge Bed	2	4x2.2x1.2
16.	TSS Inlet	1	2.5 m dia x 2 m Ht
17.	TSS Outlet	1	2.5 m dia x 2 m Ht
18.	TSS Clarifier	1	4 m dia x 3 m Ht
19.	Activated Carbon Filter	1	0.5 m2
20.	Pressure Sand Filter	1	0.5 m2
21.	Equalization Tank	2	5x3x3.5
22.	Collection Tank (Syntex)	4	10 KL
23.	Collection Tank (Syntex)	1	5 KL
24.	Multiple Effect Evaporator	1	70 KLD
25.	ATFD	1	300kg/Hr @30-35% sol
26.	Filter Press	1	0.83m2 (25 plates)
27.	Ultra Filtration	1	110 KLD
28.	RO Plant	1	100 KLD

3. This consent to establish for Expansion is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	12.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	68.0	Reuse to Cooling Tower Makeup

4. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

5. **Additional Conditions:**

1. The unit shall operate and manufacture the products as per the existing consented quantity (Annual production should be within the consented capacity) till getting CTO Expansion from the Board and also the unit shall start their construction and other establishing activities towards expansion only after getting CTE Expansion from the Board.
2. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the standards as prescribed by the Board.
3. The unit shall not increase the quantity of sewage in the CTE Expansion activity without prior permission of the Board and also EC.
4. The unit shall operate and maintain the ETP, RO, RMS(MEE & ATFD) efficiently and continuously so as to achieve the standards as prescribed by the Board and to achieve the ZLD at all times.
5. The unit shall not increase the quantity of trade effluent in the CTE Expansion activity without prior permission of the Board and also EC.
6. The unit shall ensure that the entire treated sewage shall be used for gardening purpose within the premises.
7. The unit shall ensure the online connectivity with WQW, of TNPCB, Chennai to provide proper quality data at all times.
8. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' Certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/T.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
9. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
10. The unit shall not evoke any complaint from the nearby public due to its establishment activity.
11. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI Date: 2022.06.03 21:31:01 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI
Date: 2022.06.03 21:31:42 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

A-7

Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel +91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

YBG/RJ9/TNPCB/CTO-1/2023
July-5, 2023

The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Plot No.149-A, Ist Floor,
SIPCOT Industrial Complex, Phase-I,
Hosur-635126. Krishnagiri District.

Dear Sir,

Sub: Chemplast Sanmar Limited, Custom Manufactured Chemicals Division, Berigai - Application for Consent to Operate after CTE – Reg.

Ref: 1.TNPCB Consent to Establishment for Expansion order No: 2206141783392 dated 03/06/2022 under Water Act.

2.TNPCB Consent to Establishment for Expansion Order No: 2206241783392 dated 03/06/2022 under Air Act.

3. Our online Application No.53222383 dated 31.05.2023 in OCMMS Portal of TNPCB.

Chemplast Sanmar Limited (CSL),Sanmar Speciality Chemicals Division, Berigai is a leading manufacturer of speciality chemicals used as intermediates for global Agrochemical, Pharmaceutical and Fine Chemical innovators. CSL have obtained Consent to Establishment orders under Air and Water Acts from TNPCB for increase of production capacity from 1081.4 TPA to 1601.4 TPA vide reference (1) & (2) above. We have completed establishment of our manufacturing facility for the increase in production capacity and propose to commission the expansion facilities from August 2023.

In this regard, we have submitted our online application for CTO after CTE in OCMMS Portal vide Application No.53222383 dated 31.05.2023. All the required documents are uploaded in the document section of the online application in TNPCB OCMMS Portal.

Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

We have also remitted total Consent Fee of Rs.27,90,307 /- (Rupees Twenty-Seven Lakhs Ninety Thousand Three hundred and seven only) for 5Years CTO order validity through Demand Draft no.145963226 Dated 04.07.2023.Consent fees working sheet is attached in online application of TNPCB OCMMS Portal as Annexure-1.

We request you to kindly process our application and grant us the Consent to operate Orders under Air and Water Acts for 1601.4 T/annum at the earliest.

In case of any other documents/ data required for processing the above application, we are pleased to provide the same.

Thanking You,
For CHEMPLAST SANMAR LIMITED
Sanmar Speciality Chemicals Division.

Yogeeswara Basappa Gowda
Senior Vice President-Operations
Authorized Signatory

CHEMPLAST SANMAR LTD. SPECIALITY CHEMICALS DIVISION BERIGAI 635 105

Copy to :
The Joint chief Environmental Engineer(M), Tamil Nadu Pollution Control Board, Vellore-632006

Responsible Care®

A-8A

TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2307253222383 DATED: 18/08/2023.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL//HSR/A/2023 DATED: 18/08/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA village Shoolagiri Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. Board Proc. No. T6/TNPCB/F.0027HSR/RL/HSR/A&W/2022 DATED: 03/06/2022.
2. Application No. 53222383 date: 05/07/2023 filed for CTO expansion under both Acts.,
3. IR.No : F.0027HSR/RL/JCEE-M/HSR/2023 dated 18/07/2023
4. Minutes of TSC meeting dt:03.08.2023(Item No.216-23).

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION
S.F No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A
SULIGUNTA Village
Shoolagiri Taluk
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2028**

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI
Pin: 600086

Copy to:

1.The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHLORO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
	By-Product Details		
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	Scrubber at Plant - I (Existing)	Wet Alkali Scrubber,stack	6.1	35715.214
2	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
3	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	17	35528.924
4	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	35715.214
5	Absorber at Plant -I (Existing)	Wet Alkali Scrubber,stack	4	
6	Scrubber at R & D plant (Existing)	Two stage wet alkali scrubber,stack	12	35892.46
7	Phyto Plant Scrubber (Process) (Existing)	Wet Alkali Scrubber,stack	19	11106.18
8	Scrubber at Plant - II (Existing)	Wet Alkali Scrubber,stack	15	34273.728
9	Scrubber at Pilot Plant (Existing)	Wet Alkali Scrubber,stack	6.1	24205.255
10	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	800
11	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	8600
12	Scrubber at Plant - IV (Existing)	Wet Alkali Scrubber,stack	17	416
13	Boiler- 9MT/Hr (Existing)	Mechanical Dust Collector, Stack	40	58362.913
14	D.G Set (600 KVA) (Existing)	Stack	12	7080
15	D.G Set (600 KVA) (Existing)	Stack	12	7080
16	D.G Set (750 KVA) (Existing)	Stack	12	10870
17	D.G Set (320 KVA) (Existing)	Stack	9.8	8302
18	Thermic Fluid Heater (Existing)	Stack	9	10194.798
19	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
20	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	416
21	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	8000
22	Scrubber at Plant - V (Proposed)	Wet scrubber with stack	17	5950
23	D.G Set (600 KVA) (Proposed)	Stack	12	7080
24	D.G Set (600 KVA) (Proposed)	Stack	12	7080
25	Thermic Fluid Heater (Proposed)	Stack	9	10194.8
II	Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	FBD(2Nos)	Noise	Bag Filter	

2.	Compressor	Noise	PPE	
3.	MEE	Noise	PPE	
4.	DG Set(4Nos)	Noise	Acoustic enclosures with stack	
5.	ETP Blower	Noise	Silencers and Bellow with Acoustic Enclosures	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl. No.	Parameter	Unit	Tolerance limits	(1) (2) (3) (4) (5) (6)

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	**Pollutant**	**Time Weighted Average**	**Unit**	**Tolerance Limits**	**Industrial, Residential, Rural and other area** **Ecologically Sensitive Area (notified by Central Govt.)**
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall operate and maintain the existing APC measures efficiently and continuously so as to bring the quality of emission to satisfy the NAAQ/SM /ANL standards as prescribed by the Board and also unit establish the proposed emission sources as mentioned in the application with APC measures only after getting CTE Expansion from the Board
2. The unit shall maintain Online Continuous Emission Monitoring System (OCEMS) attached to boiler & Thermic Fluid Heaters & process stacks properly to ensure continuous connectivity with CAC of TNPCB/CPCB server for transmission of emission data of PM, SO2 and HCN without any interruption
3. The unit shall ensure the online connectivity with Care Air Centre of TNPCB, Chennai/CPCB to provide proper quality data at all times.
4. The unit shall comply with emission standards as prescribed in MOEF &CC notification dated 25.08.2014 and 09.05.2016.
5. The Industry shall comply with the standards prescribed in the MoEF & CC Notification GS.R. 5410(E) dated: 6.08.2021 as amended in respect of Pharmaceuticals industries.
6. The unit shall continue to develop green belt within the premises.
7. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
8. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load' certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
9. The unit shall ensure and comply with CPCB directions dated 05/02/2014 and 27/07/2015.
10. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area car marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

A-813

TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2307153222383 DATED: 18/08/2023.

PROCEEDINGS NO.T6/TNPCB/F.0027HSR/RL/HSR/W/2023 DATED: 18/08/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION , S.F.No. 5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA village Shoolagiri Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. Board Proc. No. T6/TNPCB/F.0027HSR/RL/HSR/A&W/2022 DATED: 03/06/2022.
2. Application No. 53222383 date: 05/07/2023 filed for CTO expansion under both Acts.,
3. IR.No : F.0027HSR/RL/JCEE-M/HSR/2023 dated 18/07/2023
4. Minutes of TSC meeting dt:03.08.2023(Item No.216-23).

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s . CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION
S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A,
SULIGUNTA Village,
Shoolagiri Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2028**

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.CHEMPLAST SANMAR LIMITED-SANMAR SPECIALITY CHEMICALS DIVISION,
No. 9, CATHEDRAL ROAD,
II FLOOR,CHENNAI
Pin: 600086

Copy to:

1.The Commissioner, SHOOLAGIRI-Panchayat Union, Shoolagiri Taluk, Krishnagiri District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	PHYTO CHEMICALS (1.Colchicine,2.Thiocolchicoside)	1.4	Tons/Year
2.	ORGANIC CHEMICALS (1.CHEA, 2.T4C, 3.AE PHENOL, 4.4-CHLORO-BUTYL VERATRATE, 5.TR1600/TR1400, 6.SUBSTITUTED ARYL ALKYL AMINE, 7.METHYL-2 PHENOXY ISOBUTYRATE, 8.(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX), 9.4-t BUTYLPHENYLACETONITRILE, 10.1-BROMO-3,5-DICHLOROBENZENE (DCBB), 11.4-CHLORO-2-NITRO BENZOIC ACID, 12.2-(4-BROMO PHENYL) PROPANOL (BPP), 13.2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT), 14.TETRACHLORO BUTYRIC ACID (TCBA), 15.IONOPHOR, 16.4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB), 17.PARA METHYL PHENCYL CHLORIDE (PMPC), 18.SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na), 19.2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA), 20.METHYL CARBAZATE, 21.TETRALONE IMINE, 22.DIAMIDE, 23.SULFONAMIDE, 24.5-CHLORO-8-HYDROXY-QUINOLINE (CHQ), 25.PHENYLGUANIDINE CARBONATE (PGC), 26.FE (III) ACETYL ACETANOATE, 27.ANODE, 28.Cathode)	1600	Tons/Year
	By-Product Details		
1.	1.Dil. HYDROCHLORIC ACID	1050	Tons/Year
2.	2.Dil. SULPHURIC ACID	750	Tons/Year

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	12.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	68.0	Reuse to Cooling Tower Makeup

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.
15. **Special Additional Conditions:**

    The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

    The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

    Additional Conditions:

1. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the standards as prescribed by the Board.
2. The unit shall operate and maintain the ETP, RO, RMS (MEE & ATFD) efficiently and continuously so as to achieve the standards as prescribed by the Board and to achieve the ZLD at all times.
3. The unit shall ensure that the entire treated sewage shall be used for gardening purpose within the premises
4. The unit shall ensure the online connectivity with WQW, of TNPCB, Chennai to provide proper quality data at all times.
5. The unit shall ensure that ten EMFMs provided at ETP, RO and RMS (1.Concentrate waste inlet, 2. Lean waste inlet, 3. MEE Feed, 4. MEE condensate, 5. ATFD condense, 6.ETP feed, 7. Anaerobic feed, 8. RO feed, 9. RO permeate, 10. RO reject) and STP inlet are maintained and data transmitted continuously to Water Quality Watch of TNPCB / CPCB portals properly for continuous monitoring of flow. The unit shall also maintain surveillance camera at treatment area with connectivity for ensuring ZLD of trade effluent.
6. The unit shall comply all the conditions as mentioned in the 'No increase in Pollution load 'Certificate issued to the unit by PLAC vide Board's Lr. No. TNPCB/T6/F.13598 HSR/2021/dated: 17.03.2022 strictly without any lapse.
7. The Industry shall comply with the standards prescribed in the MoEF & CC Notification GS.R. 5410(E) dated: 6.08.2021 as amended in respect of Pharmaceuticals industries.
8. The unit shall obtain revised Authorization under HOWM Rules, 2016 for the handling & management of mixed salt generation from ATFD, Off-Specification products & Date-expired products etc within one month. It shall be ensured that HWs such as Off-Specification products & Date-expired products are disposed scientifically in safe manner with valid permission of TNPCB.
9. The unit shall have valid permission from Competent Authority for drawl of ground water from bore well to meet its raw water requirements and adopt reuse of treated sewage to extend possible to reduce raw water consumption. Water audit shall be conducted in this regard & furnished to TNPCB.
10. The unit shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
11. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
13. The unit shall furnish half yearly compliance status of conditions stipulated in Consent to Operate Expansion issued under Water Act and Air Act.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-JI alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

A-9

Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

30 November 2022

BY HAND DELIVERY/RPAD

To,
Member Secretary (Industry-III)
Ministry of Environment, Forest & Climate Change
Government of India,
Indira Paryavarn Bhavan,
Aliganj, Jor Bagh Road,
New Delhi – 110003

SUB: **APPLICATION TO OBTAIN TORS FOR PROPOSED EXPANSION OF SYNTHETIC ORGANIC CHEMICALS & PESTICIDE SPECIFIC INTERMEDIATES FROM 1601.4 MT/ANNUM TO 20031.4 MT/ANNUM MANUFACTURING IN EXISTING UNIT AT S.F NO.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3, 10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, SULIGUNTA VILLAGE, BERIGAI 635105. SHOOLAGIRI TALUK, KRISHNAGIRI DISTRICT, TAMIL NADU, INDIA OF M/S. CHEMPLAST SANMAR LIMITED.**

CATEGORY: **A- 5 (b) & 5(f)**

REF: **EIA NOTIFICATION OF MoEF DATED SEPT. 14, 2006**

Dear Sir,

This has reference to above mentioned subject matter, we are submitting herewith Form-I & Pre-Feasibility Report to obtain TORs for Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates from **1601.4 MT/Annum to 20031.4 MT/Annum** manufacturing in existing unit at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Berigai, Tal: Shoolagiri, Dist: Krishnagiri, Tamil Nadu of **M/s. Chemplast Sanmar Limited.** [Industrial Sector Project-III [Category: A- 5(b) & 5(f)].

We hope you would find the same in order and request your kind self to guide us for further procedure and oblige.

Thanking you
Yours faithfully,

G. Sankara Subramanian
President

CHEMPLAST SANMAR LTD. SANMAR SPECIALITY CHEMICALS DIVISION BERIGAI 635 105

Responsible Care®

A-10

No.J-11011/104/2009-IA-II(I)
Goverment of India
Minister of Enviroment,Forest and Climate Change
Impact Assessment Division
***

Indira Paryavaran Bhavan,
Vayu Wing,3rd Floor,Aliganj,
Jor Bagh Road,New Delhi-110003
10 Dec 2022

To,

M/s CHEMPLAST SANMAR LIMITED
9 Cathedral Road,
Karaikal-600086
Puducherry

Tel.No.44-28128500; Email:gss1@sanmargroup.com

Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

1. Proposal No.:	IA/TN/IND3/406642/2022
2. Name of the Proposal:	M/s. Chemplast Sanmar Limited
3. Category of the Proposal:	Industrial Projects - 3
4. Project/Activity applied for:	5(b) Pesticides industry and pesticide specific intermediates (excluding formulations) 5(f) Synthetic organic chemicals industry (dyes & dye intermediates; bulk
5. Date of submission for TOR:	03 Dec 2022

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

ACTIVITY 5(b)- PESTICIDES INDUSTRY

SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR PESTICIDE INDUSTRIES

GENERIC CONDITIONS

1) **Executive Summary**

2) **Introduction**

i. Details of the EIA Consultant including NABET accreditation

ii. Information about the project proponent

iii. Importance and benefits of the project

3) **Project Description**

i. Cost of project and time of completion.

ii. Products with capacities for the proposed project.

iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.

iv. Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.

v. Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.

vi. List of raw materials required and their source along with mode of transportation.

vii. Other chemicals and materials required with quantities and storage capacities

viii. Details of Emission, effluents, hazardous waste generation and their management.

ix. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)

x. Details of boiler/gensets (including stacks/exhausts) and fuels to be used

x. Details of boiler/gensets (including stacks/exhausts) and fuels to be used

xi Process description along with major equipment's and machineries, process flow sheet (quantitative) from raw materials to products to be provided

xi. Hazard identification and details of proposed safety systems.

xii. Expansion/modernization proposals:

a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental

clearances including Amendments shall be provided. In addition, copy of the latest CTO and status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB shall be attached with the EIA-EMP report.

b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.

ii. A topo-sheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)

iii. Details w.r.t. option analysis for selection of site

iv. Co-ordinates (lat-long) of all four corners of the site.

v. Google map-Earth download of the project site.

vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.

vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.

viii. Land-use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)

ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area

x. Geological features and Geo-hydrological status of the study area shall be included.

xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)

xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land. Documents related to conversion of land for Industrial purpose.

xiii. R&R details in respect of land in line with state Government policy

5. Forest, wildlife and CRZ related issues (if applicable):

i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)

ii. Land-use map based on High resolution satellite imagery of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.

iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon

v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area

vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

vii. Recommendations and NOC from the concerned State/UT Coastal Zone Management Authority on CRZ angle

5) Environmental Status

i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.

- AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests. Study should indicate minimum, maximum value of different parameters for the period (3 months) collected. Collected data should be supported by the reference data of either CPCB or SPCB. AAQ data & GLC of pollutants from stack emissions should suggest technology/ measures- Best Practiced Technology (BPT) indicating best achieved results.

ii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.

iii. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.

iv. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.

v. Ground water monitoring at minimum at 8 locations shall be included.

vi. Noise levels monitoring at 8 locations within the study area.

vii. Soil Characteristic as per CPCB guidelines.

viii. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.

ix. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.

x. Socio-economic status of the study area.

6) Environment Impact and Environment Management Plan

i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.

ii. Water Quality Modelling – in case of discharge in water body

iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.

iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules 1986.

v. Details of stack emission and action plan for control of emissions to meet standards.

vi. Measures for fugitive emission control

vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.

viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 2,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.

x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.

xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.

xii. Action plan for post-project environmental monitoring shall be submitted.

xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

7) Occupational health

i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers

ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.

iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,

iv. Annual report of health status of workers with special reference to Occupational Health and Safety.

8) Corporate Environment Policy

i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.

ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.

iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.

iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

v. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

10) Corporate Environmental Responsibility (CER)

i. Adequate funds, as per the Ministry's OM/Guidelines, shall be earmarked towards the Corporate Environmental Responsibility based on Public Hearing issues/socio-economic issues and item-wise details along with time bound action plan shall be included (CER activities shall be related to environment). Socio-economic development activities need to be elaborated upon. For the projects where public hearing is not conducted, CER plan shall be provided based on socio-economic study of the area.

9) Additional studies/Measures to be considered

(i). Provide latest and ecofriendly technology for product manufacturing.

(ii). Emphasize on Green chemistry/Clean Manufacturing

(iii). Provide CAS No. of products along with product list.

(iv). Provide details of amount of carbon sequestered in their unit through greenbelt/other modes, in case of expansion project.

(v). Life structure and sustainability for carbon and water foot print.

(vi). Detailed pollution Load estimation.

(vii). Transportation of Hazardous substance, effluents etc shall be carriedout through authorized and GPS enable vehicles/Trucks only.

(viii). Category of Hazardous Wastes shall be mentioned in the EIA/EMP report and in presentation.

(ix). Details of greenhouse gases and emissions shall be provided.

(x). Greenbelt shall be developed in the first year of the project and wind breaks shall be erected.

(xi). Study area map shall be overlapped with all the associated features.

(xii). Emphasize on green fuels.

(xiii). The project from NCR shall not use Coal as fuel. Further, PP shall avoid use of Coal in the CPAs and elsewhere also if alternatives are available.

(xiv). Provide the Cost-Benefit analysis with respect to the environment due to the project.

(xv). Details of carbon foot prints and carbon sequestration study w.r.t. proposed project

needs to spelled out. Proposed mitigation measures also needs to be analyzed and submitted for further appraisal of the EAC

11) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.

12) A tabular chart with index for point wise compliance of above TORs and its details needs to be submitted in the EIA/EMP Report.

SPECIFIC CONDITIONS

1. Commitment that no banned pesticides will be manufactured.
2. Details on solvents to be used, measures for solvent recovery and for emissions control.
3. Details of process emissions from the proposed unit and its arrangement to control.
4. Ambient air quality data should include VOC, other process-specific pollutants* like NH3*,chlorine*, HCl*, HBr*, H2S*,HF*, CS2etc.,(*-as applicable)
5. Work zone monitoring arrangements for hazardous chemicals.
6. Detailed effluent treatment scheme including segregation for units adopting 'Zero' liquid discharge.
7. Action plan for odour control to be submitted.
8. A copy of the Memorandum of Understanding signed with cement manufacturers indicating clearly that they co-process organic solid/hazardous waste generated.
9. Authorization/Membership for the disposal of liquid effluent in CETP and solid/hazardous waste in TSDF, if any.
10. Material Safety Data Sheet for all the Chemicals are being used/will be used.
11. Authorization/Membership for the disposal of solid/hazardous waste in TSDF.
12. Details of incinerator if to be installed.
13. Risk assessment for storage and handling of hazardous chemicals/solvents. Action plan for handling & safety system to be incorporated.
14. Arrangements for ensuring health and safety of workers engaged in handling of toxic materials
15. Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to spelled out. Proposed mitigation measures also needs to be analysed and submitted for further appraisal of the EAC.

ACTIVITY 5(f)- SYNTHETIC ORGANIC CHEMICALS INDUSTRY

STANDARD TERMS OF REFERENCE FOR EIA STUDIES FOR SYNTHETIC ORGANIC CHEMICALS INDUSTRY (DYES & DYE INTERMEDIATES; BULK DRUGS AND INTERMEDIATES EXCLUDING DRUG FORMULATIONS; SYNTHETIC RUBBERS; BASIC ORGANIC CHEMICALS, OTHER SYNTHETIC ORGANIC CHEMICALS AND CHEMICAL INTERMEDIATES)

GENERIC CONDITIONS

1) **Executive Summary**
2) **Introduction**

i. Details of the EIA Consultant including NABET accreditation
ii. Information about the project proponent
iii. Importance and benefits of the project

3) **Project Description**

i. Cost of project and time of completion.
ii. Products with capacities for the proposed project.
iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
iv. Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.
v. Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.
vi. List of raw materials required and their source along with mode of transportation.
vii. Other chemicals and materials required with quantities and storage capacities
viii. Details of Emission, effluents, hazardous waste generation and their management.
ix. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
x. Details of boiler/gensets (including stacks/exhausts) and fuels to be used

x. Details of boiler/gensets (including stacks/exhausts) and fuels to be used

xi Process description along with major equipment's and machineries, process flow sheet (quantitative) from raw materials to products to be provided
xi. Hazard identification and details of proposed safety systems.
xii. Expansion/modernization proposals:

a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, copy of the latest CTO and status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB shall be attached with the EIA-EMP report.

b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.

ii. A topo-sheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)

iii. Details w.r.t. option analysis for selection of site

iv. Co-ordinates (lat-long) of all four corners of the site.

v. Google map-Earth download of the project site.

vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.

vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.

viii. Land-use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)

ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area

x. Geological features and Geo-hydrological status of the study area shall be included.

xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood

Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)

xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land. Documents related to conversion of land for Industrial purpose.

xiii. R&R details in respect of land in line with state Government policy

5. Forest, wildlife and CRZ related issues (if applicable):

i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)

ii. Land-use map based on High resolution satellite imagery of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.

iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon

v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area

vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

vii. Recommendations and NOC from the concerned State/UT Coastal Zone Management Authority on CRZ angle

5) Environmental Status

i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.

- AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests. Study should indicate minimum, maximum value of different parameters for the period (3 months) collected. Collected data should be supported by the reference data of either CPCB or SPCB. AAQ data & GLC of pollutants from stack emissions should suggest technology/ measures- Best Practiced Technology (BPT) indicating best achieved results.

ii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.

iii. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.

iv. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.

v. Ground water monitoring at minimum at 8 locations shall be included.

vi. Noise levels monitoring at 8 locations within the study area.

vii. Soil Characteristic as per CPCB guidelines.

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ix. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.

x. Socio-economic status of the study area.

6) Environment Impact and Environment Management Plan

i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.

ii. Water Quality Modelling – in case of discharge in water body

iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.

iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules 1986.

v. Details of stack emission and action plan for control of emissions to meet standards.

vi. Measures for fugitive emission control

vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.

viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 2,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.

x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.

xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.

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xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

7) Occupational health

i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers

ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.

iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,

iv. Annual report of health status of workers with special reference to Occupational Health and Safety.

8) Corporate Environment Policy

i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.

ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.

iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.

iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

v. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

10) Corporate Environmental Responsibility (CER)

i. Adequate funds, as per the Ministry's OM/Guidelines, shall be earmarked towards the Corporate Environmental Responsibility based on Public Hearing issues/socio-economic issues and item-wise details along with time bound action plan shall be included (CER activities shall be related to environment). Socio-economic development activities need to be elaborated upon. For the projects where public hearing is not conducted, CER plan shall be provided based on socio-economic study of the area.

9) Additional studies/Measures to be considered

(i). Provide latest and ecofriendly technology for product manufacturing.

(ii). Emphasize on Green chemistry/Clean Manufacturing

(iii). Provide CAS No. of products along with product list.

(iv). Provide details of amount of carbon sequestered in their unit through greenbelt/other modes, in case of expansion project.

(v). Life structure and sustainability for carbon and water foot print.

(vi). Detailed pollution Load estimation.

(vii). Transportation of Hazardous substance, effluents etc shall be carriedout through authorized and GPS enable vehicles/Trucks only.

(viii). Category of Hazardous Wastes shall be mentioned in the EIA/EMP report and in presentation.

(ix). Details of greenhouse gases and emissions shall be provided.

(x). Greenbelt shall be developed in the first year of the project and wind breaks shall be erected.

(xi). Study area map shall be overlapped with all the associated features.

(xii). Emphasize on green fuels.

(xiii). The project from NCR shall not use Coal as fuel. Further, PP shall avoid use of Coal in the CPAs and elsewhere also if alternatives are available.

(xiv). Provide the Cost-Benefit analysis with respect to the environment due to the project.

(xv). Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to spelled out. Proposed mitigation measures also needs to be analyzed and submitted for further appraisal of the EAC

11) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.

12) A tabular chart with index for point wise compliance of above TORs and its details needs to be submitted in the EIA/EMP Report.

SPECIFIC CONDITION

1. Details on solvents to be used, measures for solvent recovery and for emissions control.
2. Details of process emissions from the proposed unit and its arrangement to control.
3. Ambient air quality data should include VOC, other process-specific pollutants* like NH3*,chlorine*,HCl*,HBr*,H2S*,HF*,etc.,(*-as applicable)
4. Work zone monitoring arrangements for hazardous chemicals.
5. Detailed effluent treatment scheme including segregation of effluent streams for units adopting 'Zero' liquid discharge.
6. Action plan for odour control to be submitted.
7. A copy of the Memorandum of Understanding signed with cement manufacturers indicating clearly that they co-process organic solid/hazardous waste generated.
8. Authorization/Membership for the disposal of liquid effluent in CETP and solid/hazardous waste in TSDF, if any.
9. Action plan for utilization of MEE/dryers salts.
10. Material Safety Data Sheet for all the Chemicals are being used/will be used.
11. Authorization/Membership for the disposal of solid/hazardous waste in TSDF.
12. Details of incinerator if to be installed.
13. Risk assessment for storage and handling of hazardous chemicals/solvents. Action plan

for handling & safety system to be incorporated.

14. Arrangements for ensuring health and safety of workers engaged in handling of toxic materials.

15. Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to spelled out. Proposed mitigation measures also needs to be analysed and submitted for further appraisal of the EAC.

ACTIVITY 5(b)- PESTICIDES INDUSTRY

SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR PESTICIDE INDUSTRIES

GENERIC CONDITIONS

1) **Executive Summary**

2) **Introduction**

i. Details of the EIA Consultant including NABET accreditation

ii. Information about the project proponent

iii. Importance and benefits of the project

3) **Project Description**

i. Cost of project and time of completion.

ii. Products with capacities for the proposed project.

iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.

iv. Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.

v. Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.

vi. List of raw materials required and their source along with mode of transportation.

vii. Other chemicals and materials required with quantities and storage capacities

viii. Details of Emission, effluents, hazardous waste generation and their management.

ix. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)

x. Details of boiler/gensets (including stacks/exhausts) and fuels to be used

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xi Process description along with major equipment's and machineries, process flow sheet (quantitative) from raw materials to products to be provided

xi. Hazard identification and details of proposed safety systems.

xii. Expansion/modernization proposals:

a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental

clearances including Amendments shall be provided. In addition, copy of the latest CTO and status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB shall be attached with the EIA-EMP report.

b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.

ii. A topo-sheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)

iii. Details w.r.t. option analysis for selection of site

iv. Co-ordinates (lat-long) of all four corners of the site.

v. Google map-Earth download of the project site.

vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.

vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.

viii. Land-use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)

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xiii. R&R details in respect of land in line with state Government policy

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12) A tabular chart with index for point wise compliance of above TORs and its details needs to be submitted in the EIA/EMP Report.

SPECIFIC CONDITIONS

1. Commitment that no banned pesticides will be manufactured.
2. Details on solvents to be used, measures for solvent recovery and for emissions control.
3. Details of process emissions from the proposed unit and its arrangement to control.
4. Ambient air quality data should include VOC, other process-specific pollutants* like NH3*,chlorine*, HCl*, HBr*, H2S*,HF*, CS2etc.,(*-as applicable)
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7. Action plan for odour control to be submitted.
8. A copy of the Memorandum of Understanding signed with cement manufacturers indicating clearly that they co-process organic solid/hazardous waste generated.
9. Authorization/Membership for the disposal of liquid effluent in CETP and solid/hazardous waste in TSDF, if any.
10. Material Safety Data Sheet for all the Chemicals are being used/will be used.
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12. Details of incinerator if to be installed.
13. Risk assessment for storage and handling of hazardous chemicals/solvents. Action plan for handling & safety system to be incorporated.
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A-11

Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel + 91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

Date: 15.03.2023

To,
The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No. 149-A, 1st floor, Dharga,
SIPCOT industrial complex,
Hosur - 635126

Sub: Submission of Draft Environmental Impact & Risk Assessment Report for "PUBLIC HEARING" & Payment of Public Hearing fee –Reg.

Ref : TOR Letter No.J-11011/104/2009-IA-II(I) ; Dated 10th December, 2022

Project Category: as per EIA notification 2006:A - 5(b) & 5(f)

Dear Sir,

This is with reference to the above mentioned subject matter, We are submitting herewith Draft Environmental Impact & Risk Assessment Report and Brief Summary for public hearing.
Also, we herewith enclosed Indian Overseas bank demand draft No. 145962117 dated 14.03.2023 for the amount of Rs. 2,25,000/- (Rupees Two Lakh Twenty-five Thousand only) drawn in favour of District Environmental Engineer, Tamil Nadu Pollution Control Board, payable at Hosur towards public Hearing fee.

We hope you would find the same in order and request your kind self to guide us for further procedure and oblige.

Thanking You,

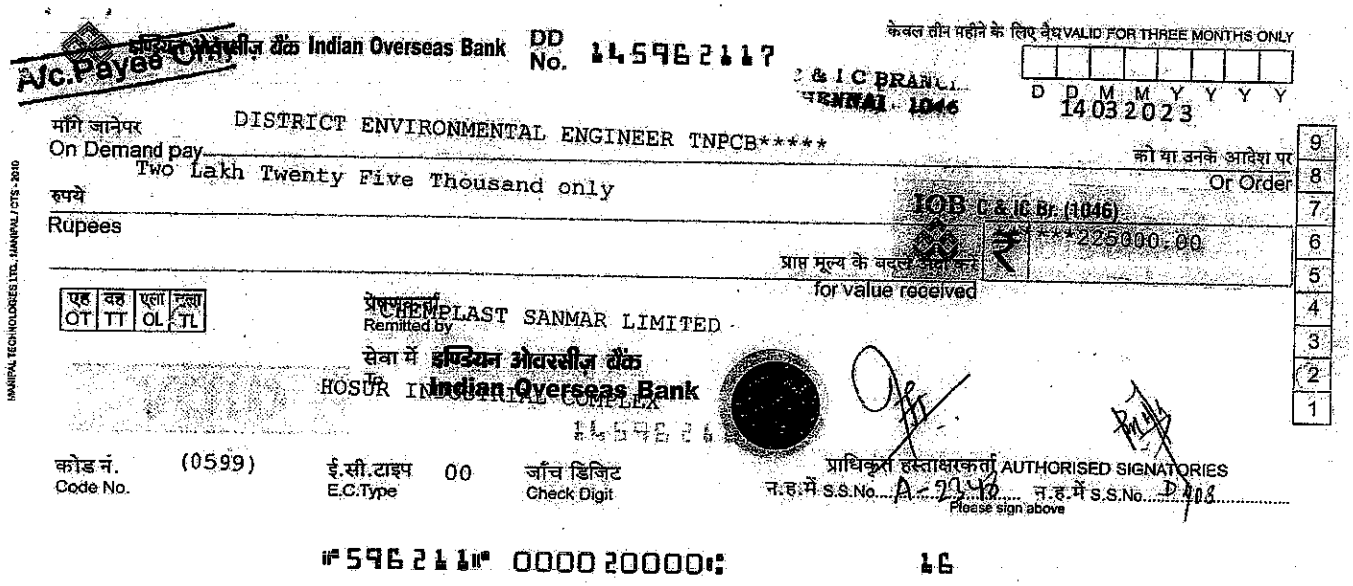
Yours Faithfully,
For CHEMPLAST SANMAR LIMITED
Sanmar Speciality Chemicals Division

CHEMPLAST SANMAR LTD. SANMAR SPECIALITY CHEMICALS DIVISION BERIGAI 635 105

Yogeeswara Basappa Gowda
Senior Vice President-Operations

Encl : Draft EIA report & Brief Summary report and IOB DD No. 145962117 dt:14.03.2023

Responsible Care®



इण्डियन ओवरसीज़ बैंक Indian Overseas Bank DD No. 145962117

A/c.Payee Only

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14 03 2023

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CHENNAI - 1046

मांगे जानेपर DISTRICT ENVIRONMENTAL ENGINEER TNPCB*****
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Rupees

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for value received

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प्रेषणकर्ता
Remitted by
CHEMPLAST SANMAR LIMITED

सेवा में इण्डियन ओवरसीज़ बैंक
To Indian Overseas Bank
HOSUR INDUSTRIAL COMPLEX

145962117

कोड नं. (0599)
Code No.

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E.C.Type

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THE NEW INDIAN EXPRESS

FRIDAY 07.04.2023

TAMILNADU POLLUTION CONTROL BOARD

PUBLIC NOTICE

Whereas as per Ministry of Environment and Forests, Government of India, New Delhi, Environment Impact Notification Number S.O.1533 dated 14.09.2006, public hearing at the site or in its close proximity, to be carried out in the manner prescribed in Appendix IV for ascertaining concerns of local affected persons for the projects covered in Schedule of the said Notification.

Whereas the public hearing at or in close proximity to the site has to be conducted by the State Pollution Control Board concerned in the specified manner as per paragraph 7(i) III. stage (3) and appendix IV of the said notification.

Whereas as required public hearing is proposed to be conducted by Tamilnadu Pollution Control Board for the following project on the date, time and venue as mentioned below.

Sl. No.	Name of the Project and Location	Details of Project	Date & Time	Place
1	**M/s. CHEMPLAST SANMAR LIMITED, SF.No.5,7/1,2,3A,3B, 8/1,2A,2B,9/1,2,3,10/1,2,3A,3B, 4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Shoolagiri Taluk, Krishnagiri District - 635105**	Proposed to carry out the expansion activities in production of 1) synthetic organic chemicals & pesticide specific intermediates from 1601.4 MT/Annum to 20031.4 MT/Annum	**12.05.2023 10.30 A.M**	**"HMS Mahal, 4/1332, Berigai checkpost, Shoolagiri road, Berigai, Shoolagiri Taluk, Krishnagiri (Dt.) Pin code -635105".**

In this connection, it is informed that the Environmental Impact Assessment Report and the Executive Summary in English and Tamil is made available for public reference at the following places.

1. Office of the District Collector, Krishnagiri District, Krishnagiri.
2. O/o. The General Manager, District Industries Centre, Krishnagiri, Krishnagiri District.
3. O/o. The Joint Chief Environmental Engineer (Monitoring), TNPC Board, Opposite to Auxilliuim College, Gandhi Nagar, Vellore – 632 006.
4. O/o. The District Environmental Engineer, TNPC Board, Plot No.149-A, Ist Floor, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur – 635 126, Krishnagiri District.
5. Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600 032.
6. State Environment Impact Assessment Authority, 4D, Panagal Building, Saidapet, Chennai – 600 015.
7. Regional Office, Ministry of Environment, Forest and Climate Change, South Eastern Zone, 1st and 2nd Floor, Handloom Export promotion council Building, 34, Cathedral garden, Nungambakkam, Chennai – 600 034.
8. O/o. Block Development Officer, Shoolagiri Panchayat Union, Shoolagiri, Shoolagiri Taluk, Krishnagiri District.
9. O/o. Tahsildar, Shoolagiri Taluk , Shoolagiri, Krishnagiri District.

Suggestions, views, comments and objections of the public are invited within **THIRTY DAYS** from the date of publication of this notice by Tamil Nadu Pollution Control Board.

All persons including Bonafide Residents, Environmental Groups and others, located at the project site/ sites of displacement/sites likely to be affected can participate in the Public Hearing and they can also make Oral/Written suggestions to the District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No.149-A, 1st Floor, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur – 635 126, Krishnagiri District on the above project.

Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai- 600 032

DIPR/353/DISPLAY/2023

"சோதனை கடந்து சுதந்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்."

A-12B

தினத்தந்தி சேலம் 7–4–2023

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

பொது அறிவிப்பு

மத்திய சுற்றுச்சூழல் மற்றும் வனத்துறை அமைச்சகம், புதுதில்லி 14.09.2006 அன்று வெளியிடப்பட்ட சுற்றுச்சூழல் தாக்க மதிப்பீடு அறிவிக்கை எண். எஸ்.ஓ.1533–ன் படி பொது மக்கள் கேட்புரையானது சொல்லப்பட்ட அறிக்கையின் அட்டவணையில் உள்ளடக்கப்பட்ட தொழிற்திட்டங்கள் அனைத்திற்கும் பிற்சேர்க்கை 4–ன் படி அவசியமானதாக செய்யப்பட்டுள்ள படியால்.

14.09.2006 அன்று வெளியிடப்பட்ட சுற்றுச்சூழல் தாக்க மதிப்பீடு அறிவிக்கையின் பத்தி 7(i) III, துணை பத்தி (3) மற்றும் 4 பிற்சேர்க்கையின்படி பொதுமக்கள் கேட்புரையானது மாநில மாசு கட்டுப்பாடு வாரியத்தால் நடத்தப்படுதல் வேண்டும் என்கிறபடியால்.

14.09.2006 அன்று வெளியிடப்பட்ட சுற்றுச்சூழல் தாக்க மதிப்பீடு அறிவிக்கையில் வேண்டுறுத்தப்பட்டுள்ளபடியால் பின்வரும் தொழில் திட்டத்திற்கான பொதுமக்கள் கேட்டுணரும் கூட்டம் கீழ் குறிப்பிட்ட தேதியன்றும் நேரத்திலும் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தால் நடத்தப்பட உத்தேசிக்கப்பட்டுள்ளது.

வ எண்	தொழிற்திட்டத்தின் பெயர் மற்றும் அமைவிடம்	திட்டத்தின் விவரம்	தேதி மற்றும் நேரம்	இடம்
1.	தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் ச. எண். 5,7/1,2,3A,3B, 8/1,2A,2B,9/1,2,3,10/1,2, 3A,3B,4,12/1A,1B,13/1, 14/1A,2A, சுளிகுண்டா கிராமம், சூளகிரி வட்டம், கிருஷ்ணகிரி மாவட்டம் – 635105.	விரிவாக்கத்திற்கான உத்தேசிக்கப்படவுள்ள செயற்கை கரிம இரசாயனங்கள் மற்றும் பூச்சிக்கொல்லி குறிப்பிட்ட இடைநிலைகளின் முன்மொழியப்பட்ட உற்பத்தி விரிவாக்கம் (ஆண்டுக்கு 1601.4 மெட்ரிக் டன் இருந்து ஆண்டுக்கு 20031.4 மெட்ரிக் டன் ஆக)	12.05.2023 10.30 மணி முற்பகல்	தி/ள். ஹச்.எம்.எஸ் மஹால், 4/1332, பேரிகை செக் போஸ்ட், சூளகிரி ரோடு பேரிகை, சூளகிரி வட்டம், கிருஷ்ணகிரி மாவட்டம் – 635 105.

இதன் தொடர்பாக தொழிற்திட்டத்தின் வரைவு சுற்றுச்சூழல் தாக்கம் மற்றும் செயலாண்மை திட்ட சுருக்க செயல் விளக்கம் (ஆங்கிலம் மற்றும் தமிழ்) பின்வரும் இடங்களில் கிடைக்கக் கூடியவாறு வகை செய்யப்படுகிறது என்று இங்கு இதனால் தெரிவிக்கப்படுகிறது.

1. மாவட்ட ஆட்சித்தலைவர் அலுவலகம், கிருஷ்ணகிரி மாவட்டம், கிருஷ்ணகிரி.
2. பொது மேலாளர் அலுவலகம், மாவட்ட தொழில் மையம், சிட்கோ தொழிற் வளாகம், கிருஷ்ணகிரி, கிருஷ்ணகிரி மாவட்டம்.
3. இணைத் தலைமை சுற்றுச்சூழல் பொறியாளர் (கண்காணிப்பு) அலுவலகம், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஆக்ஸிலியம் கல்லூரி எதிரில், காந்தி நகர், வேலூர் – 626 006.
4. மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், எண். 149–ஏ, சிப்காட் தொழிற் வளாகம், பகுதி–I, தர்கா, ஒசூர் – 635 126. கிருஷ்ணகிரி மாவட்டம்.
5. தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், 76, மவுன்ட் சாலை, கிண்டி, சென்னை – 600 032.
6. மாநில தேசிய சுற்றுச் சூழல் தாக்கல் மதிப்பீட்டு ஆணையம், 4D, பணகல் மாளிகை, சைதாப்பேட்டை, சென்னை – 600 015.
7. சுற்றுச்சூழல், வனம் மற்றும் பருவநிலை மாற்ற அமைச்சகம், தென் கிழக்கு மண்டலம், முதல் மற்றும் இரண்டாவது மாடி, கைத்தறி ஏற்றுமதி மேம்பாட்டு கவுன்சில் கட்டிடம், 34, கேதட்ரல் கார்டன், நுங்கம்பாக்கம், சென்னை – 600 034.
8. வட்டார வளர்ச்சி அலுவலர் அலுவலகம், சூளகிரி ஊராட்சி ஒன்றியம், சூளகிரி, சூளகிரி வட்டம், கிருஷ்ணகிரி மாவட்டம்.
9. வட்டாட்சியர் அலுவலகம், சூளகிரி வட்டம், சூளகிரி, கிருஷ்ணகிரி மாவட்டம்.

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தால் இந்த அறிவிப்பு வெளியிடப்பட்ட தேதியிலிருந்து 30 நாட்களுக்குள் இது தொடர்பாக பொதுமக்களின் கருத்துக்கள், மதிப்புரைகள் வரவேற்கப் படுகின்றன.

தொழிற்திட்டம் அமையவுள்ள இடம் இத்திட்டத்தால் இடப்பெயர்ச்சியாக வேண்டிய இடங்கள் மற்றும் இத்திட்டத்தால் பெரும்பாலும் பாதிக்கப்படுகின்ற இடங்களில் வாழும் உண்மையான குடிமக்கள், சுற்றுச்சூழல் குழுக்கள் மற்றும் பிறர் உள்ளடங்கலாக அனைவரும் பொதுமக்கள் கேட்டுணரும் கூட்டத்தில் பங்கேற்கலாம். மேலும் மேற்கண்ட தொழிற்திட்டங்களைப்பற்றி அவர்களுடைய கருத்துக்களை வாய் மொழியாகவோ, எழுத்து வடிவிலோ மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், எண். 149–ஏ, சிப்காட் தொழிற் வளாகம், பேஸ்–1, தர்கா, ஒசூர் – 635 126, கிருஷ்ணகிரி மாவட்டம் என்ற முகவரிக்கு அனுப்பலாம்.

உறுப்பினர் செயலர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
சென்னை - 600 032.

செ.ம.தொ.இ./353/வரைகலை/2023

"சோதனை கடந்து சுதந்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்."

Annexure A-13

PROCEEDINGS OF PUBLIC HEARING CONDUCTED FOR THE UNIT OF M/s. CHEMPLAST SANMAR LIMITED, SF.No. 5, 7/1, 2, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1, 2, 3A, 3B, 4, 12/1A, 1B, 13/1, 14/1A, 2A, SULIGUNTA VILLAGE, SHOOLAGIRI TALUK, KRISHNAGIRI DISTRICT - 635105 FOR THE PROPOSED EXPANSION IN PRODUCTION OF SYNTHETIC ORGANIC CHEMICALS & PESTICIDE SPECIFIC INTERMEDIATES FROM 1601.4 MT/ANNUM TO 20031.4 MT/ANNUM ON 12.05.2023 AT 10.30 AM AT M/s. "HMS MAHAL, 4/1332, BERIGAI CHECKPOST, SHOOLAGIRI ROAD, BERIGAI, SHOOLAGIRI TALUK, KRISHNAGIRI (DT.) PIN CODE - 635105".

Present:

1	Tmt. R. Saranya, I.A.S.,	:	Sub Collector, Hosur (Representative of the District Collector, Krishnagiri)
2	Er. R. Venkatesan	:	District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri District
3	Er. T. Senthil Kumar	:	Assistant Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri District
4	Er. S. Neelamegam	:	Assistant Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri District
5	Thiru.G.Sankarsubramanian	:	The President, M/s. Chemplast Sanmar Limited
6	Thiru. Yogeeswara Basappa Gowda	:	The Senior Vice President - Operations, M/s. Chemplast Sanmar Limited
7	Thiru.N.Rama Krishnan	:	EIA Consultant, M/s. Aqua Air Environmental Engineering Private Limited, Chennai.
8	Public	:	134 Nos. (List enclosed as Annexure)

The District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri District welcomed the Sub Collector, Hosur (Representative of the District Collector, Krishnagiri), Revenue officials, all the general public and the Director of the unit who were present in the public hearing of the proposed expansion activity for the unit of M/s. Chemplast Sanmar Limited, SF.No. 5, 7/1, 2, 3A, 3B, 8/1, 2A, 2B, 9/1, 2, 3, 10/1, 2, 3A, 3B, 4, 12/1A, 1B, 13/1, 14/1A, 2A, Suligunta Village, Shoolagiri Taluk, Krishnagiri District to the products of synthetic organic chemicals & pesticide specific intermediates from 1601.4 MT/Annum to 20031.4 MT/Annum and stated that the expansion activity for the unit is required to get Environmental Clearance (EC) from the Ministry of Environment, Forest and Climate Change (MoEF &CC), Government of India. He also added that the public notice informing the conducting of Public Hearing was published in the Tamil and English dailies, such as, "Dinathanthi" and "The New Indian Express" dated 07.04.2023 and a public announcement has been made through loudspeakers, and pamphlets were issued in the surrounding areas of B.Kuruparapally, Sikkanapally, Sulikunda villages. Further, informed that the Project Proponent would make a presentation on the project, after which the public can express their views.

The District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri District also stated that the views, suggestions and queries of the public and reply by the Project Proponent will be recorded through videography and the same will be sent to the Ministry of Environment, Forest and Climate Change/ State Environment Impact Assessment Authority of Tamilnadu.

The Sub Collector, Hosur (Representative of the District Collector, Krishnagiri) has initiated the Public Hearing process. Further, The Sub Collector, Hosur has requested the Project Proponent to explain about their proposed expansion activity through power point presentation and requested the public to express their view and obtain necessary clarifications for their doubts.

Thereafter, M/s. Aqua Air Environmental Engineering Private Limited, Chennai an EIA Consultant and The President of M/s. Chemplast Sanmar

Limited have made presentation about the proposed project to the public along with Environmental Management Plan. Thereafter, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri District has invited the public to express their views and comments about the proposed expansion activity. The views and suggestions of the public are detailed below:

1. Thiru. Seenapa, Head Master, Panchayat Primary School, Sulikunda Village:

Thiru. Seenapa, Head Master of Panchayat Primary School welcomed all those who attended the Public Hearing Meeting and he said that nearby schools and villages got benefitted through M/s. Chemplast Sanmar Limited and he thanked for giving this opportunity.

2. Thiru. Venkatesappa, V. Sigarapalli Village:

Thiru. Venkatesappa has said that he use to get a lot of job works from M/s. Chemplast Sanmar Limited such as setting up of bus shelter, construction of road for public and painting works for Government Schools and temples in the nearby villages.

3. Thiru. Sonnepalliyappa , B. Kurubarapalli Village:

Thiru. Sonnipalliyappa, B. Kurubarapalli village mentioned that 12 years ago M/s. Chemplast Sanmar Ltd has helped to resolve the water shortage of B. Kurubarapalli Village people by constructing bore wells and pipelines. Also, they agreed to provide pure drinking water facility and painting for schools in nearby villages of B. Kurubarapalli Village, V. Sigarapalli Village, Sikkanapalli Village and Suligunta Village. Then he asked to provide similar facilities in the other villages surronding the unit of M/s. Chemplast Sanmar Ltd. He also asked to fulfill the other basic needs of B. Kurubarapalli, Panapalli, Berigai Village people. Further, he added that since the unit has provided high technology equipments, they have now resolved the odour problem persisted 20 years back.

Reply:

The representative of unit replied that the cost of expansion activity is around Rs. 2000 Crore in which 10% is CSR fund, from this fund 15 Crore Rupees will be spent to provide basic facilities for the nearby villages. Now, the plant is equipped with sophisticated and continuous monitoring techniques based air pollution control devices so that the changes in the plant operation can be monitored and controlled immediately. Hence, the problems that prevailed 20 years back will not occur.

4. **Thiru. Bethalappa, B. Kurubarapalli Village:**

Thiru. Bethalappa said that, M/s. Chemplast Sanmar Ltd provide necessary facilities in the school for the students of 11th and 12th in the village, he also mentioned that agriculture is the main work for the people in and around the villages of unit. Further, he added that most of the members who are attending the meeting were farmers. He requested the unit to carry out a research about the insects which affects cultivation of mango flowers in Hosur Taluk and produce pesticides to help farmers. Also, he told that he has raised this issue infront of the District Collector during Agri Grievance Day petition.

5. **Thiru. Radhakrishnan, Ex – Service Man, Madivala Village:**

Thiru. Radhakrishnan said that, a lake is located 1 km from their village and 500 meters from M/s. Chemplast Sanmar Ltd. He also said that, if it is properly cleared and maintained, it will benefit to the agricultural activity of nearby villages. Also, the unit has not provided any assistance to their village, so he requested to fulfil this request.

6. **Thiru. Murali Kumar, Berigai Panchyat:**

Thiru. Murali Kumar has pointed that, "the management said that, Corporate Social Responsibility (CSR) fund is about Rs. 7 crore per year". They said that, they have helped the village a lot. But, there is no year-wise breakdown of expenses shown in the presentation. He said that he studied in Berigai

Government School in the year 2010 and this school is located at a distance of 1 km from the Industry. Also, he said that, still there is a problem of bad odour arises in the company presently, the annual production of the company was 1600 tons, now it has proposed to increase by 16 to 17 times and it is about 20,000 tons. He asked how the problems caused by the proposal expansion will be solved by the unit. Further, He also said that, the company does not provide employment to the villagers here. Further, he informed the Sub Collector, Hosur that, he had no objection to the proposed expansion of the plant, provided that the company should give priority in employing the people of nearby villages and provide adequate basic facilities to the general public.

Reply:

The representative of M/s. Chemplast Sanmar Ltd has said that, the company will give preference to those who have studied Diploma (Chemical Technology), Master's Degree in Chemistry, Degree in Chemical Engineering. Also, our company's preference is to recruit locally qualified individuals. Because, they will continue to come for work without any break and it will be great benefit to the company. since the employment camp is conducted only in Hosur and not in other places like Chennai and Bangalore. So, that the candidate from Krishnagiri can easily participate in interview.

The Sub Collector, Hosur :

The Sub Collector, Hosur said that, during recruitment, inform the local public in advance about the job vacancies and job qualifications. Therefore, local people can benefit by knowing the employment information through this, she also requested the local people to make proper use of these employment camps.

7. **Thiru. Naresh Babu, Berigai Panchyat:**

Thiru. Naresh Babu said that, the company had not made any announcement about the job vacancies and he did not know if the announcement

was made in the nearby villages as well. Therefore, he requested to take proper action in this regard and make an announcement in future. He also said that, the company did not provide any assistance to Berigai village. He said that, he is opposing this project, because people from other places come here and settle down for work, but educated and uneducated youth in their village are still unemployed. Further, he added that, the proposed expansion is likely to provide direct employment to 1,000 people and indirect employment to 2,000 to 3,000 people. So, he requested that these jobs should be provided to the local people.

The Sub Collector, Hosur :

The Sub Collector, Hosur said that, the local people can get to know the information about the employment of their company, if they provide information to Gram Panchayat Office, Block Development Office and Taluk Office.

Reply:

The representative of M/s. Chemplast Sanmar Ltd has said that, they are going to conduct employment camps within 6 to 8 months, at that time the local people will be properly notified. Also, an overhead water reservoir has been completed in the Berigai village through "Namaku Naamae" scheme, one electrical engineer and one quality control engineer from Berigai village are currently employed in the company, buildings for 11th and 12th classes have been constructed in a local high school, road facilities have been provided to the school, further toilets and a passenger shelter have been constructed in a local village. He also said that, a lake located in the village was desilted last year. Finally, he informed that the Social Need Assessment is currently being done and based on that the Corporate Social Responsibility Fund will be spent.

8. **Thiru. P.S.R Praveen Kumar, Berigai Village:**

Thiru. P.S.R Praveen Kumar said that, he did not know about the public hearing was taking place here. He said that, he was unable to give his opinion on the project as it was only explained in the power point presentation and no reports

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were provided about the cost of the pollution control devices and the measures taken in order not to harm the environment. He said that, the proposed expansion will increase the production capacity by 15 times. Also, the government has banned the use of pesticides for agriculture but the company is manufacturing raw materials for such banned pesticides on a large scale. As a result, the farmers are the ones who suffer the most. He also said that, the people and children here have been affected by this company for the past 25 years, the public had protested against the company for excessive smoke coming out of the company. He said that, the factory is running with only a few air pollution control devices. He further said that, there is no objection to the operation of this company, but he requested to clarify to what extent the public will be benefited by this company. He said that, the company management told that, "standard of living of the common people will increase more and more, but he asked them to tell how much it would increase" and to announce that priority should be given in employment to the common people of the nearby villages. He said that, many people are unemployed in the surrounding village such as Berigai, B. Guruparapalli, Chinnachandram and the employment camps have been advertised in news papers but they have not informed the Panchayat President. He worried that, if he had made it known, he would have sent the unemployed people in his area to the employment camp. He said that, he was informed shortly before the public hearing by the management and therefore the meeting was conducted for sake of eye wash. Those who spoke before me said that they have done a lot of development work for the village. But it is well known that it is the duty of the company to undertake such development activities from the CSR fund. Even though the company has spent Rs.4.20 lakhs for the development work in Berigai, we will not allow the expansion activity which affects the public.

He pointed out that, he was not informed about the pros and cons of the project and that there are more educated people in their area, and when they are informed about the pros and cons, they can know about it. Also, he added that, it is an eye-wash to hold this meeting without clarifying anything about the details of the raw materials of the products manufactured in the factory and the description

of the manufacturing process. Also, he said that he his opposing this project on behalf of people of Berigai panchayat public.

Reply:

The representative of M/s. Chemplast Sanmar Ltd has said that, if employment is given to outsiders they will leave the job within two years which affects the performance of the company. Therefore, he said that they have no objection in providing employment to the local public. Further, he added that, presently, we are producing 35 chemicals and after expansion, we are planning to produce 60 to 70 chemicals and all these are not pesticides, they are intermediate products to produce pesticides, which was reported in the environmental impact assessment report. He also said that, the pesticide is produced from the intermediate product only after two or three reactions in the process. He also said that, we are exporting this intermediate product to foreign countries to produce pesticide. He said that, agriculture is the livelihood of the people of this village and water is the basis for it. Thus, our company has a proper water management system. Further, He said that, at present they are using ground water and the water required for the expansion is planned to be taken from Kelavarapalli dam presently sewage from Bangalore is being mixed with river water in the dam. They proposed to treat and use this water for the industry, the same has been reported in the EIA. So, the ground water and agriculture will not be affected due to the proposed expansion. He informed that, from the year of 2003-04, zero liquid discharge system has been set up in all the Sanmar factories and all the trade effluent is treated and reused for the production and no trade effluent is discharged from the factory, so the agriculture will not be affected. Further, he added that the Trade Effluent generated from the unit treated in ETP, RO followed by Reject Management System (ZLD) the treated trade effluent is recycled back to the process. Thus the hazardous waste generated from the ETP is sent to a common hazardous waste disposal facility authorized by the Tamil Nadu Pollution Control Board. And the report is being

submitted to the Tamil Nadu Pollution Control Board regularly. In the unit, the vaporized chemicals from the reactors are condensed at about (-20°C) in the condenser and recovered and re-used in the process. Also, in our factory, we have two stage absorption system (i.e., Scrubber). So, the vaporized chemicals from the reactors will not pollute the air. Also, Ambient Air Quality Survey was conducted at 11 places in 3 months and there is no detection of air pollutants. He also said that, the weightage will be given to the local people in company's employment opportunities.

9. Thiru. P.S.R Praveen Kumar, Berigai Village:

Thiru. P.S.R Praveen Kumar said that, according to the management, they release the chemical vapours only after extracting the toxic substances as much as possible in the surrounding villages, but only 300 or 500 houses in the neighbouring villages, so they could not affect much. Whereas there are 2500 houses in their village with the population of 1000-1500, so they are mostly affected than the others. Now, the factory is not increased production at present, so we have no issues. But, if it is in operation, who will be responsible for the damage to be caused to them due to increasing their production as per their demand in the future.

Reply:

The representative of M/s. Chemplast Sanmar Ltd has said that, it is our duty to operate the factory in a safe environment by installing modern industrial pollution control devices for the proposed expansion and operate it in a such away that it does not affect the environment rather than operating with old pollution control techniques.

10. Thiru. P.S.R Praveen Kumar, Berigai Village:

Thiru. P.S.R Praveen Kumar said that, even though, it is right to conduct public hearing, he also requested to conduct public hearing again by giving proper announcement to us with bit notices to the public. No announcement has been

done in our Berigai Village and announcement has been made in other areas. He said it was an eye wash, since the meeting held without giving notice to the people of their village. Even though, I am the president of this village panchyat, I was not informed properly, so there is no possibility for the public to know about this project.

11. **Thiru. Nagesh, Berigai Counciler:**

Thiru. Nagesh has said that, for the past 25 years, we held a public protest in front of the company for bad odour and ground water problems. Following that, they informed that the trade effluent generated in the factory would be treated and recycled again, and they set it up it immediately and arranged for the public to visit it. He also informed that after that there was no problem of bad smell and ground water. Further, he said that, agriculture in their village has not been affected for the past 10 years and educated youth from their panchayat and neighbouring panchayats are seeking for job in out of village, if they provide employment to the educated youth in our village area, this will be an opportunity for our villagers to know and clarified about the production processes of the company. So, he requested that, the employment opportunity should be provided to the locals. He said that, the unit is constantly providing assistance to meet the drinking water needs of the villager under this panchayat by constructing groundwater with pipe lines, providing necessary facilities to schools, and setting up bus shelter etc.,

12. **Thiru. Rajan, Maruthi Nagar, Berigai :**

Thiru. Rajan has said that, no announcement has been made in his village about the public hearing, so the public of his village does not know about the meeting. Further he added that, the ground water level has decreased in this area and there is bad smell arises from the company. Yesterday, he said, two people were carrying waste from the company and that caused bad odour for 30 minutes. He also said that the details of the transportation of wastes from the company were still unknown to us. He said that, half of the people who attended

the meeting were employees of M/s. Chemplast Sanmar Ltd and others were brought by the management of the unit, so this meeting is conducted for eye wash.

The DEE, TNPCB, Hosur :

The DEE, TNPCB, Hosur has informed that, has issued Environmental Impact Assessment, 2006 notificiation vide its S.O. No.1533 of MOEF, New Delhi, dated 14.09.2006, as per this notification a public hearing to be conducted for some projects before granting environmental clearance. Accordingly, the details of the public hearing meeting for the proposed expansion project of M/s. Chemplast Sanmar Ltd. have already been published in Tamil and English dailies "Dinathanti" and "The New Indian Express" on 07.04.2023. Also, he highlighted that, the public announcements have been made through vehicle announcement and provided pamphlets to the public in the surrounding areas of the villages of B. Guruparapalli, Seekkanapalli and Suligunta.

13.Thiru. Punit, Berigai

Thiriu. Punit, has said that, there are many educated youth in the area and they are engaged in agriculture. The unit should explain the effects on cultivation of carrots, chillies, beans and flowers in the area due to this expansion activity and also any road accidents occurs to the vehicles which carrying the industrial wastes to the disposal site, what will happen, whether they have any plan to transport such waste in some other route which by-pass his village and it should be clarified.

14. Thiru. V. Sunantha Reddy, Environmentalist, Nalkoda, Telugana :

Thiru. V. Sunantha Reddy has said that, he was the first environmentalist to support industrial growth and wished for the proposed expansion of M/s. Chemplast Sanmar Limited Company's proposed expansion of the production in synthetic organic chemicals and specific pesticide intermediates from 1601.4 MT per annum to 20031.4 MT per annum. He also suggested some points regarding industrial development. The Environmental Consultant has already conducted air, water, land, noise pollution and baseline survey conducted was good and

satisfactory. He suggested that, collecting the health status of people, crop production status, and ground water availability status for about 10 Km radius of project and it will definitely help to take precautionary measures in maintaining the ecological balance in future. He requested the management to include his suggestion in preparing the EIA report. He asked the management to carry out the proposed activity with planting more trees inside the premises. He also asked the management to maintain the ecological balance, it will definitely help to grow the resources of the country. He also requested the management to provide employment to the local educated people and give preference to skill development programs. He also requested the management to use the CSR and CER funds for the betterment of the village peoples.

15. Thiru. V. Nagaraj, Ex – President, V. Sigrapalli :

Thiru. V. Nagaraj has said that, I agree with the statements made by the president of the Berigai Village and also Mr. Nagesh, Berigai Councillor's. It is a fact that, 10 years ago, there was a bad odour and ground water problem in the village, then the manager Mr. Jacob said that, he has been fixing these problems and fixed it. He further added that, the company shall assure in front our villagers that the advanced pollution control devices will be installed to control the pollution. So, the expansion activity will not harm the public agriculture in that area. He requested that, the company management should provide employment opportunities to the local people and they should inform about the employment camps in advance to the local people. He said that there is nothing wrong, to inform the factory management if the public has any problem.

16. Thiru. Appi Naidu, Mahadevapuram:

Thiru. Appi Naidu has said that, the company is providing employment to the general public in their vicinity and my son is working in the company after selected in the employment camp held two months ago at Hosur. He also said that, the employment should be provided to the educated youth in local.

Conclusion:

Finally, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Krishnagiri informed that the views, suggestions and responses of the Project Proponent are recorded through videography and the same will be sent to the Ministry of Environment, Forest and Climate Change (MoEF & CC), New Delhi, Government of India along with the written representation received from the public.

During the public hearing meeting, 66 number of written representation received on favour for the industry and two number representation against the proposed expansion activity of M/s. Chemplast Sanmar Limited, and the same are enclosed herewith.

List of publics attended the public hearing meeting along with photographs, Pen Drive and CD recorded with the entire proceedings of public hearing are enclosed herewith.

18/5/2023

District Environmental Engineer
Tamilnadu Pollution Control Board
Hosur

18/05/2023

Sub Collector
Hosur

2/7

District Collector
Krishnagiri

2/7

A-13B

திரு/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட், ச.எண்.5,7/1,2,3A,3B, 8/1,2A,2B, 9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, சுளிகுண்டா கிராமம், சூளகிரி வட்டம், கிருஷ்ணகிரி மாவட்டத்தில் அமைந்துள்ள தொழிற்சாலையின் விரிவாக்கத்திற்கான உத்தேசிக்கப்படவுள்ள செயற்கை கரிம இரசாயணங்கள் மற்றும் பூச்சிக்கொல்லி குறிப்பிட்ட இடைநிலைகளின் முன்மொழியப்பட்ட உற்பத்தி விரிவாக்கம் (ஆண்டுக்கு 1601.4 மெட்ரிக் டன் இருந்து ஆண்டுக்கு 20031.4 மெட்ரிக் டன் ஆக) உயர்த்த மத்திய அரசின் சுற்றுச்சூழல், வனம் மற்றும் பருவநிலை மாற்றம் அமைச்சகத்தின் சுற்றுச்சூழல் அனுமதி பெறும் பொருட்டு 12.05.2023 அன்று பேரிகை செக் போஸ்ட், சூளகிரி ரோடு பேரிகை, சூளகிரி வட்டம், கிருஷ்ணகிரி மாவட்டத்தில் அமைந்துள்ள திரு/ள். ஹச்.எம்.எஸ் மஹாலில், முற்பகல் 10.30 மணியளவில் நடைபெற்ற பொதுமக்கள் கருத்து கேட்பு கூட்ட நடவடிக்கை விபரங்கள்:

பங்கேற்றோர்:

1	திருமதி.R. சரண்யா, I.A.S.,	:	சார் ஆட்சியர், ஓசூர், (மாவட்ட ஆட்சித் தலைவர், கிருஷ்ணகிரி அவர்களின் பிரதிநிதி)
2	Er. R. வெங்கடேசன்	:	மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஓசூர்.
3	Er.T.செந்தில் குமார்	:	உதவி பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஓசூர்.
4	Er.S.நீலமேகம்	:	உதவி பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஓசூர்.
5	திரு. G. சங்கர சுப்பிரமணியன்	:	தலைவர் திரு/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட்
6	திரு. யோகேஷ்வர பசவப்பா கௌடா	:	இயக்குநர் திரு/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட்
7	திரு.N. ராம கிருஷ்ணன்	:	சுற்றுச்சூழல் தாக்க மதிப்பீடு ஆலோசகர் திரு/ள். அக்குவா ஏர் என்வர்மென்டல் இன்ஜினியரிங் பிரைவேட் லிமிடெட், சென்னை.
	பொதுமக்கள்	:	134 எண்ணிக்கை (வருகை பதிவேடு இணைக்கப்பட்டுள்ளது)

தி/எ. கெம்பிளாஸ்ட் சன்மார் லிமிடெட் தொழிற்சாலையின் விரிவாகத்திற்காக மத்திய சுற்றுச்சூழல் வனம் மற்றும் பருவநிலை மாற்றம் அமைச்சகத்திலிருந்து சுற்றுச்சூழல் அனுமதி பெறுவது தொடர்பாக பொதுமக்கள் கருத்து கேட்பு கூட்டத்திற்கு வருகை புரிந்த சார் ஆட்சியர், ஓசூர் மற்றும் வருவாய்துறை அதிகாரிகள், பொதுமக்கள் மற்றும் தி/எ. கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் இயக்குநர் அனைவரையும் மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஓசூர் அவர்கள் வரவேற்றார். மேலும், இந்த பொதுமக்கள் கருத்து கேட்பு கூட்டம் நடைபெறும் விவரம் ஏறகனவே தமிழ் மற்றும் ஆங்கில நாளிதழ்களான முறையே "தினத்தந்தி" மற்றும் "நியூ இந்தியன் எக்ஸ்பிரஸ்" நாளிதழ்களில் 07.04.2023 அன்று அறிவிப்பு வெளியிடப்பட்டு இருந்ததை சுட்டிக்காட்டினார். மேலும், B.குருபரப்பள்ளி, சீக்கனப்பள்ளி, சுளிகுண்டா ஆகிய கிராமங்களின் சுற்றுவட்டாரப் பகுதிகளில் ஒலிப்பெருக்கி மற்றும் துண்டு பிரசுரங்கள் மூலம் பொது அறிவிப்பு செய்யப்பட்டுள்ளது. இத்திட்டம் தொடர்பாக திட்ட ஆலோசகர் விளக்கவுரையாற்றிய பின் பொதுமக்கள் இத்திட்டம் தொடர்பாக தங்களது கருத்துக்களையும் மற்றும் ஆலோசனைகளையும் வழங்கலாம் என கூறினார்.

மேலும், இத்திட்டம் தொடர்பாக நிறுவனத்தின் இயக்குநர் சார்பாக அவர்களுடைய திட்ட ஆலோசகர் ஆலையின் உற்பத்திதிறன் விரிவாக்க திட்டத்தை பற்றிய விளக்கவுரையை பொதுமக்களுக்கு விளக்குவார். அதனை தொடர்ந்து பொதுமக்கள் இத்திட்டம் தொடர்பான கருத்துக்கள், ஆலோசனைகள், சந்தேகங்கள், விளக்கங்களை கேட்கலாம். இவையனைத்தும் வீடியோகிராபி மற்றும் ஒலிப்பதிவு செய்யப்பட்டு, இக்கூட்டத்தின் நடவடிக்கைகள் மற்றும் குறிப்புகள் மத்திய சுற்றுச்சூழல், வனம் மற்றும் பருவநிலை மாற்றம் / தமிழ்நாடு மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்திற்கு அனுப்பப்படும் என தெரிவித்தார்.

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சார் ஆட்சியர், ஓசூர் அவர்கள் பொதுமக்கள் கருத்து கேட்பு கூட்டத்தை தொடங்கி வைத்தார். பின்னர் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் இயக்குநர் அவர்களை உத்தேசிக்கப்பட்டுள்ள ஆலையின் உற்பத்திதிறன் விரிவாக்க திட்டத்தின் விளக்கவுரையை நிகழ்த்தக் கூறினார்.

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் சுற்றுச்சூழல் தாக்க மதிப்பீடு ஆலோசகர் தி/ள். அக்குவா ஏர் என்வர்மென்டல் இன்ஜினியரிங் பிரைவேட் லிமிடெட், சென்னை மற்றும் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் தலைவர் அவர்கள் மற்றும் பொதுமக்கள் கருத்து கேட்பு கூட்டத்திற்கு வருகை புரிந்தோர் அனைவரையும் வரவேற்று நிறுவனத்தின் திட்டம் செயல்பாடு தொடர்பாகவும் மற்றும் இதன் செயல்பாட்டின் போது மேற்கொள்ளப்படும் சுற்றுச்சூழல் மேலாண்மை திட்டம் தொடர்பாகவும் காணொளி விளக்கக்காட்சி மூலம் விரிவாக எடுத்துரைத்தார்.

மேற்கூறிய விளக்கவுரைக்கு பிறகு, மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஓசூர் அவர்கள் பொதுமக்கள் தங்களுடைய கருத்துக்களை எழுத்து மூலமாகவோ, வாய்மொழி மூலமாகவோ வழங்கலாம் என குறிப்பிட்டார். கருத்துக்களை பதிவு செய்யும் முன்பு பொதுமக்கள் தங்கள் பெயர் மற்றும் ஊரின் பெயர் ஆகியவற்றை குறிப்பிட்டு தங்கள் கருத்துக்களை பதிவு செய்யுமாறு தெரிவித்தார்.

அதன்படி, பொதுமக்கள் தங்களுடைய கீழ்க்கண்ட கருத்துக்களை மற்றும் ஆலோசனைகளை தெரிவித்தனர்.

பொதுமக்கள் கருத்துகேட்பு:

1. **திரு. சீனப்பா, ஊராட்சிய ஒன்றிய தொடக்கப்பள்ளி தலைமையாசிரியர், சுளிகுண்டா கிராமம்:**

திரு. சீனப்பா ஊராட்சிய ஒன்றிய தொடக்கப்பள்ளி தலைமையாசிரியர் அவர்கள் பொதுமக்கள் கருத்துக் கேட்பு கூட்டத்திற்கு வருகை புரிந்த

அனைவரையும் வரவேற்றார். தான் ஊராட்சிய ஒன்றிய தொடக்கப்பள்ளி தலைமையாசிரியர் இருந்து வருகிறேன் என்றும் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் மூலம் அருகில் உள்ள அரசு பள்ளிகளுக்கும், கிராம மக்களுக்கும் அதிகளவு பயன்டைந்துள்ளதாக தெரிவித்தார். இவ்வாய்ப்பை அளித்ததற்கு நன்றி என்று கூறினார்.

2. திரு. வெங்கடேசப்பா, வீ.சீகரப்பள்ளி கிராமம்:

திரு. வெங்கடேசப்பா அவர்கள், . தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் மூலம் அதிகளவு பயன்களை பெற்று வருகிறோம். அருகிலுள்ள கிராமங்களின அரசு பள்ளிகளின் சுவர்களுக்கு வர்ணம் பூசுதல், பொது மக்கள் சென்று வர சாலைகள் அமைத்து தருதல், கோயில்களுக்கு வர்ணம் பூசுதல், நிழற்கூடை அமைத்தல் போன்ற பணிகளை மேற்கொண்டுள்ளனர். எனவே, உத்தேசிக்கப்பட்ட ஆலையை விரிவாக்கத்தை வரவேற்பதாக தெரிவித்துள்ளார்.

3. திரு. சென்னப்பள்ளியப்பா, பணி ஓய்வுபெற்ற தலைமையாசிரியர், பி.குருபரப்பள்ளி கிராமம்:

பணி ஓய்வு பெற்ற தலைமையாசிரியர் அவர்கள், தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனமானது 12 வருடத்திற்கு முன்பு பி.குருபரப்பள்ளி கிராமத்தில் நிலவிவந்த தண்ணீர் தட்டுப்பாட்டை தவிர்க்க ஆழ்த்துளை கிணறுகள் மற்றும் குழாய்கள் அமைத்து தண்ணீர் தட்டுப்பாட்டை நீக்கி உதவிசெய்தனர். மேலும், பி. குருபரப்பள்ளி, வீ.சீகரளப்பள்ளி, சீக்கனப்பள்ளி, சுலிகுன்டா ஆகிய கிராமங்களில் உள்ள பள்ளிகளுக்கு வர்ணம் பூசுதல் மற்றும் சுத்திகரிக்கப்பட்ட குடிநீர் அமைத்து தருவதாக வாக்களித்துள்ளனர். தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தை சுற்றியுள்ள மற்ற கிராமங்களுக்கும் இதேபோல் வசதி செய்து தருமாறு கேட்டுக் கொண்டார். மேலும், பி.குருபரப்பள்ளி, பேரிகை, பன்னப்பள்ளி ஆகிய பஞ்சாயத்திற்கு பொது மக்களுக்கு தேவையான அடிப்படை வசதிகளை செய்து தருமாறு கேட்டுக்கொண்டார். மேலும், தி/ள். கெம்பிளாஸ்ட்

சன்மார் லிமிடெட் நிறுவனமானது தற்பொழுது அதிநவீன தொழிற்நுட்ப வசதிகளை பெற்றுள்ளது என்றும் அதனால் 20 ஆண்டுகளுக்கு முன்பு மாலை வேளையில் நிலவி வந்த துர்நாற்ற பிரச்சினை தற்போது எதுவும் ஏற்படுவதில்லை என்று கூறினார்.

பதில்:

நிறுவனத்தின் பிரதிநிதி அவர்கள், உத்தேசிக்கப்பட்ட விரிவாக்கத்திற்கான மதிப்பில் சுமார் 2000 கோடி என்றும், அதில் சுமார் 10% தொகையானது சமூக நல (CSR Fund) நிதி என்றும், அந்த நிதியிலிருந்து சுமார் 15 கோடிரூபாய் அருகிலுள்ள கிராம மக்களுக்கு அடிப்படை வசதிகளை ஏற்படுத்தி தர செலவிடப்படும் என்றார். தற்போது, ஆலையில் அதிநவீன கருவிகள் அமைத்து மற்றும் தொடர் கண்காணிப்பு தொழிற் நுட்பங்களை கொண்ட கருவிகள் ஆகிய காற்று மாசு தடுப்பு சாதனங்களை கொண்டுள்ளதால் ஆலையில் இயக்கத்தில் ஏற்படும் மாற்றங்களை உடனடியாக கண்காணித்து கட்டுப்படுத்தமுடியும். எனவே, 20 ஆண்டுகளுக்கு முன்பு நிலவி வந்த பிரச்சனைகள் எதுவும் தற்போது ஏற்படுவதில்லை.

4. திரு. பெத்தலப்பா, பி.குருபரப்பள்ளி கிராமம்:

திரு. பெத்தலப்பா அவர்கள், தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனமானது ஏற்கனவே, தங்களது கிராமத்தில் பள்ளியில் பயிலும் 11ம் வகுப்பு மற்றும் 12ம் வகுப்பு படிக்கும் மாணவர்களுக்கு, பள்ளிக்கும் தேவையான உதவிகளை தொடர்ந்து செய்து வருவதாக கூறினார். மேலும், இந்நிறுவனத்தை சுற்றியுள்ள அனைத்து கிராமங்களில் விவசாயமே பிரதான தொழில் என்றார். மேலும், இக்கூட்டத்திற்கு அதிகளவில் விவசாய பெருங்குடி மக்களே வருகை புரிந்துள்ளதாக என்று தெரிவித்தார். கிருஷ்ணகிரி மாவட்டத்தில் மா விளைச்சலை ஒரு வித பூச்சிகள் பாதிப்பதாக தெரிவித்தார். அத்தகைய பாதிப்புகள் ஏற்படுவதை தடுக்க இந்நிறுவனமானது உரிய ஆராய்ச்சிகள் மேற்கொண்டு பூச்சிக்கொல்லி மருந்துகளை தயார் செய்து விவசாயங்களுக்கு வழங்க வேண்டும் என்று கேட்டு

கொண்டார். இதே கோரிக்கை மாவட்ட ஆட்சியர் விவசாய குறைதீர்க்கும் கூட்டத்திலும் கலந்துகொண்டும் தெரிவித்துள்ளேன். என்று கூறினார்.

5. திரு. இராதகிருஷ்ணன், பணி ஓய்வுபெற்ற இராணுவ வீரர், மடிவாளம் கிராமம்:

திரு. இராதகிருஷ்ணன் அவர்கள், தங்களது கிராமத்திலிருந்து 1 கிலோ மீட்டர் தொலைவிலும் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்திலிருந்து 500 மீட்டர் அருகிலும் ஒரு எரி உள்ளது. அதை முறையாக எரியை தூர்வாரியும், பராமரிப்பு செய்தும் தரும் பட்சத்தில் அருகில் உள்ள கிராம விவசாயத்திற்கும் பயனடைய எதுவாக அமையும் என்று கூறினார். மேலும், அவர் எங்கள் கிராமத்திற்கு எந்தவித உதவிகளும் செய்து தரவில்லை என்றும் ஆகவே, இக்கோரிக்கை நிறைவேற்றி தருமாறு கேட்டுக்கொண்டார்.

6. திரு. முரளிகுமார், பேரிகை பஞ்சாயத்து:

திரு. முரளிகுமார் அவர்கள், ஆண்டுக்கு சுமார் 7 கோடி தொகை சமூக நல (CSR Fund) நிதி என்று கூறியுள்ளனர். கிராமத்திற்கு பல உதவிகளை செய்துள்ளதாக கூறியுள்ளனர். செலவுகளை பற்றி அதனை ஆண்டுவாரியாக எவ்வித நிழற்பட விளக்கக் காட்சியில் குறிப்பிட்டப்படவில்லை. தான் 2010-ம் ஆண்டில் பேரிகை அரசு பள்ளியில் பயின்றேன் என்றும், இப்பள்ளி நிறுவனத்திலிருந்து 1 கிலோ மீட்டர் தொலைவில் தான் அமைந்துள்ளது என்றும், நிறுவனத்தில் துர்நாற்றம் பிரச்சனை இருந்ததாகவும், அப்பொழுது அந்நிறுவனத்தின் ஆண்டுக்கு 1600 டன் என்றும், தற்பொழுது 16, 17 மடங்கு அதிகரித்து சுமார் 20,000 டன் அதிகரிக்க இருப்பதாகவும் தெரிவித்தார். இவ்வாலை விரிவாக்கத்தினால் ஏற்படும் பிரச்சினைகளை எவ்வாறு தீர்வு காண்ப்படும் என்றார். மேலும், இந்நிறுவனமானது இங்குள்ள கிராம மக்களுக்கு வேலைவாய்ப்பு அளிப்பதில்லை என்று தெரிவித்தார். உத்தேசிக்கப்பட்டுள்ள ஆலை விரிவாக்கத்திற்கு எந்த வித ஆட்சேபனை இல்லை என்றும் இந்நிறுவனமானது அருகில் உள்ள கிராம மக்களுக்கு வேலைவாய்ப்பில்

முன்னுரிமை அளிக்க வேண்டும் மற்றும் பொது மக்களுக்கு போதுமான அடிப்படை வசதிகளை செய்துதரும் பட்சத்தில் எந்த வித ஆட்சேபனை இல்லை என்று சார் ஆட்சியர் அவர்களிடம் தெரிவித்தார்.

பதில்:

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் பிரதிநிதி அவர்கள், இந்நிறுவனத்திற்கு பட்டயபடிப்பு, (வேதியியல் தொழிற்நுட்பம்), முதுநிலை வேதியில் பட்டம், வேதியியல் பொறியியல் ஆகிய படிப்புகளை பயின்றவர்களுக்கு முன்னுரிமை அளிக்கப்படும் என்று தெரிவித்தார். மேலும், எங்களுடைய நிறுவனத்தின் விருப்பமும் உள்ளூரில் உள்ள தகுதி வாய்ந்த நபர்களை தேர்தெடுப்பதே ஆகும். ஏனென்றால், அவர்கள் இடையில் நில்லாமல் தொடர்ந்து பணிக்கு வருவார்கள் அது நிறுவனத்திற்கு மிகுந்த பயனை தரும் என்றும், இந்நிறுவனத்திற்கு கிருஷ்ணகிரி மாவட்டத்தில் தகுதியானவர்கள் வேலைவாய்ப்பு முகாமில் பங்கேற்கும் வகையில், சென்னை மற்றும் பெங்களூர் போன்ற வெளியூர்களில் இல்லாமல் ஓசூரில் மட்டுமே வேலைவாய்ப்பு முகமானது நடத்தப்படுகிறது. என்று தெரிவித்தார்.

சார் ஆட்சியர், ஓசூர் அவர்கள்

சார் ஆட்சியர், ஓசூர் அவர்கள், தங்களது நிறுவனத்தில் வேலைவாய்ப்பில் ஆட்சேர்க்கையின் போது தகுதி வாய்ந்த இடங்கள், மற்றும் வேலைக்குரிய தகுதிகள் ஆகியவற்றை முன்கூட்டிய உள்ளூர் பொதுமக்கள் அறிந்து கொள்ளும் வகையில் அறிவுப்பு செய்ய வேண்டும். எனவே, உள்ளூர் மக்கள் இதன் மூலம் வேலைவாய்ப்பு தகவலை அறிந்து பயன் பெற இயலும் என்று தெரிவித்தார். மேலும், உள்ளூர் மக்களிடம் இவ்வேலைவாய்ப்பு முகாம்களை முறையாக பயன்படுத்தி பயன்பெறுமாறு கேட்டுக்கொண்டார்.

7. திரு. நரேஷ் பாபு, பேரிகை பஞ்சாயத்து:

திரு. நரேஷ் பாபு அவர்கள், இந்நிறுவனத்தினர் வேலை வாய்ப்பு தகவல்கள் பற்றி எவ்வித அறிவிப்பும் செய்ததில்லை என்றும், அருகிலுள்ள கிராமங்களிலும் அறிவிப்பு வெளியிடப்படதா என்றும் தனக்கு தெரியவில்லை. எனவே, வருங்காலங்களில் இதற்குரிய முறையான நடவடிக்கை எடுத்து அறிவிப்பு செய்யுமாறு கேட்டுக்கொண்டார். மேலும், இந்நிறுவனத்தினர் பேரிகை கிராமத்திற்கு எந்தவித உதவிகளும் வழங்கவில்லை என்று தெரிவித்தார். இத்திட்டம் வருவதை தான் எதிர்ப்பதாக தெரிவித்தார். ஏனெனில் வெளியூரிலிருந்து இங்கு வந்து குடியேறி பணி புரிந்து வருவதாகவும் ஆனால், தங்களது கிராமத்திலேயே படித்த மற்றும் படிக்காத இளைஞர்க வேலைவாய்ப்பின்றி இருப்பதாக தெரிவித்தார். இந்நிறுவனத்தின்ர் உத்தேசிக்கப்பட்ட விரிவாக்கத்தின் மூலம் 1000 நபர்களுக்கு நேரடி வேலைவாய்ப்பும், 2000 முதல் 3000 வரை மக்களுக்கு மறைமுக வேலைவாய்ப்பு கிடைக்க வாய்ப்புள்ளதாக தெரிவித்தனர். அவ்வேலைவாய்ப்புகளில் உள்ளூரில் உள்ள கிராம மக்களுக்கே வழங்க வேண்டும் என்று கேட்டுக்கொண்டார்.

சார் ஆட்சியர், ஓசூர் அவர்கள்

சார் ஆட்சியர், ஓசூர் அவர்கள், தங்களது நிறுவனத்தின் வேலைவாய்ப்பு குறித்த தகவல்களை கிராம பஞ்சயாத்து அலுவலகம், வட்டார வளர்ச்சி அலுவலகம், வட்டாட்சியர் அலுவலகம் ஆகிய இடங்களில் அறிவிப்பு செய்யும் பட்சத்தில் உள்ளூர் மக்களால் அறிந்து கொள்ள இயலும் என்று கூறினார்.

பதில்:

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் பிரதிநிதி அவர்கள், தாங்கள் 6 முதல் 8 மாதத்திற்குள் வேலைவாய்ப்பு முகாம்களை நடத்த உள்ளதாகவும், அச்சமயத்தில் முறையாக அறிவிப்பு செய்து உரிய கல்வி தகுதியுள்ளவர்களுக்கு, தகவல் தெரிவிக்கப்படும் என்று கூறினார். மேலும், நமக்கு நாமே திட்டம் மூலம் பேரிகையில் மேல்நிலை நீர்த்தேக்கதொட்டியானது கட்டி முடிக்கப்பட்டுள்ளது

என்றும், பேரிகை கிராமத்திலிருந்து மின்னியியல் பொறியாளர் ஒருவரும், தர கட்டுப்பாடு பொறியாளர் ஒருவரும் தற்போது நிறுவனத்தில் பணியமர்த்தப்பட்டுள்ளனர் என்றும், உள்ளூரில் அமைந்துள்ள மேல்நிலை பள்ளியில் 11ம் வகுப்பு மற்றும் 12ம் வகுப்புக்கு உரிய கட்டிடங்களை கட்டப்பட்டுள்ளதாகவும், மற்றொரு பள்ளிக்கு சாலை வசதிகளை ஏற்படுத்தி தரப்பட்டுள்ளதாகவும், உள்ளூர் கிராமத்தில் கழிப்பறை மற்றும் பயணியர் நிழற்குடை ஆகியவை அமைத்து கொடுக்கப்பட்டுள்ளதாக என்று தெரிவித்தார். மேலும், உள்ளூரில் அமைந்துள்ள எரியை கடந்தவருடம் தூர்வாரப்பட்டதாகவும் கூறினர். இறுதியாக, சமூக தேவை மதிப்பீடானது தற்பொழுது மேற்கொள்ளப்பட்டு அதன் அடிப்படையில் நிறுவன சமூக பொறுப்பு நிதியானது செலவிடப்படும் என்று தெரிவித்தார்.

8. திரு. P.S.R. பிரவின் குமார், பேரிகை பஞ்சாயத்து:

திரு. P.S.R. பிரவின் குமார் அவர்கள், இந்த கருத்துக்கேட்பு கூட்டம் நடைபெறுகிறது என்று தெரியிவில்லை என்றார். எந்த ஒரு முகாந்திரமும், அறிக்கைகளும் வெளியிடப்படாமல், இத்திட்டத்தில் உள்ள மாசு கட்டுப்பாடு தடுப்பு சாதனங்களுக்கான செலவினம் மற்றும் சுற்றுசூழலுக்கு பாதிப்பு ஏற்படாத வகையில் மேற்கொள்ளப்படும் நடவடிக்கைகள் குறித்து எவ்வித அறிக்கைகளும் வெளியிடப்படாமல் நிழற்பட விளக்க கண்காட்சியில் மட்டும் விளக்கப்படுவதால் இத்திட்டத்தை குறித்து தனது கருத்தை தெரிவிக்க இயலவில்லை என்று கூறினார். உத்தேசிக்கப்பட்டுள்ள விரிவாக்கத்தின் மூலம் 15 மடங்கு உற்பத்தி திறனை அதிகரிப்பதாக தெரிவித்தார். மேலும், விவசாயத்திற்கு இராசயான பூச்சிக்கொல்லி மருத்துகளை பயன்படுத்துவதை அரசே தடைசெய்துள்ளது எனவும், இந்நிறுவனமானது அத்தகைய தடைசெய்யப்பட்ட இராசயான பூச்சிக்கொல்லி மருத்துகளுக்கு மூலப்பொருட்களையே இந்நிறுவனமானது பெரிய அளவில் உற்பத்திசெய்து வருகிறது. இதனால், பெருமளவில் பாதிக்கப்படுவது

விவசாயிகளே ஆவர். மேலும், இங்குள்ள பொதுமக்கள், குழந்தைகள் ஆகியோர் கடந்த 25 வருடங்களாக இந்நிறுவனத்தால் பாதிப்பு அடைந்துள்ளதாக தெரிவித்தார். இந்நிறுவனத்திலிருந்து அதிகளவில் புகை வெளியேறுவதால் அதனைக் கண்டித்து பொது மக்கள் இவ்வாலை முன்பு போராட்டம் நடத்தியுள்ளதாகவும் தெரிவித்தார். ஒரு சில காற்று மாசு தடுப்பு சாதனங்களை மட்டுமே பொறுத்தி தொழிற்சாலையை இயக்கி வருவதாகவும் தெரிவித்தார். மேலும், இத்தொழிற்சாலை இயங்குவதில் எவ்வித ஆட்சேபணையும் இல்லை என்றும், ஆனால், பொதுமக்களுக்கு இத்தொழிற்சாலையினால் எந்த அளவிற்கு உபயோகமாக இருக்கும் என்று தெளிவுப்படுத்த வேண்டுமென்று கேட்டுக்கொண்டார். பொதுமக்களின் வாழ்வதாரம் மேலும், மேலும் உயரும் என்று கூறுகின்றனர் ஆனால், எதனால் எந்த அளவுக்கு உயரும் என்று கூறவேண்டும் என்றும், அருகில் உள்ள கிராம பொது மக்களுக்கு வேலைவாய்ப்பில் முன்னுரிமை வழங்கப்பட வேண்டும் என்று அறிவிப்பு செய்யுமாறு கேட்டுக்கொண்டார். சுற்றுப்பு கிராம பகுதிகளான பேரிகை, பி.குருபரப்பள்ளி, சின்னசந்திரம் போன்ற பகுதிகளில் அதிக நபர்கள் வேலைவாய்ப்பு இல்லாமல் இருப்பதாகவும், வேலைவாய்ப்பு முகாம்கள் பற்றி செய்தி தாள்களில் விளம்பரம் செய்யப்பட்டுள்ளதாகவும் ஆனால், ஊராட்சி மன்றத் தலைவரிடம் தெரிவிக்க வில்லை என்று தெரிவித்தார். அவ்வாறு தெரியப்படுத்தியிருந்தால் தங்கள் பகுதியிலுள்ள வேலைவாய்ப்பற்ற நபர்களை வேலைவாய்ப்பு முகாமிற்கு அனுப்பி வைத்திருப்பேன் என்று கூறினார். கருத்துக் கேட்பு கூட்டத்திற்கு சற்று முன்பாக வந்து தன்னிடம் தெரிவித்ததாகவும் அதனால் இது ஒரு கண்துடைப்பு கூட்டம் என்று தான் கூறுவதாக கூறினார். எனக்கு முன்பாக பேசியவர்கள் கிராமங்களுக்கு நிறைய மேம்பாட்டு பணிகள் செய்துள்ளதாக கூறியுள்ளனர். ஆனால், அவையாவும் தொழிற்சாலையின் சமூக நல பொறுப்பு நிதியிலிருந்து செலவிடப்பட்டதாகவும் அவற்றை மேற்கொள்வது அந்நிறுவனத்தின் கடமை

என்பது அனைவரும் அறிந்ததே ஆகும். பேரிகை பகுதியில் சுமார் 4.20 இலட்சம் மதிப்பீல் மேம்பாட்டு பணிகள் செய்திருந்தாலும், பொது மக்களுக்கு பாதிப்பு ஏற்படுவதை நாங்கள் அனுமதிக்க மாட்டோம் என்று தெரிவித்தார். இத்திட்டத்தின் நன்மை மற்றும் தீமைகள் பற்றி தெரிவிக்க வில்லை என்றும் தங்கள் பகுதியில் அதிகம் படித்த நபர்கள் உள்ளதாகவும், அவ்வாறு நன்மை மற்றும் தீமைகள் பற்றி கூறும் பொழுது அவர்கள் அதை குறித்து அறிந்து கொள்ள இயலும் என்று கூறினார். மேலும், தொழிற்சாலையில் தயாரிக்கப்படும் பொருட்களின் மூலப்பொருட்கள் பற்றிய விவரம் மற்றும் உற்பத்தி செயல்முறை விளக்கம் ஆகியவை பற்றி எதுவும் தெளிவுப்படுத்தாமல் இக்கூட்டம் நடத்துவது கண்துடைப்பு என்று கூறினார். ஆகவே, தங்களது பேரிகை ஊராட்சி சார்பாக இத்திட்டத்திற்கு எதிர்ப்பை தான் தெரிவிப்பதாக கூறினார்.

பதில்:

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் பிரதிநிதி அவர்கள், உள்ளூர் பொதுமக்களுக்கு வேலைவாய்ப்பு வழங்கப்படும் என்றும் வெளியூர் மக்களுக்கு வேலைவாய்ப்பு வழங்கினால் அவர்கள் இரண்டாண்டுகளில் வேலையை விட்டு சென்று விடுவதாகவும், இதனால் நிறுவனத்திற்கு பாதிப்பு ஏற்படுகிறது. ஆகவே, உள்ளூர் பொதுமக்களுக்கு வேலைவாய்ப்பு வழங்குவதில் தங்களுக்கு எந்தவித ஆட்சேபனையும் இல்லை என்று தெரிவித்தார். தங்களுடைய தொழிற்சாலையில் ஏற்கனவே, சுற்றுச்சூழல் தாக்க மதிப்பீட்டு அறிக்கையில் தெரிவிக்கப்பட்டபடி தற்போது 35 வேதிப் பொருட்கள் தயாரிப்பதாகவும், விரிவாக்கத்தின்போது 60 லிருந்து 70 வரை வேதிப் பொருட்களை உற்பத்தி செய்ய உத்தேசித்துள்ளதாகவும் இவையனைத்தும் பூச்சிக்கொல்லி மருந்துகள் இல்லையெனவும் , இடைநிலை பூச்சிக்கொல்லி மருந்துகளே ஆகும் என்று கூறினார். மேலும், இரண்டு அல்லது மூன்று வினைமாற்றத்திற்கு பிறகு தான் பூச்சிக்கொல்லி உற்பத்தி செய்யப்படுவதாகவும்

கூறினார். இப்பூச்சிக்கொல்லியை வெளிநாடுகளுக்கு ஏற்றுமதி செய்து வருகிறோம் என கூறினார். விவசாயம் தான் இப்பகுதி மக்களின் வாழ்வதாரம் என்றும் நீர்தான் அதற்கு அடிப்படை என்றும், அந்நீரை எங்கள் நிறுவனத்தினர் முறையாக மேலாண்மை செய்து பயன்படுத்தி வருவதாக தெரிவித்தார். தற்பொழுது நிலத்தடி நீரினை பயன்படுத்தி வருவதாகவும், விரிவாக்கத்திற்கான தேவையான நீர் கெலவரப்பள்ளி அணையிலிருந்து எடுத்து சுத்திகிரிப்பு செய்து, பயன்படுத்த திட்டமிடப்பட்டுள்ளது. தற்போது பெங்களூரிலிருந்து வரும் நீரானது மனித கழிவுநீர் கலந்துள்ளதால் சுத்திகரிப்பு செய்து தொழிற்சாலைக்கு பயன்படுத்த திட்டமிடப்பட்டுள்ளதாகவும் அதன்படியே, அறிக்கை அரசாங்கத்திற்கு சமர்ப்பிக்கப்பட்டுள்ளதாகவும் கூறினார். இதனால் இங்கு நிலத்தடி நீர், விவசாயம் ஆகியவை பாதிப்படைவதில்லை என்று கூறினார். 2003-04 ஆம் ஆண்டிலிருந்தே சன்மார் தொழிற்சாலைகள் அனைத்திலும் பூஜ்ஜிய கழிவுநீர் வெளியேற்றம் முறை அமைக்கப்பட்டு கழிவுநீர் அனைத்தும் சுத்திகரிப்பு செய்து மீண்டும் உற்பத்திக்கே பயன்படுத்தி வருவதாகவும், கழிவுநீர் எதுவும் தொழிற்சாலையிலிருந்து வெளியேற்றப்படவில்லை என்றும் அதனால் விவசாயம் பாதிக்காது என்று கூறினார். எங்கள் நிறுவனத்தில் உருவாகும் கழிவுநீரை சுத்திகரிக்க பூஜ்ய கழிவுநீர் வெளியேற்ற அமைப்பு நிறுவப்பட்டுள்ளது. அவ்வாறு சுத்திகரிக்கப்பட்ட நீர் மறுசுழற்சி செய்யப்படுகிறது, அதிலிருந்து உருவாகும் தீங்கு விளைவிக்கும் திடக்கழிவுகள் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தால் அங்கீகரிக்கப்பட்ட திட கழிவு மேலாண்மை நிறுவனத்திற்கே அனுப்பப்படுகிறது. இதற்கான அறிக்கை தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்திடம் சமர்ப்பிக்கப்படுகிறது என்று தெரிவித்தார். தொழிற்சாலையில் வேதிவினை கலன்களிலிருந்து வெளியேறும் ஆவிநிலையில் உள்ள வேதிப்பொருட்கள், சுமார் 20 டிகிரி செல்சியஸ் குளிர்விப்பான்களில் செலுத்தப்பட்டு மீண்டும் பயன்பாட்டிற்கு கொண்டு செல்லப்படுகிறது. மேலும், எங்கள் தொழிற்சாலையில் இரண்டு அடுக்கு

உறிஞ்சு அமைப்புகள்(scrubber) உள்ளது. எனவே, வேதிபொருட்கள் எதுவும் வெளியேறி காற்று மாசு ஏற்பட வாய்ப்பில்லை என்றும் 3 மாதங்களாக 11 இடங்களில் காற்று மாச தன்மையை தொடர்ச்சியாக கண்காணிக்கப்பட்டதில் காற்று மாசு ஏதுவும் அறியப்படவில்லை. வேலைவாய்ப்பு வழங்கப்பட வேண்டும் என்று கோரியுள்ளது போல் நிச்சயமாக இப்பகுதி மக்களுக்கு வேலைவாய்ப்பு வழங்கப்படும் என்றும் தெரிவித்தார்.

9. திரு. P.S.R. பிரவின் குமார், பேரிகை பஞ்சாயத்து:

திரு. P.S.R. பிரவின் குமார் அவர்கள், நிர்வாகத்தினர் தெரிவித்தது போல் நச்சுப் பொருட்களை எவ்வளவு முடியுமே அவ்வளவு பிரித்தெடுத்த பிறகே ஆவிப்பொருட்களை வெளியேற்றுவதால், அருகிலுள்ள தங்களது கிராமத்தில் 2500 வீடுகள் உள்ளதாகவும் மற்றும் பக்கத்து கிராமங்களில் 300 அல்லது 500 வீடுகளே உள்ள நிலையில் 1000 முதல் 15000 மக்களை கொண்ட எங்களுக்கு பாதிப்பு அதிகம் என தெரிவித்தார். தற்பொழுது தொழிற்சாலையில் விரிவாக்கம் செய்யப்படவில்லை என்றும் பிற்காலத்தில் நிறுவனத்தின் தேவைகேற்ப உற்பத்தியை பெருக்கும் போது எங்களுக்கு ஏற்படும் பாதிப்புகளுக்கு யார் பொறுப்பேற்பார்கள் என்று வினவினார்.

பதில்:

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் பிரதிநிதி அவர்கள், தொழிற்சாலையை பாதுகாப்பான சுற்றுச்சூழலில் இயக்குவது எங்களுடைய கடமை என்றும், ஆலை விரிவாக்க நடவடிக்கையில் அதி நவீன தொழில் நுட்ப மாசு தடுப்பு சாதனங்களை பொருத்தி சுற்றுச்சூழலை பாதிக்காதவாறு இயக்க போவதாகவும் பழைய தொழில் நுட்பங்களை பயன்படுத்த போவதில்லை என்றும் தெரிவித்தார்.

10. திரு. P.S.R. பிரவின் குமார், பேரிகை பஞ்சாயத்து:

திரு. P.S.R. பிரவின் குமார் அவர்கள், இக்கருத்து கேட்பு கூட்டம் நடத்துவது சரியென்றாலும், பொதுமக்களுக்கு முறையான அறிவிப்பை துண்டு பிரசுரங்கள் வழங்கி மீண்டும் இக்கூட்டத்தை நடத்துமாறும் கேட்டுக்கொண்டார். எங்கள் பேரிகை பகுதியில் அறிவிப்பு ஏதும் பெய்யபடவில்லை என்றும் மற்ற பகுதியில் அறிவிப்பு ஏதேனும் செய்திருக்கலாம். இப்பகுதி மக்களுக்கு அறிவிப்பு செய்யாமல் நடைபெறும் இது ஒரு கண்துடைப்பு கருத்து கூட்டம் என்றார். ஊராட்சி மன்றத் தலைவராகிய எனக்கே முறையாக தெரியபடுத்தவில்லை. இத்திட்டத்தைப்பற்றி அதனால் பொதுமக்களுக்கு தெரிய வாய்பில்லை என்றார்.

11. திரு. நாகேஷ், பேரிகை கவுன்சிலர்:

திரு. நாகேஷ், பேரிகை கவுன்சிலர் அவர்கள், தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்திலிருந்து 25 ஆண்டுகளுக்கு முன்பு துர்நாற்றம், நிலத்தடி நீர் பிரச்சனைகளுக்காக நிறுவனத்தின் முன்பு பொதுமக்கள் போராட்டம் நடத்தினோம். இதன் தொடர்ச்சியாக தொழிற்சாலையில் உற்பத்தியாகும் கழிவுநீரை சுத்திகரிப்பு செய்து மீண்டும் மறுசுழற்சி செய்வதாக தெரிவித்து அதை உடனே அமைத்து அதனை பொதுமக்களை பார்வையிட ஏற்பாடு செய்தனர். அதன் பின்னர் துர்நாற்றம் மற்றும் நிலத்தடி நீர் பிரச்சனை ஏற்படவில்லை என்றும் தெரிவித்தார். கடந்த 10 வருடங்களாக அவர்கள் பகுதியில் விவசாயம் பாதிப்பு ஏற்படவில்லை என்றும், மேலும் எங்கள் பஞ்சாயத்து மற்றும் அருகில் உள்ள பஞ்சாயத்தில் உள்ள படித்த இளைஞர்கள் வெளியூர் சென்று வேலை தேடி வருவதாகவும், இத்தகைய பெரிய நிறுவனம் இருப்பதால் இப்பகுதியில் படித்த இளைஞர்களுக்கு வேலைவாய்ப்பு வழங்கும் பட்சத்தில் நிறுவனத்தின் உற்பத்தி செயல்முறைகளை அறிந்து பொதுமக்கள் தெளிவுப்படுத்த இதுவே வாய்ப்பாக இருக்கும் என்பதால் இப்பகுதி படித்த இளைஞர்களுக்கு வேலைவாய்ப்பு வழங்க வேண்டும் என்றார். இப்பஞ்சாயத்திற்குட்பட்ட கிராமங்களில் குடிநீர் தேவையை பூர்த்தி செய்ய ஆழ்துறை கிணறு குழாய்கள் அமைத்தும், பள்ளிகளுக்கு தேவையான

வசதிகளையும், பயணியர் நிழற்குடைகள் அமைத்தும் உதவிகளை தொடர்ந்து இந்நிறுவனம் செய்து வருவதாகவும் தெரிவித்தார்.

12. திரு. ராஜன், மாருதி நகர், பேரிகை:

திரு. ராஜன் அவர்கள், இப்பகுதியில் எந்தவொரு அறிவுப்பும் செய்யவில்லை என்றும் தற்பொழுது இப்பகுதியில் நிலத்தடிநீர் மட்டம் குறைந்துள்ளதாகவும், துர்நாற்றம் பாதிப்பு ஏற்படுவதாகவும் தெரிவித்தார். நேற்று, இரண்டு லாரிகள் கழிவுகளை எடுத்து சென்றதாகவும் அதனால், இப்பகுதியில் 30 நிமிடங்கள் வரை துர்நாற்றம் வீசியதாகவும் தெரிவித்தார். மேலும், இவ்வாலையிலிருந்து கழிவுகள் எந்த எதற்காக கொண்டு செல்கிறார்கள் என்ற விபரம் தெரியவில்லை என்றார். மேலும், இக்கூட்டம் என்ன காரணத்திற்காக நடத்தப்படுகிறது. பொது மக்களுக்கு இக்கூட்டம் பற்றி தெரியாது. இக்கூட்டத்தில் கலந்து கொண்டவர்கள் பாதி நபர்கள் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் தொழிற்சாலையில் பணிபுரிபவர்கள் என்றும் மற்றவர்கள் இந்நிறுவனத்தின் தொழிற்சாலையின் உரிமையாளர்களால் அழைத்து வரப்பட்டவர்கள் என்றும், ஆகவே இது ஒரு கண்துடைப்பு கருத்து கேட்பு கூட்டம் என்று தெரிவித்தார்.

பதில்:

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்திடம் திடக்கழிவு மேலாண்மை விதிகளின் கீழ் அங்கீகாரம் பெறப்பட்ட நிறுவனத்திடம் பாதுகாப்பான வாகனங்களின் மூலம் எடுத்துச் செல்லப்படுகிறது.

மாவட்ட சுற்றுச்சூழல் பொறியாளர் அவர்கள்:

மாவட்ட சுற்றுச்சூழல் பொறியாளர் அவர்கள், மத்திய சுற்றுச்சூழல், வனத்துறை மற்றும் பருவநிலை மாறுபாடு அமைச்சகம், புது தில்லி, 14.09.2006 அன்று வெளியிட்ட சுற்றுச்சூழல் தாக்க மதிப்பீடு அறிவிக்கை எண் S.O. 1533-ன் படி மற்றும் 2009 ஆம் ஆண்டு திருத்தப்பட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டின் படி சுற்றுச்சூழல் அனுமதி வழங்குவதற்கு முன் பொதுமக்கள் கருத்து கேட்பு கூட்டம்

அவசியமானது என்பதால் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் விரிவாக்க திட்டத்திற்கான பொதுமக்கள் கருத்து கேட்பு கூட்டம் நடைபெறும் விவரம் ஏற்கனவே தமிழ் மற்றும் ஆங்கில நாளிதழ்களான தினத்தந்தி மற்றும் தி நியூ இந்தியன் எக்ஸ்பிரஸ் ஆகிய நாளிதழ்களில் 07.04.2023 அன்று வெளியிடப்பட்டது. மேலும், B.குருபரப்பள்ளி, சீக்கனப்பள்ளி, சுளிகுண்டா ஆகிய கிராமங்களின் சுற்றுவட்டாரப் பகுதிகளில் ஒலிப்பெருக்கி மற்றும் துண்டு பிரசுரங்கள் மூலம் பொது அறிவிப்பு செய்யப்பட்டுள்ளது என்பதை தெளிவாக எடுத்துரைத்தார்.

13. திரு. செட்டி, மாருதி நகர்:

இக்கூட்டத்தில் ஒருவர் இப்பகுதியில் நிறைய படித்த இளைஞர்கள் இருப்பதாகவும் விவசாயத் தொழில் செய்து வருவதாகவும் தெரிவித்தார். இப்பகுதியில் விவசாயம் செய்யப்படும் காய்களான கேரட், குடைமிளகாய், பீன்ஸ், தக்காளி மற்றும் பூக்களுக்கு ஏற்படும் பாதிப்புகளை விளக்க வேண்டும் என்றும், தொழிற்சாலைகளில் உற்பத்தியாகும் கழிவுகள் ஏதும் சாலையில் கொட்டினால் ஏற்படும் பாதிப்புகள் பற்றியும் இல்லையென்றால் கழிவுகளை வேறு வழிகளில் எடுத்து செல்வார்களா? என்பதை தெளிவுப்படுத்த வேண்டும் என்றார்.

13. திரு. V. சுனந்தா ரெட்டி, சுற்றுச்சூழல் ஆர்வலர், நல்கோடா, தெலுங்கானா,

திரு. V. சுனந்த ரெட்டி, தொழில்துறை வளர்ச்சியை ஆதரித்த முதல் சுற்றுச்சூழல் ஆர்வலர் நான் தான் என்றும், இந்நிறுவனத்தின் உத்தேசிக்கப்பட்டுள்ள விரிவாக்கத்தினை தான் ஆதரிப்பதாகவும் சிறந்த வாழ்த்துக்களையும் தெரிவித்துக்கொண்டார். தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனம், செயற்கை கரிம இரசாயனங்கள் மற்றும் குறிப்பிட்ட பூச்சிக்கொல்லி இடைநிலைகளில் உற்பத்தியை ஆண்டுக்கு 1601.4 MT இலிருந்து ஆண்டுக்கு 20031.4 MT வரை விரிவாக்க முன்மொழிந்துள்ளது.

மேலும், நிறுவனத்தின் தொழில் வளர்ச்சிக்காக தான் சில ஆலோசனைகளை பரிந்துரைப்பதாகவும் கூறினார். தொழிற்சாலையின் சுற்றுச்சூழல் ஆலோசகர் ஏற்கனவே தயார் செய்யப்பட்ட அறிக்கையில் காற்று, நீர் மற்றும் நிலத்தின் தரவுகள் அளவீடுகள் சரியான முறையில் தெரிவிக்கப்பட்டதாக கூறினார். 10 கிலோமீட்டர் பரப்பளவில் மக்கள் சுகாதார நிலை, பயிர் உற்பத்தி நிலை மற்றும் நிலத்தடி நீரின் அளவு ஆகியவற்றின் விவரங்களை சேகரிக்கவும், இது எதிர்காலத்தில் மிகவும் பயனுள்ளதாகவும், சுற்றுச்சூழல் சமநிலையை பராமரித்து முன்னெச்சரிக்கை நடவடிக்கைகளை எடுக்க உதவியாக இருக்கும் என்று கூறினார். தான் வழங்கிய அறிவுரைகளை கருத்தில் கொண்டு EIA அறிக்கையில் உள்ளடக்குமாறு கேட்டுக்கொண்டார். சுற்றுச்சூழல் சமநிலையை தக்க வைத்துக் கொண்டால் பெரிய வளம் கிடைக்கும் எனவும், 3.2 ஹெக்டேரில் 340 லிட்டர் மழைநீரினை சேகரித்து சேமிப்பு கட்டமைப்பினை உருவாக்கவும் அறிவுறுத்தினார். சேமித்த நீரானது இப்பகுதியில் நிலத்தடி நீரினை அதிகரிக்க உதவும் என்றும் மழைக்காலங்களில் சேமிக்கின்ற நீர் எதிர்காலத்தில் பயனுள்ளதாக இருக்கும் என்றும் தெரிவித்தார். மரங்களை நடவு செய்யவும், சாதாரண செடிகளுக்கு பதில் மருத்துவ பயனுள்ள தாவரங்களை வளர்க்கவும் அறிவுறுத்தினார். உள்ளூரில் கல்வி பயின்ற இளைஞர்களுக்கு வேலை வாய்ப்பு அளிக்குமாறு கேட்டுக்கொண்டார். மனிதவள திறனை அதிகரிக்க பணியாளர்களுக்கு தகுந்த முறையில் பயிற்சி அளிக்கவும் கேட்டுக்கொண்டார். CSR மற்றும் CER நிதிகளை மக்களுக்கு முறையாக பயன்படுத்துமாறும் இக்குவாரி அமைய நிபந்தனையற்ற அனுமதி வழங்குமாறு கேட்டுக்கொண்டார்.

14. திரு. நாகராஜ், முன்னால் ஊராட்சி மன்றத் தலைவர், வி. சிகரலப்பள்ளி:

திரு. நாகராஜ், முன்னால் ஊராட்சி மன்றத் தலைவர் அவர்கள், பேரிகை ஊராட்சி மன்றத் தலைவர் தெரிவித்தது உண்மைதான் என்றும் கவுன்சிலர் நாகேஷ் பேசியதும் உண்மைதான் என்றும் தெரிவித்தார். 10 ஆண்டுகளுக்கு

முன்னால் துர்நாற்றம், நிலத்தடி நீர் பிரச்சனை இருந்தது உண்மைதான். அப்பொழுது இருந்து மேலாளர் திரு. ஜேக்கப் இந்த பிரச்சனைகளை சரி செய்து தருகிறேம் என்று தெரிவித்தார். சரி செய்து கொடுத்தார்கள். தற்பொழுது தங்கள் ஆலை விரிவாக்கத்திற்கான பொதுமக்கள் கருத்து கேட்பு கூட்டம் நடைபெற உள்ளதாகவும் அவ்வாலை விரிவாக்கத்தின்போது அதிநவீன தொழிற்நுட்பம் கொண்ட மாசு கட்டுப்பாடு சாதனங்களை நிறுவி பொதுமக்களுக்கும் விவசாயத்திற்கும் பாதிப்பு ஏற்படாது என்று ஊர் முக்கியஸ்தர்கள் முன்னிலையில் தெரிவித்தார்.

மேலும், எங்கள் பகுதியில் உள்ள இளைஞர்களுக்கும் வேலைவாய்ப்பில் முன்னுரிமை வழங்க வேண்டும் என்று கேட்டோம் என்று தெரிவித்தார். அதற்கு நிர்வாகத்தினர் இனி நடைபெறும் வேலைவாய்ப்பு முகாமில் இப்பகுதி இளைஞர்களுக்கு முன்னுரிமை வழங்கப்படும் என்று உறுதியளித்தார். பொது மக்கள் ஏதும் பிரச்சணையிருப்பின் தொழிற்சாலை நிர்வாகத்திடம் தெரிவிப்பதில் தவறு ஏதும் இல்லை என்று தெரிவித்தார்.

15. திரு. அப்பிநாயுடு, மகாதேவபுரம்:

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் அருகில் உள்ள பொது மக்களுக்கு வேலைவாய்ப்பு வழங்கி வருவதாகவும், இரண்டு மாதங்களுக்கு முன்பாக ஓசூரில் நடைபெற்ற வேலைவாய்ப்பு முகாமில் கலந்துகொண்டு, எனது மகன் தற்பொழுது நிர்வாகத்தில் பணியாற்றி வருகிறார். இதேபோல் இப்பகுதியில் உள்ள படித்த இளைஞர்களுக்கு வேலைவாய்ப்பு வழங்க வேண்டும் என்று தெரிவித்தார்.

பதில்:

தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் பிரதிநிதி அவர்கள் முதலில் தெரிவிக்கப்பட்டது போல் வேலைவாய்ப்பில் இப்பகுதி மக்களுக்கு முன்னுரிமை வழங்கப்படும். விரிவாக்கப்பணி ஒரேநாளில் மேற்கொள்ளபடுவதில்லை.

படிப்படியாகத்தான் உற்பத்தி அதிகரிக்கப்படும். விரிவாக்கத்தின் போது உலகத்தில் உள்ள அதி நவீன மற்றும் சிறந்த தொழிற்நுட்ப கருவிகள் மற்றும் மாசு கட்டுப்பாடு கருவிகள் பொருத்தி பொதுமக்களுக்கும் மற்றும் சுற்றுச்சூழலுக்கும் பாதிப்பு ஏற்படாது என்று தெரிவித்தார்.

தொழிற்சாலையை சுற்றியுள்ள கிராமங்களின் தேவையின் அடிப்படையை சமூக பொறுப்பு நலன் நிதியிலிருந்து எடுத்து செய்து தரப்படும் என்று தெரிவித்தார்.

முடிவுரை:

இறுதியாக மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், ஓசூர் அவர்கள் பொதுமக்கள் கூறிய கருத்துக்கள் மற்றும் உரிமையாளரின் பதில்கள் பதிவு செய்யப்பட்டு மற்றும் பொது மக்களிடம் எழுத்து பூர்வமான கருத்துக்கள் பெறப்பட்டு அவை மத்திய சுற்றுச்சூழல் அமைச்சகம் மற்றும் பருவநிலை மாற்றம், புது டெல்லிக்கு அனுப்பப்படும் என்பதனை தெரிவித்துக் கொண்டு இந்த பொது மக்கள் கருத்து கேட்பு கூட்டம் முடிவுபெற்றதாக தெரிவித்தார்.

மேலும், தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் உத்தேசிக்கப்பட்டுள்ள ஆலை விரிவாக்க செயல்பாட்டினை அமைப்பது தொடர்பாக பொதுமக்கள் கருத்து கேட்பு கூட்டத்தின்போது பொதுமக்களிடமிருந்து பெறப்பட்ட 66 எண்ணிக்கையிலான மனுக்கள் இத்துடன் இணைக்கப்பட்டுள்ளது. மற்றும் தி/ள். கெம்பிளாஸ்ட் சன்மார் லிமிடெட் நிறுவனத்தின் உத்தேசிக்கப்பட்டுள்ள ஆலை விரிவாக்க செயல்பாட்டினை அமைப்பது தொடர்பாக ஆட்சேபனை தெரிவித்து 2 இரண்டு மனுக்கள் பெறப்பட்டது.

மேற்கூறிய பொதுமக்கள் கருத்து கேட்பு கூட்டத்தில் பங்குபெற்றோர் பட்டியல் கூட்ட நடவடிக்கைகளை பதிவு செய்த காணொலி குறுந்தகடு, ஒலி பதிவு மற்றும் புகைப்படங்கள் அடங்கிய பதிவுகோல், ஆகியவை இத்துடன் இணைத்து அனுப்பப்படுகிறது.

18/5/2023

மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
ஓசூர்

18/05/2023

சார் ஆட்சியர்
ஓசூர்

3/7

மாவட்ட ஆட்சியர்
கிருஷ்ணகிரி

3/7

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Chemplast Sanmar Limited
Sanmar Speciality Chemicals Divn.

44 Theertham Road Berigai 635 105
Shoolagiri Taluk Krishnagiri District Tamil Nadu India
Tel +91 4344 253 005
www.sanmargroup.com
CIN U24230TN1985PLC011637

26 August 2023

To,
The Member Secretary (Industry-III)
Ministry of Environment, Forest & Climate Change
Government of India,
Indira Paryavarn Bhavan,
Aliganj, Jor Bagh Road,
New Delhi – 110003

SUB: **Submission of EIA Report for the Proposed Expansion Of Synthetic Organic Chemicals & Pesticide Specific Intermediates (From 1601.4 Mt/Annum To 20031.4 Mt/Annum) Manufacturing In the Existing Unit located at S.F No.5,7/1,2,3a,3b,8/1,2a,2b,9/1,2,3,10/1,2,3a,3b,4,12/1a,1b,13/1,14/1a,2a Suligunta Village, Berigai 635105. Shoolagiri Taluk, Krishnagiri District, Tamil Nadu, India Of M/S. Chemplast Sanmar Limited.**

REF: **Terms of Reference - No.J-11011/104/2009-IA-II(I) dated 10th December 2022.**

Dear Sir,

M/s. Chemplast Sanmar Limited is proposing Expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates (From 1601.4 MT/Annum to 20031.4 MT/Annum) Manufacturing in Existing Unit at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3,10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A Suligunta Village, Berigai 635105. Shoolagiri Taluk, Krishnagiri District, Tamil Nadu, India.

As per EIA Notification 2006, the proposed project of Pesticides industry and pesticide specific intermediates (excluding formulations) is falling under Category 5(b)], Synthetic organic chemicals industry (dyes & dye intermediates; bulk is falling under Category 5(f) and Inter-state boundary within 10 Kms (i.e) Karnataka state boundary at 0.89 km from the proposed project site) requires Environmental Clearance from Ministry of Environment, Forest and Climate Change (MoEF & CC), New Delhi.

We have appointed M/s. Aqua-Air Environmental Engineers. P. Ltd. As Consultants for the Proposed Project as EIA Consultants. They are empanelled as EIA Consultants under NABET / QCI for the relevant category "5(b) & 5(f)".

Terms of Reference (ToR) from MoEF & CC received for the Proposed Expansion project vide reference cited above and Public Consultation for the Proposed Project completed on 12.05.2023.

Duly filled EIA/EMP and RA/DMP Report for the above referred project is submitted herewith for your kind information.

We request you to kindly process the application so that Environmental Clearance may be received at an early date.

Thanking you
For **Chemplast Sanmar Limited**
Sanmar Speciality Chemicals Division

Yogeeswara Basappa Gowda
Senior Vice President - Operations

CHEMPLAST SANMAR LTD. SANMAR SPECIALITY CHEMICALS DIVISION BERIGAI 635 105

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Industrial Projects - 3)
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Minutes of 65th MEETING OF THE EXPERT APPRAISAL COMMITTEE (INDUSTRY-3 SECTOR), SCHEDULED TO BE HELD ON 14th September , 2023 Date: 21/09/2023
Expert Appraisal Committee meeting Industrial Projects - 3 held from 14/09/2023 to 14/09/2023

MoM ID: EC/MOM/EAC/337871/9/2023

Agenda ID: EC/AGENDA/EAC/337871/9/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

14/09/2023	10:30 AM	07:00 PM

1. Opening remarks

Prof. (Dr.) A.B. Pandit, Chairman welcomed the Committee members and opened the Expert Appraisal Committee (EAC) meeting for further deliberations.

2. Confirmation of the minutes of previous meeting

The EAC noted that the final minutes of the 64th meeting were issued after incorporating the comments offered by the members and approved by the Chairman. Accordingly, the MoM were confirmed.

3. Details of proposals considered by the committee

Day 1 -14/09/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

PROPOSED PROJECT FOR THE MANUFACTURING OF FUNGICIDES TECHNICAL, INSECTICIDES TECHNICAL, HERBICIDES TECHNICAL & PESTICIDES INTERMEDIATES BY M/S CROPNOSYS INDIA PVT. LTD. by **CROPNOSYS (INDIA) PRIVATE LIMITED** located at **VALSAD,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND3/440852/2023	IA-J-11011/521/2022-	28/08/2023	Pesticides industry and

	IA-II(I)		pesticide specific intermediates (excluding formulations) (5(b))

3.1.2. Project Salient Features

The proposal is for the environmental clearance for the proposed manufacturing of Fungicides, Herbicides, Insecticides & Pesticide Intermediates with production capacity of 515 TPM located at Plot No. 76/A/1, J-Type, Phase-I, GIDC Vapi, Taluka Pardi, Dist- Valsad, Gujarat by M/s Cropnosys India Pvt. Ltd.

The project/activity is covered under Category 'A' of 5(b) Pesticides & Pesticide Specific Intermediates (excluding formulations) of Schedule of Environment Impact Assessment (EIA) Notification, 2006 (as amended). The PP reported that the project is located in a **Critically Polluted Area (CPA)**.

The ToR was issued by the Ministry vide letter no. [illegible] dated 13.2.2023. The PP applied for Environment Clearance in the Form-1 and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a Fresh EC case. The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with the accredited consultant M/s Eco Chem Sales & Services, NABET/EIA/2326/RA 0292 valid till 15th March 2026] made the detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

The PP reported that the total proposed land area is 9774.00 m^2 and no R&R is involved in the Project. The details of products to be manufactured are as follows:

Sr. No.	Product	Capacity TPM	CAS Number	End use of the product
GROUP-A : FUNGICIDE				
1	Fluazinam (FATM)	80.0	79622-59-6	To control sclerotinia on peanuts & turf, Botrytis on grapes & beans, clubroot in brassicas & 'late' blight (P. infestans) in potato.
2	Cyazofamid (CYZ)	25.0	120116-88-3	To control Oomycete & plasmodiophora diseases in potatoes and tomatoes.
3	Dithianon (DTN)	34.0	3347-22-6	To control [illegible] mildew, rust, [illegible] the grapevine, [illegible] citrus, [illegible] Rosaceae [illegible]
4	Prothioconazole	250.0	178928-70-6	Those susceptible to prothioconazole include early leaf spot (Mycosphaerella arachidis), eyespot, Fusarium spp., powdery mildew, net blotch, phoma leaf spot, Rhynchosporium secalis, Sclerotinia sclerotiorum, Sclerotium rolfsii, Septoria tritici, Septoria nodorum, rust and tan spot. Used on barley, durum wheat, oats, oilseed rape (winter), rye (winter) & wheat.

5	Bixafen	17.0	581809-46-3	A fungicide for use in cereals for key stem and leaf disease control including strobilurin-resistant septoria
6	Fluxapyroxad	17.0	907204-31-3	Used on a wide range of crops(Cereal grains, legume Vegetables, oil seed crops, peanuts, pome fruit, stone fruit, root & tuber vegetable, fruiting vegetables & cotton.
7	Mandipropamide	9.0	374726-62-2	To control of foliar oomycete pathogens in a range of crops including plasmopara viticola in grapes, Phytophthora infestans in potatoes & tomatoes & Pseudoperonospora cubensis in cucurbits. Also on leafy vegetables to control downy mildew (Bremia lactucae) & blue mold (Peronospora effuse)
8	Isopyrazam	9.0	881685-58-1	To control black sigatoka, a leaf spot disease in banana production.
9	Sedaxane	9.0	874967-67-6	Sedaxane is a pyrazole carboxamide fungicide for use as a seed treatment in canola, cereal grains, and soybean and to control seed-born and soil- born diseases, including Rhizoctonia sp.
10	Metconazole	9.0	125116-23-6	To control a range of fungal infections including alternaria, rusts, fusarium, septoria diseases, and also to control Black Sigatoka disease (Mycosphaerella fijiensis) on bananas. Used mainly on cereals, soybeans and sugar beets to control or to suppress certain foliar fungal diseases.
11	Boscalid	5.0	188425-85-6	Used against a broad range of fungal pathogens including Botrytis spp., Alternaria spp. and Sclerotinia spp. for use on a wide range of crops including fruit, vegetables and ornamentals.
12	Isofetamid	17.0	875915-78-9	To control various fungal diseases on a variety of crops including salads and

				turf, Various diseases related to Ascomycetes (i.e. Sclerotinia spp.) and Deuteromycetes (i.e. Botrytis spp.) including Powdery mildew, Grey mould on Grapes; Salad crops including head and leaf lettuce, cucumber; Rapeseed; Almonds; Kidney beans; Low growing berry crops; Turf.
13	Pyriofenone (FUNGICIDE)	17.0	688046-61-9	To control powdery mildew on Wheat, Barley; Grape vines; Cucumbus
Note: At a time maximum [illegible] Products can be manufactured.				
	Total : [illegible]			
[illegible] GROUP-B FUNGICIDE				
14	Flufenacet (Thiad)	20.0	142459-58-3	To control grasses and some broad-leaved weeds, certain annual grasses including black-grass; Broad-leaved weeds including velvet leaf, morning glory and common cocklebur. Used on Corn; Soybeans; Winter wheat; Winter barley; Potatoes; Sunflowers; Asparagus; Cotton; Chilli; Tobacco
15	Dicamba (DCMBA)	17.0	1918-00-9	To control annual and perennial broad-leaved weeds and brush species, pest such as Bedstraw; Buttercup; Carpetweed; Cocklebur; Lambsquarters; Mallow; [illegible]; Pigweed; Velvetleaf; [illegible]; Teasel; [illegible]; Buttons; [illegible]; Smartweed; Thistles; Sugarbeets; Cotton; Clover; Fescue; Soybeans; [illegible]; Sorghum; Asparagus; [illegible]; Grass seed crops; [illegible]; non-cropland; Cereals, including wheat, triticale, oats, maize, rye
16	Bispyribac –Sodium (BPS)	5.0	125401-92-5	To control grasses, sedges and broad-leaved weeds in paddy rice and other crops/situations. Used on pest like alligatorweed, Duckweed, Mosquito ferm, Water fern, Water hyacinth, Water pennywort, Parrot feather; Annual bluegrass; Creeping bent grass. Applied on Aquatic

				situation such as drainage ditches, lakes, marshes; Golf courses, turf grass & sod farms
17	Fluridone (FDN)	10.0	59756-60-4	To control submerged & emerged aquatic weeds as well as on land. Applied on Surface water; Cotton; Fruit including avocado, citrus; Cucurbits; Grain crops; Vegetable root crops
18	Metamitron	50.0	41394-05-2	Effective used against grass & broad-leaved weeds in beet crops. Applied on Sugarbeet; Fodder beet; Mangels; Red beet
19	Picolinafen	9.0	137641-05-5	To control broad-leaved weeds including cleavers, chickweeds, field speedwell, field pansy and shepherd's purse in some cereals. Applied on Winter wheat; Winter barley; Winter rye; Triticale
20	Tolpyralate	17.0	1101132-67-5	To control grass and broad-leaved weeds. Applied on Field corn; Seed corn; Popcorn; Sweetcorn
21	Tiafenacil	17.0	1220411-31-9	To control common weeds such as Annual grasses; Broad-leaved weeds. Applied on Soya; Brassicas
22	Dimethenamid-P (DMTA-P)	84.0	163515-14-8	To control of annual grasses, certain annual broadleaf weeds and sedges, especially in field corn, seed corn, popcorn and soyabeans. Supplemental labeling also allows use on sweet corn, grain sorghum, dry beans, and peanuts.
23	Propaquizafop	10.0	111479-05-1	It is a synthetic compound of the chemical family, the Aryloxyphenoxy propionate. Propaquizafop acts as a systemic herbicide of annual and perennial grasses. It is applied as a foliar spray and, being quickly absorbed through the leaves and translocated to the meristematic growing regions of the plants, where it inhibits cell growth and division through the inhibition of ACCase inhibition. Propaquizafop can be used on a wide range

				of broad-leaved crops, including sugarbeet, oilseed rape, soybeans, sunflower, other field crops, vegetables, fruit trees, vineyards and forestry.
	Note: At a time maximum two products will be manufactured.			
	Total: (Group-B)	**134**		
GROUP-C : INSECTICIDE				
24	Flonicamid(FLN)	20.0	158062-67-0	To control aphids, thrips & whitefly in a range of situations including glasshouses. Used against Aphids; Thrips; Whiteflies; Caterpillars Applied on Fruit including apples, peaches; Wheat; Potatoes; various vegetables including brassicas; turnip greens, cucurbits; fruiting vegetables, and legumes
25	Tau-fluvalinate(TFV)	9.0	102851-06-9	To control a broad range of foliar pests & Varroa mite in beehives. Applied against Moths; Aphids; Thrips; Leafhoppers; Leaf rollers; Spiders; Varroa mite; Potatoes; Cereals including wheat; Tuft; Cotton; Fruit trees including cherries, peaches, plums, nectarines, Tamarillos, avocados; Beehives
26	Chlorantraniliprole	9.0	500008-45-7	To control pests in a range of crops including potatoes & cotton seed against Cabbage; Tomatoes; Corn borer; Armyworms; Cutworms; Applied on Potatoes; Cereals; Cotton; Vegetables including artichoke, asparagus, bulb vegetables, cane berries, herbs, legumes, roots and tubers
27	Cyantraniliprole	9.0	736994-63-1	Used against key chewing and sucking pests such as Whitefly; Thrips; Aphids; Fruitflies; Psyllids; Fruit worms. Applied on Onions; Potatoes; Field tomatoes; vegetables incuding brassica, cucurbit, fruiting, and leafy vegetables, as well as greenhouse-grown eggplant, pepper, and tomato
	Note: At a time maximum two products will be manufactured.			

	Total : (Group-C)	**29**		
GROUP-D : INTERMEDIATES				
28	4-Chloro-5-(4-methylphenyl)-1H-imidazole-2-carbonitrile (CCMPI)	25.0	120118-14-1	Cyazofamid
29	N,N-Dimethyl Sulfamoyl Chloride (DMSC)	13.0	13360-57-1	Cyazofamid
30	Sodium Cyano Dithioformate (SCDTF)	150.0	33498-03-2	Dithianon
31	Dichlone	6.70	117-80-6	Dithianon
32	3,4,5-Trifluoro Bromo Benzene	6.0	138526-69-9	Fluxapyroxad
33	(3,4,5-Trifluorophenyl)-Boronic Acid	10.0	168518-49-9	Fluxapyroxad
34	3',4',5'-Trifluorobiphenyl-2-ylamine	12.0	915416-45-4	Fluxapyroxad
35	3,4-Dichlorophenyl Boronic Acid	5.0	151169-75-4	Bixafen
36	2-(3,4-Dichlorophenyl)-4-fluoroaniline	12.0	877179-04-9	Bixafen
37	2-Bromo-4-Fluoro Aniline	5.0	1003-98-1	Bixafen
38	(4-Chlorophenyl)-Hydroxy Acetic Acid	5.0	76496-63-4	Mandipropamide
39	2-(4-Hydroxy-3-methoxyphenyl) ethylamine	5.0	554-52-9	Mandipropamide
40	2-Chlorobenzyl Cyanide	45.0	2856-63-5	Prothioconazole
41	Isopropyl-1-chlorocyclopropane Carboxylate	48.0	2061933-80-8	Prothioconazole
42	4-Fluoro-N-Isopropyl Aniline(FIA)	25.0	70441-63-3	Flufenacet
43	N-(4-Fluorophenyl-2-Hydroxy-N-Isopropyl)-Acetamide(FIPH)	30.0	540411-17-7	Flufenacet
44	2,6-Dihydroxy Benzoic Acid(DHBA)	3.0	303-07-1	Bispyribac -Sodium
45	3-Trifluoromethyl Phenol	5.0	98-17-9	Picolinafen
46	2-Amino acetonitrile Hydrochloride(AAN-HCl)	21.0	6011-14-9	Flonicamid
47	Meta Phenoxy	5.0	52315 -	Tau-Fluvalinate

	Benzaldehyde Cyanohydrin (MPBCH)		06 - 7	
48	Ethyl Phenyl Glyoxalate (EPGO)	68.0	1603-79-8	Metamitron
	Note: At a time maximum two products will be manufactured.			
	Total: (Group-D)	**218**		
Total : (Group-A + B + C + D)		**515**		

The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

The PP reported that there are no National Park, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 Km radius. The project site River Damanganga is flowing at a distance of 3.22 km in the SW direction, River Kolak is flowing at a distance of 6.00 km in NE direction and river Darotha is flowing at 5.00 km in SW direction from the project site. Schedule-I species i.e Herpestes edwardsii, Felis chaus, Felis rubiginosa, Sterna aurantia, Ptyas mucosus, Chamaeleon zeylanicus, Naja naja, Varanus bengalensis and Pavo cristatus were observed in the 10 km radius from the proposed project for which conservation plan has been prepared and submitted to Deputy Conservator of Forest on 1.7.2023.

The PP reported that **Ambient air quality monitoring** was carried out at 08 locations during 01st October 2022 to 31st December 2022 and the baseline data indicates the ranges of concentrations as PM_{10} (62.6 – 82.0 g/m^3), $PM_{2.5}$ (29.9 – 38.6 g/m^3), SO_2 (8.6 – 17.8 g/m^3) and NO_2 (13.7 – 23.7 g/m^3). During the monitoring HCl, HBr, Cl$_2$ & CO were found below the detection limit and the same is well within the limit as per NAAQS. AAQ modeling study for point source emissions indicates that the maximum incrementals of GLCs after the proposed project would be 0.045 g/m^3, 1.09 g/m^3, 1.58 g/m^3, 0.005 g/m^3, 0.0023 g/m^3 0.002 g/m^3 with respect to PM_{10}, SO_2, NO_2, HCl, Cl$_2$ and HBr. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise Level** monitoring was carried out at 08 locations during 01st October 2022 to 31st December 2022. Out of total 8 nos. of locations for noise monitoring, 1 no. of location was monitored in the industry premises, 1 no. of location was monitored at the silence zone and remaining 6 nos. of locations was monitored in residential area of surrounding villages within 5 km radius from the project site. Noise level in all the locations are within the standard norms prescribed by MoEF&CC.

Ground water quality sampling was carried out at 08 locations during 01st October 2022 to 31st December 2022 and based on comparison study of test results and summary report with drinking water standards, it is interpreted that the ground water sample collected from all the locations can be used as drinking purpose in the absence of alternate source of drinking water as the parameters of the sample are meets with the permissible limit of IS 10500:2012. All the ground water samples can be used in the other domestic purpose and irrigation activity. **Surface water** quality sampling was carried out at 08 locations during 01st October 2022 to 31st December 2022 and based on test result data comparison study with CPCB standards for inland surface water classification, it is interpreted that the surface water quality meet with the criteria D and E, it means these water sources can be used after propagation with normal treatment for fisheries and Irrigation, industrial utilization for cooling, etc. The surface water samples were collected from the Rivers, Ponds & Lakes and presence of COD & BOD both are found in the sample which indicates the presence of biodegradable organic matter in the surface water body. The DO levels of all surface water sampling locations are found > 4.0 mg/L. DO level > 4.0 mg/L is considered suitable for the survival of aquatic life and > 4.0 mg/L is also considered suitable for aquatic life survival. **Soil quality** sampling was carried out at 08 locations during 01st October 2022 to 31st December 2022 and based on soil analysis data it is concluded that surface soils are neutral to alkaline in reaction, but normal from salinity and sodicity view point. The soils are medium to high in total nitrogen and low in phosphorus and high in potassium. The levels of total Cu, B, Fe and Zn are within the limits, but Cr levels are high, which may impact availability of other micronutrients in soil.

The PP reported that the total water requirement is 489.20 KLD of which fresh water requirement of 279.20 KLD will be met from GIDC water supply, Vapi and the balance 210 KLD from recycled water. Total industrial effluent generation will be 150.4 KLD, out of which 135.4 KLD (115.4 KLD from process & product washing, 15 KLD floor/Container Washing & 5 KLD from scrubber) effluent will be treated in primary ETP and forwarded to into in-house MVR. 27.1 KLD of MVR Concentrate will be sent to Common Spray Dryer, M/s VGEL Vapi for further treatment and remaining 5.0 KLD for boiler & 10 KLD for cooling tower blow down, which will be recycled for floor/container washing. MVR Condensate i.e 108 KLD will be recycled in cooling. Domestic wastewater (15.00 KLD) will be treated in STP and treated water will be utilized for Gardening.

The Power requirement will be 2000 kVA and will be met from Dakshin Gujarat Vij Co. Ltd. (DGVCL). Unit has proposed 02 D. G. set which will have capacity of 1000 kVA each and it will be kept as standby and used during power failure or during emergency. Stack (height 11.00 m) is proposed as per CPCB norms for the D. G. Set.

The unit has proposed 2 number of 3 TPH capacity Natural Gas fired Steam Boiler, 2 number of 6 Lakhs Kcal/Hr capacity Natural Gas fired Thermic fluid heater, 2 No. of stand by D. G set with capacity of 1000 KVA. Adequate stack height of 30 meter will be provided with steam boilers and thermic fluid heaters & 11 m height for DG Set for controlling the particulate emissions within the statutory limit of 115 mg/Nm^3.

Details of Process Emissions Generation and its Management: There will be process gas emission of HCl & SO2 from process vent-1, HCl & Cl2 gas from process vent-2 and HBr gas from process vent-3. To scrub HCl & SO2 and HCl & Cl2 gas, two stage water followed by alkali scrubber and for HBr gas, two stage alkali Scrubber will be provided and 20 meters vent height will be provided.

Details of Solid Waste/ Hazardous Waste Generation and its Management:

Sr. No.	Type / Name of Hazardous Waste	Specific Source of Generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/Annum)	Dispos
	Hazardous Waste				
1.	Used oil	D.G.set and gearbox of reactors	Sch: I/5.1	1.2	Collecti storag transport and sellin authori recycle
1.	Discarded container	Empty containers of raw materials	Sch: I/33.1	50.0	Collecti storage Utilize packing hazardc waste selling authoriz recycler de-contamin
1.	ETP waste	Neutralization and Filtration process of effluent	Sch: I/35.3	75.0	Collecti storag transport and Disp off int TSDF site, M VGEL V or M/s B Ankleshv
1.	Solvent residue	Distillation of solvent process	Sch: I/35.3	93.6	Collecti storag transport and sent co-proces at RSP Panol

Sr. No.	Type / Name of Hazardous Waste	Specific Source of Generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/Annum)	Dispos
					or ceme industri
1.	Spent Catalyst	Process	Sch: I/29.5	6.71	Collecti storag transporta and sent co-proces at RSP Panol or ceme industri
1.	Distillation residue	Distillation of solvent process	Sch: I/29.1	804.7	Collecti storag transporta and sent co-proces at RSP Panol or ceme industri
1.	Inorganic Process waste (NaCl)	Process (Dithianon-Picolinafen, Flonicamid)	Sch: I/29.1	16.10	Collecti storag transporta and Disp off int TSDF site, M VGEI Vapi or BEIL Ankleshv
1.	Wet cake of Sulphur (98.2%purity 20 to 25% moisture)	Process (Dithianon)	Sch: I/29.6	96.93	Collecti storag transporta and sell actual us having R Permissi
1.	Spent solvent	Purification process	Sch: I/29.4	39929	Collecti storage distilled house a recycled the proc
1.	Crude solvent (Methanol,Ethanol,Dimethyl Sulfone)	Process (Fluazinam,Fluridone,Metconazole, Tiafenacil)	Sch: I/29.4	127.47	Collecti storag transporta and disp at CHW site of BEIL Ankleshv

Sr. No.	Type / Name of Hazardous Waste	Specific Source of Generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/Annum)	Dispos
					or sell register recycl having r permissi
1.	Off specification products	Rejected products after laboratory test	Sch: I/29.3	2.0	Collecti storag transport and sent co-proces at RSP Panoli
1.	Date expired products	Rejected	Sch: I/29.3	2.0	Collecti storag transport and sent co-proces at RSP Panoli
1.	Bleed liquor from scrubber	Scrubber	Sch: I/37.1	1560	Collecti storage sent to E for treatm
		Non-Hazardous Waste			
1.	STP Sludge	STP		3.8	Used manure within premises

The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ 1556 Lakhs (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 1170.60 Lakhs per annum. Industry proposes to allocate Rs.578 Lakhs towards Corporate Social Responsibility.

Unit will develop Greenbelt over an area of 20% i.e. 19551 m within premises and balance 26.6% i.e. 2600 m^2 will be developed outside the plant premises and within the GIDC Vapi which will be maintained in collaboration with Green society of VIA (Vapi Industries Association).

The PP reported that the project, being an notified industrial area (Notification No.GHU-75-45-GID-1974-4084 (I0) CH dated 06.05.1975), is exempted from the public hearing as per the Para 7 III. Stage (3) (i) (b) of the EIA Notification, 2006 and O.M. No. J-111011/321/2016-IA. II(I) dated 27.04.2018

The PP proposed to set up an Environment Management Cell (EMC) by engaging CEO- Technical Manager- Non technical manager- Engineer- Assistant- Supervisior- Assistant for the functioning of EMC.

The PP reported that the Carbon sequestration are as follows-

Total emissions reduction	5135.744 t CO_2 eq. /year
Net emissions (gross emissions – emission reduction)	20136.282 t CO_2 eq. /year

The emission reduction percentage	20.31%

The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

The estimated project cost is Rs. 193 Crores. Total Employment will be estimated that 128 persons.

3.1.3. Deliberations by the EAC in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC constituted under the provisions of the EIA Notification, 2006 comprising expert Members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited to the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking to the effect that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC, inter-alia, deliberated on the proposed treatment scheme for COD reduction, CEPI compliance as per OM dated 31.10.2019 and advised the PP to submit the following:

- Treatment scheme for COD reduction with COD material balance.
- Revised CEPI compliance as per OM dated 31.10.2019.

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated the Onsite and Offsite Emergency plans and also the various safety measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as applicable from time to time.

The EAC deliberated on the proposal with due diligence in the process as normally under the provisions of the EIA Notification, 2006, as amended from time to time, and accordingly arrived the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I:**

3.1.5. Recommendation of EAC

Recommended

3.1.6. Details of Environment Conditions

3.1.6.1. Specific

Specific Conditions	
1.	1. Adequate stack height as per CPCB/SPCB guidelines shall be provided. Stack emission levels shall be stringent than the existing standards. 2. CEMS shall be installed and connected to GPCB/CPCB Servers. 3. Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc. 4. Transportation of materials by rail/conveyor belt, wherever feasible, shall be explored. 5. Natural gas shall be used as a fuel in the utilities. 6. The best available technology shall be used. 7. The PP shall develop greenbelt over an area of at least 1955 m^2 (20% within the premises) + 2600 m^2 (26.6%) outside the premises within the GIDC, preferably within 1 year of the grant of EC. The saplings selected for the plantation should be of sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP shall annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year. 8. The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises. 9. Total industrial effluent generation shall be 150.4 KLD, out of which 135.4 KLD (115.4 KLD from process & product washing, 15 KLD, floor/Container Washing & 5 KLD from scrubber) normal effluent shall be treated in primary ETP and forwarded to in-house MVR remaing 5.0 KLD for boiler & 10 KLD for cooling tower blow down, which shall be recycled for floor/container washing. MVR Condensate i.e. 108 KLD shall be recycled in cooling. Domestic wastewater (15.00 KLD) shall be treated in STP and treated water will be utilized for Gardening. 10. CEMS for the monitoring of effluent shall be connected to the GPCB and the CPCB servers. 11. An in-house rainwater harvesting structure shall be provided (tank capacity 50 KL), and collected rainwater shall be reused within the premises. 12. Domestic wastewater (15.00 KLD) shall be treated in STP and treated water shall be utilized for Gardening. 13. Dumping of waste (fly ash, slag, red mud, etc.) shall be done only at designated locations approved by SPCBs/ PCCs. 14. All the hazardous waste shall be managed and disposed of as per the HWM Rules 2016. The waste generated should be preferably utilized in co-processing. 15. Monitoring of the compliance of EC conditions shall be submitted with third party audit every year. 16. An amount of ₹578 lakhs shall be allocated towards CER forInfrastructure, Health, Environment, Education and Sports in near by villages. 17. A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions by engaging CEO- Technical Manager- Non technical manager- Engineer- Assistant- Supervisior- Assistant. In addition to this, one safety & health officer as per the qualification given in Factories Act, 1948 shall be engaged within a month of grant of EC. The PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year. 18. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The

budget proposed under EMP [₹ 1556 Lakhs (Capital cost) and ₹ 1170.60 Lakhs per Annum (Recurring cost)] shall be kept in a separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.

19. The Total water requirement shall not exceed 489.20 KLD of which fresh water requirement of 279.20 KLD shall be met from GIDC water supply department, Vapi balance 210 KLD from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.
20. No banned chemicals shall be manufactured by the PP. No banned raw materials shall be used in the unit. The PP shall adhere to the notifications/guidelines of the Government in this regard.
21. The PP shall utilize modern technology for the capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC on this regard.
22. The project proponent shall comply with the environmental norms for Pesticide Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 2476 (E), dated 13.6.2011 under the provisions of the Environment (Protection) Rules, 1986.
23. All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The PP shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
24. The volatile organic compounds (VOCs)/fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
25. The PP shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
26. Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB servers. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
27. The storage of toxic/hazardous raw material shall be at a minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of MoEF&CC and SPCB along with the compliance report.
28. The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
29. Training shall be imparted to all employees on safety and health aspects of handling chemicals. Safety and visual reality training shall be provided to employees. Additional safety measures shall be properly implemented based on the safety audit and risk assessment study.
30. The unit shall make the arrangement to control the leakage of possible hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
31. The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate shed/space/tank with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
32. The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
33. The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

3.1.6.2. Standard

5(b)	**Pesticides industry and pesticide specific intermediates (excluding formulations)**
null	
1.	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.	The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
3.	The energy source for lighting purpose shall be preferably LED based or advanced having preference in energy conservation and environment betterment.
4.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
5.	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
6.	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
7.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
8.	The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
9.	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
10.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

11.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
12.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Proposed new project for manufacturing of Synthetic Organic Chemical by M/s. Mercury Organics at GIDC Nandesari, Dist. Vadodara, Gujarat. by **MERCURY ORGANICS** located at **VADODARA,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND3/440009/2023	IA-J-11011/37/2023-IA-II(I)	29/08/2023	Synthetic organic chemicals industry (5(f))

3.2.2. Project Salient Features:

The proposal is for environmental clearance to the Manufacturing of Synthetic Organic Chemicals with production capacity of 46 MT/Month located at Plot No. 124/2, GIDC, Nandesari, District Vadodara by M/s. Mercury Organics.

The project/activity is covered under Category "**B**" of Item 5(f) "Synthetic organic chemicals industry". However, **since the project site is located within a critically polluted area** the project attracts the general condition and considered as Category "**A**" at Centre.

The ToR was issued by the Ministry vide letter No. J-No. IA-J-11011/37/2023-IA-II(I) dated 3rd April 2023. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP report and other documents. The PP in their Form-1 reported that it is a **Fresh EC case.** The proposal is recommended in the 65th EAC Meeting held on 7th September 2023, wherein the PP and an accredited Consultant M/s. Supreme Chemical research Centre Pvt. Ltd. (NABET Accreditation Certificate No. NABET/EIA/2124/SA0193 and valid up to 16.06.2024] made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

The PP reported that the total proposed land area is 8,863.62 m2 and no R&R is involved in the Project. The details of various products are as follows:

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
Group-A				
1.	Calcium Stearate	1592-23-0	**15 TPM (Sr. No. 1 to 4)**	Pharmaceutical industry as excipient / binder in pharmaceutical industry
2.	Zinc Stearate	557-05-1		
3.	Magnesium Stearate	557-04-0		
4.	Aluminum Stearate	637-12-7		
Group-B				
5.	Di-P-Toluoyl-L/D- Tartaric Acid	32634-66-5/ 32634-68-7	**25 TPM (Sr. No. 5 to 70)**	Intermediate of Tofacitinib Citrate
6.	Di-P-Benzoyl-L/D-Tartaric Acid	2743-38-6/ 17026-42-5		Intermediate of Eszopiclone

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
7.	7-Hydroxy-3-4-dihydro-2-[H]-quinolinone	22246-18-0		Intermediate of Aripiprazole
8.	6-Hydroxy-3-4-dihydro-2-[H]-quinolinone	54197-66-9		Intermediate of Cilostazol
9.	4-Chloro-4'Hydroxy Benzophenone	1137-42-4		Intermediate of Fenofibrate
10.	2-(6-hydroxy- biphenyl-3-carbonyl)-benzoic acid	84627-04-3		Intermediate of Levocloperastine Fendizoate
11.	1-(3-Hydroxyphenyl) ethenone	121-71-1		Intermediate of Phenylephrine HCl
12.	(±)-3-(Carbamoyl methyl)-5-methyl hexanoic acid (CMH)	181289-15-6		Intermediate of Pregabalin
13.	(R)-(-)-3-(Carbamoyl methyl)-5-methyl hexanoic acid (R-CMH)	181289-33-8		Intermediate of Pregabalin
14.	2-(2-chloroethoxy) acetamide (2CEE)	628-89-7		Intermediate of Quetiapine
15.	(R)-2-Acetoxy-2-Phenylacetic Acid (O-Acetyl-D-Mandelic Acid)	51019-43-3		Intermediate of Fesoterodine Fumarate
16.	N (2-Chloro Ethyl) Piperidine hcl	2008-75-5		Intermediate of Pitofenone
17.	3-Dimethyl aminopropyl chloride hydrochloride	5407-04-5		Intermediate of Citalopram hydrobromide
18.	1-Acetyl-4(4-hydroxyphenyl) Piperazine	67914-60-7		Intermediate of Ketoconazole
19.	1-(3-chlorophenyl) piperazine	13078-15-4		Intermediate of Trazadone hydrochloride
20.	4-Bromomethyl-2-cyanobiphenyl (4-BMCP)	114772-54-2		Intermediate of Valsartan
21.	4-(3-chloropropyl) morpholine	7357-67-7		Intermediate of Pramoxine Hydrochloride
22.	3-hydroxy acetophenone	121-71-1		Intermediate of Phenylephrine
23.	Bis-(2-chloroethylamine) hydrochloride	821-48-7		Intermediate of Ketoconazole
24.	4-(2-Chloro Ethyl) morpholine	3647-69-6		Intermediate of Morclofone
25.	6-Chloro-2-Hexanone	10226-30-9		Intermediate of Pentoxifylline
26.	2- Dimethyl amino ethyl chloride hydrochloride	2584-46-7		Intermediate of Diltiazem HCl
27.	1-(3-chlorophenyl)-4-(3-Chloropropyl) Piperazine Hydrochloride (T2.hcl)	52605-52-4		Intermediate of Trazadone hydrochloride
28.	[1,2,4] triazolo[4,3-a] pyridin-3(2H)-one	6969-71-7		Intermediate of Trazadone hydrochloride
29.	Isopropyl 2-bromoisobutyrate	51368-55-9		Intermediate of Fenofibrate
30.	Dibenzo[b,f][1,4]thiazepine-11(10h)-one	3159-07-7		Intermediate of Quetiapine
31.	Isobutyl acetophenone	38861-78-8		Intermediate of Ibuprofen
32.	2-Amino-3,5-dibromobenzaldehyde	50910-55-9		Intermediate of Ambroxol hcl
33.	(3,4-Dimethoxyphenyl) acetonitrile	93-17-4		Intermediate of Verapamil

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
34.	1-(4-Chlorobenzhydryl) piperazine	303-26-4		Intermediate of Cetirizine
35.	Tert-Butyl (4R,6R)-2-[[[6-(2-4-fluorophenyl)-5-isopropyl-3-phenyl-4(phenylcarbamoyl) pyrrol -1-yl] ethyl]-2,2-dimethyl-1,3-dioxan-4-yl] acetate	125971-95-1		Intermediate of Atorvastatin calcium
36.	(4R,6R)-tert-Butyl-6-(2-aminoethyl)-2,2-dimethyl-1,3-dioxane-4-acetate	125995-13-3		Intermediate of Atorvastatin calcium
37.	Methyl 4-(4-fluorophenyl)-6-isopropyl-2-[(N-methyl-N-methylsulfonyl amino]pyrimidine-5-carboxylate	289042-11-8		Intermediate of Rosuvastatin
38.	Diclofenac Sodium	15307-79-6		Intermediate of Diclofenac Sodium
39.	Chlorhexidine Base	55-56-1		Intermediate of Chlorhexidine Base
40.	Rosuvastatin Calcium	147098-20-2		Intermediate of Rosuvastatin Calcium
41.	Terbinafine	91161-71-6		Intermediate of Terbinafine
42.	Pantoprazole Sodium Sesquihydrate	164579-32-2		Intermediate of Pantoprazole Sodium Sesquihydrate
43.	Pregabalin	148553-50-8		Intermediate of Pregabalin
44.	Ambroxol HCl	23828-92-4		Ambroxol HCl is used in the treatment of respiratory diseases associated with viscid or excessive mucus.
45.	Sevelamer HCl	152751-57-0		Sevelamer HCl is used to control high blood levels of phosphorus in people with chronic kidney disease who are on dialysis.
46.	Phenylephrine HCl	61-76-7		Phenylephrine HCl is used for temporary relief of stuffy nose, sinus, and ear symptoms caused by the common cold, flu, allergies, or other breathing illnesses.
47.	Irbesartan	138402-11-6		Irbesartan an angiotensin - used mainly for the treatment of hypertension.
48.	Ondansetro hydrochloride	103639-04-9		Ondansetron hydrochloride is used to prevent nausea and vomiting caused by cancer chemotherapy, radiation therapy, and surgery.
49.	Levo cetirizine	130018-77-8		Levocetirizine is used to relieve runny nose; sneezing; and redness, itching, and tearing of the eyes.
50.	Febuxostat	144060-53-7		Febuxostat is used to lower hyperuricemia (high uric acid in the blood) in patients with gout who have been treated with

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
				allopurinol that did not work well or cannot be treated with allopurinol.
51.	Aripiprazole	129722-12-9		Aripiprazole is an antipsychotic-used in the treatment of schizophrenia and bipolar disorder and other uses include as an add-on treatment in major depressive disorder.
52.	Bisoprolol	66722-44-9		Bisoprolol is a medicine used to treat high blood pressure (hypertension) and heart failure.
53.	Sodium Valproate	1069-66-5		Sodium valproate is an anticonvulsant (or anti-epileptic) medicine.
54.	Magnesium Valproate	62959-46-5		Magnesium Valproate is an antiepileptic medication. It controls seizures or fits by decreasing the abnormal and excessive activity of the nerve cells in the brain.
55.	Sevelamer Carbonate	845273-93-0		Sevelamer carbonate has been approved by US-FDA for the management of hyperphosphatemia in patients with chronic renal disease on hemodialysis.
56.	Quetiapine Fumerate	111358-88-4		Quetiapine Fumerate is used to to treat bipolar disorder and schizophrenia in children and teenagers.
57.	Telmisartan	144701-48-4		Telmisartan is used alone or in combination with other medications to treat high blood pressure. It is also used to decrease the chance of heart attack, stroke, or death in people 55 years of age or older who are at high risk for cardiovascular disease.
58.	Phenylephrine base	59-42-7		Phenylephrine base is used to relieve sinus congestion and pressure. Phenylephrine will relieve symptoms but will not treat the cause of the symptoms or speed recovery.
59.	Pantoprazole Sodium	138786-67-1		Pantoprazole sodium is used to treat erosive esophagitis (damage to the esophagus from stomach acid caused by gastroesophageal reflux disease, or GERD) in adults and children who are at least 5 years old.
60.	Quetiapine Hemifumerate	111974-72-2		QuetiapineHemifumerate is used to treat certain mental/mood

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
				conditions.
61.	Tenegliptin	760937-92-6		Teneligliptin is used in the treatment of type 2 diabetes mellitus.
62.	Tramadol HCl	27203-92-5		Tramadol HCl used as Pharmaceutical Intermediates of tramadol/meta Bromo anisole and it is used to help relieve moderate to moderately severe pain. Tramadol is similar to opioid (narcotic) analgesics.
63.	Cetrimide	8044-71-1		Cetrimide is used for cleaning wounds and treating minor burns, scalds, abrasions, and even seborrheic dermatitis.
64.	Omeprazole	73590-58-6		Omeprazole is used in the treatment of gastro esophageal reflux disease, peptic ulcer disease, and Zollinger–Ellison syndrome.
65.	Trazadone hydrochloride	25332-39-2		Trazadone hydrochloride is used to treat depression. Trazodone is in a class of medications called serotonin modulators. It works by increasing the amount of serotonin, a natural substance in the brain that helps maintain mental balance.
66.	Olmesartan Medoxomil	144689-63-4		Olmesartan Medoxomil is used to treat high blood pressure (hypertension). Lowering high blood pressure helps prevent strokes, heart attacks, and kidney problems. Olmesartan belongs to a class of drugs called angiotensin receptor blockers (ARBs). It works by relaxing blood vessels so that blood can flow more easily.
67.	Benfotiamine	22457-89-2		Benfotiamine use for nerve damage caused by diabetes (diabetic neuropathy).
68.	Alendronate Sodium	121268-17-5		Alendronate Sodium used to treat osteoporosis and Paget's disease of bone.
69.	Vitamin D3	67-97-0		Vitamin D is used to treat and prevent bone disorders.
70.	Atorvastatin calcium	134523-00-5		Atorvastatin calcium is a statin medication used to prevent cardiovascular disease in those at high risk and to treat abnormal lipid levels.
Group-C				
71.	5-Chloro Aniline- 2,4 - Disulphonamide (CADS)	121-30-2	**5 TPM (Sr. No.**	Intermediate of Hydrochlorothiazide

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
72.	2-Diethyl amino ethyl chloride hydrochloride	869-24-9	71 to 79)	Intermediate of Clomifen citrate
73.	Ethyl-4-(1- hydroxy-1-methylethyl)-2-propyl-1H-imidazole-5-carboxylate)	144689-93-0		Intermediate of Omeprazole
74.	Tert-Butyl 6-[(1E)-2-[4-(4-fluorophenyl)-6-(1-methylethyl)-2[methyl(methylsulfonyl) amino] -5-pyrimidinyl] ethynyl]-2,2-dimethyl-1,3-dioxane-4-acetate	289042-12-2		Intermediate of Rosuvastatin
75.	Topiramate	897240-79-4		Topiramate used to prevent migraine headaches
76.	Celicoxib	169590-42-5		Celecoxib is a COX-2 inhibitor and nonsteroidal anti-inflammatory drug. It is used to treat the pain and inflammation in osteoarthritis, acute pain in adults, rheumatoid arthritis, ankylosing spondylitis, painful menstruation, and juvenile rheumatoid arthritis.
77.	Etoricoxib	202409-33-4		Etoricoxib is indicated for the treatment of rheumatoid arthritis, psoriatic arthritis, osteoarthritis, ankylosing spondylitis, chronic low back pain, acute pain, and gout.
78.	Venlafaxine Hydrochloride	99300-78-4		Venlafaxine Hydrochloride is used to treat depression, anxiety, panic attacks, and social anxiety disorder (social phobia).
79.	Fluconazole	86386-73-4		Fluconazole is used to prevent and treat a variety of fungal and yeast infections.
80.	R&D		1 TPM	
Total			46 TPM	

The PP reported that there is no violation case as per the Notification No. S.O.804(E) dated 14.03.2017 and no direction is issued under the E(P) Act/Air Act/Water Act.

The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance from the project site. Mahi River is flowing at a distance of 2.21 km in West direction. Six Schedule-I species i.e Grey mongoose, Shikra, Indian peafowl, Barn Owl, Indian ratsnake and Indian cobra are found in the study area for which conservation plan has been prepared and submitted to DFO on 21.8.2023.

The PP reported that the **Ambient air quality** monitoring was carried out at 9 locations during November 2022 to January-2023 and the baseline data indicates the ranges of concentrations as: PM_{10} (61-83 $\mu g/m^3$), $PM_{2.5}$ (36-52 $\mu g/m^3$), SO_2 (10-31 $\mu g/m^3$) and NO_2 (10-24 $\mu g/m^3$). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 83.09 $\mu g/m^3$ for PM_{10} 52.12 $\mu g/m^3$and for $PM_{2.5}$, 23.19 $\mu g/m^3$ for SO2, 7.71 $\mu g/m^3$, for NH_3,10.3 $\mu g/m^3$, for HCl ,3.02 $\mu g/m^3$, for Cl_2,11.03 $\mu g/m^3$ for HBr and 3.22 $\mu g/m^3$ for Br_2. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise level** monitoring was carried out at **9 locations** during **November 2022 to January-2023** The noise levels during daytime varied from 40-65 dB (A) Leq in the study area. The noise level in the study area is within the permissible limits as per Noise rules 2000. The nighttime noise level in the study area is in the range of 32-53 dB

(A) Leq. The nighttime noise was also within stipulated standards of CPCB.

Ground Water quality monitoring Baseline data indicates pH varies from 6.9 to 7.9. Colour detected from 3 to 7.2 Pt.co.sc and odour detected was unobjectionable. Calcium content varied between 48.4 to 117.2 mg/l. Magnesium content varied between 68 to 90.5 mg/l. TDS content varies between 672 mg/l to 1056.8 mg/l. TSS content varies between 5 mg/l to 17 mg/l. Sodium (as Na) was found to be in the range of 105 to 236 mg/l. Potassium (as K) was found to be in the range of 13 to 29.5 mg/l Oil & Grease and BOD were found be BDL. COD is found to be in the range of 3.6 to 9.1 mg/l and DO find to be in range of 1.9 – 2.9 mg/l. Iron (as Fe) was found to be in the range of 0.02 to 0.35 mg/l. Copper, Boron, Chromium, Zinc, M Coliform count, and Residual chlorine were not detected. Total hardness ranges between 450.5 to 672.3 mg/l. Alkalinity varied as 83 to 278 mg/l. Chlorides were found to be in the range of 300.5 to 548.4 mg/l. Sulphates were found to be in the range of 51 to 130 mg/l. Nitrates were found to be in the range of 2.1 to 9.9 mg/l. Fluorides are found to be in the range 0.15 to 0.8 mg/l.

Surface Water- Surface water samples reveals that the pH varied from 7.7 to 8.24, calcium and magnesium content varied between 35 to 95 mg/l and 29 to 42 mg/l respectively. Total hardness and alkalinity expressed as CaCO3 ranged between 251.2 to 354.6 mg/l and 149 to 276 mg/l respectively. Chlorides and Sulphate were found to be in the range of 109.4 to 238.4 mg/l and 23.0 to 63.0 mg/l respectively. Nitrates and Fluorides were found to be in the range of 3.5 to 8.9 mg/l and not detected respectively. The heavy metal contents were found to be well within the limit. The TDS contents are found to be well within the permissible limits. The physico-chemical and biological analysis revealed that all the parameters were well within the prescribed limits of IS: 10500:2012. **Soil quality monitoring** - Results of pH were in the range of 7.86 to 9 during the study period. Overall, the pH of all the soil samples were found to be almost neutral. pH of the soil at project site is reported as 9. This is higher compared to the normal range of 7 to 8. At previous factory, they were storing lime in open area. Due to spillage of lime, the soil is contaminated and shows pH as 9. Electrical conductivity was found in the range of 350 to 540 µ/cm. During analysis, average concentration of available nitrogen was found in the range of 4.5 to 8.6 mg/100gm. Average total phosphorous content was found in the range of 13 to 18 mg/kg.

The PP reported that the total water requirement is 37 m³/day, of which freshwater requirement of 33m³/day will be met from GIDC Supply and balance 4 m^3/day from recycled water. Effluent of 27 m^3/day will be treated through Primary ETP and then sent to CETP (M/s. NIA), Nandesari for final disposal. 1 KLD Boiler blowdown will be reused in washing. Sewage (3 KLD) will be treated through STP and reused in Gardening.
The Power requirement will be 95 kW and will be met from Madhya Gujarat Vij Company Limited (MGVCL). Unit will have 1 No. of DG sets (125 KVA) capacity, as standby during power failure. Stack (height 11 m) will be provided as per CPCB norms to the proposed DG sets.

The Unit will have 1 No. of Boiler (0.8 TPH) with a stack of height as per CPCB norms for controlling the particulate emissions within the standard limit of 120 mg/Nm^3 for the proposed boilers.

Details of Process Emissions Generation and its Management:

Flue Gas Emission

Sr. no.	Source of emission With Capacity	Stack Height (meter)	Type of Fuel	Quantity of Fuel MT/Day	Emission Standard	Emission Standard as per Critically Polluted Area	Air Pollution Control Measures (APCM)
1.	Steam Boiler 0.8 TPH	20.00	Agro Waste Briquette	2.88 MT/Day	PM< 150 mg/Nm^3 SO_x< 100 ppm NO_x< 50 ppm	PM< 120 mg/Nm^3 SO_x< 80 ppm NO_x< 40 ppm	Multicyclone Separator
2.	DG Set 125 KVA	11.0	Diesel	240 Lit/Day			Adequate stack height & Acoustic enclosure

Process Gas Emission

Sr. No.	Vent Attached To	Height From Ground Level	Expected Pollutants	Emission Standard	Emission Standard as per Critically Polluted	Air Pollution Control System

					Area	
1.	Reaction Vessel	12	Cl_2 HCl	< 5 mg/Nm^3 < 30 mg/Nm^3	< 4 mg/Nm^3 < 24 mg/Nm^3	Two Stage Water + Alkali Scrubber
2.	Reaction Vessel	12	Br_2 HBr	< 5 mg/Nm^3 < 30 mg/Nm^3	< 4 mg/Nm^3 < 24 mg/Nm^3	Two Stage Water + Alkali Scrubber
3.	Reaction Vessel	12	SO_2	< 40 mg/Nm3	< 32 mg/Nm3	Two Stage Water + Alkali Scrubber
4.	Reaction Vessel	12	NH$_3$	< 175mg/Nm^3	140mg/Nm^3	Two Stage Water + Acid Scrubber

Details of Solid Waste/ Hazardous Waste Generation and its Management: 15 Categories of Hazardous/Solid Wastes shall be generated from this unit.

Sr. no.	Type/ Name of Hazardous waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/ Annum)	Management of HW
1.	Effluent Treatment Plant Sludge	**From ETP**	35.3	250	Collection, Storage, Transportation, Disposal at TSDF site authorized by the GPCB.
2.	Used Oil	**From Lubrication**	5.1	2	Collection, Storage, Transportation, Reused, Disposal at by Selling registered refiners.
3.	Empty Barrels/ Containers/ Liners Contaminated with hazardous chemicals/ wastes	**Empty Barrels/ Containers/ Liners Contaminated with hazardous chemicals/ wastes**	33.1	30	Collection, Storage, Decontamination, Transportation and Reuse or sell to registered recyclers
4.	Spent Charcoal / Carbon	From **Effluent Treatment plant**	28.3	1	Collection, storage, transportation & co processing/incineration in common incineration.
5.	Spent Charcoal / Carbon	From **Process & Solvent Recovery System**	28.3	19	Collection, storage, transportation & co processing/incineration in common incineration.
6.	Spent Catalyst	From **Process**	28.2	8	Collection, storage, transportation & co processing/incineration in common incineration.
7.	Process organic Waste	From **Process**	28.1	49	Collection, Storage, Transportation, & co processing/incineration in

					common incineration.
8.	Distillation Residue	**From Solvent Recovery**	28.1	21	Collection, Storage, & co processing/incineration in common incineration.
9.	Scrubbed HCl soln.	**Scrubber**	C2	43	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.
10.	Scrubbed NaBr soln.	**Scrubber**	C2	720	Collection, Storage and send to actual end users under rule-9.
11.	Scrubbed Sodium bisulfite soln.	**Scrubber**	C2	720	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.
12.	Scrubbed Ammonium Sulphate soln.	**Scrubber**	C2	720	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.
13.	Date Expired Product	**Store**	28.5	624	Collection, Storage, & co processing/incineration in common incineration.
14.	Off specification products	**Process**	28.4	624	Collection, Storage, & co processing/incineration in common incineration.
15.	Spent sulfuric acid	**Process**	C2	624	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.

The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ **0.67 Crore** (capital) and the Recurring Cost (operation and maintenance) will be about ₹ **0.72 Crore** per annum. Industry proposes to allocate ₹ **0.08 Crores** towards CER.

The PP reported that the industry will develop greenbelt over an area 23.66 % i.e. 197.20 m^2 out of total area of 833.62 m^2 within premises. Additional 14.39 % i.e. 120 m^2 outside premises and remaining 17.27 % i.e. 144 m^2 outside premises within GIDC, therefore, total greenbelt area will be 461.2 m^2 (55.32%).

The PP reported that the Public hearing is exempted as per the Para 7.III. Stage (3) (i) (b) (ii) of the EIA Notification, 2006 Project site is located at Dahej-III which is declared as notified industrial area vide notification no. GIDC No.**GHU/75/36/GID/1974/4084 (I) CLI dated 06.05.1975)**

The PP proposed to set up an Environment Management Cell (EMC) by engaging Manager/Director- EHS Officer- ETP chemist- ETP opeator- Skilled helper/labor for the implementation of EMC.

The PP reported that the

Type of environmental aspect	**Items**	**Conversion factor**	**Quantity consumption of kg $CO_{2t}e$ / Saved of kg CO_2e**	**tCO2e/Year**
Green belt	Trees – 144 Nos	20 Kg / year / Tree	2880 Kg/ Year	2.64
Renewal Energy source (Solar Pannel, LED)	Solar light – 15 KW generates 5400 KWH /Year	0.787 emission factor for electricity	4249.8 Kg/ Year	4.4298

Residue to co processing in cement industry	100 MT/Year	327 kg/Ton	32700 kg/year	32.700
TOTAL (MT/Annum)				40.00

The PP submitted the Onsite and Offsite disaster management plans in the EIA report.

The estimated project cost is **Rs.2 Crores**. Total Employment will be **50** persons as direct & **100** persons indirect.

3.2.3. Deliberations by the EAC in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

The EAC constituted under the provisions of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking to the effect that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia deliberated on data of Ambient air monitoring, COD and BOD values in surface water, soil monitoring results, Greenbelt development and its budget, compliance to CPA as per OM dated 8.10.2019, revised summary and advised the PP to submit the following:

- Ambient air monitoring results and GLC details for HBr, Br2, Hcl, NH3 and Cl2
- COD and BOD levels in surface water
- Soil Monitoring Results
- Action plan for Greenbelt development and its budget
- Permission for use of Multicyclone Separator as APCM for Boiler
- Revised compliance and action plan for the additional safeguard measures prescribed in the Ministry's OM dated 31.10.2019 for critically and severely polluted area
- Revised executive summary, baseline summary and other changes

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated the Onsite and Offsite Emergency plans and also the various mitigation measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as amended from time to time.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**:

3.2.5. Recommendation of EAC

Recommended

3.2.6. Details of Environment Conditions

3.2.6.1. Specific

Specific Conditions	
1.	1. Unit shall provide adequate stack height and APCM to control air emission of the gas and process. unit has agreed to comply with this condition and air emission level will be 80% from existing terms of the identified critical pollutants. 2. CEMS shall be installed and connected to SPCB/CPCB Servers. 3. Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc. 4. Transportation of materials by rail/conveyor belt, wherever feasible, shall be explored. 5. As proposed, agro-briquettes shall be used as a primary fuel in the boiler and coal shall be used as a secondary fuel during the unavailability of agro briquettes. The phasing of coal as a secondary fuel shall also be explored. 6. The best available technology shall be used. 7. The PP shall develop greenbelt over an area of 23.66 % i.e. 197.20 m^2 with native species. Additional 14.39 % i.e. 120 m^2 outside premises and remaining 17.27 % i.e. 144 m^2 outside premises but within GIDC, preferably within a year of the grant of EC. The saplings selected for the plantation should be of sufficient height, preferably 3m at the budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP should annually submit the audited statement along with proof of activities, viz. photographs (before & after with geo-locations), name & address of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC, Bhopal, Shiv Vihar, every year. Details of activities carried out during previous year. 8. The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises. 9. Unit shall recycle 1 KLD of boiler blowdown to cooling tower and 3 KLD sewage shall be treated in STP and shall be reused for gardening. 10. Unit shall install flow meter at inlet point for water consumption. Unit shall send treated effluent via tanker to CETP. Unit is having membership of CETP-M/s. NIA and effluent shall be transported through dedicated tankers of CETP only. 11. 6 KL capacity underground RCC water storage tank shall be provided for rainwater harvesting and stored rainwater shall be used in washing, cooling, domestic etc after necessary pre-treatment. 12. Unit shall send treated effluent into ETP and send to CETP Nandesari. 13. Domestic wastewater generation shall be 3 KLD. The unit shall treat sewage into in-house STP plants and reused water shall be used for gardening purpose. 14. Unit shall be dump fly ash slag, red mud, etc like wastes to only at designated location approved by SPCBs / PCCs. 15. Monitoring of the compliance of EC conditions shall be submitted with third party audit every year. 16. An amount

of ₹8.00 lakhs shall be allocated towards CER.

17. A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions by engaging Partner/Director- EHS Officer- ETP chemist- ETP opeator- Skilled helper/ labor. In addition to this, one safety & health officer as per the qualification given in Factories Act, 1948 shall be engaged within a month of grant of EC. The PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.
18. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP [₹ 71.43 Lakhs (Capital cost) and ₹ 72.30 Lakhs per Annum (Recurring cost)] shall be kept in a separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.
19. The total water requirement shall not exceed 37 m^3/day of which freshwater requirement of 33 m^3/day shall be met from GIDC Supply and balance 4 m^3/day from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.
20. No banned chemicals shall be manufactured by the PP. No banned raw materials shall be used in the unit. The PP shall adhere to the notifications/guidelines of the Government in this regard.
21. The PP shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
22. The project proponent shall comply with the environment norms for synthetic organic chemicals as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 608 (E), dated 21.7.2010 under the provisions of the Environment (Protection) Rules, 1986.
23. All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The PP shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
24. The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
25. The PP shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
26. Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration and the data to be transmitted to the CPCB and SPCB servers. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
27. The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
28. The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
29. Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
30. The unit shall make the arrangement for the protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
31. The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall

	be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation. 32. The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water. 33. The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

3.2.6.2. Standard

5(f)	**Synthetic organic chemicals industry**
null	
1.	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.	The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
3.	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
4.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
5.	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
6.	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
7.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
8.	The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the

	company.
9.	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
10.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
11.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
12.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

M/s. Pragna Life Science Pvt. Ltd. is proposing expansion of pesticide specific intermediates and specialty chemicals (200.75 MT/Month to 1101.75 MT/Month) by PRAGNA LIFE SCIENCE PVT LTD located at BHARUCH,GUJARAT			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND3/442934/2023	IA-J-11011/188/2017-IA-II(I)	06/09/2023	Pesticides industry and pesticide specific intermediates (excluding formulations) 5(b)

3.3.2. Project Salient Features

The proposal is for the environmental clearance for Proposed Expansion of HPE Pesticide Specific Intermediates and Specialty Chemicals within the existing premises with production capacity from 200.75 Mt/Month to 1101.75 Mt/Month located at Plot No. 409/B/2, GIDC Industrial Estate, Panoli, Taluka Ankleshwar, Dist. Bharuch, Gujarat by M/s Pragna Life Science Pvt. Ltd.

The project/activity is covered under Category 'A' of Item 5(b) Pesticides industry and pesticide specific intermediates & 5(f), synthetic organic chemical (excluding formulations of Schedule of EIA Notification, 2006 (as amended). **The PP reported that the project is located in a Critically Polluted Area (CPA) as identified by the CPCB**

The standard ToR was issued by the Ministry, vide letter no. IA-J-11011/188/2017-IA-II(I) dated 3.7.2021. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a **Expansion Case.** The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s. Aqua-Air Environmental Engineers Pvt. Ltd. (NABET Accreditation No: NABET/EIA/2023/SA0196 Valid up to 8th April, 2024) made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

The PP reported that Existing land area is 3,500.0 m^2, no additional land will be used for proposed expansion. The

details of products to be manufactured are as follows:

Group	Sr. No	Product	CAS No.	Production Capacity (MT/Month)			LD50	C
				Existing	Additional	Total		
Group-A	1	N-Ethyl 2 Pyridone	29097-12-9	3.25	10.0	13.25	--	5(or ch
	2	Diethyl Malonate	105-53-3	2	11.25		ORAL (LD50): Acute: 15000 mg/kg	5(or ch
	3	Ethyl Cyano Acetate	105-56-6	5.25	5.25		1.115 mg/kg	5(or ch
	4	3-(difluoromethyl)pyridine-2-sulfonamide (PIC-T1)	1000449-76-8	0	10.25		--	5 Pe sp in
	5	4-Chloro 3-ethyl-1-methyl-1H-pyrazole 5-carboxylic acid (PIC-T1)	127892-62-0				--	5 Pe sp in
	6	[4-(4-methylphenoxy)phenyl]methanamine Hydrochloride (PIC-T2)	262862-66-8				--	5 Pe sp in
	7	1-(4-chlorophenyl)-2-methyl-3-(morpholin-4-yl)propan-1-one (PIPC)	88329-57-6				--	5 Pe sp in
Group-B	8	2,5 Dichloro Para Phenylene Diamine	20103-09-7	29.16		104.16	1750 mg/kg	5 Pe sp in
	9	2-Nitro-4-Methoxy Aniline	96-96-8				14100 mg/kg	5 Pe sp in
	10	2,5 Dimethyl Paraphenylene Diamine	95-70-5				2000 mg/kg	5 Pe sp in
	11	2-Mercapto 5-Methoxy Benzimedazole	37052-78-1				5000 mg/kg	5 Pe sp in
	12	3-[4-chloro-5-(cyclopentyloxy)-2-fluorophenyl]-5-(1-methylethylidene) -1,3-oxazolidin-2,4-dione	15307-79-6				5000 mg/kg	5 Pe sp in
	13	3-(bromomethyl)-2-chloro-4-(methylsulfonyl) benzoic Acid	120100-05-2	0	104.16		--	5 Pe

		(PIA4)						sp in
	14	(1E)-1-(methoxyimino)-1-(2,5,5-trimethyl-1,3-dioxan-2-yl)propane-2-one. (PIMK)	62199-81-9				--	5 Pe sp in
	15	*N,N*-dimethyl-1,2,3-trithian-5-amine oxalate (PIMT)	31895-22-4				--	5 Pe sp in
	16	N2-(2-Methyl-1-(Methylsulfinyl)propan-2-yl)-N1-(2-Methyl-4-perfluoropropan-2-yl)phenyl)phthalamide	7768-28-7				--	5 Pe sp in
	17	(2E)-2-(hydroxyimino)-N-methyl-2-(2-{[3-(trifluoromethyl)phenoxy]methyl}phenyl)acetamide (PISSE2)	139995-86-1				--	5 Pe sp in
	18	Tris(Hydroxymethyl)aminomethane	77-86-1				5.000 mg/kg	5(or ch
	19	Itaconic Anhydride	2170-03-8				--	5(or ch
	20	Alpha Methyl Benzyl Amine	2627-86-3				--	5(or ch
Group-C	21	2 Chloro PPD	615-66-7	41.66	150	191.66	1200 mg/kg	5(Sy or ch
	22	3-Chloro 1-Phenoxy Benzene/diphenyl ether / mcb/1,2-diphenoxy-benzene	08-07-2689				300 mg/kg	5 Pe sp in
	23	2,3-DICHLORO PYRIDINE	2402-77-9	0	191.66		--	5(or ch
	24	Meta Chloro Propiophenone	936-59-4				--	5 Pe sp in
	25	s-benzylbis(1-methoxyethyl)phosphinothioate (PIZ)	401-2347				--	5 Pe sp in
	26	N,N'[piperazine-1,4-diy[bis(2,2,2-trichloroethane-1,1-diyl)]diformamide. (PITR)	122-96-3				--	5 Pe sp in
Group-D	27	2 Chloro 5 Methyl PPD	09-03-5307	33.33	75	108.33	2000 mg/kg	5(or ch
	28	5 Amino Ortho Toludine	95-53-4				5000 mg/kg	5(or ch

	29	2 Chloro 4 Flouro 5 Nitro Benzyl Chloride	120890-66-6				5000 mg/kg	5 Pe sp in
	30	2-chloro-4-(methylsulfonyl)-3-[(2,2,2-trifluoroethoxy)methyl]benzoic acid (PIAE7)	120100-77-8	0	108.33		--	5 Pe sp in
	31	4-chloro-3-ethyl-1-methyl-N-[4-(4-methylphenoxy)benzyl]-1H-pyrazole-5-carboxamide (PIT)	127892-62-0	0			--	5 Pe sp in
	32	2-chloro-4-(methylsulfonyl)-3-[(tetrahydrofuran-2-ylmethoxy)methyl]benzoic acid (PIAE8)	532950-89-2	0			--	5 Pe sp in
Group-E	33	[illegible] Amino Methoxy Acetanilides	16375-88-9	88.89	0	83.33	2000 mg/kg	5 Pe sp in
	34	Nitro to amino conversion by catalytic hydrogenation	--				--	5 Pe sp in
	35	Aldehyde to alcohol conversion by catalytic hydrogenation	--				--	5 Pe sp in
Group-F	36	2,4 Di ChloroBenzotrichloride	30014-18-1	0	600	600	990 mg/kg	5(or ch
	37	2,4 Di Chloro benzaldehyde	874-42-0				3470 mg/kg	5(or ch
	38	2,4 Di Chloro Toluene	95-73-8				2400 mg/kg	5(or ch
	39	2,6 Di Chloro benzaldehyde	83-38-5				--	5(or ch
	40	2-Chloro - Propionic Acid, Methyl Ester	17639-93-9				--	5 Pe sp in
	41	4-Bromo 2-Chloro Phenol	3964-56-5				--	5(or ch
	42	4-Chloro o-Cresol	1570-64-5				1194 mg/kg	5 Pe sp in
	43	Benzotrifluoride	98-07-7				702 mg/kg	5 Pe sp in
	44	Ethyl bromo(phenyl)acetate	2882-				--	5(

			19-1					or ch
	45	Hexa Fluoro Acetone	684-16-2				--	5(or ch
	46	R & D	--	0	1.0	1.0		
	Total			**200.75**	**901.00**	**1101.75**		

The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

The PP reported that the Ministry had issued TOR earlier vide letter no. IA-J-11011/188/2017-IA-II (I) dated 16.8.2018 for the expansion of Speciality Chemicals and Pesticide/pesticide specific intermediates manufacturing unit by M/s. Pragna Life Science Pvt Ltd at Plot No. 409/B/2, GIDC Industrial Estate, Panoli, District-Bharuch (Gujarat).

The PP reported that the Certified EC Compliance Report of existing EC dated 16.8.2018 was issued by IRO-Gandhinagar vide file no. J-11/50-2023-IRO(GNR) dated July 25th, 2023 based on the site visit dated 11.4.2023. Out of 37 Conditions, 29 conditions are complied, 3 conditions are partly complied and 5 conditions are agreed to comply. Action taken report for the partly complied conditions has been submitted to IRO Gandhinagar vide letter dated 4.9.2023.

The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River Narmada is flowing at distance of 6.7 Km in South direction. There is no forest land involved in the proposed project. Ten Schedule-I species i.e., Pernis ptilorhynchus, Butastur teesa, Milvus migrans, Accipiter badius, Circactus gallicus, Pavo cristatus, Elanus axillaris, Hypolimnas misippus, Castalius rosimon and Python molurus were observed in the 10 km radius from the proposed project for which conservation plan has been prepared and approved by Chief wildlife warden on dated 8.3.2022.

The PP reported that **Ambient air quality** monitoring was carried out at 10 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: PM10 (71.02 – 95.02 µg/m^3), PM2.5 (40.12 – 47.24 µg/m^3), SO2 (12.68 – 19.96 µg/m^3) and NO2 (14.84 – 23.20 µg/m^3) respectively. AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.03 µg/m^3, 0.00 µg/m^3, 0.02 µg/m^3 and 0.01 µg/m^3 with respect to PM_{10}, $PM_{2.5}$, SO_2 and NO_2. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise** Noise quality monitoring was carried out at 10 residential locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: Leq (Day) (47.4 – 64.7 dB (A)) Leq (Night) (38.2 – 54.3 dB (A)).

Ground water- Ground water quality monitoring was carried out at 10 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: pH (7.09 – 8.05), TSS (<10 – 12.0 mg/l), Total Hardness (151.2 – 578.6 mg/l), Total Dissolved Solids (332 – 1988 mg/l) & Chlorides (28.02 – 527.3 mg/l). The resultant concentrations are within the Indian Standards IS 10500:2012. **Surface water** quality monitoring was carried out at 09 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: pH (7.08 – 8.02), DO (1.21 – 7.38 mg/l), COD (44.59 – 115.6 mg/l) & BOD (1.95 – 6.98 mg/l). **Soil-** Soil quality monitoring was carried out at 10 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: pH (7.54 – 8.32), Nitrogen (N) (360.5 – 1898.1 mg/l), Phosphorus (P) (9.87-22.41 mg/l), Potassium (K) (<0.5 – 6.52 mg/l) & Electric Conductivity (0.12 – 1.31 mS/cm.).

The PP reported that the total water requirement is 312.59 KL/Day of which fresh water requirement of 218.59 KL/Day and will be met from GIDC Water Supply remaining 94 KL/Day shall be recycled water. Total effluent of 190.5 KL/Day (180.5 KL/Day: Industrial waste water + 10 KL/Day: Domestic waste water) will be generated. High COD Stream: High COD Process effluent will be treated in ETP (39 KL/Day) and RO (5 KL/Day) rejected will be sent to Common MEE (44 KL/Day) / Common Spray Dryer or own MEE. Low COD Stream: Process effluent (129 KL/Day) will be treated in ETP, and will be sent to CETP/FETP (86 KL/Day) for further treatment and disposal. Utility Stream: Effluent from Boiler blowdown, Cooling and washing (7 KL/Day) along with Low COD effluent (43 KL/Day) will pass through RO. RO permeate (45 KL/Day) will be reused within premises. Domestic wastewater (10 KL/Day) will be treated in STP and treated wastewater will be reused in gardening & domestic purpose. Scrubber wastewater -5.5 KL/Day will be partly reused and partly sold under rule-9 permission.

The Power requirement will be 1500 kVA and will be met from DGVCL. Unit will have 1 Nos. DG sets of 500 kVA capacity & 125 kVA (Stand by), additionally 3 Nos. of DG sets (500 KVA) are used as standby during power failure. Stack (height 11 m) will be provided as per CPCB norms to the proposed DG sets.

Existing unit has 4 Nos. of Steam Boilers [0.6 TPH*1 Nos. + 0.6 TPH*1 Nos.(Stand by), 1 TPH + 1TPH], 3 No. of Thermic Fluid Heater & 2 Nos. of D.G. Set. Additionally, 1 No. of Boiler (2 TPH), 2 No. of Thermic Fluid Heater, 3 Nos. of D.G. Set (Stand by) will be installed. Multi Cyclone Separator with bag filter & Scrubber & Adequate Stack Height with stack height of 30 m will be installed for controlling the particulate emissions within the statutory limit of 150 mg/Nm3 for the proposed boilers.

Details of Process Emissions Generation and its Management: Flue Gas Stack

Sr. No	Stack Attached To	Fuel Name	Stack Height (Mtr)	Fuel Quantity	Pollutants	Permissible Limit	APCM
Existing							
1.	Steam Boiler-2 (Capacity - 0.6 TPH)	Natural Gas/LDO	15	972 Scm/Day	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm	Adequate Stack Height
2.	Steam Boiler-1 (Capacity - 0.6 TPH) - Stand by	Natural Gas	15	972 Scm/ Day			Adequate Stack Height
3.	D. G. Set (125 KVA)- Stand by	Diesel	11	240 Lit/Day			Adequate Stack Height
4.	Thermic Fluid Heater (Cap. - 4 Lakh Kcal/hr.)	Natural Gas/LDO	15	1200 Scm/ Day			Adequate Stack Height
5.	Steam Boiler-2TPH (1 TPH + 1 TPH)	Agro Waste/Coal/solid fuel	30	5.0 MT/Day			Multi Cyclone Separator with bag filter & Scrubber
		Natural Gas/LDO	20	1620 Scm/Liter per Day			Adequate Stack Height
6.	Thermic Fluid Heater (6 Lakh Kcal/hr.)-2 Nos.	Natural Gas/LDO	12	1800 Scm/Liter per Day			Adequate Stack Height
7.	D. G. Set (500 KVA)	Diesel	11	1200 Lit/Day			
Proposed							
8.	Steam Boiler (2 TPH)	Natural Gas/LDO	12	3240 Scm/Day	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm	Adequate Stack Height
9.	Thermic Fluid Heater (10 Lakh Kcal/hr.)- 2 Nos	Natural Gas/LDO	12	3000*2 =6000Scm/Liter per Day			
10.	D. G. Set (500 KVA-3 Nos)–	Diesel	11	3600 Lit/Day			

	Stand by						

Process Stack

Sr. No	Process Vent Attached To	APCM	Vent Height (meter)	Pollutants
Existing				
1.	Reaction vessel	Two stage Water Scrubber + Alkali Scrubber	11	HCL & CL_2
2.	Reaction vessel	Two Stage Alkali Scrubber	11	H_2S
Proposed				
3.	Reaction vessel	Two Stage Water Scrubber	11	HBr
4.	Reaction vessel	Two Stage Water + Alkali Scrubber	11	SO_2
5.	Reaction vessel	Two Stage Alkali Scrubber	11	NOx
6.	Reaction vessel	Two stage Water Scrubber	11	NH_3

Details of Solid Waste/ Hazardous Waste Generation and its Management: 32 Categories of Hazardous/Solid Wastes and their management & 1 Nos. of Non-Hazardous waste.

Hazardous/Solid Wastes

Sr. No.	Type of waste	Specific Source of generation	Category	Hazardous Waste Generation (MT/Annum)			Mode of Treatment & Disposal
				Existing	Additional	Total	
1	ETP/MEE Sludge	From ETP	SCH-I/ 36.3	360	6500	6860	Collection, Storage, Transportation and disposal at common TSDF or send to co-processing/preprocessing facility.
2	Used/ Spent Oil	From plant machinery	Sch-I/ 5.1	1.2	23.8	25	Collection, Storage, Transportation & disposal by Selling to registered re-refiners/end user.
3	Discarded Containers Discarded Bags/Liners	From Raw material and Product handling	Sch-I/ 33.1 Sch-I/ 33.1	250	750	1000	Collection, Storage, Transportation, Decontamination and Sale to GPCB authorized vendor
4	Incinerable waste (Residue)	From Solvent recovery plan	SCH-I/ 20.3	648	138	786	Collection, Storage, Transportation and co-processing in cement industries/preprocessing or sent to common incineration facility
5	Organic Residue	Process	Sch-I/28.1	0	8736	8736	Collection, Storage, Transportation and co-processing in cement industries /preprocessing
6	Stripper	Solvent	SCH-I/	0	330	330	

	Residue	Stripper	35.3				or sent to common incineration facility
7	Spent Charcoal &Hyflow	Process	Sch-I/28.3	84	159	243	Collection, Storage, Transportation and co-processing in cement industries/preprocessing or sent to common incineration facility
8	Spent Catalyst	Process	Sch-I/ 28.2	24	59	83	Collection, Storage, Transportation and send to regenerator under rule-9
9	Inorganic salts	Process	Sch-I/ 28.3	900	375	1275	Collection, Storage, Transportation and disposal at common TSDF or send to co-processing/pre-processing facility or sale to end user.
10	Spent Sulfuric Acid	Process	Sch-I/ 28.1	3360	8111.35	11471.35	Collection, Storage, Transportation and sell end users having Rule-9 permission or send for co-processing/preprocessing facility.
11	Spent Acetic Acid	Process	Sch-I/28.1	120	1560	1680	Collection, Storage, Transportation and sell to authorized users who is having authorization with valid CCA and rule-9 permission to receive this waste after making MoU.
12	Spent Acetic Acid (10-30% solution)	Process & Scrubber	Sch-II-Class-B15	600 MT	31148 MT	31748 MT	Collection, Storage, Transportation and reuse/sell out to authorized users who is having authorization with valid CCA and rule-9 permission.
13	NaBr/ HBr (10-30% solution)	Process & Scrubber	Sch-I/28.1	2100	2800	4900	Collection, Storage, Transportation and sell out to authorized users who is having authorization with valid CCA and rule-9 permission.
14	NaHS Solution	Process & Scrubber	Sch-I/28.1	600	1157.39	1757.39	Collection, Storage, Transportation and sell out to authorized users who is having authorization with valid CCA and rule-9 permission.
15	Date expired & Off-specification material	From mfg. Process (Batch failure)	Sch-I/28.4	4.8	7.2	12.0	Collection, Storage, Transportation and co-processing in cement industries/preprocessing

							or sent to common incineration facility
16	Spent Solvent	Process	Sch-I/ 28.6	0	7437	7437	Collection, Storage, Reuse or sale to end user having permission under rule-9 or send to co-processing / preprocessing/CHWIF.
17	Sodium Sulphate salt	Process	Sch-I/ 28.1	0	2559.53	2559.53	Collection, Storage, Transportation and sent to common TSDF or sold to end user having permission under rule-9.
18	Iron Sludge	Process	Sch-I/28.1	0	1094	1094	Collection, Storage, Transportation and sent to common TSDF/co-processing /preprocessing facility.
19	$MgSo_4$ Solution	Process	Sch-I/28.1	0	1598	1598	Collection, Storage, Transportation and sold to end user having permission under rule-9.
20	Mg-metal	Process	Sch-I/28.1	0	26	26	Collection, Storage, Transportation and sent to end user having permission under rule-9 or common TSDF/Co-processing facility.
21	Aluminium Chloride sol.	Process	Sch-I/28.1	0	46726.65	46726.65	Collection, Storage, Transportation and sold to end user having permission under rule-9 or sale to CSTP /CETP.
22	Dilute 30% Sodium Nitrate	Scrubber	Sch-I/28.1	0	540	540	Collection, Storage, Transportation and sold to end user having permission under rule-9.
23	Sodium Sulfite Solution	Scrubber	Sch-I/28.1	0	9853.41	9853.41	Collection, Storage, Transportation and sold to end user having permission under rule-9.
24	Ammonia Solution	Scrubber	Sch-I/28.1	0	1683.18	1683.18	Collection, Storage, Transportation and sold to end user having permission under rule-9 or send to preprocessing /co-processing facility.
25	Discarded Asbestos (cement sheet / roof sheet, rope, gasket)	From Raw Materials	Sch-I/ 15.2	0	25	25	Disposal at TSDF after solidification or sale to end user rule-9.
28	Spent Carbon	(from nitrogen plant)	Sch-I/ 28.3	0	2	2	SEND for Disposal at co-processing/ preprocessing/

							CHWIF/common TSDF facility
29	Waste from containment / clean-up of spills.	From Plant	Sch-I/ 28.1	0	5	5	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
	Contaminated Cotton Waste, Containers, liners		Sch-I/ 28.1	0	10	10	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
	Used PPE		Sch-I/ 28.1	0	5	5	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
	Waste insulation and lining material		Sch-I/ 28.1	0	30	30	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
30	Spent Resin	Softener plant	34.2	0	05	05	Collection, storage, transportation and disposal in approved common TSDF.
31	Hypo Chloride	Process	Sch-I/28.1	0	14130.63	14130.63	Collection, Storage, Transportation and sent to end user having permission under rule-9 or CETP/Co-processing facility.
32	KCL Salt	Process	Sch-I/28.1	0	1992.50	1992.50	Collection, Storage, Transportation and sent to common TSDF or sold to end user having permission under rule-9.

DETAILS OF NON-HAZARDOUS WASTE

No.	Name of waste	Sources	Category	Existing (MT/Annum)	Additional (MT/Annum)	Total (MT/Annum)	Mode of Disposal
1	Fly Ash	Utility				450	Collection, Storage, Transportation and sell to brick manufacturers

The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ 3.0 Crores (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 5.8 Crore per annum. Industry proposes to allocate Rs. 30.60 Lakhs towards CER.

The PP reported that the industry has developed Greenbelt over an area of 180 m^2 out of total area of the project. Total 3500 m^2 land area is available at site; out of which greenbelt development area is 770 m^2 (i.e. 22% of total plant area) [Existing: 180 m^2 (Greenbelt already developed within Plant Premises) + Proposed: 590 m^2 (Greenbelt to be developed within Plant Premises)]. Additional 2,200 m^2 (outside premises) & 200 m^2 (Outside premises within the GIDC area) is being developed as a greenbelt, which is about 68% of the total project area. Total 3170 m^2 area will be developed as

greenbelt. Unit has obtained letter from GIDC Panoli vide letter no. NAO/PNL/635 dated 30/08/2018 to develop greenbelt within the notified industrial area GIDC Panoli. In addition to 3170 m^2 the Company will develop and maintain greenbelt of 1600 sq. meter area outside the premises at a distance of about 7 Km.

The PP reported that the project, being located within a notified industrial area i.e., GIDC Industrial Area, Panoli (**Notification no. GHU-98-GID-1098-2094-G: dated 18.11.1998**), is exempted from the public hearing as per the Ministry's O.M. J-11011/321/2016-IA. II(I) dated 27.04.2018.

The PP proposed to set up an Environment Management Cell (EMC) by engaging Unit Head –Manager EHS-Supervisor-ETP operator- Lab chemist- Worker safety- worker for the functioning of EMC.

The PP reported that the total carbon sequestration as

	A. (tCo_2 / year)	B (tCo_2 /year)	C (t Co_2 / year)
Total gross emissions	16598.1	15802.22	16647.06
Total emissions reduction	4801.5	4801.5	4801.5
Net emissions	11796.6	11000.72	11845.56
The emission reduction percentage	28.11%	30.38%	28.84%

The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

The estimated project cost is Rs. 20.8 Crores. Total Employment will be 75 persons as direct.

3.3.3. Deliberations by the EAC in previous meetings

N/A

3.3.4. Deliberations by the EAC in current meetings

The EAC constituted under the provisions of the EIA Notification, 2006 comprising expert members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The EAC deliberated on the proposed mitigation measures towards Air, Water, Noise and Soil pollutions. The EAC advised that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the fuel, greenbelt development, layout, GIDC permission letter for the greenbelt development within the GIDC panoli, water balance, STP flow diagram, sovlent management plan, Environment Management cell, Carbon footprint, Action taken report for the CCR, and advised the PP to submit the following:

- Action plan for use of cleaner fuel.
- Action plan for the greenbelt development with revised layout
- GIDC permisson letter for the greenbelt development within the GIDC Panoli.
- Revised water balance and STP flow diagram
- Details of Environment Mnagement cell.
- Revised carbon footprint along with mitigation measures.

- Action taken report for the partly complied conditions of CCR.

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated on the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during the implementation also of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The expert members of the EAC found the proposal in order and recommended for grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions/etc. required to be obtained or standards/conditions to be followed under any other acts/Rules/Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain the necessary permissions mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I:**

3.3.5. Recommendation of EAC

Recommended

3.3.6. Details of Environment Conditions

3.3.6.1. Specific

	Specific Conditions
i.	1. Adequate stack heights as per CPCB/SPCB guidelines shall be provided. Stack emission levels shall be stringent than the existing standards. 2. CEMS shall be installed and connected to SPCB/CPCB server. 3. Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc. 4. Transportation of materials by rail/conveyor belt wherever feasible shall be explored. 5. As proposed, agro-briquettes shall be used as primary fuel and coal shall be used as a secondary fuel during the unavailability of agro briquettes. The secondary fuel may also be phased out over a period of 5 years. 6. The best available technology shall be used. 7. The PP shall develop/maintain over an area of 770 m^2 (i.e. 22% of total plant area) inside the plant premises and remaining 2,400 m^2 outside plant premises. As proposed In addition to 3170 $m^2$the Company will develop and maintain greenbelt of 1600 sq. meter area outside the premises at a distance of about 7 Km. The saplings shall be planted and should be of sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year. 8. The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises. 9. Total 190.5 KL/Day (180.5 KL/Day: Industrial waste water + 10 KL/Day: Domestic waste water) shall be

generated. High COD Stream: High COD Process effluent shall be treated in ETP (39 KL/Day) and RO (5 KL/Day) rejected shall be sent to Common MEE (44 KL/Day) / Common Spray Dryer or own MEE. Low COD Stream: Process effluent (129 KL/Day) will be treated in ETP, and shall be sent to CETP/FETP (86 KL/Day) for further treatment and disposal. Utility Stream: Effluent from Boiler blowdown, Cooling and washing (7 KL/Day) along with Low COD effluent (43 KL/Day) shall pass through RO. RO permeate (45 KL/Day) shall be reused within premises. Domestic wastewater (10 KL/Day) shall be treated in STP and treated wastewater shall be reused for gardening & domestic purpose. Scrubber wastewater -5.5 KL/Day shall be partly reused and partly sold under rule-9 permission.

10. Continuous monitoring of effluent quality shall be monitored through web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises, which shall be connected to the SPCB and CPCB server.
11. The system for Rainwater from the rooftop shall be installed, as feasible.
12. Low COD Stream: Process effluent (129 KL/Day) will be treated in ETP, and shall be sent to CETP/FETP (86 KL/Day) for further treatment and disposal.
13. Domestic wastewater (10 KL/Day) shall be treated in STP and treated water shall be reused for gardening & domestic purpose.
14. The flyash shall be disposed to the Brick Manufacturer or Common TSDF site or processing/preprocessing site/land filling.
15. Waste generated having high calorific value of distillation residue shall be sent for Co-processing & low Calorific value waste such as ETP Sludge, shall be sent for Incineration or to the TSDF site.
16. Monitoring of the compliance of EC conditions shall be submitted with third party audit every year.
17. As proposed, an amount of ₹ 0.306 Crores shall be allocated towards CER.
18. A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. PP shall engage Unit Head –Manager EHS- Supervisor-ETP operator- Lab chemist- Worker safety-worker. In addition to this one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
19. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP is ₹ 3.0 Crore (Capital cost) and ₹ 5.8 Crore per annum (Recurring cost) shall be kept in separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
20. The total water requirement shall not exceed 312.59 KL/Day of which fresh water requirement of 218.59 KL/Day and shall be met from GIDC Water Supply and the balance 94 KL/Day from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.
21. No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
22. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
23. The project proponent shall comply with the environment norms for 'Pesticide industry' as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 446 (E), dated 13.6.2011under the provisions of the Environment (Protection) Rules, 1986.
24. The project proponent shall comply with the environment norms for 'synthetic organic chemicals' as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 608 (E), dated 21st July, 2010 under the provisions of the Environment (Protection) Rules, 1986.
25. All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for

	avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. 26. The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out. 27. The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report. 28. The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection. 29. Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies. 30. The unit shall make the arrangement on protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. 31. The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation. 32. The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize wastes. (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery systems. (f) Use of high pressure hoses for equipment cleaning to reduce wastewater generation.

3.3.6.2. Standard

5(f)	**Synthetic organic chemicals industry**
null	
1.	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposed from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.	The Project proponent shall strictly comply with the rules and guidelines as framed under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
3.	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
4.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
5.	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project

	area for the overall improvement of the environment.
6.	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
7.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
8.	The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
9.	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
10.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
11.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
12.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

M/s. Pragna Life Science Pvt. Ltd. is proposing expansion of pesticide specific intermediates and specialty chemicals (200.75 MT/Month to 1101.75 MT/Month) by PRAGNA LIFE SCIENCE PVT LTD located at **BHARUCH,GUJARAT**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND3/442004/2023	IA-J-11011/188/2017-IA-II(I)	04/09/2023	Pesticides industry and pesticide specific intermediates (excluding formulations) (5(b))

3.4.2. Project Salient Features

null

3.4.3. Deliberations by the EAC in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The MS apprised the EAC that this is a duplicate proposal to that of the EC proposal being considered in this meeting and was inadvertently listed in the agenda. **Accordingly, the EAC returned the proposal.**

3.4.5. Recommendation of EAC

Returned in present form

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

M/s. Chemplast Sanmar Limited (M/S. CHEMPLAST SANMAR LIMITED) Located at KATTUPALLI, THIRUVALLUR, TAMIL NADU			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/TN/IND3/440098/2023	J-11011/104/2009-IA-II(I)	1/08/2023	Pesticides industry and pesticide specific intermediates (excluding formulations) (5(b))

3.5.2. Project Salient Features:

The proposal is for the environmental clearance for the Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates manufacturing unit with production capacity from 1601.4 MT/Annum to [illegible] MT/Annum located at S.F. No's 7/1,2,3,4,5,6,7,8,9,10,11,12,13,14,15,16,17,18,19,20,21,22,23,24,25,26,27,28,29,30,31,32,33,34,35,36,37,38,39,40,41,42,43,44,45,46,47,48,49,50,51,52,53,54,55,56,57,58,59,60,61,62,63,64,65,66,67,68,69,70,71,72,73,74,75,76,77,78,79,80,81,82,83,84,85,86,87,88,89,90,91,92,93,94,95,96,97,98,99,100,101,102,103,104,105,106,107,108,109,110,111,112,113,114,115,116,117,118,119,120,121,122,123,124,125,126,127,128,129,130,131,132,133,134,135,136,137,138,139,140,141,142,143,144,145,146,147,148,149,150,151,152,153,154,155,156,157,158,159,160,161,162,163,164,165,166,167,168,169,170,171,172,173,174,175,176,177,178,179,180,181,182,183,184,185,186,187,188,189,190,191,192,193,194,195,196,197,198,199,200,201,202,203,204,205,206,207,208,209,210,211,212,213,214,215,216,217,218,219,220,221,222,223,224,225,226,227,228,229,230,231,232,233,234,235,236,237,238,239,240,241,242,243,244,245,246,247,248,249,250,251,252,253,254,255,256,257,258,259,260,261,262,263,264,265,266,267,268,269,270,271,272,273,274,275,276,277,278,279,280,281,282,283,284,285,286,287,288,289,290,291,292,293,294,295,296,297,298,299,300,301,302,303,304,305,306,307,308,309,310,311,312,313,314,315,316,317,318,319,320,321,322,323,324,325,326,327,328,329,330,331,332,333,334,335,336,337,338,339,340,341,342,343,344,345,346,347,348,349,350,351,352,353,354,355,356,357,358,359,360,361,362,363,364,365,366,367,368,369,370,371,372,373,374,375,376,377,378,379,380,381,382,383,384,385,386,387,388,389,390,391,392,393,394,395,396,397,398,399,400,401,402,403,404,405,406,407,408,409,410,411,412,413,414,415,416,417,418,419,420,421,422,423,424,425,426,427,428,429,430,431,432,433,434,435,436,437,438,439,440,441,442,443,444,445,446,447,448,449,450,451,452,453,454,455,456,457,458,459,460,461,462,463,464,465,466,467,468,469,470,471,472,473,474,475,476,477,478,479,480,481,482,483,484,485,486,487,488,489,490,491,492,493,494,495,496,497,498,499,500,501,502,503,504,505,506,507,508,509,510,511,512,513,514,515,516,517,518,519,520,521,522,523,524,525,526,527,528,529,530,531,532,533,534,535,536,537,538,539,540,541,542,543,544,545,546,547,548,549,550,551,552,553,554,555,556,557,558,559,560,561,562,563,564,565,566,567,568,569,570,571,572,573,574,575,576,577,578,579,580,581,582,583,584,585,586,587,588,589,590,591,592,593,594,595,596,597,598,599,600,601,602,603,604,605,606,607,608,609,610,611,612,613,614,615,616,617,618,619,620,621,622,623,624,625,626,627,628,629,630,631,632,633,634,635,636,637,638,639,640,641,642,643,644,645,646,647,648,649,650,651,652,653,654,655,656,657,658,659,660,661,662,663,664,665,666,667,668,669,670,671,672,673,674,675,676,677,678,679,680,681,682,683,684,685,686,687,688,689,690,691,692,693,694,695,696,697,698,699,700,701,702,703,704,705,706,707,708,709,710,711,712,713,714,715,716,717,718,719,720,721,722,723,724,725,726,727,728,729,730,731,732,733,734,735,736,737,738,739,740,741,742,743,744,745,746,747,748,749,750,751,752,753,754,755,756,757,758,759,760,761,762,763,764,765,766,767,768,769,770,771,772,773,774,775,776,777,778,779,780,781,782,783,784,785,786,787,788,789,790,791,792,793,794,795,796,797,798,799,800,801,802,803,804,805,806,807,808,809,810,811,812,813,814,815,816,817,818,819,820,821,822,823,824,825,826,827,828,829,830,831,832,833,834,835,836,837,838,839,840,841,842,843,844,845,846,847,848,849,850,851,852,853,854,855,856,857,858,859,860,861,862,863,864,865,866,867,868,869,870,871,872,873,874,875,876,877,878,879,880,881,882,883,884,885,886,887,888,889,890,891,892,893,894,895,896,897,898,899,900,901,902,903,904,905,906,907,908,909,910,911,912,913,914,915,916,917,918,919,920,921,922,923,924,925,926,927,928,929,930,931,932,933,934,935,936,937,938,939,940,941,942,943,944,945,946,947,948,949,950,951,952,953,954,955,956,957,958,959,960,961,962,963,964,965,966,967,968,969,970,971,972,973,974,975,976,977,978,979,980,981,982,983,984,985,986,987,988,989,990,991,992,993,994,995,996,997,998,999,1000,1001,1002,1003,1004,1005,1006,1007,1008,1009,1010,1011,1012,1013,1014,1015,1016,1017,1018,1019,1020,1021,1022,1023,1024,1025,1026,1027,1028,1029,1030,1031,1032,1033,1034,1035,1036,1037,1038,1039,1040,1041,1042,1043,1044,1045,1046,1047,1048,1049,1050,1051,1052,1053,1054,1055,1056,1057,1058,1059,1060,1061,1062,1063,1064,1065,1066,1067,1068,1069,1070,1071,1072,1073,1074,1075,1076,1077,1078,1079,1080,1081,1082,1083,1084,1085,1086,1087,1088,1089,1090,1091,1092,1093,1094,1095,1096,1097,1098,1099,1100,1101,1102,1103,1104,1105,1106,1107,1108,1109,1110,1111,1112,1113,1114,1115,1116,1117,1118,1119,1120,1121,1122,1123,1124,1125,1126,1127,1128,1129,1130,1131,1132,1133,1134,1135,1136,1137,1138,1139,1140,1141,1142,1143,1144,1145,1146,1147,1148,1149,1150,1151,1152,1153,1154,1155,1156,1157,1158,1159,1160,1161,1162,1163,1164,1165,1166,1167,1168,1169,1170,1171,1172,1173,1174,1175,1176,1177,1178,1179,1180,1181,1182,1183,1184,1185,1186,1187,1188,1189,1190,1191,1192,1193,1194,1195,1196,1197,1198,1199,1200,1201,1202,1203,1204,1205,1206,1207,1208,1209,1210,1211,1212,1213,1214,1215,1216,1217,1218,1219,1220,1221,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3222,3223,3224,3225,3226,3227,3228,3229,3230,3231,3232,3233,3234,3235,3236,3237,3238,3239,3240,3241,3242,3243,3244,3245,3246,3247,3248,3249,3250,3251,3252,3253,3254,3255,3256,3257,3258,3259,3260,3261,3262,3263,3264,3265,3266,3267,3268,3269,3270,3271,3272,3273,3274,3275,3276,3277,3278,3279,3280,3281,3282,3283,3284,3285,3286,3287,3288,3289,3290,3291,3292,3293,3294,3295,3296,3297,3298,3299,3300,3301,3302,3303,3304,3305,3306,3307,3308,3309,3310,3311,3312,3313,3314,3315,3316,3317,3318,3319,3320,3321,3322,3323,3324,3325,3326,3327,3328,3329,3330,3331,3332,3333,3334,3335,3336,3337,3338,3339,3340,3341,3342,3343,3344,3345,3346,3347,3348,3349,3350,3351,3352,3353,3354,3355,3356,3357,3358,3359,3360,3361,3362,3363,3364,3365,3366,3367,3368,3369,3370,3371,3372,3373,3374,3375,3376,3377,3378,3379,3380,3381,3382,3383,3384,3385,3386,3387,3388,3389,3390,3391,3392,3393,3394,3395,3396,3397,3398,3399,3400,3401,3402,3403,3404,3405,3406,3407,3408,3409,3410,3411,3412,3413,3414,3415,3416,3417,3418,3419,3420,3421,3422,3423,3424,3425,3426,3427,3428,3429,3430,3431,3432,3433,3434,3435,3436,3437,3438,3439,3440,3441,3442,3443,3444,3445,3446,3447,3448,3449,3450,3451,3452,3453,3454,3455,3456,3457,3458,3459,3460,3461,3462,3463,3464,3465,3466,3467,3468,3469,3470,3471,3472,3473,3474,3475,3476,3477,3478,3479,3480,3481,3482,3483,3484,3485,3486,3487,3488,3489,3490,3491,3492,3493,3494,3495,3496,3497,3498,3499,3500,3501,3502,3503,3504,3505,3506,3507,3508,3509,3510,3511,3512,3513,3514,3515,3516,3517,3518,3519,3520,3521,3522,3523,3524,3525,3526,3527,3528,3529,3530,3531,3532,3533,3534,3535,3536,3537,3538,3539,3540,3541,3542,3543,3544,3545,3546,3547,3548,3549,3550,3551,3552,3553,3554,3555,3556,3557,3558,3559,3560,3561,3562,3563,3564,3565,3566,3567,3568,3569,3570,3571,3572,3573,3574,3575,3576,3577,3578,3579,3580,3581,3582,3583,3584,3585,3586,3587,3588,3589,3590,3591,3592,3593,3594,3595,3596,3597,3598,3599,3600,3601,3602,3603,3604,3605,3606,3607,3608,3609,3610,3611,3612,3613,3614,3615,3616,3617,3618,3619,3620,3621,3622,3623,3624,3625,3626,3627,3628,3629,3630,3631,3632,3633,3634,3635,3636,3637,3638,3639,3640,3641,3642,3643,3644,3645,3646,3647,3648,3649,3650,3651,3652,3653,3654,3655,3656,3657,3658,3659,3660,3661,3662,3663,3664,3665,3666,3667,3668,3669,3670,3671,3672,3673,3674,3675,3676,3677,3678,3679,3680,3681,3682,3683,3684,3685,3686,3687,3688,3689,3690,3691,3692,3693,3694,3695,3696,3697,3698,3699,3700,3701,3702,3703,3704,3705,3706,3707,3708,3709,3710,3711,3712,3713,3714,3715,3716,3717,3718,3719,3720,3721,3722,3723,3724,3725,3726,3727,3728,3729,3730,3731,3732,3733,3734,3735,3736,3737,3738,3739,3740,3741,3742,3743,3744,3745,3746,3747,3748,3749,3750,3751,3752,3753,3754,3755,3756,3757,3758,3759,3760,3761,3762,3763,3764,3765,3766,3767,3768,3769,3770,3771,3772,3773,3774,3775,3776,3777,3778,3779,3780,3781,3782,3783,3784,3785,3786,3787,3788,3789,3790,3791,3792,3793,3794,3795,3796,3797,3798,3799,3800,3801,3802,3803,3804,3805,3806,3807,3808,3809,3810,3811,3812,3813,3814,3815,3816,3817,3818,3819,3820,3821,3822,3823,3824,3825,3826,3827,3828,3829,3830,3831,3832,3833,3834,3835,3836,3837,3838,3839,3840,3841,3842,3843,3844,3845,3846,3847,3848,3849,3850,3851,3852,3853,3854,3855,3856,3857,3858,3859,3860,3861,3862,3863,3864,3865,3866,3867,3868,3869,3870,3871,3872,3873,3874,3875,3876,3877,3878,3879,3880,3881,3882,3883,3884,3885,3886,3887,3888,3889,3890,3891,3892,3893,3894,3895,3896,3897,3898,3899,3900,3901,3902,3903,3904,3905,3906,3907,3908,3909,3910,3911,3912,3913,3914,3915,3916,3917,3918,3919,3920,3921,3922,3923,3924,3925,3926,3927,3928,3929,3930,3931,3932,3933,3934,3935,3936,3937,3938,3939,3940,3941,3942,3943,3944,3945,3946,3947,3948,3949,3950,3951,3952,3953,3954,3955,3956,3957,3958,3959,3960,3961,3962,3963,3964,3965,3966,3967,3968,3969,3970,3971,3972,3973,3974,3975,3976,3977,3978,3979,3980,3981,3982,3983,3984,3985,3986,3987,3988,3989,3990,3991,3992,3993,3994,3995,3996,3997,3998,3999,4000,4001,4002,4003,4004,4005,4006,4007,4008,4009,4010,4011,4012,4013,4014,4015,4016,4017,4018,4019,4020,4021,4022,4023,4024,4025,4026,4027,4028,4029,4030,4031,4032,4033,4034,4035,4036,4037,4038,4039,4040,4041,4042,4043,4044,4045,4046,4047,4048,4049,4050,4051,4052,4053,4054,4055,4056,4057,4058,4059,4060,4061,4062,4063,4064,4065,4066,4067,4068,4069,4070,4071,4072,4073,4074,4075,4076,4077,4078,4079,4080,4081,4082,4083,4084,4085,4086,4087,4088,4089,4090,4091,4092,4093,4094,4095,4096,4097,4098,4099,4100,4101,4102,4103,4104,4105,4106,4107,4108,4109,4110,4111,4112,4113,4114,4115,4116,4117,4118,4119,4120,4121,4122,4123,4124,4125,4126,4127,4128,4129,4130,4131,4132,4133,4134,4135,4136,4137,4138,4139,4140,4141,4142,4143,4144,4145,4146,4147,4148,4149,4150,4151,4152,4153,4154,4155,4156,4157,4158,4159,4160,4161,4162,4163,4164,4165,4166,4167,4168,4169,4170,4171,4172,4173,4174,4175,4176,4177,4178,4179,4180,4181,4182,4183,4184,4185,4186,4187,4188,4189,4190,4191,4192,4193,4194,4195,4196,4197,4198,4199,4200,4201,4202,4203,4204,4205,4206,4207,4208,4209,4210,4211,4212,4213,4214,4215,4216,4217,4218,4219,4220,4221,4222,4223,4224,4225,4226,4227,4228,4229,4230,4231,4232,4233,4234,4235,4236,4237,4238,4239,4240,4241,4242,4243,4244,4245,4246,4247,4248,4249,4250,4251,4252,4253,4254,4255,4256,4257,4258,4259,4260,4261,4262,4263,4264,4265,4266,4267,4268,4269,4270,4271,4272,4273,4274,4275,4276,4277,4278,4279,4280,4281,4282,4283,4284,4285,4286,4287,4288,4289,4290,4291,4292,4293,4294,4295,4296,4297,4298,4299,4300,4301,4302,4303,4304,4305,4306,4307,4308,4309,4310,4311,4312,4313,4314,4315,4316,4317,4318,4319,4320,4321,4322,4323,4324,4325,4326,4327,4328,4329,4330,4331,4332,4333,4334,4335,4336,4337,4338,4339,4340,4341,4342,4343,4344,4345,4346,4347,4348,4349,4350,4351,4352,4353,4354,4355,4356,4357,4358,4359,4360,4361,4362,4363,4364,4365,4366,4367,4368,4369,4370,4371,4372,4373,4374,4375,4376,4377,4378,4379,4380,4381,4382,4383,4384,4385,4386,4387,4388,4389,4390,4391,4392,4393,4394,4395,4396,4397,4398,4399,4400,4401,4402,4403,4404,4405,4406,4407,4408,4409,4410,4411,4412,4413,4414,4415,4416,4417,4418,4419,4420,4421,4422,4423,4424,4425,4426,4427,4428,4429,4430,4431,4432,4433,4434,4435,4436,4437,4438,4439,4440,4441,4442,4443,4444,4445,4446,4447,4448,4449,4450,4451,4452,4453,4454,4455,4456,4457,4458,4459,4460,4461,4462,4463,4464,4465,4466,4467,4468,4469,4470,4471,4472,4473,4474,4475,4476,4477,4478,4479,4480,4481,4482,4483,4484,4485,4486,4487,4488,4489,4490,4491,4492,4493,4494,4495,4496,4497,4498,4499,4500,4501,4502,4503,4504,4505,4506,4507,4508,4509,4510,4511,4512,4513,4514,4515,4516,4517,4518,4519,4520,4521,4522,4523,4524,4525,4526,4527,4528,4529,4530,4531,4532,4533,4534,4535,4536,4537,4538,4539,4540,4541,4542,4543,4544,4545,4546,4547,4548,4549,4550,4551,4552,4553,4554,4555,4556,4557,4558,4559,4560,4561,4562,4563,4564,4565,4566,4567,4568,4569,4570,4571,4572,4573,4574,4575,4576,4577,4578,4579,4580,4581,4582,4583,4584,4585,4586,4587,4588,4589,4590,4591,4592,4593,4594,4595,4596,4597,4598,4599,4600,4601,4602,4603,4604,4605,4606,4607,4608,4609,4610,4611,4612,4613,4614,4615,4616,4617,4618,4619,4620,4621,4622,4623,4624,4625,4626,4627,4628,4629,4630,4631,4632,4633,4634,4635,4636,4637,4638,4639,4640,4641,4642,4643,4644,4645,4646,4647,4648,4649,4650,4651,4652,4653,4654,4655,4656,4657,4658,4659,4660,4661,4662,4663,4664,4665,4666,4667,4668,4669,4670,4671,4672,4673,4674,4675,4676,4677,4678,4679,4680,4681,4682,4683,4684,4685,4686,4687,4688,4689,4690,4691,4692,4693,4694,4695,4696,4697,4698,4699,4700,4701,4702,4703,4704,4705,4706,4707,4708,4709,4710,4711,4712,4713,4714,4715,4716,4717,4718,4719,4720,4721,4722,4723,4724,4725,4726,4727,4728,4729,4730,4731,4732,4733,4734,4735,4736,4737,4738,4739,4740,4741,4742,4743,4744,4745,4746,4747,4748,4749,4750,4751,4752,4753,4754,4755,4756,4757,4758,4759,4760,4761,4762,4763,4764,4765,4766,4767,4768,4769,4770,4771,4772,4773,4774,4775,4776,4777,4778,4779,4780,4781,4782,4783,4784,4785,4786,4787,4788,4789,4790,4791,4792,4793,4794,4795,4796,4797,4798,4799,4800,4801,4802,4803,4804,4805,4806,4807,4808,4809,4810,4811,4812,4813,4814,4815,4816,4817,4818,4819,4820,4821,4822,4823,4824,4825,4826,4827,4828,4829,4830,4831,4832,4833,4834,4835,4836,4837,4838,4839,4840,4841,4842,4843,4844,4845,4846,4847,4848,4849,4850,4851,4852,4853,4854,4855,4856,4857,4858,4859,4860,4861,4862,4863,4864,4865,4866,4867,4868,4869,4870,4871,4872,4873,4874,4875,4876,4877,4878,4879,4880,4881,4882,4883,4884,4885,4886,4887,4888,4889,4890,4891,4892,4893,4894,4895,4896,4897,4898,4899,4900,4901,4902,4903,4904,4905,4906,4907,4908,4909,4910,4911,4912,4913,4914,4915,4916,4917,4918,4919,4920,4921,4922,4923,4924,4925,4926,4927,4928,4929,4930,4931,4932,4933,4934,4935,4936,4937,4938,4939,4940,4941,4942,4943,4944,4945,4946,4947,4948,4949,4950,4951,4952,4953,4954,4955,4956,4957,4958,4959,4960,4961,4962,4963,4964,4965,4966,4967,4968,4969,4970,4971,4972,4973,4974,4975,4976,4977,4978,4979,4980,4981,4982,4983,4984,4985,4986,4987,4988,4989,4990,4991,4992,4993,4994,4995,4996,4997,4998,4999,5000,5001,5002,5003,5004,5005,5006,5007,5008,5009,5010,5011,5012,5013,5014,5015,5016,5017,5018,5019,5020,5021,5022,5023,5024,5025,5026,5027,5028,5029,5030,5031,5032,5033,5034,5035,5036,5037,5038,5039,5040,5041,5042,5043,5044,5045,5046,5047,5048,5049,5050,5051,5052,5053,5054,5055,5056,5057,5058,5059,5060,5061,5062,5063,5064,5065,5066,5067,5068,5069,5070,5071,5072,5073,5074,5075,5076,5077,5078,5079,5080,5081,5082,5083,5084,5085,5086,5087,5088,5089,5090,5091,5092,5093,5094,5095,5096,5097,5098,5099,5100,5101,5102,5103,5104,5105,5106,5107,5108,5109,5110,5111,5112,5113,5114,5115,5116,5117,5118,5119,5120,5121,5122,5123,5124,5125,5126,5127,5128,5129,5130,5131,5132,5133,5134,5135,5136,5137,5138,5139,5140,5141,5142,5143,5144,5145,5146,5147,5148,5149,5150,5151,5152,5153,5154,5155,5156,5157,5158,5159,5160,5161,5162,5163,5164,5165,5166,5167,5168,5169,5170,5171,5172,5173,5174,5175,5176,5177,5178,5179,5180,5181,5182,5183,5184,5185,5186,5187,5188,5189,5190,5191,5192,5193,5194,5195,5196,5197,5198,5199,5200,5201,5202,5203,5204,5205,5206,5207,5208,5209,5210,5211,5212,5213,5214,5215,5216,5217,5218,5219,5220,5221,5222,5223,5224,5225,5226,5227,5228,5229,5230,5231,5232,5233,5234,5235,5236,5237,5238,5239,5240,5241,5242,5243,5244,5245,5246,5247,5248,5249,5250,5251,5252,5253,5254,5255,5256,5257,5258,5259,5260,5261,5262,5263,5264,5265,5266,5267,5268,5269,5270,5271,5272,5273,5274,5275,5276,5277,5278,5279,5280,5281,5282,5283,5284,5285,5286,5287,5288,5289,5290,5291,5292,5293,5294,5295,5296,5297,5298,5299,5300,5301,5302,5303,5304,5305,5306,5307,5308,5309,5310,5311,5312,5313,5314,5315,5316,5317,5318,5319,5320,5321,5322,5323,5324,5325,5326,5327,5328,5329,5330,5331,5332,5333,5334,5335,5336,5337,5338,5339,5340,5341,5342,5343,5344,5345,5346,5347,5348,5349,5350,5351,5352,5353,5354,5355,5356,5357,5358,5359,5360,5361,5362,5363,5364,5365,5366,5367,5368,5369,5370,5371,5372,5373,5374,5375,5376,5377,5378,5379,5380,5381,5382,5383,5384,5385,5386,5387,5388,5389,5390,5391,5392,5393,5394,5395,5396,5397,5398,5399,5400,5401,5402,5403,5404,5405,5406,5407,5408,5409,5410,5411,5412,5413,5414,5415,5416,5417,5418,5419,5420,5421,5422,5423,5424,5425,5426,5427,5428,5429,5430,5431,5432,5433,5434,5435,5436,5437,5438,5439,5440,5441,5442,5443,5444,5445,5446,5447,5448,5449,5450,5451,5452,5453,5454,5455,5456,5457,5458,5459,5460,5461,5462,5463,5464,5465,5466,5467,5468,5469,5470,5471,5

A	PHYTO CHEMICALS				
1	COLCHICINE	64-86-8	5.87 mg/kg	1.4	0
2	THIOCOICHICOSIDE	602-41-5	300 mg/kg		
B	**ORGANIC CHEMICALS**				
3	2-(1-CYLCOCHEXENY)LETHYLAMINE (CHEA)	3399-73-3	2.5 mg/kg	1600	18400
4	3-[1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXO-CYCLOHEXYL]-PROPIONIC ACID (T4C)	5107-67-5	36 mg/kg		
5	SUBSTITUTED ARYL ALKYL AMINE	3625-06-7	1540 mg/kg		
6	2-AMINO-2-PHENYLBUTYRIC ACID, SODIUM SALT /METHYL 2-AMINO-2-(N,N-DIMETHYLAMINO)-2-PHENYLBUTYRATE (TR-1600,TR-4900)	94133-84-3 /39068-93-4	36 mg/kg		
7	4-CHOLO-BUTYLVERATRATE	69788-76-6	1540 mg/kg		
8	4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL)	554-52-9	5000 mg/kg		
9	METHYL 2 PHENOXY ISOBUTYRATE	103-60-6	5000 mg/kg		
10	(4R)- 2- OXOOXAZOLIDINE -4- CARBOXYLIC ACID (COX)	83841-00-3	5000 mg/kg		
11	4-t BUTYLPHENYLACETONITRILE	3288-99-1	236 mg/kg		
12	1-BROMO-3,5-DICHLOROBENZENE (DCBB)	19752-55-7	1070 mg/kg		
13	4-CHLORO-2-NITRO BENZOIC ACID	6280-88-2	71 mg/kg		
14	4-BROMO PHENYL PROPANOL (BPP)	25574-11-2	1020 mg/kg		
15	2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT)	105827-91-6	1020 mg/kg		
16	TETRACHLORO BUTYRIC ACID (TCBA)	19705-43-1	2940 mg/kg		
17	IONOPHOR	133338-85-9	88 mg/kg		
18	4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)	41604-19-7	1540 mg/kg		
19	PARA METHYL PHENYL CHLORIDE (PMPC)	2196-99-8	8750 mg/kg		
20	SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI-METHYL -5-PYRAZOLATE (MY710Na)	172343-40-7	8750 mg/kg		
21	2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA)	1869-24-5	180 mg/kg		
22	METHYL CARBAZATE	6294-89-9	5000 mg/kg		
23	TETRALONE IMINE	79560-20-6	810 mg/kg		
24	4-[2(4-CHLORO-2,6-DIMETHYLPHENYL)ACETTYL]METHYLAMINO]-1-METHOXY-N-PHENYLPIPERIDIN-4-CARBOXAMIDE (DIAMIDE)	1644459-63-1	5000 mg/kg		

25	3(2,2,2-TRIFLUOROETOXY)2-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE)	227605-94-9	5000 mg/kg	
26	5-CHLORO-8-HYDROXY-QUINOLINE (CHQ)	130-16-5	5000 mg/kg	
27	PHENYLGUANIDINE CARBONATE (PGC)	14018-90-7	1000 mg/kg	
28	FE (III) ACETYL ACETANOATE	14024-18-1	1872 mg/kg	
29	MANGANESE(II)HEXACYANOMANGANATE(II)SODIUM SALT (ANODE)	Not available	1020 mg/kg	
30	IRON(II)MANGANESE(II) HEXACYANOFERRATE(II) SODIUM SALT TETRADECAHYDRATE (CATHODE)	Not available	1020 mg/kg	
31	1-CHLORO-3-NITROBENZENE	121-73-3	1000 mg/kg	0
32	2,4,6- TRIFLUOROANILINE	363-81-5	1000 mg/kg	
33	PIVALOYL CHLORIDE	3282-30-2	5000 mg/kg	
34	5-CHLORO VALEROYL CHLORIDE	1575-61-7	1000 mg/kg	
35	4-FLUORO PHENYL ACETIC ACID	405-50-5	5000 mg/kg	
36	4-BROMO FLUOROBENZENE	460-00-4	2700 mg/kg	
37	3-FLUOROTOLUENE	352-70-5	7000 mg/kg	
38	4-FLUOROTOLUENE	352-32-9	7000 mg/kg	
39	ORTHONITRO ANISOLE	91-23-6	2000 mg/kg	
40	PARA NITRO ANISOLE	100-17-4	3300 mg/kg	
41	2-4 CHLORO TOLUENE	121-73-3	2400 mg/kg	
42	3-AMINO-4-METHYL BENZOIC ACID METHYL ESTER	18595-18-1	1700 mg/kg	
43	3-AMINO-4-METHYL BENZOIC ACID ISOPROPYL ESTER	219714-96-2	2000 mg/kg	
44	5-AMINO-2-METHYL BENZENE SULFONIC ACID PHENYL ESTER	1089339-15-0	1400 mg/kg	
45	(3-AMINOPHENYL) BENZENESULFONATE	26408-93-5	1400 mg/kg	
46	4 -AMINO BENZOIC ACID METHYL ESTER	619-45-4	1700 mg/kg	
47	2-FLUOROANISOLE	321-21-8	3700 mg/kg	
48	4-FLUOROANISOLE	459-60-9	3700 mg/kg	
49	2-PHENOXYETHYLAMINE	1758-46-9	800 mg/kg	
50	SPIROPIDION (TINIVION)	1229023-00-0	1000 mg/kg	

51	4-AMINO BENZAMIDE	2835-68-9	1500 mg/kg		
52	P-TOLUIDINE	106-49-0	1400 mg/kg		
53	M-ANISIDINE	536-90-3	1400 mg/kg		
54	4-CHLORO,2 AMINO PHENOL (4-CAP)	95-85-2	1400 mg/kg		
55	HYDROXY ESTER (HES)	27513-35-5	1400 mg/kg		
56	PARA CHLORO PHENYL GLYCINE (PCPG)	6212-33-5	1400 mg/kg		
57	DICHLOROFLUOROBROMOBENZENE (DCFBB)	17318-08-0	1400 mg/kg		
58	4-ACETYL-2-METHYL BENZOIC ACID (AMBA)	55860-35-0	1400 mg/kg		
C	**R&D PRODUCTS**				
	R&D and Pilot scale Products	--	--	00	30
	Total			**1601.4**	**18430**
D	**BY-PRODUCTS**				
1	Dil. Hydrochloric Acid	--	--	1050	12090
2	Dil. Sulphuric Acid	--	--	750	8630
3	Dil. Acetic Acid	--	--	00	22000
4	Potassium salt	--	--	00	11400

The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

The PP reported that earlier Ministry had issued EC vide letter no. I-11011/104/2009-IA-II(I) dated 29/03/2009 to the existing project Modernization of existing unit with change in products mix in favour of M/s. Sanmar Speciality Chemicals Limited. Later, Transfer of EC was issued by the SEIAA TamilNadu vide letter No. SEIAA/TN/EC/IND2/C-No. 14969/Amedment/2020 on 06th August 2020 from M/s. Sanmar Speciality Chemicals Limited to M/s. Chemplast Sanmar Limited.

The PP reported that the Certified Compliance Report of the existing EC dated 29.04.2009 and 06.08.2020 was issued by IRO Chennai vide letter no. F.P./12/1/862/795 dated 05th July, 2023 based on the site inspection dated 09.06.2023. The PP reported that no noncompliance has been observed in the Compliance report of the existing EC.

The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River Ponnaiyar is flowing at a distance of 11.35 km in South-West direction. There is no forest land involved in the proposed project. No Schedule-I species are found are in the study area for which conservation plan has been prepared and submitted.

The PP reported that **Ambient air quality** monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: PM_{10} (41.71 – 59.13 $\mu g/m^3$), $PM_{2.5}$ (19.67 – 29.71 $\mu g/m^3$), SO_2 (BDL – 10.41 $\mu g/m^3$) and NO_x (13.12 – 19.10 $\mu g/m^3$). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.24 $\mu g/m^3$, 2.10 $\mu g/m^3$ and 1.67 $\mu g/m^3$ with respect to PM_{10}, SO_2 and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise level** monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022. The baseline data indicates the ranges of concentrations for Location Leq (Day) (46.1 – 58.2 dB) A)) and Leq (Night) (41.8 – 49.2 dB(A)).

Ground Water quality monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (7.22 – 7.63), Total Dissolved Solids (578 - 1012 mg/l), Total Hardness (270 – 470 mg/l), Chlorides (147 – 254 mg/l), Fluoride (0.36 – 0.63 mg/l) and Zinc (0.03 - 0.14 mg/l). **Surface Water**

quality monitoring was carried out at 2 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (7.81 – 8.07), Dissolved Oxygen (5.3 – 5.6 mg/l), Chemical Oxygen Demand (21 – 24 mg/l), Bio-Chemical Oxygen Demand (3.3 – 3.6 mg/l). Soil quality monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as pH (6.59 – 7.48), Nitrogen (96 – 178 mg/kg), Phosphorus (39.3 – 77 mg/kg), Potassium (258 – 394 mg/kg) and Electric Conductivity (0.077 – 0.218 mS/cm).

The PP reported that the total water requirement is 2012.5 m^3/day, of which fresh water requirement of 1207.5 m^3/day and the balance quantity of 805 m^3/day will be met from recycled water. Fresh water of 207.5 m^3/day will be met from ground water for which NOC from CGWA/WRD is available and for remaining quantity of 1000 m^3/day, NOC from government water source will be obtained. Effluent of 805 m^3/day will be treated as per below treatment description: Total 805 m^3/day (Industrial: 705 m^3/day + Domestic: 100 m^3/day) of effluent shall be generated. Low COD stream: Low COD effluent will be treated through the conventional wastewater treatment system and will pass through RO system. High TDS Stream: Neutralized concentrate effluent and rejects from RO will be evaporated in multi effective evaporator (MEE). The treated wastewater will be totally recycled and the solid waste generated will be disposed to TSDF (Common disposal Facility). Domestic wastewater (100 KL/Day) will send to STP and Reused for domestic and gardening purpose after treatment.

The PP reported that the power requirement after expansion will be 14000 kVA including existing kVA and will be met from State Electricity Department. Existing unit has DG sets (6 Nos. 1600 kVA*4 Nos., 750 kVA*1 No. & 320 kVA*1 No. Capacity, additionally D.G set (1600 kVA*5 Nos.) used as standby during power failure. Stack (height 12 m) is provided as per CPCB norms to the DG sets.

Existing unit has 1 No. of Boiler (9 TPH), 2 No. of Thermic Fluid Heater, 6 Nos. of D.G. Set. Additionally, 4 No. of Boiler (25 TPH), 2 No. of Thermic Fluid Heater, 5 Nos. of D.G. Set will be installed. Mechanical Dust collector & ESP with Water Scrubber with stack height of 40 m will be installed for controlling the particulate emissions within the statutory limit of 150 mg/Nm³ for the proposed boilers.

Details of Process Emissions Generation and its Management:

Flue Gas Emission

SR no.	Source & of emission With Capacity	Stack Height (meter)	Name of the fuel	Quantity of Fuel MT/hr & MT/Day	Type of emissions i.e. Air Pollutants	APCM
EXISTING						
1	Boiler (1 No. 9 TPH)	40	Furnace Oil	3 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector & Stack
2	D.G set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
3	D.G set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
4	D.G set (750 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
5	DG (320 KVA)	9.8	HSD	40 lit/Hr	SOX,NOX,SPM,CO	Stack
6	D.G Set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
7	D.G Set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
8	Thermic Fluid Heater 1 Lakh Kcal/Hr	9	HSD	20 lit/hr	SOX,NOX,SPM,CO	Stack
9	Thermic	9	HSD	20 lit/hr	SOX,NOX,SPM,CO	Stack

	Fluid Heater 1 Lakh Kcal/Hr					
PROPOSED						
10	Boiler-1 (25 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack & ESP with water scrubber
11	Boiler-1 (25 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack & ESP with water scrubber
12	Boiler-1 (25 TPH)	40	Furnace Oil	45 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
13	Boiler-1 (25 TPH)	40	Furnace Oil	45 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
14	DG set - 2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
15	DG set - 2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
16	DG set - 2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
17	DG set - 2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
18	DG set - 2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
19	Thermic Fluid Heater 2 Lakh Kcal/Hr	9	HSD	40 lit/hr	SOX,NOX,SPM,CO	Stack
20	Thermic Fluid Heater 2 Lakh Kcal/Hr	9	HSD	40 lit/hr	SOX,NOX,SPM,CO	Stack

Process Gas Emission

S. no.	Source of emission	Type of emission	Stack/Vent Height (meter)	APCM
EXISTING				

1	Scrubber at Plant - I	SO_X,NO_X,CO	6.1	Wet Alkali Scrubber,Stack
2	Scrubber at Plant -II	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
3	Scrubber at Plant - II	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
4	Scrubber at Plant - II	SO_X,NO_X,CO	15	Wet Alkali Scrubber,Stack
5	Absorber at Plant - I	SO_X,NO_X,CO	4	Wet Alkali Scrubber,Stack
6	Scrubber at R & D plant	SO_X,NO_X,CO	12	Wet Alkali Scrubber,Stack
7	Phyto Plant Scrubber(Process)	SO_X,NO_X,CO	19	Wet Alkali Scrubber,Stack
8	Scrubber at Plant - II	SO_X,NO_X,CO	15	Wet Alkali Scrubber,Stack
9	Scrubber at Pilot Plant	SO_X,NO_X,CO	6.1	Wet Alkali Scrubber,Stack
10	Scrubber at plant IV	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
11	Scrubber at plant IV	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
12	Scrubber at plant IV	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
13	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
14	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
15	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
16	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
PROPOSED				
17	Scrubber -1	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
18	Scrubber -2	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
19	Scrubber -3	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
20	Scrubber -4	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
21	Scrubber -5	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
22	Scrubber -6	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
23	Scrubber -7	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
24	Scrubber -8	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
25	Scrubber -9	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
26	Scrubber -10	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
27	Scrubber -11	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
28	Scrubber -12	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
29	Scrubber -13	SO_X,NO_X,CO	17	Wet scrubber with stack
30	Scrubber -14	SO_X,NO_X,CO	17	Wet scrubber with stack
31	Scrubber -15	SO_X,NO_X,CO	17	Wet scrubber with stack
32	Scrubber -16	SO_X,NO_X,CO	17	Wet scrubber with stack
33	Scrubber -17	SO_X,NO_X,CO	17	Wet scrubber with stack
34	Scrubber -18	SO_X,NO_X,CO	17	Wet scrubber with stack
35	Scrubber -19	SO_X,NO_X,CO	17	Wet scrubber with stack
36	Scrubber -20	SO_X,NO_X,CO	17	Wet scrubber with stack
37	Scrubber -21	SO_X,NO_X,CO	17	Wet scrubber with stack
38	Scrubber -22	SO_X,NO_X,CO	17	Wet scrubber with stack
39	Scrubber -23	SO_X,NO_X,CO	17	Wet scrubber with stack
40	Scrubber -24	SO_X,NO_X,CO	17	Wet scrubber with stack followed by carbon bed
41	Scrubber -25	SO_X,NO_X,CO	17	Wet scrubber with stack followed by carbon bed

Details of Solid Waste/ Hazardous Waste Generation and its Management: 10 Categories of Hazardous/Solid Wastes are/will be generated from this Unit.

Sr. No	Name of Waste	Source of Generation	Cat No.	Existing Quantity (MT/Year)	Total Proposed Quantity (MT/Year)	Disposal Method
1.	Empty barrels/ containers/liners contaminated with hazardous chemicals /wastes	Storage & handling of Raw Materials	Sch-I/ 33.1	40	500	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
1.	Used / Spent Oil	Equipment & Machineries	Sch-I/ 5.1	10	200	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
1.	Chemical sludge from waste water treatment	In-house ETP MEE	Sch-I/ 35.3	2500	43000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016.
1.	Spent solvents	Process	Sch-I/ 28.6	350	20000	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
1.	Distillation residues	Process	Sch-I/20.2	20	4000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016.
1.	Contaminated aromatic, aliphatic or naphthenic solvents may fit for reuse		Sch-I/20.1	6	10000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of

						Hazardous Waste Rule – 2016
1.	Spent catalyst	Process	Sch-I/28.2	1	40	Collection, Storage, Transportation for Regeneration, Recovery and Reuse. (Recyclable)
1.	Contaminated cotton rags or other cleaning materials		Sch-I/ 36.2	2	40	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016.
1.	Spent Carbon or Filter medium	Process	Sch-I/ 36.2	NA	4000	Collection, Storage, Transportation & disposal to Common TSDF site or Co-processor by following protocol of Hazardous Waste Rule – 2016.
1.	Process residue and wastes	Process	Sch-I/ 28.1	NA	30000	Collection, Storage, Transportation & disposal to Co-processor by following protocol of Hazardous Waste Rule – 2016.
Non Hazardous waste						
11.	Fly Ash	Boiler			18250	Collection, Storage, Transportation and sent for brick manufacturer and/or in cement industries.

The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ 118 Crore (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 86 Crore per annum. Industry proposes to allocate Rs. 500 Lakhs towards Corporate Social Responsibility.

Industry has already developed greenbelt over an area of 33% i.e. 54000

m^2 out of 166400 m^2 total area of the project

The PP reported that the Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 12/5/2023, which was presided by the Sub Collector, Hosur (Representative of the District Collector, Krishnagiri). The main issues raised during the Public Hearing are benefits from the project, Employment, CSR/CER Activities.

Sr. No.	Issues raised during the PH	Reply given by the representative of project proponent and concerned officer	Reply given by concerned officer	Action Plan along with budgetary allocation
1	Benefit from the project	The representative of unit replied that the cost of expansion activity is around Rs. 2000 Crore in which 10% is CSR fund from this fund 15 Crore Rupees will be spent to provide basic facilities for the nearby villages. Now the plant is equipped with sophisticated and continuous monitoring techniques based air pollution control devices so that the changes in the plant operation can be monitored and controlled immediately. Hence the problems that prevailed 20 years back will not occur.	--	Company will contribute 0.25 % of the additional project cost (i.e. 2000 Crore) for the CER activity and CSR fund will be provided by the company in the surrounding villages within the 2 or 3 years of time period after getting EC & CTE.
2	Employment and setting up of bus shelter, construction of road for public and painting works for Government Schools and temples in the nearby villages.			
3	Water related problem			Company is providing the CSR activities in the nearby areas and shall continue to do so.
4.	Education and carry out a research about the insects which affects cultivation of mango flowers in Hosur Taluk and produce pesticides to help farmers.	The representative of M/s. Chemplast Sanmar Ltd. has said that, the company will give preference to those who have studied Diploma (Chemical Technology), Master's Degree in Chemistry, Degree in Chemical Engineering. Also, our company's preference is to recruit locally qualified individuals. Because, they	**The Sub Collector, Hosur** The Sub Collector, Hosur said that during recruitment, inform the local public in advance about the job vacancies and job qualifications. Therefore local people can benefit by knowing the employment information through this, she also requested the local people to make proper use of these employment camps.	
5.	A lake is located 1 km from their village and 500 meters from M/s. Chemplast Sanmar Ltd. He also said that, if it is properly cleared and maintained, it will benefit to the agricultural activity of nearby villages. Also, the unit has not provided any assistance to their village, so he requested to fulfil this request.			Company will contribute Rs. 1.50 Crores to desilting of lakes and improve beautification of surrounding pond or lake within a year. Also, Company will properly maintain the same.

6.	• Corporate Social Responsibility (CSR) Activities	will continue to come for work without any break and it will be great benefit to the company. Since the employment camp is conducted only in Hosur and not in other places like Chennai and Coimbatore. So, [illegible] the Candidate from Krishnagiri and [illegible] in interview.	• The Sub Collector, Hosur The Sub Collector, Hosur- said that, the local people can get to know the information about the employment of their company, if they provide information to Gram Panchayat Office, Block Development Office and Taluk Office.	Action plan for odour control: • All liquid raw materials will be charged into Reactors with pumps or under gravity through closed pipes. • Closed loop handling will be carried out. • Suction Hoods will be placed near the Man-holes & Charging funnels of Reactors & Filters so that chemical vapors and dust do not escape into the Plant & surroundings, when the man-hole covers are opened for inspection or charging of RM. • All storage tanks of low boiling chemicals will be provided with Vents. • Vent lines of Dosing vessels will be connected back to the vents of storage tanks to prevent contaminated air release during material transfer. • All pumps handling hazardous chemicals will be provided with mechanical seals to prevent fugitive emission. • Wherever possible magnetic coupled pumps will be used. • The contaminated absorbent will be safely dispose off along with

				hazardous waste. Company will take care to reduce the Odour problem and release of chemical vapour in atmosphere. For that company will contribute funds for Environment protection measures. (Approx. Cost: 118.482 Crores & Time Period: 1 year after getting EC & CTE).
7.	Employment	The representative of M/s. Chemplast Sanmar Ltd has said that they are going to conduct employment camps within 6 to 8 months, at that time the local people will be properly notified. Also an overhead water reservoir has been completed in the Beriga village through "Namakku Naamae" scheme: one electrical engineer and one quality control engineer from Beriga village are currently employed in the company. buildings for 11th and 12th classes have been constructed in a local high school, road facilities have been provided to the school, further toilets and a passenger		The proposed project will increase the employment opportunity. Employment would be as per prevailing norms of state government for skilled and unskilled people for the proposed project. approximately 1000 people will be employed after getting EC & CTE.

		shelter have been constructed in a local village. He also said that, a lake located in the village was desilted last year. Finally, he informed that the Social Need Assessment is currently being done and based upon that the Corporate Social Responsibility budget will be spent.		
8.	Air Pollution and its control measures	The representative of M/s. Chemplast Sanmar Ltd has said that, if employment is given to outsiders, they will leave the job within two years which affects the performance of the company. Therefore he said that they have no objection in providing employment to the local public. Further he added that presently, we are producing 35 chemicals and after expansion, we are planning to produce 60 to 70 chemicals and all these are not pesticides. They are intermediate products for the production of pesticides. He also said that the proposed expansion will not affect the environmental impact assessment report. He also said that the pesticide is produced from the intermediate product only after two or three reactions in the process. He also said that, we are exporting this intermediate product to foreign countries to produce pesticide. He said that, agriculture is the livelihood of the people	–	• Company is manufacturing 30 products and after expansion, company will manufacture 58 products and all these will not be pesticides products, they said synthetic organic products and only one product will be pesticide intermediate which is incorporate in the environmental impact assessment report. • The proposed expansion will increase the production capacity by 12.5 times. However, Company has proposed adequate APCM to control air emission. Also, no effluent will be discharged into any surface water body. Hence, this company is/will be total Zero Liquid Discharge unit. • Company will install Mechanical Dust collector & ESP to control

of this village and water is the basis for it. Thus, our company has a proper water management system. Further, He said that, at present they are using ground water and the water required for the expansion is planned to be taken from Kelavarapalli dam presently sewage from Bangalore is being mixed with river water in the dam. They proposed to treat and use this water for the industry. The same has been reported in the EA. So the ground water and agriculture will not be affected due to the proposed expansion. He informed that from the year of 2003-04, zero liquid discharge system has been set up in all the Sanmar factories and all the trade effluent is treated and reused for the production and no trade effluent is discharged from the factory, so the agriculture will not be affected. Further, he added that the Trade Effluent generated from the unit treated in ETP, RO followed by Reject Management System (ZLD), the treated trade effluent is recycled back to the process. Thus the hazardous waste generated from the ETP is sent to a common hazardous waste disposal facility authorized by the Tamil Nadu Pollution Control Board. And the report is being submitted to the Tamil Nadu Pollution Control Board regularly. In the unit, the vaporized chemicals from the reactors are

flue gas emission and Wet scrubber with stack will be install to control process gas emission.

		condensed at about (-20°C) in the condenser and recovered and re-used in the process. Also, in our factory, we have two stage absorption system (i.e., Scrubber). So, the vaporized chemicals from the reactors will not pollute the air. Also, Ambient Air Quality Survey was conducted at 11 places in all directions and the EC was given after discussion of the pollutants. He also said that the weightage will be given to the local people in company's employment opportunities.		
9.	Pollution control and its techniques	The representative of M/s. Chemplast Sanmar Ltd has said that it is our duty to operate the factory in a safe environmental way by installing the modern industrial air pollution control devices for the proposed expansion and operate it in a such a way that air does not affect the environment rather than operating with old pollution control techniques.		
10.	Water related problems, pollution and its measures to control		The [illegible] Hosur. The [illegible] Environmental Impact Assessment, 2006 notification vide its S.O. No.1533 of MOEF, New Delhi, dated 14.09.2006, as per this notification a public hearing to be conducted for some projects before granting environmental clearance. Accordingly, the details of the public	

			hearing meeting for the proposed expansion project of M/s. Chemplast Sanmar Ltd. have already been published in Tamil and English dailies "Dinathanti" and "The New Indian Express" on 07.04.2023. Also, he highlighted that, the public announcements have been made through vehicle announcement and provided pamphlets to the public in the surrounding areas of the villages of S.B. Guruparapalli, Seekkanapalli and Suligunta	
11.	CER activities			Company will contribute 0.25 % of the additional project cost (i.e. 2000 Crore) for the CER activity and CSR fund will be provided by the company in the surrounding villages within the 2 or 3 years of time period after getting EC & CTE.
12.	Environment protection measures			Company will contribute funds for Environment protection measures. (Approx. Cost: 118.482 Crores & Time Period: 1 year after getting EC & CTE).
13.	Employment			Company will give employment to the local people as per prevailing norms of state government for skilled and unskilled people for the proposed project.

The PP proposed to set up an Environment Management Cell (EMC) by engaging business Manager (HO) – Corporate Enviornment Head- Head Factory operations- site Enviornment Head- Joint Manager Environment- Shift incharges- shift operators STP and ETP for the functioning of EMC.

The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

The estimated project cost is Rs 2292 Crores including existing investment of Rs 292 crores. Total Employment will be 1350 persons as direct & no persons as indirect after expansion.

3.5.3. Deliberations by the EAC in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

The EAC constituted under the provisions of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the PP.

The EAC noted that the PP has given undertaken to the effect that the data and information given in the application and enclosures are true to the best of their knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/misleading at any stage, the project will be rejected and Environmental Clearance granted (if any) will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the Greenbelt development plan, fuel, water balance, ETP and STP flow diagram, Carbon footprint, complaint regarding the project, transfer of EC and advised the PP to submit the following:

- Action plan for additional green belt development.
- Action plan for cleaner fuel.
- Revised water balance.
- Revised ETP & STP flow diagram.
- Carbon footprint reduction & Road map to achieve net zero carbon emission.
- Justification for the complaint against project.
- Requisite documents submitted to SEIAA for the transfer of EC.

The PP submitted the above information/documents and the EAC found these to be satisfactory. Regarding the justification for applying to SEIAA for transfer of EC instead to MoEF&CC, the PP submitted a copy of the application made to the Ministry for the same. It was informally advised by the Ministry to apply to SEIAA. The EAC cautioned the PP for not obtaining written clarification from the Ministry in this regard.

The EAC has also received a complaint against the project, for which a point wise reply was sought from the PP. The same has been submitted by the PP, as follows:

Sr. No.	Issue raised	Reply given by the project proponent
1	Chemplast Sanmar Limited, on 03-06-2022 obtained one CTE Expansion order (without Prior EC), from the TNPCB (to expanded the production activites from 1,081.4 MT to 1,601.4 MT per year).	*MoEF Notification No. S.O.980-(E), dated 21st March, 2021allows to claim exemption from obtaining Prior Environment Clearance in respect of any increase in production capacity with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project.* Accordingly we have followed the protocol and

		obtained No Increase in Pollution Load certificate and obtained CTE for the Expansion.
	In this CTE order, TNPCB laid one important condition. " The unit shall comply all the conditions, as mentioned in the, No increase in Pollution Load Certificate, issued to the unit, by PLAC,(vide Board's LR.No. TNPCB/T6 /F.13598HSR/2021 dated : 17-03-2022), strictly without any lapse". " The unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit report to the TNPCB" is one of the important condition laid in the PLAC certificate dated : 17-03-2022. The above mentioned (03-06-2022 dated CTE) condition since didn't fulfilled, by the Chemplast Sanmar Limited.	The condition can be fulfilled upon commencement of production only. CTO obtained now and upon increasing production we will ask a NABET approved consultant to evaluate and certify the same. We have obtained the CTO in Aug 23 and this is a testimony to the fact that all conditions that were to be fulfilled as per the CTE were complied with.
	Further, the above mentioned (03-06-2022 dated CTE) condition compliance report also didn't annexed in the EIA report.	We have uploaded the final EIA application and as part of it we have attached the latest CTO.
	Further, CTO for this expansion (1,081.4 MT to 1,601.4 MT) also since didn't issued by TNPCB.	TNPCB issued CTO (Air & Water) in Aug 23.
	Further, First expansion proceedings, since didn't completed, before that, Chemplast Sanmar Limited illegally applied for second expansion. At this condition, Chemplast Sanmar Limited, illegally filed Prior EC application for second expansion (1,601.4 MT to 2,003.4 MT per year).	The statement made by the complainant is not correct and our responses as under: 1. We applied through NIPL route to expand from 1081.4 to 1601.4 TPA as per the protocol prescribed (first expansion) 2. We had obtained the CTE in Jun 22 and CTO in Aug 23. 3. We had applied for expansion to MoEF & CC for further expanding the capacity from 1601.4 TPA to 2003.4 TPA in Dec 22. Post that we received the ToR in Dec 22. We also conducted the public hearing in May 12, 2023 and currently presenting for the EC for the second expansion. 4. There is no policy that stops a proponent to seek for an expansion when an old approval is still under execution.

The EAC deliberated the Onsite and Offsite Emergency plans and also the various mitigation measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as amended from time to time.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The

Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC after detailed deliberations recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under and general terms and conditions in Annexure-1.

3.5.5. Recommendation of EAC

Recommended

3.5.6. Details of Environment Conditions

3.5.6.1. Specific

	Specific Conditions
1.	1. The PP shall develop/maintain Greenbelt over an area of 33%, preferably within a year of the grant of EC. The additional 1000 number of saplings selected for the plantation should be of sufficient height, preferably 6-8ft (about 2 m). The budget earmarked for the plantation shall be kept in separate account and should be audited annually. PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of the expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year. 2. A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering specialization in the project area) equipped with full-fledged laboratory facilities, shall be set up to carry out the Environment Management and Monitoring functions. PP shall engage Business Manager (HQ) – Corporate Environment Head- Head Factory operations- site Environment Head- Town Manager Environment- Shift incharges- shift operators- STP and ETP. In addition to this, one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of persons engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year. 3. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management and risk mitigation measures relating to the project shall be implemented. The budget propose under EMP is 118 crore (@initial cost) and ₹ 86 Crore per annum (Recurring cost) shall be kept in separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year. 4. The total water requirement shall not exceed 2012.5 KLD out of which Fresh water 1207.5 KLD shall be sourced from Ground water and Government water source and the balance 805 KLD shall be recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requiste permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year. 5. The total Industrial wastewater generation shall be 705 KLD. Low COD effluent shall be treated through

	the conventional wastewater treatment system and the pass through RO system. Neutralized concentrate effluent and rejects from RO shall be evaporated in multiple effective evaporator (MEE). The treated wastewater shall be totally recycled and the solid waste generated shall be disposed to authorized TSDF (Common disposal Facility). Domestic wastewater (100 KLD) shall be sent to STP and same shall be reused for domestic and gardening purpose. 6. As proposed, agro-briquettes shall be used as a primary fuel and Furnace oil- shall be used as a secondary fuel during the unavailability of agrobriquettes. The phasing of secondary fuel may be explored. 7. No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard. 8. The project proponent shall comply with the environment norms for synthetic organic chemicals as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 608 (E), dated 21.7.2010 under the provisions of the Environment (Protection) Rules, 1986. 9. The project proponent shall comply with the environment norms for Pesticide Industry as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 446 (E), dated 13.6.2011 under the provisions of the Environment (Protection) Rules, 1986. 10. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard. 11. All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. 12. The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out. 13. The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report. 14. The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection. 15. Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies. 16. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms. 17. The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation. 18. The PP shall undertake waste minimization measures as below (a) Material and control of quantities of active ingredients to minimize waste. (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation. 19. The activities and the action plan proposed by the project proponent to address the issues raised during the public hearing as well as the related socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA report in letter and spirit.

3.5.6.2. Standard

5(b)	**Pesticides industry and pesticide specific intermediates (excluding formulations)**
null	

1.	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.	The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
3.	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
4.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dB(A) (day time) and 70 dB(A) (night time).
5.	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
6.	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated therein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
7.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
8.	The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
9.	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
10.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
11.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
12.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

CAPACITY EXPANSION IN FORMALDEHYDE MANUFACTURING UNIT WITH THE EXISTING PRODUCTION CAPACITY 100 TPD TO 200 TPD AT VILLAGE BHAGWANPUR, KHARWAN ROAD, TEHSIL JAGADHRI, DISTRICT YAMUNA NAGAR, HARYANA BY M/S. CHEMWOOD INDUSTRIES by **M/S CHEMWOOD INDUSTRIES** located at **YAMUNANAGAR,HARYANA**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/HR/IND3/442155/2023	IA-J-11011/103/2021-IA-II(I)	29/08/2023	Synthetic organic chemicals industry (5(f))

3.6.2. Project Salient Features

null

3.6.3. Deliberations by the EAC in previous meetings

N/A

3.6.4. Deliberations by the EAC in current meetings

The PP vide email dated 13.9.2023 informed that due to medical emergency, they/ Consultant would be unable to attend the meeting and requested to defer the proposal. The proposal was accordingly **deferred.**

3.6.5. Recommendation of EAC

Deferred for PP not attending the meeting

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Expansion of the Drug Intermediates Unit by **SPAB CHEMICALS PVT LTD** located at **RAIGAD,MAHARASHTRA**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/MH/IND3/439803/2023	IA-J-11011/159/2023-IA-II(I)	31/08/2023	Synthetic organic chemicals industry (5(f))

3.7.2. Project Salient Features

null

3.7.3. Deliberations by the EAC in previous meetings

N/A

3.7.4. Deliberations by the EAC in current meetings

The MS apprised the EAC that the CCR of the existing unit was not yet received and the proposal was inadvertently listed in the agenda. **Accordingly, the EAC returned the proposal.**

3.7.5. Recommendation of EAC

Returned in present form

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

M/s. Tagros Chemicals India Private Limited. by **TAGROS CHEMICALS INDIA PRIVATE LIMITED** located at **BHARUCH,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND3/444897/2023	IA-J-11011/521/2017-IA-II(I)	31/08/2023	Pesticides industry and pesticide specific intermediates (excluding formulations) (5(b))

3.8.2. Project Salient Features

The proposal is for the environmental clearance for the Proposed expansion of Pesticide Intermediates & Technical production capacity in the existing premises with production capacity from 4,304 MT/Annum to 10800 MT/Annum located at Plot No. 133 & 134, G.I.D.C. Estate, Ankleshwar, Dist. Bharuch, Gujarat by M/s. Tagros Chemicals India Private Limited.

The project/activity is covered under Category "A" of **5(b) Pesticides & Pesticide Specific Intermediates (excluding formulations)** of Schedule of Environment Impact Assessment (EIA) Notification, 2006 (as amended). The PP reported that the project is located in a **Critically Polluted Area (CPA).**

The ToR was granted by the Ministry, vide letter no. IA-J-11011/521/2017-IA-II(I) dated 25.8.2023. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a **Expansion case.** The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, **M/s. Shree Green Consultants**. (NABET Accreditation No. NABET/EIA/2124/IA0072 Valid Upto 24.2.2024] made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

The PP reported that the existing land area 33160 m^2, no additional landis required for proposed expansion. The details of products to be manufactured are as follows:

Sr. No.	Products	Category as per EIA Notification	CAS Nos.	Production Capacity (MTPA) Existing	Proposed	Total
Pesticides Intermediates & Technical						
Group-A						
1	DV Acid Chloride and/or derivatives /intermediate	5(b)	52314-67-7	3000	1800	1800
2	Meta Phenoxy Benzaldehyde and/or derivatives /intermediate	5(b)	39515-51-0	3000		
3	Deltamethrin Tech and/or derivatives /intermediate	5(b)	105512-06-9	600		
Group-B						
4	Cypermethrin Tech and/or derivatives /intermediate	5(b)	52315-07-8	2400	4200	4200
5	PermethrinTech and/or derivatives /intermediate	5(b)	52643-53-1	1200		
6	Alphamethrin Tech and/or derivatives /intermediate	5(b)	67375-30-8	600		
7	Trans CMAC and/or derivatives /intermediate	5(b)	52314-67-7	1800		
8	Meta Phenoxy BenzylAlcohol and/or derivatives /intermediate	5(b)	13826-35-2	1200		
9	Tefluthrin and/or derivatives /intermediate	5(b)	79538-32-2	1200		
Group-C						
10	Pyriproxyfen and/or derivatives /intermediate	5(b)	95737-68-1	1200	4800	4800
11	4-Phenoxy Phenol and/or derivatives /intermediate	5(b)	831-82-3	0		
12	APJ 1 and/or derivatives /intermediate	5(b)		0		
13	APJ 2 and/or derivatives /intermediate	5(b)		0		
14	APJ 3 and/or derivatives /intermediate	5(b)	-	0		
15	APJ 4 and/or derivatives /intermediate	5(b)		0		
16	APJ 5 and/or derivatives /intermediate	5(b)		0		
17	TFNA-AM and/or derivatives /intermediate	5(b)	-	0		
18	CCIM and/or derivatives /intermediate	5(b)	-	0		
19	IKI 3106 and/or derivatives /intermediate	5(b)	-	0		
20	IKI 916 and/or derivatives /intermediate	5(b)	-	0		
			Total (A+B+C)	**16200**	**10800**	**10800**
Inorganic Products (Not Covered UnderEIA Notification, 2006)						
21	Sodium SulfitePowder	-	7757-83-7	7586.28	0	7586.28
22	Sodium Fluoride	-	7681-49-4	75	-75	00
23	KCl Powder	-	7447-40-7	1656	2220	3876

Sr. No.	Products	Category as per EIA Notification	CAS Nos.	Production Capacity (MTPA) Existing	Proposed	Total
24	Ammonium Chloride	-	12125-02-9	1650	0	1650
25	SS CMA	-	59042-49-8	294	0	294
26	Chloro BromoAcid	-	21739-92-4	66	139	205
27	Poly Aluminium Chloride (powder)	-	1327-41-9	4704	5061	9765
			Total Inorganic products	**16031.28**	**7345**	**23376.28**
Formulation		-	-	**65700**	**0**	**65700**
By-Product						
1	CupricChloride		7447-49-4	31.56	0	31.56
2	HCL		7647-01-0	2850.24	4205.76	7056
3	AlCl3Solution (PAC Solution)		7446-70-0	9765	-9765	00
4	Hydrazine Hydrate		7803-57-8	0	1200	1200
5	Sodium Acetate		127-09-3	0	1200	1200
6	Sodium Sulphate		7757-82-6	0	4000	4000
	Total By products			**12646.8**	**840.76**	**13487.56**

The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under F (P) Act/Air Act/Water Act.

The PP reported that earlier EC was issued by the Ministry vide letter J-11011/521/2017-IA II (I) dated 31st December, 2019 in favor of **M/s Tagros Chemical India Ltd.** subsequently the unit has obtained transfer of EC for name change in favor of **M/s Tagros Chemical India Private Ltd.** on EC vide letter no. F. No. J-11011/521/2017-IA-II (I) dated 1.8.2022.

The PP reported that the Certified Compliance Report of the existing EC was issued by the IRO Gandhinagar vide letter J-11/24-2023-IROGNR dated 1.3.2023 based on the site visit dated 7.2.2023. Out of total 54 conditions 25 conditions are complied, 8 are partly complied, 11 are agreed to comply and 10 are noted by the unit. Action taken report for the partly complied conditions has been submitted to IRO Gandhinagar vide e- mail dated 3.4.2023.

The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River/ water body Narmada River is flowing at a distance of 15 km in North direction. No Schedule-I species were observed in the study area from the proposed project.

The PP reported that **Ambient air quality** monitoring was carried out at the locations during 1st March 2023 to 31st May 2023 and the baseline data indicates the ranges of concentrations as PM_{10} (39.7- 76.7 $\mu g/m^3$), $PM_{2.5}$ (23.4- 51.8 $\mu g/m^3$) SO_2 (14.9- 43.9 $\mu g/m^3$), NOx (20.4-50.1 $\mu g/m^3$) and CO (0.5-1.9 mg/m^3). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 4.01 g/m^3, 4.58 g/m^3, 0.89 g/m^3 and 0.418 g/m^3 with respect to PM_{10}, SO_x, NO_x and CO. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise Level** – Ambient noise levels were measured at 08 locations around the existing project site and also on the proposed location. Noise levels monitoring was done during the day as well as night time. Near the Residential area the maximum and minimum noise levels recorded during the day time was 54.7 Leq dB(A) and 52.9 Leq dB(A) and during night time was 44.4 Leq dB(A) and 40.1 Leq dB(A) respectively. It was observed that the noise levels in the study area are well within the prescribed limits as prescribed by the CPCB.

Ground water – The pH of the groundwater samples ranged from 7.22 to 8.11. Total turbidity <1 NTU dissolved solids ranged from 224 to 901 mg/L. The total hardness (in CaCO3) was between 120 and 420 mg/L. The total alkalinity was between 212 and 560 mg/l. Chlorides are between 127.19 and 518.5 mg/l. All parameters of the groundwater samples collected at all sites are within acceptable limits. **Surface water**- The pH varied in the range of 7.12-7.97 and Total hardness varied in the range of 56-400 mg/l. All the heavy metals measured in collected samples of the surface water were BDL at all the location. the surface water analysis of the study area, the surface water quality results reveal that the water conforms to CPCB class "E"- (Irrigation, industrial cooling or controlled waste disposal) for locations **Soil** is the medium that provides the nutrients necessary for plant development. Nutrients are available to plants at certain pH levels, and soil pH is altered by the influx of pollutants from air, water, solid waste, or all of these. Soil samples were

taken at 8 sampling points to determine basic soil properties. Based on the tests performed, the table above lists soil pH, sample electrical conductivity, and concentrations of nitrogen, phosphorus, and potassium in soil samples from different areas, showing how fertility, pH, and other soil parameters vary change. depending on the soil conditions

The PP reported that the total water requirement is **1605.36 KLD** of which fresh water requirement of **1266.36 KLD** will be met from Ankleshwar GIDC water Supply System, and the balance 335 KLD from recycled water. Approximately 926 KLD (22 KLD Domestic effluent + 904 KLD Industrial Effluent) will be generated after the proposed expansion. Total industrial effluent (1295 KLD) will be segregated into two streams having HTDS & LTDS stream. Total 500 KLD HTDS (450 KLD HTDS process waste water + RO Reject 50 KLD) will be sent to Stripper followed by MEE & ATFD for further treatment. MEE Condensate 450 KLD will be reused in washing, scrubber & cooling. 904 KLD Low TDS effluent (LTDS 337 KLD + Cooling 37 KLD +Boiler 50 KLD +Scrubber 30 KLD + MEE Condensate 450 KLD) will be treated in house ETP. About 457 KLD treated effluent out of 824 KLD will be sent to NCT for further treatment. Remaining 367 KLD will be sent to RO for further treatment and 317 KLD RO permeate will be reused in utility. RO reject (50 KLD) will be sent to MEE for further treatment. Domestic effluent (22 KLD) will be treated in STP and treated water will be reused in Gardening.

The Power requirement after expansion will be 8.5 MW and will be met from Dakshin Gujarat Vij Company Limited (DGVCL) Power Supply. Three D.G set of 1000kVA x 1Nos., 1500 kVA x 1 Nos. and 2500 kVA x 1 No. will be used as standby during power failure. Stack height of 11 meter will be provided as per CPCB norms to the proposed DG sets.

Existing unit has 3 Nos. of steam boiler (10 TPH, 10 TPH & 10 TPH), Thermo pack (5 Lakh kcal/hr.) and D.G Set (1000 KVA x 1), (1500 KVA x 1) & (2500 KVA x 1). Additionally, one Boiler capacity of 25 TPH steam boiler will be installed. ESP followed by alkali scrubber with a stack of height of 30 m will be installed for controlling the particulate emissions within the statutory limits for the proposed Stacks.

Sr. No	Fuel	Fuel Consumption			Source & Mode of Transportation
		Existing*	Proposed	Total	
1	Briquettes/ Coal	10 MT/Day / 90 MT/day	70 MT/Day / 60 MT/Day	80 MT/Day / 150 MT/Day	From Authorized suppliers
2	HSD	450 Lit/Hr.	Nil	450 Lit/Hr.	From Authorized Petroleum products suppliers

Note: *Existing scenario fuel consumption as per EC vide F. No. J-11011/521/2017-IA II (I) dated 31/12/2019*

Flue Gas Emissions

Sr. No.	Plant	Stack Height (m)	Type of Pollutant	Permissible	Control Measure
Existing*					
1	Boiler-I (10 TPH)	30	PM SO_2 NO_x	150 mg/Nm^3 100 ppm 50 ppm	ESP followed by alkali scrubber
2	Boiler-II (10 TPH)				
3	Boiler-III (10 TPH)				
4	Thermo Pack (5 Lakh Kcal/hr.)				
5	D.G. Set-1 (1000 KVA)	10			Adequate stack height
6	D.G. Set-2 (1500 KVA)	10			Adequate stack height
7	D.G. Set-3 (2500 KVA)	10			Adequate stack height
Proposed					
1	Boiler-IV (25 TPH)	30	PM SO_2 NO_x	120 mg/Nm^3 80 ppm 40 ppm	ESP followed by alkali scrubber

Existing scenario as per EC vide F. No. J-11011/521/2017-IA II (I) dated 31/12/2019. ***Note:*** *D. G. Sets shall be used for emergency purpose only.*

Details of Process Emissions Generation and its Management: Existing Scenario

Sr. No.	Plant	Stack Height (m)	Type of Pollutant	Permissible Limit	APCM
1	DVAC, Trans CMAC & Tefluthrin Manufacturing	15	SO_2 HCl	40 mg/Nm^3 20 mg/Nm^3	Two stage water scrubber followed by alkali scrubber
2	Permethrin, Cypermethrin, Alphamethrin & Deltamethrin Manufacturing	15	HCl	20 mg/Nm^3	Two stage water scrubber
3	MPB Manufacturing	15	Cl_2 HBr HCl	9 mg/Nm^3 20 mg/Nm^3 20 mg/Nm^3	Two stage water scrubber followed by alkali scrubber

After Proposed expansion

Sr. No.	Plant	Stack Height (m)	APCM	Type of Pollutant	Permissible Limit
1	MPP-1 Along with Inorganic process	26	Two stage water scrubber followed by alkali scrubber	SO_2 HCl NH_3	32 mg/Nm^3 16 mg/Nm^3 140 mg/Nm^3
2	MPP-2 Along with formulation plant	26	Two stage water scrubber followed by alkali scrubber	SO_2 HCl NH_3	32 mg/Nm^3 16 mg/Nm^3 140 mg/Nm^3
3	MPP-3	15	Two stage water scrubber followed by alkali scrubber	SO_2 HCl NH_3	32 mg/Nm^3 16 mg/Nm^3 140 mg/Nm^3

Details of Solid Waste/ Hazardous Waste Generation and its Management:

Sr. No.	Solid / Hazardous Waste	Cat	Quantity Existing*	Quantity Proposed	Quantity Total	Mode of Disposal
1	Used Lube Oil	5.1	250 Liters/Month	50 Liters/Month	300 Liters/Month	Collection, Storage, transportation and disposal by reused in plant & machinery as lubricant or sell it to authorized refiners /recycler.
2	Discarded Drums & Containers	I-33.1	200 MT/Annum	200 MT/Annum	400 MT/Annum	Collection, Storage, decontamination, Transportation and disposal by reuse after in-house decontamination or send it to authorized decontamination facility/ recycler or send back to supplier.
	Discarded Liners & Cardboards		26 MT/Annum	24 MT/Annum	50 MT/Annum	
3	Cotton Wastes/ Raw Dust / Bags Filters Containing Pesticides	I-33.2	12 MT/Annum	Nil	12 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site or Sent to cement Industries for Co-Processing.
4	Process/ Distillation Residue	I-29.1	2400 MT/Annum	1100 MT/Annum	3500 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site or Sent to cement Industries for Co-Processing.

Sr. No.	Solid/ Hazardous Waste	Cat	Quantity Existing*	Quantity Proposed	Total	Mode of Disposal
5	Spent Carbon from ETP	I-28.3	3 MT/Annum	2 MT/Annum	5 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site or Sent to cement Industries for Co-Processing.
6	ETP Sludge	I-35.3	1800 MT/Annum	9720 MT/Annum	11520 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site.
7	MEE Salt	I-37.3	14400 MT/Annum	200 MT/annum	14600 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site.
8	Sludge from Wet Scrubber	I-29.2	12 MT/Annum	2 MT/Annum	14 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site.
9	Spent Solvents	I-29.2	7456 MT/Month	4313 MT/Month	11769 MT/Month	Collection, Storage, Transportation and reuse within Factory Premises or in case of any breakdown in our Recovery system than only we need to send outside for recovery or co-processing in cement industries for AFR or incineration at CHWIF.
10	Date expired/off specification pesticides	Sch I 29.3	00	1000 MT/Annum	1000 MT/Annum	Collection, storage, transportation and disposal by incineration at CHWIF.
11	Inorganic salt	Sch-I 29.6	00	5484 MT/Annum	5484 MT/Annum	Collection, Storage, Transportation & Sent to authorized users who is having authorization with valid CCA and rule 9 permission to receive this waste after making MOU.
12	Packaging material/Paper waste (Non-Hazardous waste)	-	00	30 MT/Annum	30 MT/Annum	Collection, Storage, Reuse/Recycle or sale to scrap vendor.
13	Insulation waste/Mixed solid waste	Other	00	100 MT/Annum	100 MT/Annum	Collection, storage, transportation, and disposal by incineration at CHWIF or TSDF
14	E-Waste	Sch. II B-1110	00	10 MT/Annum	10 MT/Annum	Collection, storage, transportation and disposal by Sell to Authorized Recyclers or Refurbishes.
Non -Hazardous Waste						
15	Fly Ash (Coal Ash)	-	00	2000 MT/Month	2000 MT/Month	Collection, Storage, Transportation and Final Disposal at bricks manufacturers or common TSDF site or Cement industry.

The Budget earmarked towards the Environment Management Plan (EMP) is ₹ 25 Crores (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 0.335 Crores per Annum. Industry proposes to allocate Rs. 727.5 lakhs towards Corporate Social Responsibility.

The proposed project is to be set up within the existing premises of land area of 33,160 m^2 out of which 5536.20 m^2 (i.e. 16.69 %) land area is already used for greenbelt development. Approximately 12000 m^2 area green belt

development will be done outside the premises in collaboration with Gujarat Forest Department. This will constitute a total of 52.87 % greenbelt area development by M/s. Tagros Chemicals India Pvt. Ltd.

The PP reported that the Public hearing is exempted as per the Para 7.III. Stage (3) (i) (b) of the EIA Notification, 2006 Project site is located at GIDC Industrial Estate, Ankhleshwar is declared as notified industrial area vide Notification No. GHU-78-20-GID-1977-660 CH. Dated 1.2.1978.

The PP proposed to set up an Environment Management Cell (EMC) by engaging Unit Head + EHS cluster Head- Sr. manager EHS- Manager / Assistant Mnager EHS- Exceutive officer EHS- ETP in charge- MEE in-charge- Firemen- ETP operator- MEE operator for the functioning of EMC.

The PP reported that the total carbon sequestration is as follows:

Direct Carbon emission	**Consumption MT/day**	**$KgCO_2$ per Scm of NG**	**tCO_2 per Day**	**tCO_2 per Day**
Utility			0.66	217.8
Briquettes				703.395
Coal				
Direct Carbon emission				
Electricity	Consumption KWH/Day	$KgCO_2$ per KWH of Power	tCO_2 per Day	tCO_2 per Year
Electricity	8500	0.82	6.97	2300.1
Total tCO_2 emission per year				3221.295

The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

The estimated project cost is Rs. 485.00 Crores. Total Employment will be 265 persons as direct & 135 persons indirect after proposed expansion.

3.8.3. Deliberations by the EAC in previous meetings

N/A

3.8.4. Deliberations by the EAC in current meetings

The EAC constituted under the provisions of the EIA Notification, 2006 comprises of the members /domain experts in various fields, examined the proposal submitted by the PP in detail comprising of the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The EAC deliberated on the proposed mitigation measures towards Air, Water, Noise and Soil pollutions. The EAC advised that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the Carbon Footprint, refrence data of toxicity, details regarding the existing EC and CTE and advised the PP to submit the following:

- Undertaking regarding the carbon footprint.

- Toxicity data of the Pesticides.
- Copy of existing EC and CTE.

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated on the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during the implementation also of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The expert members of the EAC found the proposal in order and recommended for grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not, tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**:

3.8.5. Recommendation of EAC

Recommended

3.8.6. Details of Environment Conditions

3.8.6.1. Specific

	Specific Conditions
1.	1. Adequate stack height as per CPCB/SPCB guidelines shall be provided. Stack emission levels shall be stringent than the existing standards. 2. CEMS shall be installed and connected to SPCB/CPCB Server. 3. Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc. 4. Transportation of materials by rail/conveyor belt wherever feasible, shall be explored. 5. Agrobriquettes shall be used as a fuel for the proposed expansion project. 6. The best available technology shall be used. 7. The PP shall develop/maintain greenbelt over an area of (40%) additional 1105.25 m^2 (within the premises) + 12000 m^2 outside the premises, preferably within one year of grant of EC. The saplings shall be planted and should be of sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year. 8. The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises. 9. Approximately 926 KLD (22 KLD Domestic effluent + 904 KLD Industrial Effluent) shall be generated after the proposed expansion. Total industrial effluent (1295 KLD) shall be segregated into two streams having HTDS & LTDS stream. Total 500 KLD HTDS (450 KLD HTDS process waste water + RO Reject 50 KLD) shall be sent to Stripper followed by MEE & ATFD for further treatment. MEE Condensate 450

KLD shall be reused in washing, scrubber & cooling. 904 KLD Low TDS effluent (LTDS 337 KLD + Cooling 37 KLD +Boiler 50 KLD +Scrubber 30 KLD + MEE Condensate 450 KLD) shall be treated in house ETP. About 457 KLD treated effluent out of 824 KLD shall be sent to NCT for further treatment. Remaining 367 KLD shall be sent to RO for further treatment and 317 KLD RO permeate shall be reused in utility. RO reject (50 KLD) shall be sent to MEE for further treatment. Domestic effluent (22 KLD) shall be treated in STP and treated water will be reused in Gardening.

10. Continuous monitoring of effluent quality shall be monitored through TOC meter which shall be connected to the SPCB and CPCB server.
11. The Rainwater from the rooftop shall be install in the surrounding villages.
12. 457 KLD treated effluent shall be disposed to NCT for further treatmnent.
13. Domestic effluent (22 KLD) shall be treated in STP and treated water shall be reused for Gardening
14. The flyash shall be disposed as per Fly Ash Notification 2009 and its amendments.
15. Unit shall dispose additional Process Residue & distillation residue for co-processing after making the MOU with those have valid CC Amd authorization from the SPCB.All hazardous waste shall be disposed as per Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.
16. Monitoring of the compliance of EC conditions shall be submitted with third party audit every year.
17. As proposed, an amount of Rs. 72.75 Lakhs shall be allocated towards CER for
18. A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. PP shall engage Unit Head- EHS cluster Head- Sr. manager EHS- Manager / Assistant Mnager EHS- Exceutive officer EHS, ETP in charge- MEE in-charge- Firemen- ETP operator- MEE operator. In addition to this one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
19. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP is ₹25 Crore (Capital cost) and ₹ 0.335 Crore per annum (Recurring cost) shall be kept in separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date &time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
20. The total water requirement shall not exceed 1605.36 KLD of which fresh water requirement of 1266.36 KLD shall be met from Ankleshwar GIDC water Supply System, and the balance 339 KLD from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO) of MoEF&CC before 1st July of every year for the activities carried out during the previous year.
21. No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
22. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
23. The project proponent shall comply with the environment norms for 'Pesticide industry' as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 446 (E), dated 13.6.2011under the provisions of the Environment (Protection) Rules, 1986.
24. All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
25. The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
26. The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with

	the compliance report. 27. The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection. 28. Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies. 29. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms. 30. The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation. 31. The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste, (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors (e) Venting equipment through vapor recovery system. (f) Use of high pressure hoses for equipment cleaning to reduce wastewater generation.

3.8.6.2. Standard

5(b)	**Pesticides industry and pesticide specific intermediates (excluding formulations)**
null	
1.	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.	The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended from time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
3.	The energy source for lighting purposes shall be preferably LED based or advanced having preference in energy conservation and environment betterment.
4.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
5.	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
6.	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
7.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla

	Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
8.	The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
9.	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
10.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
11.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
12.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3.9. Agenda Item No.9

3.9.1. Details of the proposal

Seeking amendment in Terms of Reference accorded by the Ministry vide letter no. IA-J-11011/448/2021-IA. II(I) dated 25.11.2021 for installation of Synthetic Resin Production Unit (UF & MUF Resin) within the existing Plywood Manufacturing Plant by M/s Laxmi Timber Industries at J.L. No 104, Plot No 362,364,365,366,367,390,392,394,395,397,398,411 ,416 & 417 (L.R), Khatian No 332/1, Vill + P.O - Balakuthi (Joraimore), P.S – Boxirhat, Dist. – Cooch Behar, West Bengal by LAXMI TIMBER INDUSTRIES located at **COOCHBEHAR WEST BENGAL**			
Proposal For		Amendment in ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/WB/IND3/442596/2023	IA-J-11011/448/2021-IA-II(I)	01/09/2023	Synthetic organic chemicals industry (5(f))

3.9.2. Project Salient Features

The proposal is for amendment in ToR under the violation category to the project for Installation of Synthetic Resin Production Unit (UF & MUF Resin) within the existing Plywood Manufacturing Plant with production capacity of 4.5 T/day Urea-Formaldehyde Resin (UF Resin) and 4.5 T/day Urea-Melamine-Formaldehyde Resin (MUF Resin) located at J.L. No 104, Plot No 362,364,365,366,367,390,392,394,395,397,398,411,416 & 417 (L.R), Khatian No 332/1, Vill + P.O - Balakuthi (Joraimore), P.S – Boxirhat, Dist. Cooch Behar, West Bengal by M/s Laxmi Timber Industries

The project/activity is covered under Category 'B' of Item 5(f) synthetic organic chemical (excluding formulations) of Schedule of EIA Notification, 2006 (as amended) due to the presence of interstate boundary Assam-West Bengal – 0.17 Km in East direction , appraised at Central Level and considered as category 'A' project.

The standard ToR was issued by the Ministry, vide letter no IA-J-11011/448/2021-IA. II(I) dated 25.11.2021. The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s Parivesh Environmental Engineering Services (NABET Accreditation No. NABET/EIA/2124/IA 0092(Rev.02) Valid up to 11.11.2024) made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

The PP reported the product details are as

S. No	Name of the Product	CAS No	Production Capacity			Uses
			Existing	Proposed	Total	
1	Plywood (Sq.M/Month)	--	95500	--	95500	-
2	Block Board (Sq.M/Month)	--	6000	--	6000	-
3	Urea-Formaldehyde Resin (TPD)	9011-05-6	--	4.5	4.5	Binding agent in laminates and plywood
4	Urea-Melamine-Formaldehyde Resin (TPD)	9003-08-1	--	4.5	4.5	

The PP reported that the WBPCB had issued CTO earlier vide letter no -Cl166/WPB/SR5/Cooch/L-10.2004(ST_Co_r/17/0046 dated 18.08.2017 which is valid up to 31.05.2022 and renewal of the CTO has been made to WPPCB to the existing project for Block Board 6000 Sq.Mt./month and Plywood 95500 Sq.mt./ month in favour of M/s Laxmi Timber Industries.

The PP reported that the total water requirement is 30.5 KLD of which fresh water requirement of 24 KLD will be met from ground water. Recycled/reuse water will be 6.5 KLD. Effluent of 1.4 KLD quantity will be treated through ETP followed by evaporator. Condensate will be recycled. Domestic sewage of 6.12 KLD will be treated in STP and treated water 5.5 KLD will be reused in greenbelt development. The plant will be based on zero Liquid discharge system.

Industry has already developed / will develop greenbelt in an area of 33 % i.e. 6040 m2 out of total area of the project.

The PP reported that the Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 23.09. 2022.

The PP requested for seeking amendment in ToR dated 25.11.2021 w.r.t. total Site Area, Water requirement and for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as project proponent had constructed and started operation of resin plant having 4 Nos resin kettle (2 x 3.5 T, 4.5 T, 1.5 T) & 12 T/hr (Husk & wood fired) on site without Environmental Clearance.

3.9.3. Deliberations by the EAC in previous meetings

N/A

3.9.4. Deliberations by the EAC in current meetings

The EAC noted that the draft EIA Report circulated for Public Hearing doesnot include the violation undertaken by the PP. Hence, the EAC recommended that the PP shall apply afresh for ToR under Violation Category. **Accordingly, the EAC returned the proposal.**

3.9.5. Recommendation of EAC

Returned in present form

3.10. Agenda Item No 10:

3.10.1. Details of the proposal

R. N. Laboratories Pvt. Ltd. - Proposed Addition of Synthetic Organic Chemicals (API Bulk Drugs) having Total Manufacturing Capacity of 15.5 MT/Month With Existing Non-EC Product having Total Manufacturing Capacity of 250 MT/Month {Formulation/Mixing of Drugs Chlorhexidine Di Gluconate (20% Solution)} by **R. N. LABORATORIES PVT. LTD.** located at SURAJ(GUJARAT			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND3/442528/2023	IA-J-11011/389/2019-IA-II(I)	05/09/2023	Synthetic organic chemicals industry (5(f))

3.10.2. Project Salient Features

3.10.3. Deliberations by the EAC in previous meetings

N/A

3.10.4. Deliberations by the EAC in current meetings

The PP vide email dated 12/2023 informed that due to unavoidable circumstances they/consultant would be unable to attend the meeting and requested to defer the proposal. The proposal was accordingly deferred.

3.10.5. Recommendation of EAC

Deferred for PP not attending the meeting.

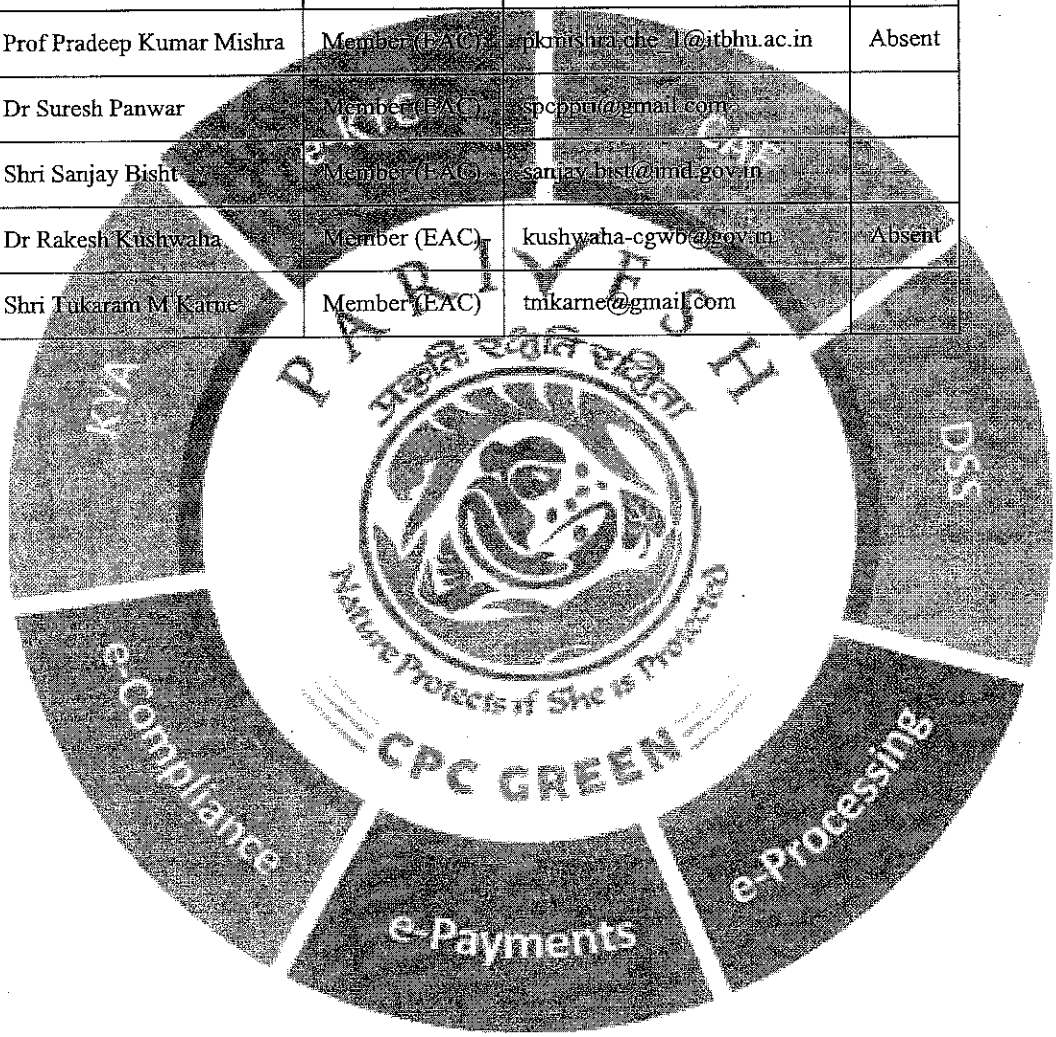
4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Dr Motipalli Ramesh	Scientist E	ramesh.motipalli@nic.in	
2	Prof A B Pandit	Chairman, EAC	ab.pandit@ictmumbai.edu.in	

3	Dr Vijay S Moholkar	Member (EAC)	vmoholkar@iitg.ac.in	Absent
4	Prof S N Upadhyay	Member (EAC)	snupadhyay.che@iitbhu.ac.in	
5	Shri Dinabandhu Gouda	Member (EAC)	dinabandhu.cpcb@nic.in	
6	Shri Suneet Dwivedi	Member (EAC)	suneetdwivedi@gmail.com	
7	Dr Ashok Kumar Saxena	Member (EAC)	ashoksaxena1159@gmail.com	
8	Shri Santosh Gondhalkar	Member (EAC)	santoshgo@gmail.com	Absent
9	Prof Pradeep Kumar Mishra	Member (EAC)	pkmishra.che.1@itbhu.ac.in	Absent
10	Dr Suresh Panwar	Member (EAC)	spcbpnr@gmail.com	
11	Shri Sanjay Bisht	Member (EAC)	sanjay.bist@imd.gov.in	
12	Dr Rakesh Kushwaha	Member (EAC)	kushwaha-cgwb@gov.in	Absent
13	Shri Tukaram M Karne	Member (EAC)	tmkarne@gmail.com	



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-3 SECTOR)
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Dated: 21.09.2023

MINUTES OF THE 65th EXPERT APPRAISAL COMMITTEE (INDUSTRY-3 SECTOR) MEETING HELD ON 14th SEPTEMBER, 2023

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 through **Video Conferencing (VC)**

Time: 10:30 AM onwards

(i) Opening Remarks by the Chairman

Prof. (Dr.) A.B. Pandit, Chairman welcomed the Committee members and opened the Expert Appraisal Committee (EAC) meeting for further deliberations.

(ii) Details of Agenda items by the Member Secretary

The Member Secretary apprised the EAC about the details of Agenda items to be discussed during this meeting.

(iii) Confirmation of Minutes of the 64th EAC (Industry-3 Sector)

The EAC noted that the final minutes of the above meeting were issued after incorporating the comments offered by the members and approved by the Chairman. Accordingly, the MoM were confirmed.

Agenda No. 65.1

Proposed manufacturing of Fungicides, Herbicides, Insecticides & Pesticide Intermediates with production capacity of 515 TPM located at Plot No. 76/A/1, J-Type, Phase-I, GIDC Vapi, Taluka- Pardi, Dist- Valsad, Gujarat by M/s Cropnosys India Pvt. Ltd. - Consideration of Environmental Clearance

[Proposal No. IA/GJ/IND3/440852/2023; File No. IA-J-11011/521/2022-IA-II(I)]

1. The proposal is for the environmental clearance for the proposed manufacturing of Fungicides, Herbicides, Insecticides & Pesticide Intermediates with production capacity of 515 TPM located at Plot No. 76/A/1, J-Type, Phase-I, GIDC Vapi, Taluka Pardi, Dist- Valsad, Gujarat by M/s Cropnosys India Pvt. Ltd.

2. The project/activity is covered under Category 'A' of 5(b) Pesticides & Pesticide Specific Intermediates (excluding formulations) of Schedule of Environment Impact Assessment (EIA)

Notification, 2006 (as amended). The PP reported that the project is located in a **Critically Polluted Area (CPA).**

3. The ToR was issued by the Ministry, vide letter no. IA-J-11011/521/2022-IA-II(I) dated 13.2.2023. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a **Fresh EC** case. The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s. Eco Chem Sales & Services (NABET/EIA/2326/RA 0292 valid till 15th March 2026] made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

4. The PP reported that the total proposed land area is 9774.00 m^2 and no R&R is involved in the Project. The details of products to be manufactured are as follows:

Sr. No.	Product	Capacity, TPM	CAS Number	End use of the product
GROUP-A : FUNGICIDE				
1	Fluazinam (FATM)	50.0	79622-59-6	To control sclerotinia on peanuts & turf, Botrytis on grapes & beans, clubroot in brassicas & late blight (P. infestans) in potato
2	Cyazofamid (CYZ)	25.0	120116-88-3	To control Oomycete & plasmodiophora diseases on potatoes and tomatoes.
3	Dithianon (DTH)	34.0	3347-22-6	To control scab, downy mildew, rust, & leaf spot in the grapes & other fruit, citrus, coffee & vegetables. It has a role as an antifungal agrochemical.
4	Prothioconazole	84.0	178928-70-6	Fungi susceptible to prothioconazole include Early leaf spot (Mycosphaerella arachidis), eyespot, Fusarium spp., powdery mildew, net blotch, phoma leaf spot, Rhynchosporium secalis, Sclerotinia sclerotiorum, Sclerotium rolfsii, Septoria tritici, Septoria nodorum, rust and tan spot. Used on barley, durum wheat, oats, oilseed rape (winter), rye (winter) & wheat.
5	Bixafen	17.0	581809-46-3	A fungicide for use in cereals for key stem and leaf disease control including strobilurin-resistant septoria
6	Fluxapyroxad	17.0	907204-31-3	Used on a wide range of crops(Cereal grains, legume Vegetables, oil seed crops, peanuts, pome fruit, stone fruit, root &

				tuber vegetable, fruiting vegetables & cotton.
7	Mandipropamide	9.0	374726-62-2	To control of foliar oomycete pathogens in a range of crops including plasmopara viticola in grapes, Phytophthora infestans in potatoes & tomatoes & Pseudoperonospora cubensis in cucurbits. Also on leafy vegetables to control downy mildew (Bremia lactucae) & blue mold (Peronospora effuse).
8	Isopyrazam	9.0	881685-58-1	To control black sigatoka, a leaf spot disease in banana production.
9	Sedaxane	9.0	874967-67-6	Sedaxane is a pyrazole carboxamide fungicide for use as a seed treatment in canola, cereal grains, and soybean and to conteol seed-born and soil- born diseases, including Rhizoctonia sp.
10	Metconazole	9.0	125116-23-6	To control a range of fungal infections including alternaria, rusts, fusarium& septoria diseases. Also to control Black Sigatoka disease (Mycosphaerella fijiensis) on bananas. Used onuse on cereals, soybeans and sugar beets to control or to suppress certain foliar fungal diseases.
11	Boscalid	5.0	188425-85-6	Used against a broad range of fungal pathogens including Botrytis spp., Alternaria spp. and Sclerotinia spp. for use on a wide range of crops including fruit, vegetables and ornamentals.
12	Isofetamid	17.0	875915-78-9	To control various fungal diseases on a variety of crops including salads and turf, Various diseases related to Ascomycetes (i.e. Sclerotinia spp.) and Deuteromycetes (i.e. Botrytis spp.) including Powdery mildew, Grey mould on Grapes; Salad crops including head and leaf lettuce, cucumber; Rapeseed; Almonds; Kidney beans; Low growing berry crops; Turf.
13	Pyriofenone (FUNGICIDE)	17.0	688046-61-9	To control powdery mildew on Wheat; Barley; Grape vines; Curcubits.
Note: At a time maximum two products will be manufactured.				
	Total : (Group-A)	**134**		
GROUP-B : HERBICIDE				
14	Flufenacet (FFC)	50.0	142459-58-3	To control grasses and some broad-leaved

				weeds certain annual grasses including black-grass, Broad-leaved weeds including velvet leaf, morning glory and common cocklebur. Used on Corn; Soybeans; Winter wheat; Winter barley; Potatoes; Sunflowers; Asparagus; Cotton; Chilli; Tobacco
15	Dicamba (DCMBA)	17.0	1918-00-9	To control annual and perennial broad-leaved weeds and brush species, pest such as Bedstraw; Buttercup; Carpetwed; Cocklebur; Lambsquarters; Mallow; Goosefoot; Pigweed; Sowthistle; Velvetleaf; Knapweed; Teasel; Plantains; Bindweed; Thistles. Used on Cotton; Sugarcane; Soybeans; Sorghum; Asparagus; Grass seed crops; Non-cropland; Cereals including wheat, triticale, oats, maize, rye
16	Bispyribac –Sodium (BPS)	5.0	125401-92-5	To control grasses, sedges and broad-leaved weeds in paddy rice and other crops/situations. Used on pest like alligatorweed, Duckweed, Mosquito ferm, Water fern, Water hyacinth, Water pennywort, Parrot feather; Annual bluegrass; Creeping bent grass. Applied on Aquatic situation such as drainage ditches, lakes, marshes; Golf courses, turf grass & sod farms
17	Fluridone (FDN)	10.0	59756-60-4	To control submerged & emerged aquatic weeds as well as on land. Applied on Surface water; Cotton; Fruit including avocado, citrus; Cucurbits; Grain crops; Vegetable root crops
18	Metamitron	50.0	41394-05-2	Effective used against grass & broad-leaved weeds in beet crops. Applied on Sugarbeet; Fodder beet; Mangels; Red beet
19	Picolinafen	9.0	137641-05-5	To control broad-leaved weeds including cleavers, chickweeds, field speedwell, field pansy and shepherd's purse in some cereals. Applied on Winter wheat; Winter barley; Winter rye; Triticale
20	Tolpyralate	17.0	1101132-67-5	To control grass and broad-leaved weeds. Applied on Field corn; Seed corn; Popcorn; Sweetcorn

21	Tiafenacil	17.0	1220411-29-9	To control common weeds such as Annual grasses; Broad-leaved weeds. Applied on Soya; Brassicas
22	Dimethenamid-P (DMPTA-P)	84.0	163515-14-8	To control of annual grasses, certain annual broadleaf weeds and sedges especially in field of corn, seed corn, popcorn and soyabeans. Supplemental labeling also allows use on sweet corn, grain sorghum, dry beans, and peanuts.
23	Propaquizafop	10.0	111479-05-1	It is a synthetic compound of the chemical family the Aryloxyphenoxypropionate. Propaquizafop acts as a systemic herbicide of annual and perennial grasses. It is applied as a foliar spray and, being quickly absorbed through the leaves and translocated to the meristematic growing regions of the plants, where it inhibits cell growth and division through the inhibition of ACCase inhibition. Propaquizafop can be used on a wide range of broad-leaved crops, including sugarbeet, oilseed rape, soybeans, sunflower, other field crops, vegetables, fruit trees, vineyards and forestry.
	Note: At a time maximum two products will be manufactured.			
	Total: (Group-B)	**134**		
	GROUP-C : INSECTICIDE			
24	Flonicamid(FLN)	20.0	158062-67-0	To control aphids, thrips & whitefly in a range of situations including glasshouses.Used against Aphids,Thrips, Whiteflies; Caterpillars.Appllied on Fruit including apples, peaches; Wheat; Potatoes; Various vegetables including brassicas, turnip greens, cucurbits, fruiting vegetables, and legumes
25	Tau-fluvalinate(TFF)	9.0	102851-06-9	To control a broad range of foliar pests & Varroa mite in beehives. Applied against Moths; Aphids: Thrips; Leafhoppers; Leaf rollers; Spiders; Varroa mite. Potatoes; Cereals including wheat; Turf; Cotton; Fruit trees including cherries, peaches, plums, nectarines, Tamarillos, avocados; Beehives
26	Chlorantraniliprole	9.0	500008-45-7	To control pests on a range of crops including potatoes & cotton.Used against

				Cabbage loopers; Corn borers; Armyworms; Cutworms.Applied on Potatoes; Grapes; Cotton; Vegetables including artichoke, asparagus, bulb vegetables, corn, herbs, legumes, roots and tubers
27	Cyantraniliprole	9.0	736994-63-1	Used against key chewing and sucking pests such as Whitefly; Thrips; Aphids; Fruitflies; Psyllids; Fruit worms. Applied on Onions; Potatoes; Field tomatoes; vegetables incuding brassica, cucurbit, fruiting, and leafy vegetables, as well as greenhouse-grown eggplant, pepper, and tomato
	Note: At a time maximum two products will be manufactured.			
	Total : (Group-C)	**29**		
		GROUP-D : INTERMEDIATES		
28	4-Chloro-5-(4-methylphenyl)-1H-imidazole-2-carbonitrile (CCMPI)	25.0	120118-14-1	Cyazofamid
29	N,N-Dimethyl Sulfamoyl Chloride (DMSC)	13.0	13360-57-1	Cyazofamid
30	Sodium Cyano Dithioformate (SCDTF)	150.0	33498-03-2	Dithianon
31	Dichlone	67.0	117-80-6	Dithianon
32	3,4,5-Trifluoro Bromo Benzene	5.0	138526-69-9	Fluxapyroxad
33	(3,4,5-Trifluorophenyl)-Boronic Acid	10.0	143418-49-9	Fluxapyroxad
34	3',4',5'-Trifluorobiphenyl-2-ylamine	12.0	915416-45-4	Fluxapyroxad
35	3,4- Dichlorophenyl Boronic Acid	5.0	151169-75-4	Bixafen
36	2-(3,4-Dichlorophenyl)-4-fluoroaniline	12.0	877179-04-9	Bixafen
37	2-Bromo- 4-Fluoro Aniline	5.0	1003-98-1	Bixafen
38	(4-Chlorophenyl)-Hydroxy Acetic Acid	5.0	76496-63-4	Mandipropamide
39	2-(4-Hydroxy-3-methoxyphenyl) ethylamine	5.0	554-52-9	Mandipropamide

40	2-Chlorobenzyl Cyanide	45.0	2856-63-5	Prothioconazole
41	Isopropyl-1-chlorocyclopropane Carboxylate	48.0	2061933-80-8	Prothioconazole
42	4-Fluoro-N-Isopropyl Aniline(FIA)	25.0	70441-63-3	Flufenacet
43	N-(4-Fluorophenyl-2-Hydroxy-N-Isopropyl)-Acetamide(FIPH)	30.0	54041-17-7	Flufenacet
44	2,6-Dihydroxy Benzoic Acid(DHBA)	3.0	303-07-1	Bispyribac -Sodium
45	3-Trifluoromethyl Phenol	5.0	98-17-9	Picolinafen
46	2-Amino acetonitrile Hydrochloride(AAN-HCl)	21.0	6011-14-9	Flonicamid
47	Meta Phenoxy Benzaldehyde Cyanohydrin (MPBCH)	5.0	52315 - 06 - 7	Tau-Fluvalinate
48	Ethyl Phenyl Glyoxalate (EPGO)	68.0	1603-79-8	Metamitron
	Note: At a time maximum two products will be manufactured.			
	Total: (Group-D)	**218**		
Total : (Group-A + B + C + D)		**515**		

5. The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

6. The PP reported that there are no National parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River Damanganga is flowing at a distance of 3.22 km in the SW direction, River Kolak is flowing at a distance of 6.00 km in NE direction and river Darotha is flowing at 5.00 km in SW direction from the project site. Nine Schedule-I species i.e Herpestes edwardsii, Felis chaus, Felis rubiginosa, Sterna aurantia, Ptyas mucosus, Chamaeleon zeylanicus, Naja naja, Varanus bengalensis and Pavo cristatus were observed in the 10 km radius from the proposed project for which conservation plan has been prepared and submitted to Deputy Conservator of Forest on 1.7.2023.

7. The PP reported that **Ambient air quality monitoring** was carried out at 08 locations during 01st October 2022 to 31st December 2022 and the baseline data indicates the ranges of concentrations as: PM_{10} (62.6 – 82.0 µg/m^3), $PM_{2.5}$ (29.9 – 38.6 µg/m^3), SO_2 (8.6 – 17.8 µg/m^3) and NO_2 (13.7 – 23.7 µg/m^3). During the monitoring HCl, HBr, Cl_2, CO were found below the

detection limit and the same is well within the limit as per NAAQS. AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.045 $\mu g/m^3$, 1.09 $\mu g/m^3$, 1.58 $\mu g/m^3$, 0.005 $\mu g/m^3$, 0.0023 $\mu g/m^3$ 0.002 $\mu g/m^3$ with respect to PM_{10}, SO_2, NO_2, HCl, Cl_2 and HBr. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise Level** monitoring was carried out at 08 locations during 01st October 2022 to 31st December 2022. Out of total 8 nos. of locations for noise monitoring, 1 no. of location was monitored in the industry premises, 1 no. of location was monitored at the silence zone and remaining 6 nos. of locations was monitored in residential area of surrounding villages within 5 km radius from the project site. Noise level in all the locations are within the standard norms prescribed by MoEF&CC.

8. **Ground water** quality sampling was carried out at 08 locations during 01st October 2022 to 31st December 2022 and based on comparison study of test results and summary report with drinking water norms, it is interpreted that the ground water sample collected from all the locations can be used as drinking purpose in absence of alternate source of drinking water as the parameters of the sample are meets with the permissible limit of IS 10500:2012. All the ground water samples can be used in the other domestic purpose and irrigation activity. **Surface water** quality sampling was carried out at 08 locations during 01st October 2022 to 31st December 2022 and based on test result data comparison study with CPCB standards for inland surface water classification, it is interpreted that surface water quality meet with the criteria D and E, it means these water sources can be used for propagation of wild life, fisheries and Irrigation, industrial utilization for cooling, etc. The surface water samples are collected from the Rivers, Ponds & Lakes and presence of COD & BOD both are found in samples, which indicated the presence of organic matter in the surface water body. The DO levels of all surface water sampling locations are found > 4.0 mg/L, DO level > 4.0 mg/L is considered suitable for the survival of aquatic life and < 4.0 mg/L is not considered suitable for aquatic life survival. **Soil quality** sampling was carried out at 08 locations during 01st October 2022 to 31st December 2022 and based on soil analysis data it is concluded that surface soils are neutral to alkaline in reaction, but normal from salinity and sodicity view point. The soils are medium to high in total nitrogen and low in phosphorus and high in potassium. The levels of total Cu, B, Fe and Zn are within the limits, but Cr levels are high, which may impact availability of other micronutrients in soil.

9. The PP reported that the total water requirement is 489.20 KLD of which fresh water requirement of 279.20 KLD will be met from GIDC water supply, Vapi and the balance 210 KLD from recycled water. Total industrial effluent generation will be 150.4 KLD, out of which 135.4 KLD (115.4 KLD from process & product washing, 15 KLD floor/Container Washing & 5 KLD from scrubber) effluent will be treated in primary ETP and forwarded to into in-house MVR. 27.1 KLD of MVR Concentrate will be sent to Common Spray Dryer, M/s VGEL Vapi for further treatment and remaining 5.0 KLD for boiler & 10 KLD for cooling tower blow down, which will be recycled for floor/container washing. MVR Condensate i.e 108 KLD will be recycled in cooling. Domestic wastewater (15.00 KLD) will be treated in STP and treated water will be utilized for Gardening.

10. The Power requirement will be 2000 kVA and will be met from Dakshin Gujarat Vij Co. Ltd. (DGVCL). Unit has proposed 02 D. G. set which will have capacity of 1000 kVA each and it will

be kept as standby and used during power failure or during emergency. Stack (height 11.00 m) is proposed as per CPCB norms for the D. G. Set.

11. The unit has proposed 2 number of 3 TPH capacity Natural Gas fired Steam Boiler, 2 number of 6 Lakhs Kcal/Hr capacity Natural Gas fired Thermic fluid heater, 2 No. of stand by D. G set with capacity of 1000 KVA. Adequate stack height of 30 meter will be provided with steam boilers and thermic fluid heaters & 11 m height for DG Set for controlling the particulate emissions within the statutory limit of 115 mg/Nm^3.

12. **Details of Process Emissions Generation and its Management:** There will be process gas emission of HCl & SO2 from process vent-1, HCl & Cl2 gas from process vent-2 and HBr gas from process vent-3. To scrub HCl & SO2 and HCl & Cl2 gas, two stage water followed by alkali scrubber and for HBr gas, two stage alkali Scrubber will be provided and 20 meters vent height will be provided.

13. **Details of Solid Waste/ Hazardous Waste Generation and its Management:**

Sr. No.	Type / Name of Hazardous Waste	Specific Source of Generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/Annum)	Disposal
Hazardous Waste					
1.	Used oil	D G set and gearbox of reactors	Sch: I/5.1	1.2	Collection, storage, transportation and selling to authorized recycler.
2.	Discarded container	Empty containers of raw materials	Sch: I/33.1	50.0	Collection, storage and Utilize for packing of hazardous waste or selling to authorized recycler after de-contamination .
3.	ETP waste	Neutralization and Filtration process of effluent	Sch: I/35.3	75.0	Collection, storage, transportation and Dispose off into TSDF site, M/s VGEL Vapi or M/s BEIL Ankleshwar.
4.	Solvent residue	Distillation of solvent process	Sch: I/35.3	93.6	Collection, storage, transportation and sent for co-processing at RSPL Panoli or cement

Sr. No.	Type / Name of Hazardous Waste	Specific Source of Generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/Annum)	Disposal
					industries.
5.	Spent Catalyst	Process	Sch: I/29.5	6.71	Collection, storage, transportation and sent for co-processing at RSPL Panoli or cement industries.
6.	Distillation residue	Distillation of solvent process	Sch: I/29.1	804.7	Collection, storage, transportation and sent for co-processing at RSPL Panoli or cement industries.
7.	Inorganic Process waste (NaCl)	Process (Dithianon,Picolinafen, Flonicamid)	Sch:I/29.1	1610	Collection, storage, transportation and Dispose off into TSDF site, M/s VGEL Vapi or M/s BEIL Ankleshwar.
8.	Wet cake of Sulphur (98 % purity, 20 to 25% moisture)	Process (Dithianon)	Sch:I/29.6	96.93	Collection, storage, transportation and sell to actual users having Rule 9 Permission.
9.	Spent solvent	Purification process	Sch: I/29.4	39929	Collection, storage and distilled in-house and recycled in the process.
10.	Crude solvent (Methanol,Ethanol,Dimethyl Sulfone)	Process (Fluazinam,Fluridone, Metconazole, Tiafenacil)	Sch: I/29.4	127.47	Collection, storage, transportation and disposal at CHWIF site of M/s BEIL Ankleshwar or sell to registered recycler having rule 9 permission.
11.	Off specification products	Rejected products after laboratory test	Sch: I/29.3	2.0	Collection, storage, transportation and sent for co-processing at RSPL Panoli.
12.	Date expired products	Rejected	Sch: I/29.3	2.0	Collection, storage, transportation and sent for co-processing at RSPL Panoli.

Sr. No.	Type / Name of Hazardous Waste	Specific Source of Generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules	Quantity (MT/Annum)	Disposal
13.	Bleed liquor from scrubber	Scrubber	Sch: I/37.1	1560	Collection, storage and sent to ETP for treatment.
Non-Hazardous Waste					
14.	STP Sludge	STP	--	3.3	Used as manure within plant premises

14. The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ 1556 Lakhs (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 1170.60 Lakhs per annum. Industry proposes to allocate Rs.578 Lakhs towards Corporate Social Responsibility.

15. Unit will develop Greenbelt over an area of 20% i.e. 1955 m^2 within premises and balance 26.6 % i.e. 2600 m^2 will be developed outside the plant premises and within the GIDC vapi, which will be maintained in collaboration with Green society of VIA (Vapi Industries Association).

16. The PP reported that the project, being in notified industrial area (Notification No.GHU-75-45-GID-1974-4084 (I0) CH dated 06.05.1975), is exempted from the public hearing as per the Para 7.III. Stage (3) (i) (b) of the EIA Notification, 2006 and O.M. No. J-111011/321/2016-IA. II(I) dated 27.04.2018

17. The PP proposed to set up an Environment Management Cell (EMC) by engaging CEO-Technical Manager- Non technical manager- Engineer- Assistant- Supervisior- Assistant for the functioning of EMC.

18. The PP reported that the Carbon sequestration are as follows-

Total emissions reduction	5135.744 t CO_2 eq. /year
Net emissions (gross emissions – emission reduction)	20136.282 t CO_2 eq. /year
The emission reduction percentage	20.31%

19. The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

20. The estimated project cost is Rs. 193 Crores. Total Employment will be estimated that 128 persons.

21. **Deliberations by the EAC:**

The EAC constituted under the provisions of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking to the effect that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the proposed treatment scheme for COD reduction, CEPI compliance as per OM dated 31.10.2019 and advised the PP to submit the following:

- Treatment scheme for COD reduction with COD material balance.
- Revised CEPI compliance as per OM dated 31.10.2019.

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated the Onsite and Offsite Emergency plans and also the various mitigation measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as amended from time to time.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project.

The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

22. The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**:

(i) Adequate stack height as per CPCB/SPCB guidelines shall be provided. Stack emission levels shall be stringent than the existing standards.

(ii) CEMS shall be installed and connected to GPCB/CPCB Servers.

(iii) Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc.

(iv) Transportation of materials by rail/conveyor belt, wherever feasible, shall be explored.

(v) Natural gas shall be used as a fuel in the utilities.

(vi) The best available technology shall be used.

(vii) The PP shall develop greenbelt over an area of at least 1955 m^2 (20% within the premises) + 2600 m^2 (26.6%) outside the premises within the GIDC, preferably within a year of the grant of EC. The saplings selected for the plantation should be of sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP shall annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(viii) The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises.

(ix) Total industrial effluent generation shall be 150.4 KLD, out of which 135.4 KLD (115.4 KLD from process & product washing, 15 KLD floor/Container Washing & 5 KLD from scrubber) normal effluent shall be treated in primary ETP and forwarded to in-house MVR remaing 5.0 KLD for boiler & 10 KLD for cooling tower blow down, which shall be recycled for floor/container washing. MVR Condensate i.e 108 KLD shall be recycled in cooling. Domestic wastewater (15.00 KLD) shall be treated in STP and treated water will be utilized for Gardening.

(x) CEMS for the monitoring of effluent shall be connected to the GPCB and the CPCB server.

(xi) An in-house rainwater harvesting structure shall be provided (tank capacity: 50 KL), and collected rainwater shall be reused within the premises.

(xii) Domestic wastewater (15.00 KLD) shall be treated in STP and treated water shall be utilized for Gardening.

(xiii) Dumping of waste (fly ash, slag, red mud, etc.) shall be done only at designated locations approved by SPCBs/ PCCs.

(xiv) All the hazardous waste shall be managed and disposed of as per the HWM Rules 2016. The waste generated should be preferably utilized in co- processing.

(xv) Monitoring of the compliance of EC conditions shall be submitted with third party audit every year.

(xvi) An amount of ₹ 578 lakhs shall be allocated towards CER for Infrastructure, Health, Environment, Education and Sports in nearby villages.

(xvii) A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions by engaging CEO- Technical Manager- Non technical manager- Engineer- Assistant- Supervisior- Assistant. In addition to this, one safety & health officer as per the qualification given in Factories Act, 1948 shall be engaged within a month of grant of EC. The PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xviii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP [₹ 1556 Lakhs (Capital cost) and ₹ 1170.60 Lakhs per Annum (Recurring cost)] shall be kept in a separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xix) The Total water requirement shall not exceed 489.20 KLD of which fresh water requirement of 279.20 KLD shall be met from GIDC water supply department, Vapi balance 210 KLD from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining

requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xx) No banned chemicals shall be manufactured by the PP. No banned raw materials shall be used in the unit. The PP shall adhere to the notifications/guidelines of the Government in this regard.

(xxi) The PP shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

(xxii) The project proponent shall comply with the environment norms for Pesticide Industry as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 446 (E), dated 13.6.2011 under the provisions of the Environment (Protection) Rules, 1986.

(xxiii) All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The PP shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

(xxiv) The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.

(xxv) The PP shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.

(xxvi) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB servers. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

(xxvii) The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.

(xxviii) The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xxix) Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.

(xxx) The unit shall make the arrangement for the protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.

(xxxi) The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(xxxii) The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.

(xxxiii) The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

Agenda No. 65.2

Proposal for Manufacturing Synthetic Organic Chemicals with production capacity of 46 MT/Month located at Plot No. 124/29 A, GIDC, Nandesari, District. Vadodara by M/s. Mercury Organics -Consideration of Environmental Clearance

[Proposal No. IA/GJ /IND3/440009/2023; File No. JJ-11011/104/2009-IA-II(I)]

1. The proposal is for environmental clearance to the Manufacturing of Synthetic Organic Chemicals with production capacity of 46 MT/Month located at Plot No. 124/29 A, GIDC, Nandesari, District Vadodara by M/s. Mercury Organics.

2. The project/activity is covered under Category '**B**' of Item 5(f), Synthetic organic chemicals industry. However, **since the project site is located within a critically polluted area**, the project attracts the general condition and considered as Category '**A**' at Centre.

3. The ToR was issued by the Ministry vide letter No. J No. IA-J-11011/37/2023-IA-II(I); dated 3rd April 2023. The PP applied for Environment Clearance in the Common Application Form and

submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a **Fresh EC case.** The proposal is now placed in the 65th EAC Meeting held on14th September, 2023, wherein the PP and an accredited Consultant, Jyoti Om Chemical research Centre Pvt. Ltd. (NABET Accreditation Certificate No. NABET/EIA/2124/SA0198 and validity till 17.06.2024] made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

4. The PP reported that the total proposed land area is 833.62 m2, and no R& R is involved in the Project. The details of various products are as follows:

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
Group-A				
1.	Calcium Stearate	1592-23-0	**15 TPM (Sr. No. 1 to 4)**	Pharmaceutical industry as excipient / binder in pharmaceutical industry
2.	Zinc Stearate	557-05-1		
3.	Magnesium Stearate	557-04-0		
4.	Aluminum Stearate	637-12-7		
Group-B				
5.	Di-P-Toluoyl-L/D- Tartaric Acid	32634-66-5/ 32634-68-7	**25 TPM (Sr. No. 5 to 70)**	Intermediate of Tofacitinib Citrate
6.	Di-P-Benzoyl-L/D-Tartaric Acid	2743-38-6/ 17026-42-5		Intermediate of Eszopiclone
7.	7-Hydroxy-3-4-dihydro-2-[H]-quinolinone	22246-18-0		Intermediate of Aripiprazole
8.	6-Hydroxy-3-4-dihydro-2-[H]-quinolinone	54197-66-9		Intermediate of Cilostazol
9.	4-Chloro-4'Hydroxy Benzophenone	1137-42-4		Intermediate of Fenofibrate
10.	2-(6-hydroxy- biphenyl-3-carbonyl)-benzoic acid	84627-04-3		Intermediate of Levocloperastine Fendizoate
11.	1-(3-Hydroxyphenyl) ethenone	121-71-1		Intermediate of Phenylephrine HCl
12.	(±)-3-(Carbamoyl methyl)-5- methyl hexanoic acid (CMH)	181289-15-6		Intermediate of Pregabalin
13.	(R)-(-)-3-(Carbamoyl methyl)-5- methyl hexanoic acid (R-CMH)	181289-33-8		Intermediate of Pregabalin

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
14.	2-(2-chloroethoxy) ethanol (2CEE)	628-89-7		Intermediate of Quetiapine
15.	(R)-2-Acetoxy-2-Phenylacetic Acid (O-Acetyl-D- Mandelic Acid)	51019-43-3		Intermediate of Fesoterodine Fumarate
16.	N (2-Chloro Ethyl) Piperidine hcl	2008-75-5		Intermediate of Pitofenone
17.	3-Dimethyl aminopropyl chloride hydrochloride	5407-04-5		Intermediate of Citalopram hydrobromide
18.	1-Acetyl-4-(4-hydroxyphenyl) Piperazine	67914-60-7		Intermediate of Ketoconazole.
19.	1-(3-chlorophenyl) piperazine	13078-15-4		Intermediate of Trazadone hydrochloride
20.	4-Bromomethyl-2-cyanobiphenyl (4-BMCP)	114772-54-2		Intermediate of Valsartan
21.	4-(3-chloropropyl) morpholine	7357-67-7		Intermediate of Pramoxine Hydrochloride
22.	3-hydroxy acetophenone	121-71-1		Intermediate of Phenylephrine
23.	Bis-(2-chloroethylamine) hydrochloride	821-48-7		Intermediate of Ketoconazole
24.	4-(2- Chloro Ethyl) morpholine	3647-69-6		Intermediate of Morclofone
25.	6-Chloro-2-Hexanone	10226-30-9		Intermediate of Pentoxifylline
26.	2- Dimethyl amino ethyl chloride hydrochloride	4584-46-7		Intermediate of Diltiazem HCl
27.	1-(3-chlorophenyl)-4-(3-Chloropropyl) Piperazine Hydrochloride (T2.hcl)	52605-52-4		Intermediate of Trazadone hydrochloride
28.	[1,2,4] triazolo[4,3-a] pyridin-3(2H)-one	6969-71-7		Intermediate of Trazadone hydrochloride
29.	Isopropyl 2-	51368-55-9		Intermediate of Fenofibrate

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
	bromoisobutyrate			
30.	Dibenzo[b,f][1,4]thiazepine-11(10h)-one	3159-07-7		Intermediate of Quetiapine
31.	Isobutyl acetophenone	38861-78-8		Intermediate of Ibuprofen
32.	2-Amino-3,5-dibromobenzaldehyde	50910-55-9		Intermediate of Ambroxol hcl
33.	(3,4-Dimethoxyphenyl) acetonitrile	93-17-4		Intermediate of Verapamil
34.	1-(4-Chlorobenzhydryl) piperazine	303-26-4		Intermediate of Cetirizine
35.	Tert-Butyl (4R,6R)-2-[[[6-(2-4-fluorophenyl)-5-isopropyl-3-phenyl-4(phenylcarbamoyl) pyrrol -1-yl] ethyl]-2,2-dimethyl-1,3-dioxan-4-yl] acetate	125971-95-1		Intermediate of Atorvastatin calcium
36.	(4R,6R)-tert-Butyl-6-(2-aminoethyl)-2,2-dimethyl-1,3-dioxane-4-acetate	125995-13-3		Intermediate of Atorvastatin calcium
37.	Methyl 4-(4-fluorophenyl)-6-isopropyl-2-[(N-methyl-Nmethylsulfonyl) amino]pyrimidine5-carboxylate	289042-11-1		Intermediate of Rosuvastatin
38.	Diclofenac Sodium	15307-79-6		Intermediate of Diclofenac Sodium
39.	Chlorhexidine Base	55-56-1		Intermediate of Chlorhexidine Base
40.	Rosuvastatin Calcium	147098-20-2		Intermediate of Rosuvastatin Calcium
41.	Terbinafine	91161-71-6		Intermediate of Terbinafine
42.	Pantoprazole Sodium Sesquihydrate	164579-32-2		Intermediate of Pantoprazole Sodium Sesquihydrate
43.	Pregabalin	148553-50-8		Intermediate of Pregabalin

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
44.	Ambroxol HCl	23828-92-4		Ambroxol HCl used in the treatment of respiratory diseases associated with viscid or excessive mucus.
45.	Sevelamer HCl	152751-57-0		Sevelamer HCl is used to control high blood levels of phosphorus in people with chronic kidney disease who are on dialysis.
46.	Phenylephrine HCl	61-76-7		Phenylephrine HCl is used for the temporary relief of stuffy nose, sinus, and ear symptoms caused by the common cold, flu, allergies, or other breathing illnesses.
47.	Irbesartan	138402-11-6		Irbesartan an angiotensin - used mainly for the treatment of hypertension.
48.	Ondansetro hydrochloride	103639-04-9		Ondansetron hydrochloride is used to prevent nausea and vomiting caused by cancer chemotherapy, radiation therapy, and surgery.
49.	Levo cetirizine	130018-77-8		Levocetirizine is used to relieve runny nose; sneezing; and redness, itching, and tearing of the eyes.
50.	Febuxostat	144060-53-7		Febuxostat is used to lower hyperuricemia (high uric acid in the blood) in patients with gout who have been treated with allopurinol that did not work well or cannot be

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
				treated with allopurinol.
51.	Aripiprazole	129722-12-9		Aripiprazole is an antipsychotic- used in the treatment of schizophrenia and bipolar disorder and other uses include as an add-on treatment in major depressive disorder.
52.	Bisoprolol	66722-44-9		Bisoprolol is a medicine used to treat high blood pressure (hypertension) and heart failure.
53.	Sodium Valproate	1069-66-5		Sodium valproate is an anticonvulsant (or anti-epileptic) medicine.
54.	Magnesium Valproate	62959-46-7		Magnesium Valproate is an antiepileptic medication. It controls seizures or fits by decreasing the abnormal and excessive activity of the nerve cells in the brain.
55.	Sevelamer Carbonate	845273-93-0		Sevelamer carbonate has been approved by US-FDA for the management of hyperphosphatemia in patients with chronic renal disease on hemodialysis.
56.	Quetiapine Fumerate	773058-82-5		Quetiapine Fumerate is used to to treat bipolar disorder and schizophrenia in children and teenagers.
57.	Telmisartan	144701-48-4		Telmisartan is used alone or in combination with other medications to treat high blood pressure. It is also used to decrease the chance

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
				of heart attack, stroke, or death in people 55 years of age or older who are at high risk for cardiovascular disease.
58.	Phenylephrine base	59-42-7		Phenylephrine base is used to relieve sinus congestion and pressure. Phenylephrine will relieve symptoms but will not treat the cause of the symptoms or speed recovery.
59.	Pantoprazole Sodium	138786-67-1		Pantoprazole sodium is used to treat erosive esophagitis (damage to the esophagus from stomach acid caused by gastroesophageal reflux disease, or GERD) in adults and children who are at least 5 years old.
60.	Quetiapine Hemifumerate	111974-72-2		QuetiapineHemifumerate is used to treat certain mental/mood conditions.
61.	Tenegliptin	760937-92-6		Teneligliptin is used in the treatment of type 2 diabetes mellitus.
62.	Tramadol HCl	27203-92-5		Tramadol HCl used as Pharmaceutical Intermediates of tramadol/meta Bromo anisole and it is used to help relieve moderate to moderately severe pain. Tramadol is similar to opioid (narcotic) analgesics.

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
63.	Cetrimide	1119-97-7		Cetrimide is used for cleaning wounds and treating minor burns, scalds, abrasions, and even seborrheic dermatitis.
64.	Omeprazole	73590-58-6		Omeprazole is used in the treatment of gastro esophageal reflux disease, peptic ulcer disease, and Zollinger–Ellison syndrome.
65.	Trazadone hydrochloride	25332-39-2		Trazadone hydrochloride is used to treat depression. Trazodone is in a class of medications called serotonin modulators. It works by increasing the amount of serotonin, a natural substance in the brain that helps maintain mental balance.
66.	Olmesartan Medoxomil	144689-63-4		Olmesartan Medoxomil is used to treat high blood pressure (hypertension). Lowering high blood pressure helps prevent strokes, heart attacks, and kidney problems. Olmesartan belongs to a class of drugs called angiotensin receptor blockers (ARBs). It works by relaxing blood vessels so that blood can flow more easily.
67.	Benfotiamine	22457-89-2		Benfotiamine use for nerve damage caused by diabetes

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
				(diabetic neuropathy).
68.	Alendronate Sodium	121268-17-5		Alendronate Sodium used to treat osteoporosis and Paget's disease of bone.
69.	Vitamin D3	67-97-0		Vitamin D is used to treat and prevent bone disorders.
70.	Atorvastatin calcium	134523-00-5		Atorvastatin calcium is a statin medication used to prevent cardiovascular disease in those at high risk and to treat abnormal lipid levels.
Group-C				
71.	5-Chloro Aniline- 2,4 - Disulphonamide (CADS)	121-30-2	**5 TPM (Sr. No. 71 to 79)**	Intermediate of Hydrochlorothiazide
72.	2-Diethyl amino ethyl chloride hydrochloride	869-24-9		Intermediate of Clomifen citrate
73.	Ethyl-4-(1- hydroxy-1-methylethyl)-2-propyl-1H-imidazole-5-carboxylate)	144689-93-0		Intermediate of Omeprazole
74.	Tert-Butyl 6-[(1E)-2-[4-(4-fluorophenyl)-6-(1-methylethyl)-2[methyl(methylsulfonyl) amino] -5-pyrimidinyl] ethynyl]-2,2-dimethyl-1,3-dioxane-4-acetate	289042-12-2		Intermediate of Rosuvastatin
75.	Topiramate	97240-79-4		Topiramate used to prevent migraine headaches
76.	Celicoxib	169590-42-5		Celecoxib is a COX-2 inhibitor and nonsteroidal anti-inflammatory drug. It is used to treat the pain and inflammation in osteoarthritis, acute pain in adults, rheumatoid arthritis,

Sr. No.	Name of Products	CAS No.	Quantity [MT/Month]	End Uses
				ankylosing spondylitis, painful menstruation, and juvenile rheumatoid arthritis.
77.	Etoricoxib	202409-33-4		Etoricoxib is indicated for the treatment of rheumatoid arthritis, psoriatic arthritis, osteoarthritis, ankylosing spondylitis, chronic low back pain, acute pain, and gout.
78.	Venlafaxine Hydrochloride	99300-78-4		Venlafaxine Hydrochloride is used to treat depression, anxiety, panic attacks, and social anxiety disorder (social phobia).
79.	Fluconazole	86386-73-4		Fluconazole is used to prevent and treat a variety of fungal and yeast infections.
80.	**R&D**	---	**1 TPM**	---
Total			**46 TPM**	

5. The PP reported that there is no violation case as per the Notification No. S.O.804(E) dated 14.03.2017 and no direction is issued under the E(P) Act/Air Act/Water Act.

6. The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance from the project site. Mahi River is flowing at a distance of 2.21 km in West direction. Six Schedule-I species i.e Grey mongoose, Shikra, Indian peafowl, Barn Owl, Indian ratsnake and Indian cobra are found in the study area for which conservation plan has been prepared and submitted to DFO on 21.8.2023.

7. The PP reported that the **Ambient air quality** monitoring was carried out at 9 locations during November 2022 to January-2023 and the baseline data indicates the ranges of concentrations as: PM_{10} (61-83 $\mu g/m^3$), $PM_{2.5}$ (36-52 $\mu g/m^3$), SO_2 (10-31 $\mu g/m^3$) and NO_2 (10-24 $\mu g/m^3$). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after

the proposed project would be 83.09 μg/m^3 for PM_{10} 52.12 μg/m^{3}and for $PM_{2.5}$, 23.19 μg/m^3 for SO2, 7.71 μg/m^3, for NH_3,10.3 μg/m^3, for HCl ,3.02 μg/m^3, for Cl_2,11.03 μg/m^3 for HBr and 3.22 μg/m^3 for Br_2. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise level** monitoring was carried out at **9 locations** during **November 2022 to January-2023** The noise levels during daytime varied from 40-65 dB)A (Leq in the study area .The noise level in the study area is within the permissible limits as per Noise rules 2000. The nighttime noise level in the study area is in the range of 32-53 dB)A (Leq .The nighttime noise was also within stipulated standards of CPCB.

8. **Ground Water** quality monitoring Baseline data indicates pH varies from 6.9 to 7.9. Colour detected from 3 to 7.2 Pt.co.sc and odour detected was unobjectionable. Calcium content varied between 48.4 to 117.2 mg/l. Magnesium content varied between 68 to 90.5 mg/l. TDS content varies between 672 mg/l to 1056.8 mg/l. TSS content varies between 5 mg/l to 17 mg/l. Sodium (as Na) was found to be in the range of 105 to 236 mg/l. Potassium (as K) was found to be in the range of 13 to 29.5 mg/l Oil & Grease and BOD were found be BDL. COD is found to be in the range of 3.6 to 9.1 mg/l and DO find to be in range of 1.9 – 2.9 mg/l. Iron (as Fe) was found to be in the range of 0.02 to 0.35 mg/l. Copper, Boron, Chromium, Zinc, M Coliform count, and Residual chlorine were not detected. Total hardness ranges between 450.5 to 672.3 mg/l. Alkalinity varied as 83 to 278 mg/l. Chlorides were found to be in the range of 300.5 to 548.4 mg/l. Sulphates were found to be in the range of 51 to 130 mg/l. Nitrates were found to be in the range of 2.1 to 9.9 mg/l. Fluorides are found to be in the range 0.15 to 0.8 mg/l.

9. **Surface Water**- Surface water samples reveals that the pH varied from 7.7 to 8.24, calcium and magnesium content varied between 35 to 95 mg/l and 29 to 42 mg/l respectively. Total hardness and alkalinity expressed as CaCO3 ranged between 251.2 to 354.6 mg/l and 149 to 265 mg/l respectively. Chlorides and Sulphate were found to be in the range of 109.4 to 238.4 mg/l and 23.0 to 53.0 mg/l respectively. Nitrates and Fluorides were found to be in the range of 3.5 to 8.9 mg/l and not detected respectively. The heavy metal contents were found to be well within the limit. The TDS contents are found to be well within the permissible limits. The physico-chemical and biological analysis revealed that all the parameters were well within the prescribed limits of IS: 10500-2012. **Soil quality monitoring** - Results of pH were in the range of 7.86 to 9 during the study period. Overall, the pH of all the soil samples were found to be almost neutral. pH of the soil at project site is reported as 9. This is higher compared to the normal range of 7 to 8. At previous factory, they were storing lime in open area. Due to spillage of lime, the soil is contaminated and shows pH as 9. Electrical conductivity was found in the range of 350 to 540 μs/cm. During analysis average concentration of available nitrogen was found in the range of 4.5 to 8.6 mg/100gm. Average total phosphorous content was found in the range of 13 to 18 mg/kg.

10. The PP reported that the total water requirement is 37 m^3/day of which freshwater requirement of 33 m^3/day will be met from GIDC Supply and balance 4 m^3/day from recycled water. Effluent of 27 m^3/day will be treated through Primary ETP and then sent to CETP (M/s. NIA), Nandesari for final disposal. 1 KLD Boiler blowdown will be reused in washing. Sewage (3 KLD) will be treated through STP and reused in Gardening.

11. The Power requirement will be 95 kW and will be met from Madhya Gujarat Vij Company Limited (MGVCL). Unit will have 1 No. of DG sets (125 KVA) capacity, as standby during power failure. Stack (height 11 m) will be provided as per CPCB norms to the proposed DG sets.

12. The Unit will have 1 No. of Boiler (0.8 TPH) with a stack of height, as per CPCB norms for controlling the particulate emissions within the statutory limit of 120 mg/Nm^3 for the proposed boilers.

13. **Details of Process Emissions Generation and its Management:**

Flue Gas Emission

Sr. no.	Source of emission With Capacity	Stack Height (meter)	Type of Fuel	Quantity of Fuel MT/Day	Emission Standard	Emission Standard as per Critically Polluted Area	Air Pollution Control Measures (APCM)
1.	Steam Boiler 0.8 TPH	20.00	Agro Waste/ Briquette	3.84 MT/Day	PM< 150 mg/Nm^3 SO_x < 100 ppm NO_x < 50 ppm	PM< 120 mg/Nm^3 SO_x < 80 ppm NO_x < 40 ppm	Multicyclone Separator
2.	DG Set 125 KVA	11.0	Diesel	240 Lit/Day			Adequate stack height & Acoustic enclosure

Process Gas Emission

Sr. No.	Vent Attached To	Height From Ground Level	Expected Pollutants	Emission Standard	Emission Standard as per Critically Polluted Area	Air Pollution Control System
1.	Reaction Vessel	12	Cl_2 HCl	< 5 mg/Nm^3 < 30 mg/Nm^3	< 4 mg/Nm^3 < 24 mg/Nm^3	Two Stage Water + Alkali Scrubber
2.	Reaction Vessel	12	Br_2 HBr	< 5 mg/Nm^3 < 30 mg/Nm^3	< 4 mg/Nm^3 < 24 mg/Nm^3	Two Stage Water + Alkali Scrubber

3.	Reaction Vessel	12	SO_2	< 40 mg/Nm3	< 32 mg/Nm3	Two Stage Water + Alkali Scrubber
4.	Reaction Vessel	12	NH_3	< 175mg/Nm^3	< 140mg/Nm^3	Two Stage Water + Acid Scrubber

14. **Details of Solid Waste/ Hazardous Waste Generation and its Management**: 15 Categories of Hazardous/Solid Wastes shall be generated from this Unit

Sr. no.	Type/ Name of Hazardous waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules.	Quantity (MT/ Annum)	Management of HW
1.	Effluent Treatment Plant Sludge	**From ETP**	35.3	250	Collection, Storage, Transportation, Disposal at TSDF site authorized by the GPCB.
2.	Used Oil	**From Lubrication**	5.1	2	Collection, Storage, Transportation, Reused, Disposal at by Selling registered refiners.
3.	Empty Barrels/ Containers/ Liners Contaminated with hazardous chemicals/ wastes	**Empty Barrels/ Containers/ Liners Contaminated with hazardous chemicals/ wastes**	33.1	30	Collection, Storage, Decontamination, Transportation and Reuse or sell to registered recyclers
4.	Spent Charcoal / Carbon	From **Effluent Treatment plant**	28.3	1	Collection, storage, transportation & co processing/incineration in common incineration.
5.	Spent Charcoal / Carbon	From **Process & Solvent Recovery System**	28.3	19	Collection, storage, transportation & co processing/incineration in common incineration.

6.	Spent Catalyst	From **Process**	28.2	8	Collection, storage, transportation & co processing/incineration in common incineration.
7.	Process organic Waste	From **Process**	28.1	49	Collection, Storage, Transportation, & co processing/incineration in common incineration.
8.	Distillation Residue	**From Solvent Recovery**	28.1	21	Collection, Storage, & co processing/incineration in common incineration.
9.	Scrubbed HCl soln.	**Scrubber**	C2	43	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.
10.	Scrubbed NaBr soln.	**Scrubber**	C2	720	Collection, Storage and send to actual end users under rule-9.
11.	Scrubbed Sodium bisulfite soln.	**Scrubber**	C2	720	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.
12.	Scrubbed Ammonium Sulphate soln.	**Scrubber**	C2	720	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.
13.	Date Expired Product	**Store**	28.5	1	Collection, Storage, & co processing/incineration in common incineration.
14.	Off specification products	**Process**	28.4	1	Collection, Storage, & co processing/incineration in common incineration.
15.	Spent sulfuric acid	**Process**	C2	624	Collection, Storage and treated in ETP Or send to actual end users under rule-9 permission.

15. The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ **0.67 Crore** (capital) and the Recurring Cost (operation and maintenance) will be about ₹ **0.72 Crore** per annum. Industry proposes to allocate ₹ **0.08 Crores** towards CER.

16. The PP reported that the industry will develop greenbelt over an area 23.66 % i.e. 197.20 m^2 out of total area of 833.62 m^2 within premises. Additional 14.39 % i.e. 120 m^2 outside premises and remaining 17.27 % i.e. 144 m^2 outside premises within GIDC, therefore, total greenbelt area will be 461.2 m^2 (55.32%).

17. The PP reported that the Public hearing is exempted as per the Para 7.III. Stage (3) (i) (b) of the EIA Notification, 2006 Project site is located at Dahej-III which is declared as notified industrial area vide notification no. GIDC No.**GHU/75/36/GID 1974/4084 (I) CH dated 06.05.1975)**

18. The PP proposed to set up an Environment Management Cell (EMC) by engaging Partner/Director- EHS Officer- ETP chemist- ETP opeator- Skilled helper/ labor for the functioning of EMC.

19. The PP reported that the

Type of environmental aspect	**Items**	**Conversion factor**	**Quantity consumption of kg CO_2e / Saved of kg CO_2e**	**tCO2e/Year**
Green belt	Trees – 144 Nos	20 Kg / year / Tree	2880 Kg/ Year	2.64
Renewal Energy source (Solar Pannel, LED)	Solar light – 15 KW generates 5400 KWH /Year	0.787 emission factor for electricity	4249.8 Kg/ Year	4.4298
Residue to co processing in cement industry	100 MT/Year	327 kg/Ton	32700 kg/year	32.700
TOTAL (MT/Annum)				40.00

20. The PP submitted the Onsite and Offsite disaster management plans in the EIA report.

21. The estimated project cost is **Rs.2 Crores**. Total Employment will be **50** persons as direct & **100** persons indirect.

22. **Deliberations by the EAC:**

The EAC constituted under the provisions of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking to the effect that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on data of Ambient air monitoring, COD and BOD values in surface water, soil monitoring results, Greenbelt development and its budget, compliance to CPA as per OM dated 31.10.2019, revised summary and advised the PP to submit the following:

- Ambient air monitoring results and GLC details for HBr, Br_2, Hcl, NH_3 and Cl_2
- COD and BOD levels in surface water.
- Soil Monitoring Results.
- Action plan for Greenbelt development and its budget.
- Permission for use of Multicyclone Separator as APCM for Boiler.
- Revised compliance and action plan for the additional safeguard measures prescribed in the Ministry's OM dated 31.10.2019 for critically and severely polluted area.
- Revised executive summary, baseline summary and other changes

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated the Onsite and Offsite Emergency plans and also the various mitigation measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as amended from time to time.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

23. The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**:

(i) Unit shall provide adequate stack height and APCM to control air emission of flue gas and process. unit has agreed to comply with thiscondition and air emission level will be 80% from existing terms ofthe identified critical pollutants.

(ii) CEMS shall be installed and connected to SPCB/CPCB Servers.

(iii) Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc.

(iv) Transportation of materials by rail/conveyor belt, wherever feasible, shall be explored.

(v) As proposed, agro-briquettes shall be used as a primary fuel in the boiler and coal shall be used as a secondary fuel during the unavailability of agro briquettes. The phasing of coal as a secondary fuel shall also be explored.

(vi) The best available technology shall be used.

(vii) The PP shall develop greenbelt over an area of 23.66 % i.e. 197.20 m^2 within premises. Additional 14.39 % i.e. 120 m^2 outside premises and remaining 17.27 % i.e. 144 m^2 outside premises but within GIDC, preferably within a year of the grant of EC. The saplings selected for the plantation should be of sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(viii) The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises.

(ix) Unit shall recycle 1 KLD of boiler blow down to washing and 3 KLD sewage shall be treated in STP and shall be reused for gardening.

(x) Unit shall install flow meter at inlet point for water consumption. Unit shall send treated effluent via tanker to CETP. Unit is having membership of CETP-M/s. NIA and effluent shall be transported through dedicated tankers of CETP only.

(xi) 6 KL capacity underground RCC water storage tank shall be provided for rainwater harvesting and stored rainwater shall be used in washing, cooling, domestic etc after necessary pre-treatment.

(xii) Unit shall send treated effluent into ETP and send to CETP Nandesari.

(xiii) Domestic wastewater generation shall be 3 KLD. The unit shall treat sewage into in-house STP plants and reused water shall be used for gardening purpose.

(xiv) Unit shall be dump fly ash slag, red mud, etc like wastes to only at designated location approved by SPCBs / PCCs.

(xv) Monitoring of the compliance of EC conditions shall be submitted with third party audit every year.

(xvi) An amount of ₹ 8.00 lakhs shall be allocated towards CER.

(xvii) A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions by engaging Partner/Director- EHS Officer- ETP chemist- ETP opeator- Skilled helper/ labor. In addition to this, one safety & health officer as per the qualification given in Factories Act, 1948 shall be engaged within a month of grant of EC. The PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xviii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP [₹ 71.43 Lakhs (Capital cost) and ₹ 72.30 Lakhs per Annum (Recurring cost)] shall be kept in a separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xix) The total water requirement shall not exceed 37 m^3/day of which freshwater requirement of 33 m^3/day shall be met from GIDC Supply and balance 4 m^3/day from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xx) No banned chemicals shall be manufactured by the PP. No banned raw materials shall be used in the unit. The PP shall adhere to the notifications/guidelines of the Government in this regard.

(xxi) The PP shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

(xxii) The project proponent shall comply with the environment norms for synthetic organic chemicals as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 608 (E), dated 21. 7.2010 under the provisions of the Environment (Protection) Rules, 1986.

(xxiii) All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The PP shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

(xxiv) The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.

(xxv) The PP shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.

(xxvi) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB servers. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

(xxvii) The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.

(xxviii) The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xxix) Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.

(xxx) The unit shall make the arrangement for the protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.

(xxxi) The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(xxxii) The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.

(xxxiii) The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

Agenda No. 65.3

Proposed Expansion in Formaldehyde Manufacturing Unit with the Production Capacity from 100 TPD to 200 TPD located at Village Bhagwanpur, Kharwan Road, Tehsil Jagadhri, District Yamuna Nagar, Haryana by M/s Chemwood Industries - Consideration of Environmental Clearance

[Proposal No. IA/HR/IND3/442155/2023; File No. IA-J-11011/108/2021-IA-II(I)]

The PP vide email dated 13.9.2023 informed that due to medical emergency, they/ Consultant would be unable to attend the meeting and requested to defer the proposal.

The proposal was accordingly, **deferred.**

Agenda No. 65.4

Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates in existing unit with production capacity from 1601.4 MT/Annum to 20001.4 MT/Annum and R&D of capacity 30 MT/Annum located at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3, 10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Berigai Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by M/s. Chemplast Sanmar Limited - Consideration of Environmental Clearance

[Proposal No. IA/TN/IND3/440098/2023; File No. J-11011/104/2009-IA-II(I)]

1. The proposal is for the environmental clearance for the Proposed expansion of Synthetic Organic Chemicals & Pesticide Specific Intermediates in existing unit with production capacity from 1601.4 MT/Annum to 20001.4 MT/Annum located at S.F No.5,7/1,2,3A,3B,8/1,2A,2B,9/1,2,3, 10/1,2,3A,3B,4,12/1A,1B,13/1,14/1A,2A, Suligunta Village, Berigai Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by M/s. Chemplast Sanmar Limited.

2. The project/activity is covered under Category 'A' of Item 5(b) and 5(f), Pesticide industry, Synthetic organic chemicals industry of Schedule of EIA Notification, 2006 (as amended).

3. The Standarad ToR was issued by Ministry vide letter no. J-11011/104/2009-IA-II(I) dated 10.12.2022. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is an **Expansion case.** The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s. Aqua-Air Environmental Engineers Pvt. Ltd [Accreditation number NABET/EIA/2023/SA0196 Valid till 8.4.2024] made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

3. The PP reported that the Existing land area is 166400 m^2, no additional land will be used for proposed expansion project and no R& R is involved in the Project. The details of products to be manufactured are as follows:

S.No	PROPOSED PRODUCTS LIST FOR EC	CAS No.	LD 50	As per Existing CTE (MTPA)	Additional (MTPA)	Total Proposed (MTPA)	Category
A	PHYTO CHEMICALS						

1	COLCHICINE	64-86-8	5.87 mg/kg	1.4	0	1.4	5(f)
2	THIOCOlCHICOSIDE	602-41-5	300 mg/kg				5(f)
B	**ORGANIC CHEMICALS**						
3	2-(1-CYLCOCHEXENY)LETHYLAMINE (CHEA)	3399-73-3	2.5 mg/kg	1600	18400	20000	5(f)
4	3-[1,3,3-TRIS-(2-CARBOXY-ETHYL)-2-OXO-CYCLOHEXYL]-PROPIONIC ACID (T4C)	5107-67-5	36 mg/kg				5(f)
5	SUBSTITUTED ARYL ALKYL AMINE	3625-06-7	1540 mg/kg				5(f)
6	2-AMINO-2-PHENYLBUTYRIC ACID SODIUM SALT /METHYL 2-(N,N-DIMETHYLAMINO)-2-PHENYLBUTYRATE (TR1600/TR1400)	94133-84-3 /39068-93-4	36 mg/kg				5(f)
7	4-CHOLO-BUTYL VERATRATE	69788-75-6	1540 mg/kg				5(f)
8	4-(2-AMINOETHYL)-2-METHOXYPHENOL (AE PHENOL)	554-52-9	5000 mg/kg				5(f)

9	METHYL-2 PHENOXY ISOBUTYRATE	103-60-6	5000 mg/kg				5(f)
10	(4R)- 2- OXOOXAZOLIDINE -4-CARBOXYLIC ACID (COX)	83841-00-3	5000 mg/kg				5(f)
11	4-t BUTYLPHENYLACETONITRILE	3288-99-1	236 mg/kg				5(f)
12	1-BROMO-3,5-DICHLOROBENZENE (DCBB)	19752-55-7	1070 mg/kg				5(f)
13	4-CHLORO-2-NITRO BENZOIC ACID	6280-88-2	71 mg/kg				5(f)
14	4-BROMO PHENYL PROPANOL (BPP)	25574-11-2	1020 mg/kg				5(f)
15	2-CHLORO-5-CHLOROMETHYL-1,3-THIAZOLE (CCMT)	105827-91-6	1020 mg/kg				5(f)
16	TETRACHLORO BUTYRIC ACID (TCBA)	97055-35-1	2940 mg/kg				5(f)
17	IONOPHOR	133338-85-9	88 mg/kg				5(f)

18	4-BROMO-2-FLUORO HYDROXY BIPHENYL (BFB)	41604-19-7	1540 mg/kg				5(f)
19	PARA METHYL PHENCYL CHLORIDE (PMPC)	2196-99-8	8750 mg/kg				5(f)
20	SODIUM 4-(2,4-DICHLOR M-TOLUOYL)-1,3-DI METHYL -5-PYRAZOLATE (MY710Na)	172343-40-7	8750 mg/kg				5(f)
21	2-TRIFLUOROMETHYL BENZENE SULFONAMIDE (TBSA)	1869-24-5	180 mg/kg				5(f)
22	METHYL CARBAZATE	6294-89-9	5000 mg/kg				5(f)
23	TETRALONE IMINE	79560-20-6	810 mg/kg				5(f)
24	4-[2(4-CHLORO-2,6-DIMETHYLPHENYL)ACETTYL]METHYLAMINO]-1-METHOXY-N-PHENYLPIPERIDIN-4-CARBOXAMIDE (DIAMIDE)	1644459-63-1	5000 mg/kg				5(f)
25	3(2,2,2-TRIFLUOROETOXY)2-PYRIDINE SULFONAMIDE SODIUM SALT (SULFONAMIDE)	227605-94-9	5000 mg/kg				5(f)

26	5-CHLORO-8-HYDROXY-QUINOLINE (CHQ)	130-16-5	5000 mg/kg				5(f)
27	PHENYLGUANIDINE CARBONATE (PGC)	14018-90-7	1000 mg/kg				5(f)
28	FE (III) ACETYL ACETANOATE	14024-18-1	1872 mg/kg				5(f)
29	MANGANESE(II)HEXACYANOMANGANATE(II)SODIUM SALT (ANODE)	Not available	1020 mg/kg				5(f)
30	IRON(II)MANGANESE(II) HEXACYANOFERRATE(II) SODIUM SALT TETRADECAHYDRATE (CATHODE)	Not available	1020 mg/kg				5(f)
31	1-CHLORO-3-NITROBENZENE	121-73-3	1000 mg/kg	0			5(f)
32	2,4,6- TRICHLORO ANILINE	634-93-5	1000 mg/kg				5(f)
33	PIVALOYL CHLORIDE	3282-30-2	5000 mg/kg				5(f)

34	5-CHLORO VALEROYL CHLORIDE	1575-61-7	1000 mg/kg				5(f)
35	4-FLUORO PHENYL ACETIC ACID	405-50-5	5000 mg/kg				5(f)
36	4-BROMO FLUOROBENZENE	460-00-4	2700 mg/kg				5(f)
37	3-FLUOROTOLUENE	352-70-5	7000 mg/kg				5(f)
38	4-FLUOROTOLUENE	352-32-9	7000 mg/kg				5(f)
39	ORTHO NITRO ANISOLE	91-23-6	2000 mg/kg				5(f)
40	PARA NITRO ANISOLE	100-17-4	2300 mg/kg				5(f)
41	O-CHLORO P-NITRO TOLUENE	121-86-8	1400 mg/kg				5(f)

42	3-AMINO- 4- METHYL BENZOIC ACID METHYL ESTER	40872-87-5	1700 mg/kg				5(f)
43	3-AMINO 4-METHYL BENZOIC ACID ISOPROPYL ESTER	21447-47-2	2000 mg/kg				5(f)
44	5-AMINO-2-METHYL BENZENE SULPHONIC ACID PHENYL ESTER	1089339-15-0	1400 mg/kg				5(f)
45	(3-AMINOPHENYL) BENZENESULFONATE	26408-93-5	1400 mg/kg				5(f)
46	4 -AMINO BENZOIC ACID METHYL ESTER	619-45-4	1700 mg/kg				5(f)
47	2-FLUOROANISOLE	321-21-8	3700 mg/kg				5(f)
48	4-FLUOROANISOLE	459-60-9	3700 mg/kg				5(f)
49	2-PHENOXYETHYLAMINE	1758-46-9	800 mg/kg				5(f)
50	SPIROPIDION (TINIVION)	1229023-00-0	1000 mg/kg				5(b)

51	4-AMINO BENZAMIDE	2835-68-9	1500 mg/kg				5(f)
52	P-TOLUIDINE	106-49-0	1400 mg/kg				5(f)
53	M-ANISIDINE	536-90-3	1400 mg/kg				5(f)
54	4-CHLORO,2 AMINO PHENOL (4-CAP)	95-85-2	1400 mg/kg				5(f)
55	HYDROXY ESTER (HES)	27513-35-5	1400 mg/kg				5(f)
56	PARA CHLORO PHENYL GLYCINE (PCPG)	6212-33-5	1400 mg/kg				5(f)
57	DICHLOROFLUOROBROMO BENZENE (DCFBB)	173180-8-0	1400 mg/kg				5(f)
58	4-ACETYL-2-METHYL BENZOIC ACID (AMBA)	55860-35-0	1400 mg/kg				5(f)
C	**R&D PRODUCTS**						
	R&D and Pilot scale Products	--	--	00	30	30	--

	Total			**1601.4**	**18430**	**20031.4**	
D	**BY-PRODUCTS**						
1	Dil. Hydrochloric Acid	--	--	1050	12090	13140	--
2	Dil. Sulphuric Acid	--	--	750	8630	9380	--
3	Dil. Acetic acid	--	--	00	22000	22000	--
4	Potassium salt	--	--	00	11400	11400	--

5. The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

6. The PP reported that earlier Ministry had issued EC vide letter no. J-11011/104/2009-IA-II(I); dated 29/03/2009 to the existing project Modernization of existing unit with change in products mix in favour of M/s. Sanmar Speciality Chemicals Limited. Later, Transfer of EC was issued by the SEIAA TamilNadu vide letter No. SEIAA/TN/EC/IND2/C.No. 14969/Amedment/2020 on 06th August 2020 from M/s. Sanmar Speciality Chemicals Limited to M/s. Chemplast Sanmar Limited.

7. The PP reported that the Certified Compliance Report of the existing EC dated 29.04.2009 and 06.08.2020 was issued by IRO Chennai vide letter no. E.P./12.1/862/795 dated 05th July, 2023 based on the site inspection dated 09.06.2023. The PP reported that no noncompliance has been observed in the Compliance report of the existing EC.

8. The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River Ponnaiayr is flowing at a distance of 11.35 km in South-West direction. There is no forest land involved in the proposed project. No Schedule-I species are found are in the study area for which conservation plan has been prepared and submitted.

9. The PP reported that **Ambient air quality** monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: PM_{10} (41.71 – 59.13 $\mu g/m^3$), $PM_{2.5}$ (19.67 – 29.71 $\mu g/m^3$), SO_2 (BDL – 10.41 $\mu g/m^3$) and NO_x (13.12 – 19.10 $\mu g/m^3$). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.24 $\mu g/m^3$, 2.10 $\mu g/m^3$ and 1.67 $\mu g/m^3$ with respect to PM_{10}, SO_2 and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise level** monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022. The baseline data indicates the

ranges of concentrations for Location Leq (Day) (46.1 – 58.2 dB) A)) and Leq (Night) (41.8 – 49.2 dB(A)).

10. **Ground Water quality monitoring** was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (7.22 – 7.63), Total Dissolved Solids (578 - 1012 mg/l), Total Hardness (270 – 470 mg/l), Chlorides (147 – 254 mg/l), Fluoride (0.36 – 0.63 mg/l) and Zinc (0.03 - 0.14 mg/l). **Surface Water** quality monitoring was carried out at 2 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as: pH (7.81 – 8.07), Dissolved Oxygen (5.3 – 5.6 mg/l), Chemical Oxygen Demand (21 – 24 mg/l), Bio-Chemical Oxygen Demand (3.3 – 3.6 mg/l). Soil quality monitoring was carried out at 11 locations during 1st July 2022 to 30th September 2022 and the baseline data indicated the ranges as pH (6.59 – 7.48), Nitrogen (96 – 178 mg/kg), Phosphorus (39.3 – 77 mg/kg), Potassium (258 – 394 mg/kg) and Electric Conductivity (0.077 – 0.218 mS/cm).

11. The PP reported that the total water requirement is 2012.5 m^3/day, of which fresh water requirement of 1207.5 m^3/day and the balance quantity of 805 m^3/day will be met from recycled water. Fresh water of 207.5 m^3/day will be met from ground water for which NOC from CGWA/WRD is available and for remaining quantity of 1000 m^3/day, NOC from government water source will be obtained. Effluent of 805 m^3/day will be treated as per below treatment description: Total 805 m^3/day (Industrial: 705 m^3/day + Domestic: 100 m^3/day) of effluent shall be generated. Low COD stream: Low COD effluent will be treated through the conventional wastewater treatment system and will pass through RO system. High TDS Stream: Neutralized concentrate effluent and rejects from RO will be evaporated in multi effective evaporator (MEE). The treated wastewater will be totally recycled and the solid waste generated will be disposed to TSDF (Common disposal Facility). Domestic wastewater (100 KL/Day) will send to STP and Reused for domestic and gardening purpose after treatment.

12. The PP reported that the power requirement after expansion will be 14000 kVA including existing kVA and will be met from State Electricity Department. Existing unit has DG sets (6 Nos.) 600 kVA*4 Nos., 750 kVA*1 No. & 320 kVA*1 No. Capacity, additionally D.G. set (2000 KVA*5 Nos.) used as standby during power failure. Stack (height 12 m) is provided as per CPCB norms to the DG sets.

13. Existing unit has 1 No. of Boiler (9 TPH), 2 No. of Thermic Fluid Heater, 6 Nos. of D.G. Set. Additionally, 4 No. of Boiler (25 TPH), 2 No. of Thermic Fluid Heater, 5 Nos. of D.G. Set will be installed. Mechanical Dust collector & ESP with Water Scrubber with stack height of 40 m will be installed for controlling the particulate emissions within the statutory limit of 150 mg/Nm3 for the proposed boilers.

14. **Details of Process Emissions Generation and its Management:**

Flue Gas Emission

SR. no.	Source of emission With Capacity	Stack Height (meter)	Name of the fuel	Quantity of Fuel MT/hr & MT/Day	Type of emissions i.e. Air Pollutants	APCM
EXISTING						
1	Boiler-1 (9 TPH)	40	Furnace Oil	8 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector ,Stack
2	D.G set (600 KVA	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
3	D.G set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
4	D.G set (750 KVA)	12	HSD	90lit/Hr	SOX,NOX,SPM,CO	Stack
5	DG (320 KVA)	9.8	HSD	40 lit/Hr	SOX,NOX,SPM,CO	Stack
6	D.G Set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
7	D.G Set (600 KVA)	12	HSD	80lit/Hr	SOX,NOX,SPM,CO	Stack
8	Thermic Fluid Heater 1 Lakh Kcal/Hr	9	HSD	20 lit/hr	SOX,NOX,SPM,CO	Stack
9	Thermic Fluid Heater 1 Lakh Kcal/Hr	9	HSD	20 lit/hr	SOX,NOX,SPM,CO	Stack
PROPOSED						
10	Boiler-1 (25 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack & ESP with water

						scrubber
11	Boiler-1 (25 TPH)	40	Briquettes	125 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack & ESP with water scrubber
12	Boiler-1 (25 TPH)	40	Furnace Oil	45 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
13	Boiler-1 (25 TPH)	40	Furnace Oil	45 MT/Day	SOX,NOX,SPM,CO	Mechanical Dust collector, Stack
14	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
15	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
16	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
17	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
18	DG set -2000KVA	30	HSD	400 lit/hr/ DG set	SOX,NOX,SPM,CO	Stack
19	Thermic Fluid Heater	9	HSD	40 lit/hr	SOX,NOX,SPM,CO	Stack

	2 Lakh Kcal/Hr					
20	Thermic Fluid Heater 2 Lakh Kcal/Hr	9	HSD	40 lit/hr	SOX,NOX,SPM,CO	Stack

Process Gas Emission

S. no.	Source of emission	Type of emission	Stack/Vent Height (meter)	APCM
EXISTING				
1	Scrubber at Plant - I	SO_X,NO_X,CO	6.1	Wet Alkali Scrubber,Stack
2	Scrubber at Plant -II	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
3	Scrubber at Plant - II	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
4	Scrubber at Plant - II	SO_X,NO_X,CO	15	Wet Alkali Scrubber,Stack
5	Absorber at Plant - I	SO_X,NO_X,CO	4	Wet Alkali Scrubber,Stack
6	Scrubber at R & D plant	SO_X,NO_X,CO	12	Wet Alkali Scrubber,Stack
7	Phyto Plant Scrubber(Process)	SO_X,NO_X,CO	19	Wet Alkali Scrubber,Stack
8	Scrubber at Plant - II	SO_X,NO_X,CO	15	Wet Alkali Scrubber,Stack
9	Scrubber at Pilot Plant	SO_X,NO_X,CO	6.1	Wet Alkali Scrubber,Stack
10	Scrubber at plant IV	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
11	Scrubber at plant IV	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
12	Scrubber at plant IV	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
13	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
14	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
15	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack
16	Scrubber at Plant - V	SO_X,NO_X,CO	17	Wet scrubber with stack

PROPOSED				
17	Scrubber -1	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
18	Scrubber -2	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
19	Scrubber -3	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
20	Scrubber -4	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
21	Scrubber -5	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
22	Scrubber -6	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
23	Scrubber -7	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
24	Scrubber -8	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
25	Scrubber -9	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
26	Scrubber -10	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
27	Scrubber -11	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
28	Scrubber -12	SO_X,NO_X,CO	17	Wet Alkali Scrubber,Stack
29	Scrubber -13	SO_X,NO_X,CO	17	Wet scrubber with stack
30	Scrubber -14	SO_X,NO_X,CO	17	Wet scrubber with stack
31	Scrubber -15	SO_X,NO_X,CO	17	Wet scrubber with stack
32	Scrubber -16	SO_X,NO_X,CO	17	Wet scrubber with stack
33	Scrubber -17	SO_X,NO_X,CO	17	Wet scrubber with stack
34	Scrubber -18	SO_X,NO_X,CO	17	Wet scrubber with stack
35	Scrubber -19	SO_X,NO_X,CO	17	Wet scrubber with stack
36	Scrubber -20	SO_X,NO_X,CO	17	Wet scrubber with stack
37	Scrubber -21	SO_X,NO_X,CO	17	Wet scrubber with stack
38	Scrubber -22	SO_X,NO_X,CO	17	Wet scrubber with stack
39	Scrubber -23	SO_X,NO_X,CO	17	Wet scrubber with stack
40	Scrubber -24	SO_X,NO_X,CO	17	Wet scrubber with stack followed by carbon bed

41	Scrubber -25	SO_X,NO_X,CO	17	Wet scrubber with stack followed by carbon bed

15. **Details of Solid Waste/ Hazardous Waste Generation and its Management:** 10 Categories of Hazardous/Solid Wastes are/will be generated from this Unit.

Sr. No	Name of Waste	Source of Generation	Cat No.	Existing Quantity (MT/Year)	Total Proposed Quantity (MT/Year)	Disposal Method
	Empty barrels/ containers/liners contaminated with hazardous chemicals /wastes	Storage & handling of Raw Materials	Sch-I/ 33.1	40	500	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
	Used / Spent Oil	Equipment & Machineries	Sch-I/ 5.1	10	200	Collection, Storage, Transportation, Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
	Chemical sludge from waste water treatment	In-house ETP & MEE	Sch-I/ 35.3	2500	43000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016.
	Spent	Process	Sch-I/	350	20000	Collection, Storage, Transportation,

	solvents		28.6			Decontamination & Disposal to TNPCB Authorized Recyclers (Recyclable)
	Distillation residues	Process	Sch-I/20.3	20	4000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016.
	Contaminated aromatic, aliphatic or naphthenic solvents may fit for reuse		Sch-I/20.1	6	10000	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016
	Spent catalyst	Process	Sch-I/28.2	1	40	Collection, Storage, Transportation for Regeneration, Recovery and Reuse. (Recyclable)
	Contaminated cotton rags or other cleaning materials		Sch-I/ 33.2	2	40	Collection, Storage, Transportation & disposal to Common TSDF site by following protocol of Hazardous Waste Rule – 2016.
	Spent Carbon or Filter medium	Process	Sch-I/ 36.2	NA	4000	Collection, Storage, Transportation & disposal to Common TSDF site / Co-processor by following

						protocol of Hazardous Waste Rule – 2016.
	Process residue and wastes	Process	Sch-I/ 28.1	NA	30000	Collection, Storage, Transportation & disposal to Co-processor by following protocol of Hazardous Waste Rule – 2016.
Non Hazardous waste						
11.	Fly Ash	Utility	--	--	18250	Collection, Storage, Transportation and sent for brick manufacturer and/or in cement industries.

16. The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ 118 Crore (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 86 Crore per annum. Industry proposes to allocate Rs. 500 Lakhs towards Corporate Social Responsibility.

17. Industry has already developed greenbelt over an area of 33% i.e. 54000 m^2 out of 166400 m^2 total area of the project

18. The PP reported that the Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 12/5/2023, which was presided by the Sub Collector, Hosur (Representative of the District Collector, Krishnagiri). The main issues raised during the Public Hearing are benefits from the project, Employment, CSR/CER Activities.

Sr. No.	**Issues raised during the PH**	**Reply given by the representative of project proponent and concerned officer**	**Reply given by concerned officer**	**Action Plan along with budgetary allocation**
1	Benefit from the project	The representative of unit replied that the cost of expansion activity is around Rs.	--	Company will contribute 0.25 % of the additional project cost (i.e.
2	Employment and setting up of bus			

	shelter, construction of road for public and painting works for Government Schools and temples in the nearby villages.	2000 Crore in which 10% is CSR fund, from this fund 15 Crore Rupees will be spent to provide basic facilities for the nearby villages. Now, the plant is equipped with sophisticated and continuous monitoring techniques based air pollution control devices so that the changes in the plant operation can be monitored and controlled immediately. Hence, the problems that prevailed 20 years back will not occur.		2000 Crore) for the CER activity and CSR fund will be provided by the company in the surrounding villages within the 2 or 3 years of time period after getting EC & CTE.
3	Water related problem			Company is providing the CSR activities in the nearby areas and shall continue to do so.
4.	Education and carry out a research about the insects which affects cultivation of mango flowers in Hosur Taluk and produce pesticides to help farmers.	• The representative of M/s. Chemplast Sanmar Ltd has said that, the company will give preference to those who have studied Diploma (Chemical Technology), Master's Degree in Chemistry, Degree in Chemical Engineering. Also, our company's preference is to	**The Sub Collector, Hosur** The Sub Collector, Hosur said that, during recruitment, inform the local public in advance about the job vacancies and job qualifications. Therefore, local people can benefit by knowing the employment information	–
5.	A lake is located 1 km from their village and 500 meters from M/s. Chemplast Sanmar Ltd. He also said that, if it is properly cleared and maintained, it will			Company will contribute Rs. 1.50 Crores to desilting of lakes and improve beautification of surrounding pond or lake within a

	benefit to the agricultural activity of nearby villages. Also, the unit has not provided any assistance to their village, so he requested to fulfil this request.	recruit locally qualified individuals. Because, they will continue to come for work without any break and it will be great benefit to the company. Since the employment camp is conducted only in Hosur and not in other places like Chennai and Bangalore. So, that the candidate from Krishnagiri can easily participate in interview.	through this, she also requested the local people to make proper use of these employment camps.	year. Also, Company will properly maintain the same.
6.	Corporate Social Responsibility (CSR) Activities			Action plan for odour control: • All liquid raw materials will be charged into Reactors with pumps or under gravity through closed pipes. • Closed loop handling will be carried out. • Suction Hoods will be placed near the Man-holes & Charging funnels of Reactors & Filters so that chemical vapors and dust do not escape into the Plant & surroundings, when the man-hole covers are opened for inspection or charging of RM. • All storage tanks of low

				boiling chemicals will be provided with Vents. • Vent lines of Dosing vessels will be connected back to the vents of storage tanks to prevent contaminated air release during material transfer. • All pumps handling hazardous chemicals will be provided with mechanical seals to prevent fugitive emission. • Wherever possible magnetic coupled pumps will be used. • The contaminated absorbent will be safely dispose off along with hazardous waste. Company will

				take care to reduce the Odour problem and release of chemical vapour in atmosphere. For that company will contribute funds for Environment protection measures. (Approx. Cost: 118.482 Crores & Time Period: 1 year after getting EC & CTE).
7.	Employment	• The representative of M/s. Chemplast Sanmar Ltd has said that, they are going to conduct employment camps within 6 to 8 months, at that time the local people will be properly notified. Also, an overhead water reservoir has been completed in the Berigai village through "Namaku Naamae" scheme: one electrical engineer and one quality control engineer from Berigai village are	• The Sub Collector, Hosur The Sub Collector, Hosur- said that, the local people can get to know the information about the employment of their company, if they provide information to Gram Panchayat Office, Block Development Office and Taluk Office.	The proposed project will increase the employment opportunity. Employment would be as per prevailing norms of state government for skilled and unskilled people for the proposed project. approximately 1000 people will be employed after getting EC & CTE.

		currently employed in the company, buildings for 11th and 12th classes have been constructed in a local high school, road facilities have been provided to the school, further toilets and a passenger shelter have been constructed in a local village. He also said that, a lake located in the village was desilted last year. Finally, he informed that the Social Need Assessment is currently being done and based on that the Corporate Social Responsibility Fund will be spent.		
8.	Air Pollution and its control measures	The representative of M/s. Chemplast Sanmar Ltd has said that, if employment is given to outsiders they will leave the job within two yearswhich affects the performance of the company. Therefore, he said that they have no objection in providing employment to the	--	Company is manufacturing 30 products and after expansion, company will manufacture 58 products and all these will not be pesticides products, they are synthetic organic products and only one product will be pesticide intermediate

		local public. Further, he added that, presently, we are producing 35 chemicals and after expansion, we are planning to produce 60 to 70 chemicals and all these are not pesticides, they are intermediate products to produce pesticides, which was reported in the environmental impact assessment report. He also said that, the pesticide is produced from the intermediate product only after two or three reactions in the process. He also said that, we are exporting this intermediate product to foreign countries to produce pesticide. He said that, agriculture is the livelihood of the people of this village and water is the basis for it. Thus, our company has a proper water management system. Further, He said that, at present they are using ground water		which is incorporate in the environmental impact assessment report. • Proposed expansion will increase the production capacity by 12.5 times. However, Company has proposed adequate APCM to control air emission. Also, no effluent will be discharged into any surface water body. Hence, this company is/will be total Zero Liquid Discharge unit. • Company will install Mechanical Dust collector & ESP to control flue gas emission and Wet scrubber with stack will be install to control process

		and the water required for the expansion is planned to be taken from Kelavarapalli dam presently sewage from Bangalore is being mixed with river water in the dam. They proposed to treat and use this water for the industry, the same has been reported in the EA. So, the ground water and agriculture will not be affected due to the proposed expansion. He informed that, from the year of 2003-04, zero liquid discharge system has been set up in all the Sanmar factories and all the trade effluent is treated and reused for the production and no trade effluent is discharged from the factory, so the agriculture will not be affected. Further, he added that the Trade Effluent generated from the unit treated in ETP, RO followed by Reject Management System (ZLD) the		gas emission.

		treated trade effluent is recycled back to the process. Thus the hazardous waste generated from the ETP is sent to a common hazardous waste disposal facility authorized by the Tamil Nadu Pollution Control Board. And the report is being submitted to the Tamil Nadu Pollution Control Board regularly. In the unit, the vaporized chemicals from the reactors are condensed at about (-20°C) in the condenser and recovered and re-used in the process. Also, in our factory, we have two stage absorption system (i.e., Scrubber). So, the vaporized chemicals from the reactors will not pollute the air. Also, Ambient Air Quality Survey was conducted at 11 places in 3 months and there is no detection of air pollutants. He also		

		said that, the weightage will be given to the local people in company's employment opportunities.		
9.	Pollution control and its techniques	The representative of M/s. Chemptast Sanmar Ltd has said that, it is our duty to operate the factory in a safe environment by installing modern industrial pollution control devices for the proposed expansion and operate it in a such a way that it does not affect the environment rather than operating with old pollution control techniques.	--	--
10.	Water realed problems, pllution and its measures to control.	--	The DEE, TNPCB, Hosur The DEE, TNPCB, Hosur has informed that, has issued Environmental Impact Assessment, 2006 notification vide its S.O. No.1533 of MOEF, New Delhi, dated 14.09.2006, as per	-- --

			this notification a public hearing to be conducted for some projects before granting environmental clearance. Accordingly, the details of the public hearing meeting for the proposed expansion project of M/s. Chemplast Sanmar Ltd. have already been published in Tamil and English dailies "Dinathanti" and "The New Indian Express" on 07.04.2023. Also, he highlighted that, the public announcements have been made through vehicle announcement and provided pamphlets to the public in the surrounding areas of the villages of B. Guruparapalli, Seekkanapalli and Suligunta	
11.	CER activities	--	--	Company will contribute 0.25 % of the additional

				project cost (i.e. 2000 Crore) for the CER activity and CSR fund will be provided by the company in the surrounding villages within the 2 or 3 years of time period after getting EC & CTE.
12.	Environment protection measures	--	--	Company will contribute funds for Environment protection measures. (Approx. Cost: 118.482 Crores & Time Period: 1 year after getting EC & CTE).
13.	Employment	--	--	Company will give employment to the local people as per prevailing norms of state government for skilled and unskilled people for the proposed project.

19. The PP proposed to set up an Environment Management Cell (EMC) by engaging business Manager (HO) – Corporate Enviornment Head- Head Factory operations- site Enviornment

Head- Joint Manager Environment- Shift incharges- shift operators STP and ETP for the functioning of EMC.

20. The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

21. The estimated project cost is Rs 2292 Crores including existing investment of Rs 292 crores. Total Employment will be 1350 persons as direct & no persons as indirect after expansion.

22. **Deliberations by the EAC**

The EAC constituted under the provisions of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking to the effect that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued to the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the Greenbelt development plan, fuel, water balance, ETP and STP flow diagram, Carbon footprint, complaint regarding the project, transfer of EC and advised the PP to submit the following:

- Action plan for additional green belt development.
- Action plan for cleaner fuel.
- Revised water balance.
- Revised ETP & STP flow diagram.
- Carbon footprint reduction & Road map to achieve net zero carbon emission.
- Justification for the Complaint against project.
- Requisite documents submitted to SEIAA for the Transfer of EC.

The PP submitted the above information/documents and the EAC found these to be satisfactory. Regarding the justification for applying to SEIAA for transfer of EC instead to MOEFCC, the PP submitted a copy of the application made to the Ministry for the same. It was

informally advised by the Ministry to apply to SEIAA. The EAC cautioned the PP for not obtaining written clarification from the Ministry in this regard.

The EAC has also received a complaint against the project, for which a point wise reply was sought from the PP. The same has been submitted by the PP, as follows:

Sr. No.	Issue raised	Reply given by the project proponent
1	Chemplast Sanmar Limited, on 03-06-2022 obtained one CTE Expansion order (without Prior EC), from the TNPCB (to expanded the production activites from 1,081.4 MT to 1,601.4 MT per year).	*MoEF Notification No. S.O.980-(E), dated 21st March, 2021allows to claim exemption from obtaining Prior Environment Clearance in respect of any increase in production capacity with or without any change in (i) raw material-mix or (ii) product-mix or (ii) quantities within products or (ii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in areas contiguous to the existing area specified in the environmental clearance of the project.* Accordingly we have followed the protocol and obtained No Increase in Pollution Load certificate and obtained CTE for the Expansion.
	In this CTE order, TNPCB laid one important condition. " The unit shall comply all the conditions, as mentioned in the, No increase in Pollution Load Certificate, issued to the unit, by PLAC,(vide Board's LR.No. TNPCB/T6 /F.13598HSR/2021 dated : 17-03-2022), strictly without any lapse". " The unit shall undertake to work out the pollution loads, after commencing the operation of product mix and submit report to the TNPCB", is one	The condition can be fulfilled upon commencement of production only. CTO obtained now and upon increasing production we will ask a NABET approved consultant to evaluate and certify the same. We have obtained the CTO in Aug 23 and this is a testimony to the fact that all conditions that were to be fulfilled as per the CTE were complied with.

	of the important condition, laid in the PLAC certificate dated : 17-03-2022. The above mentioned, (03-06-2022 dated CTE) condition since didn't fulfilled, by the Chemplast Sanmar Limited.	
	Further, the above mentioned (03-06-2022 dated CTE) condition compliance report also didn't annexed in the EIA report.	We have uploaded the final EIA application and as part of it we have attached the latest CTO.
	Further, CTO for this expansion (1,081.4 MT to 1,601.4 MT) also since didn't issued by TNPCB.	TNPCB issued CTO (Air & Water) in Aug 23.
	Further, First expansion proceedings, since didn't completed, before that Chemplast Sanmar Limited illegally applied for second expansion. At this condition, Chemplast Sanmar Limited, illegally filed Prior EC application, for second expansion (1,601.4 MT to 20,031.4 MT per year).	The statement made by the complainant is not correct and our response is as under: 1. We applied through NIPL route to expand from 1081.4 to 1601.4 TPA as per the protocol prescribed. (first expansion) 2. We had obtained the CTE in Jun 22 and CTO in Aug 23. 3. We had applied for expansion to MoEF & CC for further expanding the capacity from 1601.4 TPA to 20031.4 TPA in Dec 22. Post that we received the ToR in Dec 22. We also_conducted the public hearing in May 12, 2023 and currently presenting for the EC for the second expansion. 4. There is no policy that stops a proponent to seek for an expansion when an old approval is still under execution.

The EAC deliberated the Onsite and Offsite Emergency plans and also the various mitigation measures proposed during the implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, as amended from time to time.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for the grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

23. The EAC, after detailed deliberations, recommended the project for the grant of environmental clearance subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I:

(i) The PP shall develop/maintain Greenbelt over an area of 33%, preferably within a year of the grant of EC. The additional 1000 number of saplings selected for the plantation should be of sufficient height, preferably 6-ft (about 2 m). The budget earmarked for the plantation shall be kept in separate account and should be audited annually. PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of the expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(ii) A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environment Management and Monitoring functions. PP shall engage business Manager (HO) – Corporate Enviornment Head- Head Factory operations- site Enviornment Head- Joint Manager Environment- Shift incharges- shift operators STP and ETP. In addition to this one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(iii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget propose under EMP is 118 crore (Capital cost) and ₹ 86 Crore per annum (Recurring cost) shall be kept in separate account and

should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(iv) The total water requirement shall not exceed 2012.5 KLD out of which Fresh water 1207.5 KLD shall be sourced from Ground water and Government water source and the balance 805 KLD shall be recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requiste permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(v) The total Industrial wastewater generation shall be 705 KLD. Low COD effluent shall be treated through the conventional wastewater treatment system and the pass through RO system. Neutralized concentrate effluent and rejects from RO shall be evaporated in multiple effective evaporator (MEE). The treated wastewater shall be totally recycled and the solid waste generated shall be disposed to authorized TSDF (Common disposal Facility). Domestic wastewater (100 KLD) shall be sent to STP and same shall be reused for domestic and gardening purpose.

(vi) As proposed, agro-briquettes shall be used as a primary fuel and Furnace oil- shall be used as a secondary fuel during the unavailability of agrobriquettes. The phasing of secondary fuel may be explored.

(vii) No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.

(viii) The project proponent shall comply with the environment norms for synthetic organic chemicals as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 608 (E), dated 21.7.2010 under the provisions of the Environment (Protection) Rules, 1986.

(ix) The project proponent shall comply with the environment norms for Pesticide Industry as notified by the Ministry of Environment, Forest and Climate Change, *vide* GSR 446 (E), dated 13.6.2011 under the provisions of the Environment (Protection) Rules, 1986.

(x) The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

(xi) All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

(xii) The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.

(xiii) The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.

(xiv) The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xv) Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.

(xvi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.

(xvii) The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(xviii) The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

(xix) The activities and the action plan proposed by the project proponent to address the issues raised during the public hearing as well as the related socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA report in letter and spirit.

Agenda No.65.5

Proposed Expansion of Pesticide Intermediates & Technical production capacity in the existing premises with production capacity from 21780 MT/Annum to 10800 MT/Annum located at Plot No. 133 & 134, G.I.D.C. Estate, Ankleshwar, Dist. Bharuch, Gujarat by M/s. Tagros Chemicals India Private Limited - Consideration of Environmental Clearance

[Proposal No. IA/GJ/IND3/441897/2023; File No. IA-J-11011/521/2017-IA-II(I)]

1. The proposal is for the environmental clearance for the Proposed expansion of Pesticide Intermediates & Technical production capacity in the existing premises with production capacity from 21780 MT/Annum to 10800 MT/Annum located at Plot No. 133 & 134, G.I.D.C. Estate, Ankleshwar, Dist. Bharuch, Gujarat by M/s. Tagros Chemicals India Private Limited.

2. The project/activity is covered under Category 'A' of **5(b) Pesticides & Pesticide Specific Intermediates (excluding formulations)** of Schedule of Environment Impact Assessment (EIA) Notification, 2006 (as amended). The PP reported that the project is located in a **Critically Polluted Area (CPA).**

3. The ToR was granted by the Ministry, vide letter no. IA-J-11011/521/2017-IA-II(I) dated 25.8.2023. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a **Expansion case.** The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, **M/s. Shree Green Consultants**. (NABET Accreditation No. NABET/EIA/2124/IA0072 Valid Upto 24.2.2024] made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

4. The PP reported that the existing land area 33160 m^2, no additional land is required for proposed expansion. The details of products to be manufactured are as follows:

Sr. No.	Products	Category as per EIA Notification	CAS Nos.	Production Capacity (MTPA)		
				Existing	Proposed	Total
Pesticides Intermediates & Technical						
Group-A						
1	DV Acid Chloride and/or derivatives /intermediate	5(b)	52314-67-7	3000	1800	1800
2	Meta Phenoxy Benzaldehyde and/or derivatives /intermediate	5(b)	39515-51-0	3000		

Sr. No.	Products	Category as per EIA Notification	CAS Nos.	Production Capacity (MTPA)		
				Existing	Proposed	Total
3	Deltamethrin Tech and/or derivatives /intermediate	5(b)	105512-06-9	600		
Group-B						
4	Cypermethrin Tech. and/or derivatives /intermediate	5(b)	52315-07-8	2400	4200	4200
5	Permethrin Tech. and/or derivatives /intermediate	5(b)	52643-53-1	1200		
6	Alphamethrin Tech. and/or derivatives /intermediate	5(b)	67375-30-8	600		
7	Trans CMAC and/or derivatives /intermediate	5(b)	52314-67-7	1800		
8	Meta Phenoxy Benzyl Alcohol and/or derivatives /intermediate	5(b)	13826-35-2	1200		
9	Tefluthrin and/or derivatives /intermediate	5(b)	79538-32-2	1200		
Group-C						
10	Pyriproxyfen and/or derivatives /intermediate	5(b)	95737-68-1	1200	4800	4800
11	4-Phenoxy Phenol and/or derivatives /intermediate	5(b)	831-82-3	0		
12	APJ 1 and/or derivatives /intermediate	5(b)	-	0		
13	APJ 2 and/or derivatives /intermediate	5(b)	-	0		
14	APJ 3 and/or derivatives /intermediate	5(b)	-	0		
15	APJ 4 and/or derivatives /intermediate	5(b)	-	0		

Sr. No.	Products	Category as per EIA Notification	CAS Nos.	Production Capacity (MTPA)		
				Existing	Proposed	Total
16	APJ 5 and/or derivatives /intermediate	5(b)	-	0		
17	TFNA-AM and/or derivatives /intermediate	5(b)	-	0		
18	CCIM and/or derivatives /intermediate	5(b)	-	0		
19	IKI 3106 and/or derivatives /intermediate	5(b)	-	0		
20	IKI 916 and/or derivatives /intermediate	5(b)	-	0		
			Total (A+B+C)	**16200**	**10800**	**10800**
Inorganic Products (Not Covered Under EIA Notification, 2006)						
21	Sodium Sulfite Powder	-	7757-83-7	7586.28	0	7586.28
22	Sodium Fluoride	-	7681-49-4	75	-75	00
23	KCl Powder	-	7447-40-7	1656	2220	3876
24	Ammonium Chloride	-	12125-02-9	1650	0	1650
25	SS CMA	-	59042-49-8	294	0	294
26	Chloro Bromo Acid	-	21739-92-4	66	139	205
27	Poly Aluminium Chloride(powder)	-	1327-41-9	4704	5061	9765
			Total Inorganic products	**16031.28**	**7345**	**23376.28**
Formulation		-	-	**65700**	**0**	**65700**
By-Product						
1	Cupric Chloride	-	7447-49-4	31.56	0	31.56
2	HCL	-	7647-01-0	2850.24	4205.76	7056
3	AlCl3 Solution / PAC Solution	-	7446-70-0	9765	-9765	00

Sr. No.	Products	Category as per EIA Notification	CAS Nos.	Production Capacity (MTPA)		
				Existing	Proposed	Total
4	Hydrazine Hydrate	-	7803-57-8	0	1200	1200
5	Sodium Acetate	-	127-09-3	0	1200	1200
6	Sodium Sulphate	-	7757-82-6	0	4000	4000
Total By products				**12646.8**	**840.76**	**13487.56**

5. The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

6. The PP reported that earlier EC was issued by the Ministry vide letter J-11011/521/2017-IA II (I) dated 31st December, 2019 in favor of **M/s Tagros Chemical India Ltd.** subsequently the unit has obtained transfer of EC for name change in favor of **M/s Tagros Chemical India Private Ltd.** in EC vide letter no. F. No. J-11011/521/2017-IA-II (I) dated 1.8.2022.

7. The PP reported that the Certified Compliance Report of the existing EC was issued by the IRO Gandhinagar vide letter J-11/24-2023-IROGNR dated 1.3.2023 based on the site visit dated 7.2.2023. Out of total 54 conditions 25 conditions are complied, 8 are partly complied, 11 are agreed to comply and 10 are noted by the unit. Action taken report for the partly complied conditions has been submitted to IRO Gandhinagar vide e- mail dated 3.4.2023.

8. The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River/ water body Narmada River is flowing at a distance of 15 km in North direction. No Schedule-I species were observed in the 10 km radius from the proposed project.

9. The PP reported that **Ambient air quality** monitoring was carried out at 08 locations during 1st March 2023 to 31st May 2023 and the baseline data indicates the ranges of concentrations as PM_{10} (51.2- 71.7 $\mu g/m^3$), $PM_{2.5}$ (23.4- 51.8 $\mu g/m^3$) SO_2 (14.9- 43.9 $\mu g/m^3$), NOx (20.4- 50.4 $\mu g/m^3$) and CO (0.33 to 1.9 mg/m^3). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 4.01 $\mu g/m^3$, 4.58 $\mu g/m^3$, 0.89 $\mu g/m^3$ and 0.418 $\mu g/m^3$ with respect to PM_{10}, SOx, NOx and CO. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise Level** – Ambient noise levels were measured at 08 locations around the existing project site and also on the project site location. Noise levels monitoring was done during the day as well as night time. Near the Residential area the maximum and minimum noise levels recorded during the day time was 54.7 Leq dB(A) and 52.9 Leq dB(A) and during night time was 44.4 Leq dB(A) and 40.1 Leq dB(A) respectively. It was observed that the noise levels in the study area are well within the prescribed limits as prescribed by the CPCB.

10. **Ground water** – The pH of the groundwater samples ranged from 7.22 to 8.11. Total turbidity <1 NTU dissolved solids ranged from 224 to 901 mg/L. The total hardness (in CaCO3) was between 120 and 420 mg/L. The total alkalinity was between 212 and 560 mg/l. Chlorides are between 127.19 and 518.5 mg/l. All parameters of the groundwater samples collected at all sites are within acceptable limits. **Surface water-** The pH varied in the range of 7.12-7.97 and Total hardness varied in the range of 56-400 mg/l. All the heavy metals measured in collected samples of the surface water were BDL at all the location. the surface water analysis of the study area, the surface water quality results reveal that the water conforms to CPCB class "E"- (Irrigation, industrial cooling or controlled waste disposal) for locations **Soil** is the medium that provides the nutrients necessary for plant development. Nutrients are available to plants at certain pH levels, and soil pH is altered by the influx of pollutants from air, water, solid waste, or all of these. Soil samples were taken at 8 sampling points to determine basic soil properties. Based on the tests performed, the table above lists soil pH, sample electrical conductivity, and concentrations of nitrogen, phosphorus, and potassium in soil samples from different areas, showing how fertility, pH, and other soil parameters vary change. depending on the soil conditions

11. The PP reported that the total water requirement is **1605.36 KLD** of which fresh water requirement of **1266.36 KLD** will be met from Ankleshwar GIDC water Supply System, and the balance 335 KLD from recycled water. Approximately 926 KLD (22 KLD Domestic effluent + 904 KLD Industrial Effluent) will be generated after the proposed expansion. Total industrial effluent (1295 KLD) will be segregated into two streams having HTDS & LTDS stream. Total 500 KLD HTDS (450 KLD HTDS process waste water + RO Reject 50 KLD) will be sent to Stripper followed by MEE & ATFD for further treatment. MEE Condensate 450 KLD will be reused in washing, scrubber & cooling. 904 KLD Low TDS effluent (LTDS 337 KLD + Cooling 37 KLD +Boiler 50 KLD +Scrubber 30 KLD + MEE Condensate 450 KLD) will be treated in house ETP. About 457 KLD treated effluent out of 824 KLD will be sent to NCT for further treatment. Remaining 367 KLD will be sent to RO for further treatment and 317 KLD RO permeate will be reused in utility. RO reject (50 KLD) will be sent to MEE for further treatment. Domestic effluent (22 KLD) will be treated in STP and treated water will be reused in Gardening

12. The Power requirement after expansion will be 8.5 MW and will be met from Dakshin Gujarat Vij Company Limited (DGVCL) Power Supply. Three D.G set of 1000 kVA x 1Nos., 1500 kVA x 1 Nos. and 2500 kVA x 1 No. will be used as standby during power failure. Stack height of 11 meter will be provided as per CPCB norms to the proposed DG sets.

13. Existing unit has 3 Nos. of steam boiler (10 TPH, 10 TPH & 10 TPH), Thermo pack ((5 Lakh kcal/hr.) and D.G Set (1000 KVA x 1), (1500 KVA x 1) & (2500 KVA x 1), Additionally, one Boiler capacity of 25 TPH steam boiler will be installed. ESP followed by alkali scrubber with a stack of height of 30 m will be installed for controlling the particulate emissions within the statutory limit for the proposed Stacks.

Sr. No	Fuel	Fuel Consumption			Source & Mode of Transportation
		Existing*	Proposed	Total	
1.	Briquettes/ Coal	10 MT/Day / 90 MT/day	70 MT/Day 60 MT/Day	80 MT/Day 150 MT/Day	From Authorized suppliers
2.	HSD	450 Lit/Hr.	Nil	450 Lit/Hr.	From Authorized Petroleum products suppliers

Note: **Existing scenario fuel consumption as per EC vide F. No. J-11011/521/2017-IA II (I) dated 31/12/2019*

Flue Gas Emissions

Sr. No.	Plant	Stack Height (m)	Type of Pollutant	Permissible	Control Measure
Existing*					
1	Boiler-I (10 TPH)	30	PM SO_2 NO_x	150 mg/Nm^3 100 ppm 50 ppm	ESP followed by alkali scrubber
2	Boiler-II (10 TPH)				
3	Boiler-III (10 TPH)				
4	Thermo Pack (5 Lakh kcal/hr.)				
5	D.G. Set-1 (1000 KVA)	10			Adequate stack height
6	D.G. Set-2 (1500 KVA)	10			Adequate stack height
7	D.G. Set-3 (2500 KVA)	10			Adequate stack height
Proposed					
1	Boiler-IV (25 TPH)	30	PM SO_2 NO_x	120 mg/Nm^3 80 ppm 40 ppm	ESP followed by alkali scrubber

Existing scenario as per EC vide F. No. J-11011/521/2017-IA II (I) dated 31/12/2019. ***Note:*** *D. G. Sets shall be used for emergency purpose only.*

14. **Details of Process Emissions Generation and its Management: Existing Scenario**

Sr. No.	Plant	Stack Height (m)	Type of Pollutant	Permissible Limit	APCM
1	DVAC, Trans CMAC & Tefluthrin Manufacturing	15	SO_2 HCl	40 mg/Nm^3 20 mg/Nm^3	Two stage water scrubber followed by alkali scrubber
2	Permethrin, Cypermethrin,	15	HCl	20 mg/Nm^3	Two stage water scrubber

	Alphamethrin & Deltamethrin Manufacturing				
3	MPB Manufacturing	15	Cl_2 HBr HCl	9 mg/Nm^3 20 mg/Nm^3 20 mg/Nm^3	Two stage water scrubber followed by alkali scrubber

After Proposed expansion

Sr. No.	Plant	Stack Height (m)	APCM	Type of Pollutant	Permissible Limit
1	MPP-1 Along with Inorganic process	26	Two stage water scrubber followed by alkali scrubber	SO_2 HCl NH_3	32 mg/Nm^3 16 mg/Nm^3 140 mg/Nm^3
2	MPP-2 Along with formulation plant	26	Two stage water scrubber followed by alkali scrubber	SO_2 HCl NH_3	32 mg/Nm^3 16 mg/Nm^3 140 mg/Nm^3
3	MPP-3	15	Two stage water scrubber followed by alkali scrubber	SO_2 HCl NH_3	32 mg/Nm^3 16 mg/Nm^3 140 mg/Nm^3

15. **Details of Solid Waste/ Hazardous Waste Generation and its Management:**

Sr. No.	Solid/ Hazardous Waste	Cat	Quantity			Mode of Disposal
			Existing*	Proposed	Total	
1	Used Lube Oil	I-5.1	250 Liters/Month	50 Liters/Month	300 Liters/Month	Collection, Storage, transportation and disposal by reused in plant & machinery as lubricant or sell it to authorized refiners /recycler.
2	Discarded Drums & Containers	I-33.1	240 MT/Annum	20 MT/Annum	260 MT/Annum	Collection, Storage, decontamination, Transportation and disposal by reuse after in-house decontamination or send it to authorized decontamination facility/ recycler or send back to supplier.
	Discarded Liners & Cardboards		26 MT/Annum	24 MT/Annum	50 MT/Annum	
3	Cotton Wastes/ Raw Dust / Bags Filters Containing Pesticides	I-33.2	12 MT/Annum	Nil	12 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site or Sent to cement Industries for Co-Processing.

Sr. No.	Solid/ Hazardous Waste	Cat	Quantity			Mode of Disposal
			Existing*	Proposed	Total	
4	Process/ Distillation Residue	I-29.1	2400 MT/Annum	1100 MT/Annum	3500 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site or Sent to cement Industries for Co-Processing.
5	Spent Carbon from ETP	I-28.3	3 MT/Annum	2 MT/Annum	5 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site or Sent to cement Industries for Co-Processing.
6	ETP Sludge	I-35.3	1800 MT/Annum	9720 MT/Annum	11520 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site.
7	MEE Salt	I-37.3	14400 MT/Annum	200 MT/annum	14600 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site.
8	Sludge from Wet Scrubber	I-29.2	12 MT/Annum	2 MT/Annum	14 MT/Annum	Collection, Storage, Transportation and Final Disposal at common TSDF site.
9	Spent Solvents	I-29.2	7456 MT/Month	4313 MT/Month	11769 MT/Month	Collection, Storage, Transportation and reuse within Factory Premises or in case of any breakdown in our Recovery system than only we need to send outside for recovery or co-processing in cement industries for AFR or incineration at CHWIF.
10	Date expired/off specification pesticides	Sch. I 29.3	00	1000 MT/Annum	1000 MT/Annum	Collection, storage, transportation and disposal by incineration at CHWIF.
11	Inorganic salt	Sch-I 29.6	00	5484 MT/Annum	5484 MT/Annum	Collection, Storage, Transportation & Sent to authorized users who is having authorization with valid CCA and rule 9 permission to receive this waste after making MOU.
12	Packaging material/Paper waste (Non-	-	00	30 MT/Annum	30 MT/Annum	Collection, Storage, Reuse/Recycle or sale to scrap vendor.

Sr. No.	Solid/ Hazardous Waste	Cat	Quantity			Mode of Disposal
			Existing*	Proposed	Total	
	Hazardous waste)					
13	Insulation waste/Mixed solid waste	Other	00	100 MT/Annum	100 MT/Annum	Collection, storage, transportation, and disposal by incineration at CHWIF or TSDF
14	E-Waste	Sch. III B-1110	00	10 MT/Annum	10 MT/Annum	Collection, storage, transportation and disposal by Sell to Authorized Recyclers or Refurbishes.
Non -Hazardous Waste						
15	Fly Ash (Coal Ash)	-	00	2000 MT/Month	2000 MT/Month	Collection, Storage, Transportation and Final Disposal at bricks manufacturers or common TSDF site or Cement industry.

16. The Budget earmarked towards the Environment Management Plan (EMP) is ₹ 25 Crores (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 0.335 Crores per Annum. Industry proposes to allocate Rs. 727.5 lakhs towards Corporate Social Responsibility.

17. The proposed project is to be set up within the existing premises of land area of 33,160 m^2 out of which 5536.20 m^2 (i.e. 16.69 %) land area is already used for greenbelt development. Approximately 12000 m^2 area green belt development will be done outside the premises in collaboration with Gujarat Forest Department. This will constitute a total of 52.87 % greenbelt area development by M/s. Tagros Chemicals India Pvt. Ltd.

18. The PP reported that the Public hearing is exempted as per the Para 7.III. Stage (3) (i) (b) of the EIA Notification, 2006 Project site is located at GIDC Industrial Estate, Ankhleshwar is declared as notified industrial area vide Notification No. GHU-78-20-GID-1977-660 CH. Dated 1.2.1978.

19. The PP proposed to set up an Environment Management Cell (EMC) by engaging Unit Head + EHS cluster Head- Sr. manager EHS- Manager / Assistant Mnager EHS- Exceutive officer EHS- ETP in charge- MEE in-charge- Firemen- ETP operator- MEE operator for the functioning of EMC.

20. The PP reported that the total carbon sequestration is as follows:

Direct Carbon emission	Consumption MT/day	$KgCO_2$ per SCM of NG	tCO_2 per Day	tCO_2 per Day

Utility	80	82.5	0.66	217.8
Briquettes	150	14.21	2.1315	703.395
Coal				
Direct Carbon emission				
Electricity	Consumption KWH/Day	$KgCO_2$ per KWH of Power	tCO_2 per Day	tCO_2 per Year
Electricity	8500	0.82	6.97	2300.1
	Total tCO_2 emission per year			**3221.295**

21. The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

22. The estimated project cost is Rs. 485.00 Crores. Total Employment will be 365 persons as direct & 135 persons indirect after proposed expansion.

23. **Deliberations by the EAC:**

The EAC constituted under the provisions of the EIA Notification, 2006 comprising expert members /domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The EAC deliberated on the proposed mitigation measures towards Air, Water, Noise and Soil pollutions. The EAC advised that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the Carbon Footprint, refrence data of toxicity, details regarding the existing EC and CTE and advised the PP to submit the following:

- Undertaking regarding the carbon footprint.
- Toxicity data of the Pesticides.
- Copy of existing EC and CTE.

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated on the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during the implementation also of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The expert members of the EAC found the proposal in order and recommended for grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

24. The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**:

(i) Adequate stack height as per CPCB/SPCB guidelines shall be provided. Stack emission levels shall be stringent than the existing standards.

(ii) CEMS shall be installed and connected to SPCB/CPCB Server.

(iii) Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc.

(iv) Transportation of materials by rail/conveyor belt, wherever feasible, shall be explored.

(v) Agrobriquettes shall be used as a fuel for the proposed expansion project.

(vi) The best available technology shall be used.

(vii) The PP shall develop/maintain greenbelt over an area of (40%) additional 1105.25 m^2 (within the premises) + 12000 m^2 outside the premises, preferably within one year of grant of EC. The saplings shall be planted and should be of sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density

of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(viii) The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises.

(ix) Approximately 926 KLD (22 KLD Domestic effluent + 904 KLD Industrial Effluent) shall be generated after the proposed expansion. Total industrial effluent (1295 KLD) shall be segregated into two streams having HTDS & LTDS stream. Total 500 KLD HTDS (450 KLD HTDS process waste water + RO Reject 50 KLD) shall be sent to Stripper followed by MEE & ATFD for further treatment. MEE Condensate 450 KLD shall be reused in washing, scrubber & cooling. 904 KLD Low TDS effluent (LTDS 337 KLD + Cooling 37 KLD +Boiler 50 KLD +Scrubber 30 KLD + MEE Condensate 450 KLD) shall be treated in house ETP. About 457 KLD treated effluent out of 824 KLD shall be sent to NCT for further treatment. Remaining 367 KLD shall be sent to RO for further treatment and 317 KLD RO permeate shall be reused in utility. RO reject (50 KLD) shall be sent to MEE for further treatment. Domestic effluent (22 KLD) shall be treated in STP and treated water will be reused in Gardening.

(x) Continuous monitoring of effluent quality shall be monitored through TOC meter which shall be connected to the SPCB and CPCB server.

(xi) The Rainwater from the rooftop shall be install in the surrounding villages.

(xii) 457 KLD treated effluent shall be disposed to NCT for further treatmnent.

(xiii) Domestic effluent (22 KLD) shall be treated in STP and treated water shall be reused for Gardening

(xiv) The flyash shall be disposed as per Fly Ash Notification 2009 and its amendments.

(xv) Unit shall dispose additional Process Residue & distillation residue for co-processing after making the MOU with those have valid CCA and authorization from the SPCB. All hazardous waste shall be disposed as per Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

(xvi) Monitoring of the compliance of EC conditions shall be submitted with third party audit every year.

(xvii) As proposed, an amount of ₹ 727.5 Lakhs shall be allocated towards CER for

(xviii) A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. PP shall engage Unit Head + EHS cluster Head- Sr. manager EHS-

Manager / Assistant Mnager EHS- Exceutive officer EHS- ETP in charge- MEE in-charge- Firemen- ETP operator- MEE operator. In addition to this one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(xix) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP is ₹25 Crore (Capital cost) and ₹ 0.335 Crore per annum (Recurring cost) shall be kept in separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(xx) The total water requirement shall not exceed 1605.36 KLD of which fresh water requirement of 1266.36 KLD shall be met from Ankleshwar GIDC water Supply System, and the balance 335 KLD from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xxi) No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.

(xxii) The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

(xxiii) The project proponent shall comply with the environment norms for 'Pesticide industry' as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 446 (E), dated 13.6.2011under the provisions of the Environment (Protection) Rules, 1986.

(xxiv) All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

(xxv) The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.

(xxvi) The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.

(xxvii) The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xxviii) Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.

(xxix) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.

(xxx) The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(xxxi) The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

Agenda No.65.6

Installation of Synthetic Resin Production Unit (UF & MUF Resin) within the existing Plywood Manufacturing Plant with production capacity of 4.5T/day Urea-Formaldehyde Resin (UF Resin) and 4.5T/day Urea-Melamine-Formaldehyde Resin (MUF Resin) located at J.L. No 104, Plot No 362,364,365,366,367,390,392,394,395,397,398,411 ,416 & 417 (L.R), Khatian No 332/1, Vill + P.O - Balakuthi (Joraimore), P.S – Boxirhat, Dist. – Cooch Behar, West Bengal by M/s Laxmi Timber Industries – Amendment in ToR

[Proposal No. IA/WB/IND3/442596/2023; File No. IA-J-11011/448/2021-IA-II(I)]

1. The proposal is for amendment in ToR under the violation category to the project for Installation of Synthetic Resin Production Unit (UF & MUF Resin) within the existing Plywood Manufacturing Plant with production capacity of 4.5 T/day Urea-Formaldehyde Resin (UF Resin) and 4.5 T/day Urea-Melamine-Formaldehyde Resin (MUF Resin) located at J.L. No 104, Plot No 362,364,365,366,367,390,392,394,395,397,398,411,416 & 417 (L.R), Khatian No 332/1, Vill + P.O - Balakuthi (Joraimore), P.S – Boxirhat, Dist. Cooch Behar, West Bengal by M/s Laxmi Timber Industries

2. The project/activity is covered under Category 'B' of Item 5(f) synthetic organic chemical (excluding formulations) of Schedule of EIA Notification, 2006 (as amended) due to the presence of interstate boundary Assam-West Bengal – 0.17 Km in East direction , appraised at Central Level and considered as category 'A' project.

3. The standard ToR was issued by the Ministry, vide letter no IA-J-11011/448/2021-IA. II(I) dated 25.11.2021. The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s Parivesh Environmental Engineering Services (NABET Accreditation No. NABET/EIA/2124/IA 0092(Rev.02) Valid up to 11.11.2024) made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

4. The PP reported the product details are as

S. No	Name of the Product	CAS No	Production Capacity			Uses
			Existing	Proposed	Total	
1	Plywood (Sq.M/Month)	-	95500	--	95500	-
2	Block Board (Sq.M/Month)	-	6000	--	6000	-
3	Urea-Formaldehyde Resin (TPD)	9011-05-6	--	4.5	4.5	Binding agent in laminates and plywood
4	Urea-Melamine-Formaldehyde Resin (TPD)	9003-08-1	--	4.5	4.5	

5. The PP reported that the WBPCB had issued CTO earlier vide letter no C166/WPB/SR5/Cooch/L-10.2004(ST_Co_r/17/0046 dated 18.08.2017 which is valid up to 31.05.2022 and renewal of the CTO has been made to WPPCB to the existing project for Block Board 6000 Sq.Mt/month and Plywood 95500 Sq.mt./ month in favour of M/s Laxmi Timber Industries.

6. The PP reported that the total water requirement is 30.5 KLD of which fresh water requirement of 24 KLD will be met from ground water. Recycled/reuse water will be 6.5 KLD. Effluent of 1.4 KLD quantity will be treated through ETP followed by evaporator. Condensate will be recycled. Domestic sewage of 6.12 KLD will be treated in STP and treated water 5.5 KLD will be reused in greenbelt development. The plant will be based on Zero Liquid discharge system.

7. Industry has already developed / will develop greenbelt in an area of 33 % i.e., 6040 m2 out of total area of the project.

8. The PP reported that the Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 23.09. 2022.

9. The PP requested for seeking amendment in ToR dated 25.11.2021 w.r.t. total Site Area, Water requirement and for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as project proponent had constructed and started operation of resin plant having 4 Nos resin kettle (2 x 3.5 T, 4.5 T, 1.5 T) & 12 T/hr (Husk & wood fired) on site without Environmental Clearance.

10. **Deliberations by the EAC:**

The EAC noted that the draft EIA Report circulated for Public Hearing doesnot include the violation undertaken by the PP. Hence, the EAC recommended that the PP shall apply afresh for ToR under Violation Category. **Accordingly, the EAC returned the proposal.**

Agenda No. 65. 7

Proposed Addition of Synthetic Organic Chemicals (API Bulk Drugs) with total Production Capacity of 15.5 MT/Month with Existing Non-EC Product having total Manufacturing Capacity of 250 MT/Month {Formulation/Mixing of Drugs Chlorhexidine Di Gluconate (20% Solution)} located at Plot No. 1 & 86, Surat Special Economic Zone, Sachin, Tal: Chorasi, Dist: Surat Gujarat by M/s R. N. Laboratories Pvt. Ltd. - Consideration of Term of Reference

{Proposal No. IA/GJ/IND3/442528/2023; File No. IA-J-11011/389/2019-IA-II(I)

The PP vide email dated 12.9.2023 informed that due to unavoidable circumstances, they/ Consultant would be unable to attend the meeting and requested to defer the proposal.

The proposal was accordingly, **deferred.**

Agenda No. 65.8

Proposed Expansion of the Pesticide Specific Intermediates and Specialty Chemicals within the existing premises with production capacity from 200.75 Mt/Month to 1101.75 Mt/Month located at Plot No. 409/B/2, GIDC Industrial Estate, Panoli, Taluka Ankleshwar, Dist. Bharuch, Gujarat by M/s Pragna Life Science Pvt. Ltd. - Consideration of Environmental Clearance

[Proposal No. IA/GJ/IND3/442934/2023 File No. IA-J-11011/188/2017-IA-II(I)]

1. The proposal is for the environmental clearance for Proposed Expansion of THE Pesticide Specific Intermediates and Specialty Chemicals within the existing premises with production capacity from 200.75 Mt/Month to 1101.75 Mt/Month located at Plot No. 409/B/2, GIDC Industrial Estate, Panoli, Taluka Ankleshwar, Dist. Bharuch, Gujarat by M/s Pragna Life Science Pvt. Ltd.

2. The project/activity is covered under Category 'A' of Item 5(b) Pesticides industry and pesticide specific intermediates & 5(f), synthetic organic chemical (excluding formulations of Schedule of EIA Notification, 2006 (as amended). **The PP reported that the project is located in a Critically Polluted Area (CPA) as identified by the CPCB**

3. The standard ToR was issued by the Ministry, vide letter no. IA-J-11011/188/2017-IA-II(I) dated 3.7.2021. The PP applied for Environment Clearance in the Common Application Form and submitted EIA/EMP Report and other documents. The PP in the Form reported that it is a **Expansion Case.** The proposal is placed in this 65th EAC meeting on 14th September, 2023, wherein the PP along with accredited Consultant, M/s. Aqua-Air Environmental Engineers Pvt. Ltd. (NABET Accreditation No: NABET/EIA/2023/SA0196 Valid up to 8th April, 2024) made a detailed presentation on the salient features of the project. The information submitted by the PP is as follows:

4. The PP reported that Existing land area is 3,500.0 m^2, no additional land will be used for proposed expansion. The details of products to be manufactured are as follows:

Group	Sr. No	Product	CAS No.	Production Capacity (MT/Month)			LD50	Category
				Existing	Additional	Total		

Group -A	1	N-Ethyl 2 Pyridone	29097-12-9	3.25	10.0	13.25	--	5(f) Synthetic organic chemical
	2	Diethyl Malonate	105-53-3	2	11.25		ORAL (LD50) : Acute: 15000 mg/kg	5(f) Synthetic organic chemical
	3	Ethyl Cyano Acetate	105-56-6	8	5.25		1.115 mg/kg	5(f) Synthetic organic chemical
	4	3-(trifluoromethyl)pyridine-2-sulfonamide (PIFL)	104040-76-8	0	13.25		--	5 (b) Pesticide specific intermediates
	5	4-Chloro 3-ethyl-1-methyl-1H-pyrazole 5-carboxylic acid (PIC-T1)	127892-62-0				--	5 (b) Pesticide specific intermediates
	6	1-[4-(4-methylphenoxy)phenyl]methanamine Hydrochloride (PIC-T2)	262862-66-8				--	5 (b) Pesticide specific intermediates
	7	1-(4-chlorophenyl)2-methyl-2-(morpholin-4yl)propan-	88324-57-6				--	5 (b) Pesticide specific intermediates

		1-one (PIPC)						
Group -B	8	2,5 Dichloro Para Phenylene Diamine	20103-09-7	29.16	75	104.16	1750 mg/kg	5 (b) Pesticide specific intermediates
	9	2 Nitro 4 Methoxy Aniline	96-96-8				14100 mg/kg	5 (b) Pesticide specific intermediates
	10	2,5 Dimethyl-P-Phenylenediamine	07-01-6393				2000 mg/kg	5 (b) Pesticide specific intermediates
	11	2-Mercapto 5-Methoxy Benzimedazole	37052-78-1				5000 mg/kg	5 (b) Pesticide specific intermediates
	12	3-[4-chloro-5-(cyclopentyloxy)-2-fluorophenyl]-5-(1-methylethylidene) -1,3-oxazolidin-2,4-dione	15307-79-6				5000 mg/kg	5 (b) Pesticide specific intermediates
	13	3-(bromomethyl)-2-chloro-4-(methylsulfonyl) benzoic Acid (PIA4)	120100-05-2	0	104.16		--	5 (b) Pesticide specific intermediates
	14	(1E)-1-(methoxyimi	62199-				--	5 (b) Pesticide specific

		no)-1-(2,5,5-trimethyl-1,3-dioxan-2-yl)propane-2-one. (PIMK)	81-9					intermediates
	15	*N,N*-dimethyl-1,2,3-trithian-5-amine oxalate (PIMT)	31895-22-4				--	5 (b) Pesticide specific intermediates
	16	N2-(2-Methyl-1-(Methylsulfinyl)propan-2-yl)-N1-(2-Methyl-4-perfluoropropan-2-yl)phenyl)phthalamide	7768-28-7				--	5 (b) Pesticide specific intermediates
	17	(2E)-2-(hydroxyamino)-N-methyl-2-(2-phenoxyphenyl)acetamide (PISSE2)	139995-86-1				--	5 (b) Pesticide specific intermediates
	18	Tris(Hydroxymethyl)aminomethane	77-86-1				5.000 mg/kg	5(f) Synthetic organic chemical
	19	Itaconic Anhydride	2170-03-8				--	5(f) Synthetic organic chemical

	20	Alpha Methyl Benzyl Amine	2627-86-3				--	5(f) Synthetic organic chemical
Group -C	21	2 Chloro PPD	615-66-7	41.66	150	191.66	1200 mg/kg	5(b) Synthetic organic chemical
	22	2-Chloro 1-Phenoxy Benzene/diphenyl ether / mcb/1,2-diphenoxy benzene	08-07-2689				300 mg/kg	5 (b) Pesticide specific intermediates
	23	2,3-DICHLORO PYRIDINE	2402-77-9	0	191.66		--	5(f) Synthetic organic chemical
	24	Meta Chloro Propiophenone	936-59-4				--	5 (b) Pesticide specific intermediates
	25	s-benzylbis(1 methoxyethyl)phosphinothioate (PIZ)	4013-34-7				--	5 (b) Pesticide specific intermediates
	26	N,N'[piperazine-1,4-diy[bis(2,2,2-trichloroethane-1,1-diyl)]diformamide. (PITR)	122-96-3				--	5 (b) Pesticide specific intermediates
Group -D	27	2 Chloro 5 Methyl PPD	09-03-5307	33.33	75	108.33	2000 mg/kg	5(f) Synthetic organic chemical

	28	5 Amino Ortho Toludine	95-53-4				5000 mg/kg	5(f) Synthetic organic chemical
	29	2 Chloro 4 Flouro 5 Nitro Benzyl Chloride	120890-66-6				5000 mg/kg	5 (b) Pesticide specific intermediates
	30	2-chloro-4-(methylsulfonyl)-3-[(2,2,2-trifluoroethoxy)methyl]benzoic acid (PIAE7)	120100-77-8	0	108.33		--	5 (b) Pesticide specific intermediates
	31	4-chloro-3-ethyl-1-methyl-N-[4-(4-methylphenoxy)benzyl]-1H-pyrazole-5-carboxamide (PIT)	127892-62-0	0			--	5 (b) Pesticide specific intermediates
	32	2-chloro-4-(methylsulfonyl)-3-[(tetrahydrofuran-2-ylmethoxy)methyl]benzoic acid	53250-83-2	0			--	5 (b) Pesticide specific intermediates

		(PIA5)						
Group -E	33	3 Amino 4 Methoxy Acetanilide	6375-47-9	83.33	0	83.33	2000 mg/kg	5 (b) Pesticide specific intermediates
	34	Nitro to amino conversion by catalytic hydrogenation	--				--	5 (b) Pesticide specific intermediates
	35	Aldehyde to alcohol conversion by catalytic hydrogenation	--				--	5 (b) Pesticide specific intermediates
Group -F	36	2,4 Di ChloroBenzo trichloride	13014-18-1	0	600	600	990 mg/kg	5(f) Synthetic organic chemical
	37	2,4 Di Chloro benzaldehyde	874-42-0				3470 mg/kg	5(f) Synthetic organic chemical
	38	2,4 Di Chloro Toluene	95-73-8				2400 mg/kg	5(f) Synthetic organic chemical
	39	2,6 Di Chloro benzaldehyde	83-38-5				--	5(f) Synthetic organic chemical
	40	2-Chloro Propionic Acid Methyl Ester	17639-93-9				--	5 (b) Pesticide specific intermediates

	41	4-Bromo 2-Chloro Phenol	3964-56-5				--	5(f) Synthetic organic chemical
	42	4-Chloro o-Cresol	1570-64-5				1194 mg/kg	5 (b) Pesticide specific intermediates
	43	Benzotrifluoride	98-07-7				702 mg/kg	5 (b) Pesticide specific intermediates
	44	Ethyl bromo(phenyl)acetate	2882-19-1				--	5(f) Synthetic organic chemical
	45	Hexa Fluoro Acetone	684-16-2				--	5(f) Synthetic organic chemical
	46	R & D	--	0	1.0	1.0		
	Total			**200.75**	**901.00**	**1101.75**		

5. The PP reported that there is no violation case as per the Notification No. S.O. 804(E) dated 14.03.2017 and no direction is issued under E (P) Act/Air Act/Water Act.

6. The PP reported that the Ministry had issued EC earlier vide letter no. IA-J-11011/188/2017-IA-II (I) dated 16.8.2018 for the expansion of Speciality Chemicals and Pesticide pesticide specific intermediates manufacturing unit by M/s. Pragna Life Science Pvt Ltd at Plot No. 409/B/2, GIDC Industrial Estate, Panoli, District-Bharuch (Gujarat).

7. The PP reported that the Certified EC Compliance Report of existing EC dated 16.8.2018 was issued by IRO- Gandhinagar vide file no. J-11/50-2023-IROGNR dated July 25th, 2023 based on the site visit dated 11.4.2023. Out of 37 Conditions, 29 conditions are complied, 3 conditions are partly complied and 5 conditions are agreed to comply. Action taken report for the partly complied conditions has been submitted to IRO Gandhinagar vide letter dated 4.9.2023.

8. The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River Narmada is flowing at distance of 6.7 Km in South direction. There is no forest land involved in the proposed project. Ten Schedule-I species i.e., Pernis ptilorhynchus, Butastur

teesa, Milvus migrans, Accipiter badius, Circaetus gallicus, Pavo cristatus, Elanus axillaris, Hypolimnas misippus, Castalius rosimon and Python molurus were observed in the 10 km radius from the proposed project for which conservation plan has been prepared and approved by Chief wildlife warden on dated 8.3.2022.

9. The PP reported that **Ambient air quality** monitoring was carried out at 10 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: PM10 (71.02 – 95.02 $\mu g/m^3$), PM2.5 (40.12 – 47.24 $\mu g/m^3$), SO2 (12.68 – 19.96 $\mu g/m^3$) and NO2 (14.84 – 23.20 $\mu g/m^3$) respectively. AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.03 $\mu g/m^3$, 0.00 $\mu g/m^3$, 0.02 $\mu g/m3$ and 0.01 $\mu g/m^3$with respect to PM_{10}, $PM_{2.5}$, SO_2 and NO_2. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). **Noise** Noise quality monitoring was carried out at 10 residential locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: Leq (Day) (47.4 – 64.7 dB (A)), Leq (Night) (38.2 – 54.3 dB (A)).

10. **Ground water-** Ground water quality monitoring was carried out at 10 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: pH (7.09 – 7.95), TSS (10 – 12.0 mg/l), Total Hardness (151.2 – 578.6 mg/l), Total Dissolved Solids (332 – 1988 mg/l) & Chlorides (28.02 – 527.3 mg/l). The resultant concentrations are within the Indian Standard (IS 10500:2012). **Surface water** quality monitoring was carried out at 09 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: pH (7.08 – 8.02), DO (1.21 – 7.38 mg/l), COD (4.49 – 13.76 mg/l) & BOD (1.55 – 6.98 mg/l). **Soil-** Soil quality monitoring was carried out at 10 locations during October, 2022 to December, 2022 and the baseline data indicates the ranges of concentrations as: pH (7.54 – 8.32), Nitrogen (N) (560.5 – 1898.1 mg/l), Phosphorus (P) (9.87-22.41 mg/l), Potassium (K) (<0.5 – 6.52 mg/l) & Electric Conductivity (0.12 – 1.31 mS/cm.).

11. The PP reported that the total water requirement is 312.59 KL/Day of which fresh water requirement of 218.59 KL/Day and will be met from GIDC Water Supply remaining 94 KL/Day shall be recycled water. Total effluent of 190.5 KL/Day (180.5 KL/Day: Industrial waste water + 10 KL/Day: Domestic waste water) will be generated. High COD Stream: High COD Process effluent will be treated in ETP (39 KL/Day) and RO (5 KL/Day) rejected will be sent to Common MEE (44 KL/Day) / Common Spray Dryer or own MEE. Low COD Stream: Process effluent (129 KL/Day) will be treated in ETP, and will be sent to CETP/FETP (86 KL/Day) for further treatment and disposal. Utility Stream: Effluent from Boiler blowdown, Cooling and washing (7 KL/Day) along with Low COD effluent (43 KL/Day) will pass through RO. RO permeate (45 KL/Day) will be reused within premises. Domestic wastewater (10 KL/Day) will be treated in STP and treated wastewater will be reused in gardening & domestic purpose. Scrubber wastewater -5.5 KL/Day will be partly reused and partly sold under rule-9 permission.

12. The Power requirement will be 1500 kVA and will be met from DGVCL. Unit will have 1 Nos. DG sets of 500 kVA capacity & 125 kVA (Stand by), additionally 3 Nos. of DG sets

(500 KVA) are used as standby during power failure. Stack (height 11 m) will be provided as per CPCB norms to the proposed DG sets.

13. Existing unit has 4 Nos. of Steam Boilers [0.6 TPH*1 Nos. + 0.6 TPH*1 Nos.(Stand by), 1 TPH + 1TPH], 3 No. of Thermic Fluid Heater & 2 Nos. of D.G. Set. Additionally, 1 No. of Boiler (2 TPH), 2 No. of Thermic Fluid Heater, 3 Nos. of D.G. Set (Stand by) will be installed. Multi Cyclone Separator with bag filter & Scrubber & Adequate Stack Height with stack height of 30 m will be installed for controlling the particulate emissions within the statutory limit of 150 mg/Nm3 for the proposed boilers.

14. **Details of Process Emissions Generation and its Management: Flue Gas Stack**

Sr. No	Stack Attached To	Fuel Name	Stack Height (Mtr)	Fuel Quantity	Pollutants	Permissible Limit	APCM
Existing							
1.	Steam Boiler (Capacity - 0.6 TPH)	Natural Gas	15	972 Scm/ Day	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm	Adequate Stack Height
2.	Steam Boiler (Capacity - 0.6 TPH)- Stand by	Natural Gas	15	972 Scm/ Day			Adequate Stack Height
3.	D. G. Set (125 KVA)– Stand by	Diesel	11	240 Lit/Day			Adequate Stack Height
4.	Thermic Fluid Heater (Cap. 4 lakh Kcal/hr.)	Natural Gas/LDO	15	1200 Scm/ Day			Adequate Stack Height
5.	Steam Boiler-2TPH (1 TPH + 1	Agro Waste/Coal/solid fuel	30	5.0 MT/Day			Multi Cyclone Separator with bag filter &

	TPH)						Scrubber
		Natural Gas/LDO	20	1620 Scm/Liter per Day			Adequate Stack Height
6.	Thermic Fluid Heater (6 Lakh Kcal/hr.)-2 Nos.	Natural Gas/LDO	12	1800 Scm/ Liter per Day			Adequate Stack Height
7.	D. G. Set (500 KVA)	Diesel	11	1200 Lit/Day			
Proposed							
8.	Steam Boiler (2 TPH)	Natural Gas/LDO	12	3240 Scm/Day	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm	Adequate Stack Height
9.	Thermic Fluid Heater (10 Lakh Kcal/hr.)- 2 Nos	Natural Gas/LDO	12	3000*2 =6000Scm/Liter per Day			
10.	D. G. Set (500 KVA-3 Nos)– Stand by	Diesel	11	3600 Lit/Day			

Process Stack

Sr. No	Process Vent Attached To	APCM	Vent Height (meter)	Pollutants
Existing				
1.	Reaction vessel	Two stage Water Scrubber + Alkali Scrubber	11	HCL & CL_2
2.	Reaction vessel	Two Stage Alkali Scrubber	11	H_2S
Proposed				

3.	Reaction vessel	Two Stage Water Scrubber	11	HBr
4.	Reaction vessel	Two Stage Water + Alkali Scrubber	11	SO_2
5.	Reaction vessel	Two Stage Alkali Scrubber	11	NOx
6.	Reaction vessel	Two stage Water Scrubber	11	NH_3

15. Details of Solid Waste/ Hazardous Waste Generation and its Management: 32 Categories of Hazardous/Solid Wastes and their management & 1 Nos. of Non-Hazardous waste.

Hazardous/Solid Wastes

Sr. No.	Type of waste	Specific Source of generation	Category	Hazardous Waste Generation (MT/Annum)			Mode of Treatment & Disposal
				Existing	Additional	Total	
1	ETP/MEE Sludge	From ETP	SCH-I/ 35.3	360	6500	6860	Collection, Storage, Transportation and disposal at common TSDF or send to co-processing/preprocessing facility.
2	Used/ Spent Oil	From plant machinery	Sch-I/ 5.1	1.2	23.8	25	Collection, Storage, Transportation & disposal by Selling to registered re-refiners/end user.
3	Discarded Containers	From Raw material and Product handling	Sch-I/ 33.1	250	750	1000	Collection, Storage, Transportation, Decontamination and Sale to GPCB authorized vendor
	Discarded Bags/Liners		Sch-I/ 33.1				
4	Incinerable waste (Residue)	From Solvent recovery plan	SCH-I/ 20.3	648	138	786	Collection, Storage, Transportation and co-processing in cement industries/preprocessing or sent to common

							incineration facility
5	Organic Residue	Process	Sch-I/28.1	0	8736	8736	Collection, Storage, Transportation and co-processing in cement industries /preprocessing or sent to common incineration facility
6	Stripper Residue	Solvent Stripper	SCH-I/ 35.3	0	330	330	
7	Spent Charcoal &Hyflow	Process	Sch-I/28.3	84	159	243	Collection, Storage, Transportation and co-processing in cement industries/preprocessing or sent to common incineration facility
8	Spent Catalyst	Process	Sch-I/ 28.2	24	59	83	Collection, Storage, Transportation and send to regenerator under rule-9
9	Inorganic salts	Process	SCH-I/ 35.3	900	375	1275	Collection, Storage, Transportation and disposal at common TSDF or send to co-processing/pre-processing facility or sale to end user.
10	Spent Sulfuric Acid	Process	Sch-I/ 28.1	3360	8111.35	11471.35	Collection, Storage, Transportation and sell end users having Rule-9 permission or send for co-processing/preprocessing facility.
11	Spent Acetic Acid	Process	Sch-I/28.1	120	1560	1680	Collection, Storage, Transportation and sell to authorized

							users who is having authorization with valid CCA and rule-9 permission to receive this waste after making MoU.
12	HCl (30% Solution)	Process & Scrubber	Sch-II-Class-B15	600 MT	31148 MT	31748MT	Collection, Storage, Transportation and reuse or sell out to authorized users who is having authorization with valid CCA and rule-9 permission.
13	NaBr/ HBr (10-30% solution)	Process & Scrubber	Sch-I/28.1	2160 MT	28688 MT	30848 MT	Collection, Storage, Transportation and sell out to authorized users who is having authorization with valid CCA and rule-9 permission.
14	NaHS Solution	Process & Scrubber	Sch-I/28.1	600	1157.39	1757.39	Collection, Storage, Transportation and sell out to authorized users who is having authorization with valid CCA and rule-9 permission.
15	Date expired & Off-specification material	From mfg. Process (Batch failure)	Sch-I/28.4	4.8	7.2	12.0	Collection, Storage, Transportation and co-processing in cement industries/preprocessing or sent to common incineration facility
16	Spent	Process	Sch-I/	0	7437	7437	Collection, Storage, Reuse or sale to end

	Solvent		28.6				user having permission under rule-9 or send to co-processing / preprocessing/CHWIF.
17	Sodium Sulphate salt	Process	Sch-I/ 28.1	0	2559.53	2559.53	Collection, Storage, Transportation and sent to common TSDF or sold to end user having permission under rule-9.
18	Iron Sludge	Process	Sch-I/28.1	0	1094	1094	Collection, Storage, Transportation and sent to common TSDF/co-processing /preprocessing facility.
19	Mgso4 Solution	Process	Sch-I/28.1	0	1598	1598	Collection, Storage, Transportation and sold to end user having permission under rule-9.
20.	Mg metal	Process	Sch-I/28.1	0	26	26	Collection, Storage, Transportation and sent to end user having permission under rule-9 or common TSDF/Co-processing facility.
21.	Aluminium Chloride sol.	Process	Sch-I/28.1	0	46726.65	46726.65	Collection, Storage, Transportation and sold to end user having permission

							under rule-9 or sale to CSTP /CETP.
22.	Dilute 30% Sodium Nitrate	Scrubber	Sch-I/ 28.1	0	540	540	Collection, Storage, Transportation and sold to end user having permission under rule-9.
23	Sodium Sulfite Solution	Scrubber	Sch-I/28.1	0	9853.41	9853.41	Collection, Storage, Transportation and sold to end user having permission under rule-9.
24	Ammonia Solution	Scrubber	Sch-I/ 28.1	0	1683.18	1683.18	Collection, Storage, Transportation and sold to end user having permission under rule-9 or send to preprocessing /co-processing facility.
25	Discarded Asbestos (cement sheet / roof sheet, rope, gasket)	From Raw Materials	Sch-I/ 15.2	0	25	25	Disposal at TSDF after solidification or sale to end user rule-9.
28	Spent Carbon	(from nitrogen plant)	Sch-I/ 28.3	0	2	2	SEND for Disposal at co-processing/ preprocessing/ CHWIF/common TSDF facility
29	Waste from containmen t / clean-up of spills.	From Plant	Sch-I/ 28.1	0	5	5	SEND for Disposal at co-processing/preprocess ing/ CHWIF/common

							TSDF facility
	Contaminated Cotton Waste, Containers, liners		Sch-I/ 28.1	0	10	10	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
	Used PPE		Sch-I/ 28.1	0	5	5	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
	Waste insulation and lining material		Sch-I/ 28.1	0	30	30	SEND for Disposal at co-processing/preprocessing/ CHWIF/common TSDF facility
30	Spent Resin	Softener plant	34.2	0	05	05	Collection, storage, transportation and disposal in approved common TSDF.
31	Hypo Chloride	Process	Sch-I/28.1	0	14130.63	14130.63	Collection, Storage, Transportation and sent to end user having permission under rule-9 or CETP/Co-processing facility.
32	KCL Salt	Process	Sch-I/28.1	0	1992.50	1992.50	Collection, Storage, Transportation and sent to common TSDF or sold to end user having permission under rule-9.

DETAILS OF NON-HAZARDOUS WASTE

No.	Name of waste	Sources	Category	Existing (MT/Annum)	Additional (MT/Annum)	Total (MT/Annum)	Mode of Disposal
1	Fly Ash	Utility	-	450	0	450	Collection, Storage, Transportation and sell to brick manufacturers

16. The Budget earmarked towards the Environmental Management Plan (EMP) is ₹ 3.0 Crores (capital) and the Recurring Cost (operation and maintenance) will be about ₹ 5.8 Crore per annum. Industry proposes to allocate Rs. 30.60 Lakhs towards CER.

17. The PP reported that the industry has developed Greenbelt over an area of 180 m^2 out of total area of the project. Total 3500 m^2 land area is available at site; out of which greenbelt development area is 770 m^2 (i.e. 22% of total plant area) [Existing: 180 m^2 (Greenbelt already developed within Plant Premises) + Proposed: 590 m^2 (Greenbelt to be developed within Plant Premises)]. Additional 2,200 m^2 (outside premises) & 200 m^2 (Outside premises within the GIDC area) is being developed as a greenbelt, which is about 68% of the total project area. Total 3170 m^2 area will be developed as greenbelt. Unit has obtained letter from GIDC Panoli vide letter no. NAO/PNL/635 dated 30/08/2018 to develop greenbelt within the notified industrial area GIDC Panoli. In addition to 3170 m^2 the Company will develop and maintain greenbelt of 1600 sq. meter area outside the premises at a distance of about 7 Km.

18. The PP reported that the project, being located within a notified industrial area i.e., GIDC Industrial Area, Panoli (**Notification no. GHU-98-GID-1098-2094-G: dated 18.11.1998**), is exempted from the public hearing as per the Ministry's O.M. J-11011/321/2016-IA. II(I) dated 27.04.2018.

19. The PP proposed to set up an Environment Management Cell (EMC) by engaging Unit Head – Manager EHS- Supervisor-ETP operator- Lab chemist- Worker safety- worker for the functioning of EMC.

20. The PP reported that the total carbon sequestration as

	A ($t Co_2$ / year)	B ($t Co_2$ / year)	C ($t Co_2$ / year)
Total gross emissions	12598.1	15802.22	16647.06
Total emissions reduction	4801.5	4801.5	4801.5
Net emissions	7796.6	11000.72	11845.56

The emission reduction percentage	38.11%	30.38%	28.84%

21. The PP submitted the Disaster Management Plan and On-site and Off-site Emergency Plans in the EIA report.

22. The estimated project cost is Rs. 20.8 Crores. Total Employment will be 75 persons as direct.

23. **Deliberations by the EAC:**

The EAC constituted under the provisions of the EIA Notification, 2006 comprising expert members/domain experts in various fields, examined the proposal submitted by the PP in desired format along with the EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the PP.

The EAC noted that the PP has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the PP.

The EAC noted that the EIA reports are in compliance with the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The EAC deliberated on the proposed mitigation measures towards Air, Water, Noise and Soil pollutions. The EAC advised that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The EAC inter-alia, deliberated on the fuel, greenbelt development, layout, GIDC permission letter for the greenbelt development within the GIDC panoli, water balance, STP flow diagram, sovlent management plan, Environment Management cell, Carbon footprint, Action taken report for the CCR, and advised the PP to submit the following:

- Action plan for use of cleaner fuel.
- Action plan for the greenbelt development with revised layout
- GIDC permisson letter for the greenbelt development within the GIDC Panoli.
- Revised water balance and STP flow diagram
- Details of Environment Mnagement cell.
- Revised carbon footprint along with mitigation measures.
- Action taken report for the partly complied conditions of CCR.

The PP submitted the above information/documents and the EAC found these to be satisfactory.

The EAC deliberated on the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during the implementation also of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The expert members of the EAC found the proposal in order and recommended for grant of environmental clearance.

The EAC is of the view that its recommendation and grant of environmental clearance by the regulatory authority to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The PP shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

24. The EAC, after detailed deliberations, **recommended the project for the grant of environmental clearance, subject to the compliance of the terms and conditions as under, and general terms and conditions in Annexure-I**:

(i) Adequate stack height as per CPCB/SPCB guidelines shall be provided. Stack emission levels shall be stringent than the existing standards.

(ii) CEMS shall be installed and connected to SPCB/CPCB Server.

(iii) Effective fugitive emission control measures shall be adopted in the process, transportation, packing etc.

(iv) Transportation of materials by rail/conveyor belt, wherever feasible, shall be explored.

(v) As proposed, agro-briquettes shall be used as a primary fuel and coal shall be used as a secondary fuel during the unavailability of agro briquettes. The secondary fuel may also be phased out over a period of 5 years.

(vi) The best available technology shall be used.

(vii) The PP shall develop/maintain over an area of 770 m^2 (i.e. 22% of total plant area) inside the plant premises and remaining 2,400 m^2 outside plant premises. As proposed In addition to 3170 $m^2$the Company will develop and maintain greenbelt of 1600 sq. meter area outside the premises at a distance of about 7 Km. The saplings shall be planted and should be of

sufficient height, preferably 6-ft. The budget earmarked for the plantation shall be kept in a separate account and should be audited annually. The PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(viii) The transportation load on roads shall be within their carrying capacity and adequate width of roads shall be maintained inside the industrial premises.

(ix) Total 190.5 KL/Day (180.5 KL/Day: Industrial waste water + 10 KL/Day: Domestic waste water) shall be generated. High COD Stream: High COD Process effluent shall be treated in ETP (39 KL/Day) and RO (5 KL/Day) rejected shall be sent to Common MEE (44 KL/Day) / Common Spray Dryer or own MEE. Low COD Stream: Process effluent (129 KL/Day) will be treated in ETP, and shall be sent to CETP/FETP (86 KL/Day) for further treatment and disposal. Utility Stream: Effluent from Boiler blowdown, Cooling and washing (7 KL/Day) along with Low COD effluent (43 KL/Day) shall pass through RO. RO permeate (45 KL/Day) shall be reused within premises. Domestic wastewater (10 KL/Day) shall be treated in STP and treated wastewater shall be reused for gardening & domestic purpose. Scrubber wastewater -5.5 KL/Day shall be partly reused and partly sold under rule-9 permission.

(x) Continuous monitoring of effluent quality shall be monitored through web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises, which shall be connected to the SPCB and CPCB server.

(xi) The system for Rainwater from the rooftop shall be installed, as feasible.

(xii) Low COD Stream: Process effluent (129 KL/Day) will be treated in ETP, and shall be sent to CETP/FETP (86 KL/Day) for further treatment and disposal.

(xiii) Domestic wastewater (10 KL/Day) shall be treated in STP and treated water shall be reused for gardening & domestic purpose.

(xiv) The flyash shall be disposed to the Brick Manufacturer or Common TSDF site or processing/preprocessing site/land filling

(xv) Waste generated having high Calorific value of distillation residue shall be sent for Co-processing & low Calorific value waste such as ETP Sludge, shall be sent for Incineration or to the TSDF site.

(xvi) Monitoring of the compliance of EC conditions shall be submitted with third party audit every year.

(xvii) As proposed, an amount of ₹ 0.306 Crores shall be allocated towards CER.

(xviii) A separate Environmental Management Cell (having qualified persons with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. PP shall engage Unit Head –Manager EHS- Supervisor-ETP operator- Lab chemist- Worker safety- worker. In addition to this one safety & health officer as per the qualification given in Factories Act 1948 shall be engaged within a month of grant of EC. PP should annually submit the audited statement of amount spent towards the engagement of qualified persons in EMC along with details of person engaged to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(xix) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. The budget proposed under EMP is ₹ 3.0 Crore (Capital cost) and ₹ 5.8 Crore per annum (Recurring cost) shall be kept in separate account and should be audited annually. The PP should submit the annual audited statement along with proof of implementation of activities proposed under EMP duly supported by photographs (before & after with geo-location date & time) and other document as applicable to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

(xx) The total water requirement shall not exceed 312.59 KL/Day of which fresh water requirement of 218.59 KL/Day and shall be met from GIDC Water Supply and the balance 94 KL/Day from recycled water. The PP shall ensure that water supply should not be above the permissible limit and fresh water shall be withdrawn only after obtaining requisite permission from Concerned Authority. The PP should submit the details of utilization to the Integrated Regional Office (IRO), MoEF&CC before 1st July of every year for the activities carried out during the previous year.

(xxi) No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.

(xxii) The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

(xxiii) The project proponent shall comply with the environment norms for 'Pesticide industry' as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 446 (E), dated 13.6.2011under the provisions of the Environment (Protection) Rules, 1986.

(xxiv) The project proponent shall comply with the environment norms for 'synthetic organic chemicals' as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 608 (E), dated 21st July, 2010 under the provisions of the Environment (Protection) Rules, 1986.

(xxv) All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

(xxvi) The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.

(xxvii) The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.

(xxviii) The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xxix) Training shall be imparted to all employees on safety and health aspects for handling chemicals. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.

(xxx) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.

(xxxi) The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(xxxii) The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapor recovery system. (f) Use of high pressure-hoses for equipment cleaning to reduce wastewater generation.

ANNEXURE-I

GENERAL EC CONDITIONS

- No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- The PP shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
- The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- A copy of the clearance letter shall be sent by the PP to concerned Panchayat, ZillaParishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- The PP shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.

- The PP shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at **https://parivesh.nic.in/**. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

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Annexure-II

List of the Expert Appraisal Committee (Industry-3) members participated during Video Conferencing (VC) meeting

S. No.	Name of Member	Designation
1.	**Prof. (Dr.) A.B. Pandit** Vice Chancellor, Institute of Chemical Technology, Mumbai, Sir JC Bose Fellow, Government of India Email: ab.pandit@ictmumbai.edu.in	Chairman
2.	**Dr. Ashok Kumar Saxena, IFS** Bunglow No. 38, Sector-8A, Gandhinagar, Gujarat – 382008 E-mail: ashoksaxena1159@gmail.com	Member
3.	**Prof. (Dr.) S. N. Upadhyay** Research Professor (Hon.), Department of Chemical Engineering & Technology, Indian Institute of Technology (Banaras Hindu University), Varanasi E-mail: snupadhyay.che@iitbhu.ac.in	Member
4.	**Dr. Suresh Panwar** House No.4, Gayateri Green Society, NH 58 Bypass,Kankerkhera, Meerut, Uttar Pradesh Email-spcppri@gmail.com	Member
5.	**Shri Tukaram M Karne** "SHREYAS ORNATE" F-1, 95-Tulasibagwale Colony, Sahakarnagar-2, PUNE: 411 009, Maharashtra E-mail: tmkarne@gmail.com	Member
6.	**Shri Dinabandhu Gouda** Additional Director, DH IPC-I, Room No. 309A, Third Floor, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032 E-mail: dinabandhu.cpcb@nic.in	Member

7.	**Prof. (Dr.) Suneet Dwivedi,** Professor in K Banerjee Centre of Atmospheric and Ocean Studies, University of Allahabad, Allahabad - 02 Uttar Pradesh E-mail:dwivedisuneet@rediffmail.com /suneetdwivedi@gmail.com	Member
8.	**Shri Sanjay Bisht** Scientist 'E', Room No. 517, Office of the Director General of Meteorology, Indian Meteorological Department, Musam Bhawan, Lodhi Road, New Delhi -110003 E-mail: sanjay.bist@imd.gov.in	Member
9.	**Dr. M. Ramesh** Scientist 'E' Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Room No. V-203, Vayu Wing, Jor Bagh Road, New Delhi-110003 Tel. 011-20819338 E-mail: ramesh.motipalli@nic.in	Member Secretary

MOM approved by

(Prof. Aniruddha B. Pandit)
Chairman

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

Appeal No.33 of 2024 (SZ)

S.P. Muthuraman,
Tirunelveli

... Appellant

Vs.

The Union of India rep. by
the Secretary to Government,
Ministry of Environment, Forest
& Climate Change, New Delhi
& 4 others

... Respondents

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Mr.S.Raghunathan
(M.S.No. 318/1977)
Mr.J.V.Sakthi Baalakrishnan
(Ms.3994/2018)
Karan Kothari
(Ms.4350/2021)

Mobile No.97908 09896
Mobile No.90924 11000

Email ID: nrrandschennai@gmail.com

Counsel for the 5th Respondent